Sixteenth Lok Sabha IV Session (23/02/2015 to 13/05/2015)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 23, 2015/Phalguna 4, 1936 (Saka)

No. 56

12.35 P.M.

1. National Anthem

The National Anthem was played.

2. Oath or Affirmation

Smt. Mamata Thakur, member representing Bangaon Parliamentary Constituency of West Bengal took oath in Bengali, signed the Roll of Members and took her seat in the House.

12.38 P.M.

3. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 23rd February, 2015.

4. Announcement regarding amendments to the Motion of Thanks on President's Address

The Speaker made the following announcement:-

"As the hon. Members have already been informed *vide* Lok Sabha Bulletin–Part II dated 20 February, 2015, notices of amendments to the Motion of Thanks on the President's Address can be tabled upto five P.M. today."

12.39 P.M.

5. Obituary References

The Speaker made reference to the sad demise of His Majety King Abdullah Bin Abdul Aziz Al Saud, Custodian of the Two Holy Mosques and the King of the Kingdom of Saudi Arabia.

She also made reference to the passing away of Shri G. Venkatswamy, member of the Fourth, Fifth, Sixth, Ninth, Tenth, Eleventh and Fourteenth Lok Sabhas; Major Ranjeet Singh, member of the Fourth Lok Sabha; Dr. Sarojini Mahishi, member of the Third, Fourth, Fifth and Sixth Lok Sabhas; and Dr. Ramanaidu Daggubati, member of the Thirteenth Lok Sabha.

She further made reference to the loss of lives of 81 persons in series of attacks by militants in Chirang, Sonitpur and Kokrajhar districts of Assam on 23 and 24 December, 2014.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

12.47 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

- (i) The Coal Mines (Special Provisions) Second Ordinance, 2014 (No. 7 of 2014) promulgated by the President on 26th December, 2014.
- (ii) The Insurance Laws (Amendment) Ordinance, 2014 (No. 8 of 2014) promulgated by the President on 26th December, 2014.
- (iii) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No. 9 of 2014) promulgated by the President on 31st December, 2014.
- (iv) The Citizenship (Amendment) Ordinance, 2015 (No. 1 of 2015) promulgated by the President on 6th January, 2015.
- (v) The Motor Vehicles (Amendment) Ordinance, 2015 (No. 2 of 2015) promulgated by the President on 7th January, 2015.

(vi) The Mines and Minerals (Development and Regulation) Amendment Ordinance, 2015 (No. 3 of 2015) promulgated by the President on 12th January, 2015.

(2) A copy of an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Citizenship (Amendment) Ordinance, 2015 (No. 1 of 2015).

12.48 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 24th February, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, February 24, 2015/Phalguna 5, 1936 (Saka)

No. 57

11.00 A.M.

1. Starred Question

Starred Question Nos. 1–6 were orally answered. Replies to Starred Question Nos. 7–20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 281 of Constitution:-

- (i) Report of the Fourteenth Finance Commission (Volume I & II)– December, 2014.
- (ii) Explanatory Memorandum as to the action taken on the recommendations contained in the above Report.

(2) A copy of the Citizenship (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 35(E) in Gazette of India dated 16th January, 2015 under sub-section (4) of Section 18 of the Citizenship Act, 1955.
(3) A copy of Notification No. F. No.25024/9/2014-F.I. (Hindi and English versions) published in Gazette of India dated 9th January, 2015 rescinding

Notification No. 26011/4/98-F.I dated 19th August, 2002 with effect from the date of publication of the notification issued under the Citizenship Act, 1955.

(4) A copy of Notification No. F. No.26011/01/2014-IC.I. (Hindi and English versions) published in Gazette of India dated 9th January, 2015 specifying that on and from the date of publication of this notification in the Official Gazette, all the existing Persons of Indian Origin cardholders registered as such under notification of the Government of India in the Ministry of Home Affairs number 26011/4/98-F.I dated 19th August, 2002, shall be deemed to be Overseas Citizens of India cardholders issued under sub-section (2) of Section 7A of the Citizenship Act, 1955.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Headquarters (Public Relations Officer) Recruitment Rules, 2015 published in Notification No. G.S.R. 17(E) in Gazette of India dated 9th January, 2015.
- (ii) The Border Security Force, Air Wing, Non-Gazetted (Combatised), Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R. 18(E) in Gazette of India dated 9th January, 2015.

4. Assent to Bills

- (I) Secretary General laid on the Table the Appropriation (No.4) Bill, 2014 passed by the Houses of Parliament during the Third Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 19th December, 2014.
- (II) Secretary General also laid on the Table copies, duly authenticated by the Secretary General, Rajya Sabha of the following 10 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The Delhi Special Police Establishment (Amendment) Bill, 2014;
 - 2. The Apprentices (Amendment) Bill, 2014;

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- 3. The Indian Institutes of Information Technology Bill, 2014;
- 4. The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014;
- 5. The Central Universities (Amendment) Bill, 2014;
- The Textiles Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014;
- 7. The School of Planning and Architecture Bill, 2014;
- 8. The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014;
- 9. The Constitution (Ninety-ninth Amendment) Bill, 2014; and
- 10. The National Judicial Appointments Commission Bill, 2014.

*5. Statement by Minister

The Minister of Health and Family Welfare made a statement regarding the outbreak of H1N1 Seasonal Influenza (Swine Flu) and the steps taken by the Government of India in this regard.

12.01 P.M.

6. Government Bill–Introduced

The Mines and Minerals (Development and Regulation) Amendment Bill, 2015

Shri Narendra Singh Tomar sought leave of the House to introduce the Mines and Minerals (Development and Regulation) Amendment Bill, 2015.

Shri Bhartruhari Mahtab and Shri Jyotiraditya M. Scindia opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Mines and Minister of Steel replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

7. Statement regarding Ordinance–Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Mines and Minerals (Development and Regulation) Amendment Ordinance, 2015 (No. 3 of 2015) was laid on the Table of the House.

12.07 P.M.

8. Government Bill–Introduced

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015

Shri Chaudhary Birender Singh sought leave of the House to introduce the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015.

Prof. Saugata Roy, Shri Bhartruhari Mahtab, Shri N.K. Premachandran, Shri Dushyant Chautala and Shri Raju Shetti opposed the introduction of the Bill and sought clarifications from the Minister. The Minister of Rural Development, Minister of Panchayati Raj and Minister of Drinking Water and Sanitation replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

9. Statement regarding Ordinance–Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No. 9 of 2014) was laid on the Table of the House.

[#]12.29 P.M.

10. Submission by Members

Shri Jyotiraditya M. Scindia and Shri Mallikarjun Kharge made submission regarding statement by a Union Minister calling for a debate on the Preamble of the Constitution and reported statement demeaning the status of Mother Teresa.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.05 P.M.)

2.16 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bhanu Pratap Singh Verma regarding need to develop historical places in Kalpi in Uttar Pradesh as tourist spots and declare Kalpi as a tourist destination.
- (2) Shri Ramdas C. Tadas regarding need to develop Ashti Taluka in Wardha Parliamentary Constituency, Maharashtra.
- (3) Dr. Virendra Kumar regarding need to take effective steps for eradication of child labour in the country.
- (4) Shri Rajesh Verma regarding need to provide funds for construction of railway line between Sitapur and Bahraich in Uttar Pradesh.
- (5) Smt. Krishna Raj regarding need to lay down sewerage system in Sahajahanpur Parliamentary Constituency in Uttar Pradesh.
- (6) Dr. Udit Raj regarding need to ensure proper utilization of funds allocated under Scheduled Caste Sub Plan and Tribal Sub Plan in the country.
- (7) Shri Om Birla regarding need to enhance the Minimum Support Price of wheat and other foodgrains.
- (8) Shri Bhairon Prasad Mishra regarding need to set up adequate number of Aadhaar Enrolment Centres in Chitrakoot district in Banda Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Chandra Prakash Joshi regarding need to undertake gauge conversion of railway line between Mavli and Bari Sadri in Rajasthan and construction of railway line from Bari Sadri to Neemach.
- (10) Dr. Thokchom Meinya regarding need to set up a dedicated National Highway Protection Force to ensure smooth movement of goods and essential commodities particularly in Manipur.

- (11) Shri Kodikunnil Suresh regarding need to raise the procurement price of paddy and to ensure payment to farmers by Government agencies on time in Kerala.
- (12) Shri V. Panneer Selvam regarding need to re-open Salem East Railway Station and also augment railway services in Salem Parliamentary Constituency, Tamil Nadu.
- (13) Shri Sultan Ahmed regarding need to formulate a comprehensive plan to strengthen paediatric surgery in the country.
- (14) Dr. Kulamani Samal regarding need to provide compensation to land owners of villages along the Santara Creek near Paradip, Odisha whose land has been acquired for proposed laying of Paradip-Ranchi-Raipur oil pipeline.
- (15) Shri Rajan Vichare regarding need to address shortage of water problem in Meera Bhayander in Thane district of Maharashtra.
- (16) Shri K. Ram Mohan Naidu regarding need to accord special category status to Andhra Pradesh.
- (17) Shri M.B. Rajesh regarding need to make provision for under-pass/FoB and service road on N.H. 47 between Walayar to Wadakkenchery in Kerala.
- (18) Shri Y.V. Subba Reddy regarding need to take urgent steps to control spread of swine flu in Andhra Pradesh and Telangana.
- (19) Shri Rama Kishore Singh regarding need to install transformers with adequate capacity to address the problem of power failure in Vaishali Parliamentary Constituency, Bihar.

2.17 P.M.

12. Motion of Thanks on the President's Address

Time Recommended by BAC : 10 Hrs. Time Taken: 3 Hrs. 42 Mts. Balance: 6 Hrs. 18 Mts.

Shri Anurag Singh Thakur moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2015'."

Shri Nishikant Dubey seconded the motion.

3.44 P.M.

The Deputy Speaker made the following observation:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

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Two Hundred Thirty Eight (1–28, 74–102, 109–118, 141–214 and 226–322) Amendments were moved.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Dr. P. Venugopal
- 3. Prof.(Dr.) Saugata Roy
- 4. Shri Bhartruhari Mahtab
- 5. Shri Arvind Ganpat Sawant (speech unfinished)

The discussion was not concluded.

*13. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Eleventh Report of the Business Advisory Committee.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 25th February, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, February 25, 2015/Phalguna 6, 1936 (Saka)

No. 58

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21–24 were orally answered. Replies to Starred Question Nos. 25–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. S/321/23/2011 published in Gazette of India dated 29th December, 2014 (Hindi and English versions) making further amendments to the Nalanda University Statutes, 2012, mentioned therein, under sub-section (2) of Section 42 of the Nalanda University Act, 2010.

(2) A copy of the Telecom Commercial Communications Customer Preference (Sixteenth Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. 311-35/2014-QoS in Gazette of India dated 10th December, 2014 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(3) A copy of the Indian Administrative Service (Probation) Amendment Rules,2014 (Hindi and English versions) published in Notification No. G.S.R.873(E) in

Gazette of India dated 5th December, 2014 under sub-section (2) of Section 3 of the All India Services Act, 1951.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2013-2014.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2013-2014.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2013-2014.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2013-2014, together with Audit Report thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology Surat, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology Surat, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2013-2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[#]4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th February, 2015, Rajya Sabha passed the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2015.
- (ii) That at its sitting held on the 24th February, 2015, Rajya Sabha passed the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2014, passed by the Lok Sabha on the 15th December, 2014, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- ***5.** Bill as passed by Rajya Sabha Laid on the Table The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2015

[#]6. Bill as amended by Rajya Sabha – Laid on the Table

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2014.

7. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Statements of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav laid the Statement (Hindi and English versions) showing further action taken by the Government on the 53rd Report on action taken by the Government on the recommendations contained in their 36th Report on 'Optimisation of Employment Generation Potential of Animal Husbandry Sector' and 54th Report on action taken by the Government on the recommendations contained in their 48th Report on 'Demands for Grants (2013-14)' of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

9. Report of Standing Committee on Human Resource Development

Dr. Bhagirath Prasad laid on the Table the Two Hundred Sixty-fourth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Juvenile Justice (Care and Protection of Children) Bill, 2014.

10. Motion for Election to the Court of University of Delhi

Smt. Smriti Zubin Irani moved the following motion :-

"That in pursuance of Statute 2(1)(xix) and (3) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of University of Delhi, subject to the other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognized college or Institution of that University."

11. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on 24th February, 2015."

The motion was adopted.

*12.21 P.M.

12. Submissions by Members

(i) Shri N.K. Premachandran and Adv. Joice George made submission regarding problems faced by Rubber growers in Kerala.

Sarvashri M.B. Rajesh, P.K. Biju, Innocent, Jose K. Mani, P. Karunakaran and Dr. Anirudhan Sampath associated.

Shri Rajiv Pratap Rudy responded.

12.39 P.M.

(ii) Ms. Mehbooba Mufti made submission regarding problems faced by students of Jammu & Kashmir in getting scholarship under the Prime Minister Special Scholarship Scheme.

Smt. Smriti Zubin Irani responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Prahlad Singh Patel regarding need to accord sanction for establishment of Bundelkhand University in Damoh, Madhya Pradesh.
- (2) Shri Ajay Mishra Teni regarding need to take steps for providing benefits and facilities to persons belonging to socially, educationally and economically weaker section as are available to Scheduled Castes and Scheduled Tribes.
- (3) Shri Satish Chandra Dubey regarding need to provide funds for undertaking gauge conversion of railway line between Narkatiyaganj and Raxaul in Bihar.
- (4) Dr. Mahendra Nath Pandey regarding need to take suitable measures to prevent the damage to crops and disruptions in traffic due to intrusion of Nilgais in Chandauli Parliamentary Constituency, Uttar Pradesh.
- (5) Shri Ganesh Singh regarding need to include Bargi dam project in Jabalpur, Madhya Pradesh in the scheme of national project.
- (6) Shri Satyapal Singh regarding need to provide rail connectivity between Sambhal and Gajraula in Uttar Pradesh.
- (7) Shri Bharat Singh regarding need to revive multipurpose projects for development of various facilities in Ballia Parliamentary constituency, Uttar Pradesh.
- (8) Shri Chandu Lal Sahu regarding need to augment railway services in Mahasamund Parliamentary Constituency in Chhattisgarh.
- (9) Dr. Bhola Singh regarding need to revive Barauni Fertilizer Factory in Bihar.

- (10) Shri M. I. Shanavas regarding need to send a medical team to contain the spread of Monkey Fever disease in Wayanad district in Kerala.
- (11) Smt. M. Vasanthi regarding need to impress upon the Government of Kerala to undertake repair of Shenbagavalli dam to facilitate release of water to Tamil Nadu.
- (12) Smt. V. Sathyabama regarding need to grant permission as well as financial assistance for replenishing ground water in arid zones of Coimbatore, Erode and Tiruppur in Tamil Nadu.
- (13) Dr. Ratna De (Nag) regarding need to check the steep hike in prices of thread and yarn.
- (14) Shri Arka Keshari Deo regarding need to sanction financial as well as technical assistance to provide safe drinking water in the Nuapada district of Odisha.
- (15) Shri Rahul Ramesh Shewale regarding need to address the problems of physically challenged STD/PCO booth operators at railway stations including the hassles being faced by such railway passengers in trains.
- (16) Smt. Supriya Sule regarding need to bring in more transparency in implementation of Pradhan Mantri Jan Dhan Yojana.
- (17) Shri Dushyant Chautala regarding need to take effective steps to make river Yamuna pollution free.
- (18) Shri N.K. Premachandran regarding need to review the Dr. Meena Kumari report on deep-sea fishing.

2.02 P.M.

14. Motion of Thanks on the President's Address

Time Allotted : 10 Hrs. Time Taken: 7 Hrs. 42 Mts. Balance: 2 Hrs. 18 Mts.

Further consideration of the following motion moved by Shri Anurag Singh Thakur and seconded by Shri Nishikant Dubey on 24th February, 2015, continued :-

"That an Address be presented to the President in the following

terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2015'."

The following members took part in the debate:-

- 1. Shri Arvind Ganpat Sawant (resumed his speech)
- 2. Shri M. Venkaiah Naidu
- 3* Shri Abhijit Mukherjee
- 4* Dr. Virendra Kumar
- 5* Dr. Ratna De Nag
- 6* Dr. Sunil Baliram Gaikwad
- 7* Shri Devji M. Patel
- 8. Shri Mulayam Singh Yadav
- 9* Dr. Kulamani Samal
- 10* Shri R. Dhruvanarayana
- 11* Shri P.P. Chaudhary
- 12. Shri H.D. Devegowda

- 13* Shri Bidyut Baran Mahato
- 14. Shri Thota Narasimham
- 15* Shri Rahul Kaswan
- 16. Shri A.P. Jithender Reddy
- 17. Shri Mohammad Salim
- 18. Shri Mekapati Raja Mohan Reddy
- 19. Smt. Supriya Sule
- 20. Shri Jay Prakash Narayan Yadav

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 26th February, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, February 26, 2015/Phalguna 7, 1936 (Saka)

No. 59

11.00 A.M.

1. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions, Lok Sabha adjourned at 11.31 A.M. and re-assembled at 11.45 A.M.)

Replies to Starred Question Nos. 42–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the White Paper on Indian Railways (Hindi and English versions).

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Brahmaputra Board, Guwahati, for the year 2013-2014.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Public Enterprises Survey (Volume I & Volume II) (Hindi and English versions) on the performance of Central Public Sector Enterprises the year 2013-2014.

(5) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(6) A copy of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Social Impact Assessment and Consent) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 574(E) in Gazette of India dated 8th August, 2014 under Section 110 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2013-2014.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for

the year 2013-2014.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2012-2013.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2012-2013.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Notification No. S.O. 2597(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2014 making certain

amendments in the Notification No. S.O.689(E) dated 4th April, 2011 issued under sub-section (2) of Section 2 of the National Highways Act, 1956.

4. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri P.P. Chaudhary laid the Seventy-fourth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Tribunals, Appellate Tribunals and Other Authorities (Conditions of Service) Bill, 2014.

5. Statements by Minister

Shri Radhakrishnan P. laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 206th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2013-14), pertaining to the Ministry of Road Transport and Highways.
- (2) the status of implementation of the recommendations contained in the 207th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2013-14), pertaining to the Ministry of Shipping.

6. Motions for Election to Committees

(i) Dr. Murli Manohar Joshi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1^{st} May, 2015 and ending on the 30^{th} April, 2016."

(ii) Prof. K.V. Thomas moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1^{st} May, 2015 and ending on the 30^{th} April, 2016."

The motion was adopted.

(iii) Prof. K.V. Thomas moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2015 and ending on the 30th April, 2016 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Shanta Kumar moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2015 and ending on the 30th April, 2016."

(v) Shri Shanta Kumar moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2015 and ending on the 30th April, 2016 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Shri Faggan Singh Kulaste moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1^{st} May, 2015 and ending on the 30^{th} April, 2016."

The motion was adopted.

(vii) Shri Faggan Singh Kulaste moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2015 and ending on the 30th April, 2016 and do communicate to this House the names of the members so nominated by Rajya Sabha."

12.11 P.M.

7. The Budget (Railways)

Shri Suresh Prabhu presented a statement of the estimated receipts and expenditure of the Government of India for the year 2015-16 in respect of Railways.

1.15 P.M.

*8. Government Bill – Withdrawn

The Citizenship (Amendment) Bill, 2014

Shri Kiren Rijiju on behalf of Shri Haribhai Parthibhai Chaudhary sought leave of the House to withdraw the Citizenship (Amendment) Bill, 2014.

Prof. Saugata Roy opposed the withdrawal of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was withdrawn.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.22 P.M.)

^{*} The Bill was introduced on 23 December, 2014. A statement containing reasons for which the Bill is being withdrawn has been circulated to members on 24 February, 2015.

2.22 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Santosh Ahlawat regarding need to establish a Sainik School in Jhunjhunu district, Rajasthan.
- (2) Dr. Subhash Bhamre regarding need to accord approval to the Manmad-Indore railway line project and also make necessary budgetary provisions for it.
- (3) Shri Arjun Ram Meghwal regarding need to permit arguments in High Court and Supreme Court by lawyers in Hindi.
- (4) Shri Thupstan Chhewang regarding need to release scholarships under Prime Minister Scholarship Scheme to students pursuing various professional and technical courses in Jammu and Kashmir.
- (5) Shri Ramen Deka regarding need to restart Nursing Training Course for men.
- (6) Km. Shobha Karandlaje regarding need to take suitable measures to address the issue of increased salinity of coastal and island aquifers in the country.
- (7) Shri Parvesh Sahib Singh Verma regarding need to shift CGHS Wellness Centre in Trinagar to Najafgarh, Delhi.
- (8) Shri Pralhad Joshi regarding need to construct a Road Over Bridge on railway level crossing no. 1 in Hubli, Karnataka.
- (9) Shri Dalpat Singh Paraste regarding need to put immediate ban on commercialization of area falling under declared buffer zone around Bandhavgarh Fort in Umaria district of Madhya Pradesh.
- (10) Shri C.R. Patil regarding need to make available adequate medicines for treatment of AIDS patients in Gujarat.

- (11) Smt. Mausam Noor regarding need to resolve the issue of ownership rights of river islands emerging from river Ganga on Jharkhand and West Bengal border.
- (12) Shri R. Dhruvanarayana regarding need to take immediate steps for construction of ESI Dispensary-cum-Diagnostic Lab Building in Nanjangud Taluk Headquarters, Mysore district, Karnataka.
- (13) Shri K. Parasuraman regarding need to augment the railway services in Thanjavur Parliamentary Constituency, Tamil Nadu.
- (14) Shri Suvendu Adhikari regarding need to start work on construction of Haldia Port-II at Salukhali in East Midnapore, West Bengal.
- (15) Prof. Saugata Roy regarding need to review the proposal to privatise the airports under the Airports Authority of India.
- (16) Shri Shailesh Kumar alias Bulo Mandal regarding need to construct a dam to protect villages falling under Ismailpur Block in Bhagalpur Parliamentary Constituency, Bihar from annual floods.

2.23 P.M.

10. Motion of Thanks on the President's Address

Time Taken: 12 Hrs. 25 Mts.

Further consideration of the following motion moved by Shri Anurag Singh Thakur and seconded by Shri Nishikant Dubey on 24th February, 2015, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2015'."

The following members took part in the debate:-

- 1. Shri Chirag Paswan
- 2* Shri P. Kumar
- 3* Shri Bhairon Prasad Mishra
- 4* Shri Naranbhai Kacchadiya
- 5* Km. Shobha Karandlaje
- 6. Shri Prem Singh Chandumajra
- 7* Shri P.K. Biju
- 8* Shri Nalin Kumar Kateel
- 9* Shri Ninong Ering
- 10. Shri Bhagat Singh Koshyari
- 11. Dr. Dharam Vira Gandhi
- 12. Shri E. Ahamed
- 13* Smt. Darshana Vikram Jardosh

- 14. Shri Jyotiraditya M. Scindia
- 15. Shri Kalyan Banerjee
- 16. Shri P.A. Sangma
- 17* Adv. Joice Geore
- 18* Shri Ramen Deka
- 19. Shri P. Nagarajan
- 20* Shri D.K. Suresh
- 21* Shri Sharad Tripathi
- 22* Shri A.T. Nana Patil
- 23. Dr. Arun Kumar
- 24* Shri Shivkumar Udasi
- 25. Maulana Badruddin Ajmal
- 26* Dr. Prabhas Kumar Singh
- 27. Shri Muzaffar Hussain Baig
- 28. Shri Dushyant Chautala
- 29* Shri Virender Kashyap
- 30* Smt. Jayshreeben K. Patel
- 31. Shri Pralhad Joshi
- 32* Dr. Thokchom Meinya
- 33* Shri C.R. Chaudhary
- 34. Shri Vijay Kumar Hansdak
- 35. Shri Kaushalendra Kumar
- 36. Ms. Anupriya Patel
- 37. Shri N.K. Premachandran
- 38* Shri P. Karunakaran
- 39* Shri S.P. Muddahanumegowda
- 40* Shri B.N. Chandrappa
- 41* Shri Sushil Kumar Singh
- 42. Shri Asaduddin Owaisi
- 43. Shri Jose K. Mani
- 44* Smt. Santosh Ahlawat

- 45. Shri C. Jayadevan
- 46. Dr. Anirudhan Sampath
- 47. Shri Prem Das Rai
- 48. Shri Konda Vishweshwar Reddy
- 49. Shri Hukmdev Narayan Yadav
- 50* Shri Ravindra Kumar Pandey
- 51. Dr. Vara Prasadrao Velagapalli
- 52* Shri Ajay (Teni) Mishra
- 53* Dr. Mahendra Nath Pandey
- 54. Shri Ganesh Singh
- 55. Shri Rajeev Shankarrao Satav
- 56* Shri B.V. Nayak
- 57. Shri Jayadev Galla
- 58* Shri B.S. Yeddyurappa
- 59. Shri Chandrakant Khaire
- 60. Dr. Kirit Premjibhai Solanki
- 61. Shri Rabindra Kumar Jena
- 62. Smt. Krishna Raj
- 63. Shri (Md.) Badaruddoza Khan
- 64* Smt. Rama Devi
- 65. Shri P.C. Mohan
- 66* Dr. Ramesh Pokhriyal 'Nishank'
- 67. Shri M. Chandrakasi

The discussion was not concluded.

7.06 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 27th February, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 27, 2015/Phalguna 8, 1936 (Saka)

No. 60

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61-65 were orally answered. Replies to Starred

Question Nos. 66–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy (Hindi and English versions) of the Economic Survey, 2014-2015 (Volume-I & II).

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2013-2014.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.887(E) published in Gazette of India dated 11th December, 2014 together with an explanatory memorandum seeking to exempt from Basic Excise Duty, goods donated or purchased out of cash donations for the relief and rehabilitation of people affected by the floods in the State of Jammu and Kashmir subject to certain conditions and the exemption is valid upto and inclusive of the 31st March, 2015.
- (ii) G.S.R.3(E) published in Gazette of India dated 1st January, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
- (iii) G.S.R.15(E) published in Gazette of India dated 7th January, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
- (iv) G.S.R.40(E) published in Gazette of India dated 16th January, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
- (v) G.S.R.65(E) published in Gazette of India dated 30th January, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.877(E) published in Gazette of India dated 8th December, 2014, together with an explanatory memorandum seeking to levy anti-dumping duty at modified rates, on the imports of 'Sodium Nitrate', originating in, or exported from the People's Republic of China upto and inclusive of 16th August, 2016, in pursuance of Mid-term review conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R.880(E) published in Gazette of India dated 9th December, 2014 together with an explanatory memorandum seeking to levy definitive antidumping duty on imports of Cable Ties, originating in, or exported from, the People's Republic of China and Chinese Taipei for a period of five

years, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (iii) G.S.R.885(E) published in Gazette of India dated 11th December, 2014 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Clear Float Glass of nominal thicknesses ranging from 4mm to 12mm (both inclusive), the nominal thickness being as per BISI4900:2000, originating in or exported form Pakistan, Saudi Arabia and United Arab Emirates.
- (iv) G.S.R.935(E) published in Gazette of India dated 31st December, 2014 together with an explanatory memorandum seeking to levy definitive antidumping duty on imports of 'Pentaerythritol', originating in, or exported from Chinese Taipei for a period of five years, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.936(E) published in Gazette of India dated 31st December, 2014 together with an explanatory memorandum seeking to impose safeguard duty on imports of Sodium Citrate for a period of three years at specified rates pursuant to the final findings of investigations conducted by the Directorate General of Safeguards.
- (vi) G.S.R.8(E) published in Gazette of India dated 5th January, 2015 together with an explanatory memorandum seeking to extend the levy of antidumping duty imposed on imports of "all kinds of Synchronous Digital Hierarchy Transmission Equipment", originating in or exported from China PR and Israel" for a further period of one year *i.e.* upto and inclusive of 7th December, 2015, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.16(E) published in Gazette of India dated 7th January, 2015 together with an explanatory memorandum seeking to extend antidumping duty levied therein on imports of "Melamine", originating in or

exported from the People's Republic of China for a further period of one year *i.e.* upto and inclusive of 18th February, 2016, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 :-

- (i) G.S.R.886(E) published in Gazette of India dated 11th December, 2014, seeking to exempt from the duties of Customs, goods imported into India and intedned for donation for the relief and rehabilitation of people affected by the floods in the State of Jammu and Kashmir subject to certain conditions. The exemption is valid upto and inclusive of the 31st March, 2015.
- (ii) G.S.R.915(E) published in Gazette of India dated 24th December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.921(E) published in Gazette of India dated 29th December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (iv) G.S.R.922(E) published in Gazette of India dated 29th December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (v) G.S.R.923(E) published in Gazette of India dated 29th December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (vi) G.S.R.924(E) published in Gazette of India dated 29th December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (vii) G.S.R.937(E) published in Gazette of India dated 31st December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (viii)G.S.R.9(E) published in Gazette of India dated 5th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15th January, 2008.
- (ix) G.S.R.12(E) published in Gazette of India dated 6th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 60/2011-Cus., dated 14th July, 2011.
- (x) G.S.R.14(E) published in Gazette of India dated 7th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

(7) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2013-2014, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

4. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twelfth Report of the Business Advisory Committee.

5. Statement by Minister

The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 256th Report of the Standing Committee on Industry on Action Taken by the Government on recommendations/observations contained in the 243rd Report of the Committee on Demands for Grants (2013-14), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

6. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliament of Affairs laid a statement (Hindi and English versions) regarding Government Business for the week commencing the 2nd March, 2015.

12.12 P.M.

7. Personal Explanation under Rule 357

Shri Ravi Shankar Prasad made a personal explanation regarding certain remarks made about him by Shri Jyotiraditya M. Scindia on 24th February, 2015

*12.15 P.M.

8. Government Bill – Introduced

The Citizenship (Amendment) Bill, 2015

Shri Kiren Rijiju on behalf of Shri Haribhai Parthibhai Chaudhary sought leave of the House to introduce the Citizenship (Amendment) Bill, 2015.

Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

9. Motion of Thanks on the President's Address

Time Taken: 14 Hrs. 05 Mts.

Further consideration of the following motion moved by Shri Anurag Singh Thakur and seconded by Shri Nishikant Dubey on 24th February, 2015, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2015'."

The following members laid their written speeches on the Table:-

- 1. Shri Harish Meena
- 2. Smt. Anju Bala
- 3. Prof. (Dr.) Prasanna Kumar Patasani
- 4. Shri Dushyant Singh
- 5. Shri Ashwini Kumar Choubey
- 6. Shri B. Vinod Kumar
- 7. Shri Arjun Ram Meghwal
- 8. Smt. Ranjanben Bhatt
- 9. Shri Ramsinh Rathwa
- 10. Shri Jasvantsinh Sumanbhai Bhabhor
- 11. Shri Vinod Kumar Sonkar
- 12. Shri Jagdambika Pal
- 13. Shri Sunil Kumar Singh
- 14. Dr. Yashwant Singh

Shri Narendra Modi replied to the debate.

7

On Amendment No. 234 to the Motion of Thanks on the President's Address moved by Prof. Saugata Roy, House divided Ayes: 69; Noes 239; Abstention: 03.

Accordingly, the amendment was negatived.

All the remaining amendments which were moved were put to vote and negatived.

The motion was adopted.

3.40 P.M.

10. Motion

Shri Shivkumar Udasi moved the following motion :-

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 2015."

The motion was adopted.

3.42 P.M.

11. Private Members' Bills – Introduced

- (1) The Compulsory Military Training Bill, 2014 by Dr. Bhola Singh.
- (2) The Rural Electrification Bill, 2014 by Dr. Bhola Singh.
- (3) The Non-Resident Indians (Voting Rights and Welfare) Bill, 2014 by Dr. Bhola Singh.
- (4) The Right to Work Bill, 2014 by Dr. Bhola Singh.
- (5) The Intangible Cultural Heritage (Protection, Preservation and Promotion) Bill, 2015 by Shri Baijayant Panda.
- (6) The Medical Therapy Practitioners and Clinics (Regulation and Control) Bill, 2014 by Smt. Supriya Sule.
- (7) The Free and Compulsory Education for Children of Parents Living Below Poverty Line Bill, 2014 by Smt. Supriya Sule.
- (8) The Consitution (Amendment) Bill, 2015 (Amendment of article 148) by Shri Baijayant Panda.
- (9) The Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2015 by Shri Raju Shetti.
- (10) The Two Child Norm Bill, 2014 by Smt. Supriya Sule.
- (11) The Children Protection Bill, 2014 by Smt. Supriya Sule.
- (12) The Constitution (Amendment) Bill, 2015 (Insertion of new article 14A, etc.) by Shri Bhartruhari Mahtab.

- (13) The Constitution (Amendment) Bill, 2015 (Insertion of new article 21B) by Shri Sushil Kumar Singh.
- (14) The Insurance (Amendment) Bill, 2015 (Amendment of section 2, etc.) by Shri Sushil Kumar Singh.
- (15) The Code of Civil Procedure (Amendment) Bill, 2015 (Amendment of Order XXI) by Smt. Meenakashi Lekhi.
- (16) The High Court of Madhya Pradesh (Establishment of a Permanent Bench at Bhopal) Bill, 2015 by Shri Alok Sanjar.
- (17) The Domestic Workers (Welfare and Regulation of Employment) Bill, 2015 by Shri Bhartruhari Mahtab.
- (18) The Constitution (Amendment) Bill, 2015 (Insertion of new article 21B) by Shri Janardan Singh 'Sigriwal'.
- (19) The Constitution (Amendment) Bill, 2015 (Amendment of the Eighth Schedule) by Shri Janardan Singh 'Sigriwal'.
- (20) The Special Financial Assistance to the State of Uttarakhand Bill, 2015 by Maj. Gen. B.C. Khanduri AVSM (Retd.).
- (21) The Electronic Waste (Handling and Disposal) Bill, 2015 by Maj. Gen. B.C. Khanduri AVSM (Retd.).
- (22) The Food Safety and Standards (Amendment) Bill, 2015 (Insertion of new section 56A) by Shri C.R. Patil.
- (23) The Free and Compulsory Education for Disabled and Needy Children Bill,2015 by Shri Gopal Chinayya Shetty.
- (24) The Constitution (Amendment) Bill, 2015 (Insertion of new article 21B) by Shri Gopal Chinayya Shetty.
- (25) The Constitution (Amendment) Bill, 2015 (Amendment of the Preamble, etc.) by Shri Gopal Chinayya Shetty.
- (26) The Special Financial Assistance to the State of Andhra Pradesh Bill, 2015 by Shri Murali Mohan Maganti.

- (27) The Children Belonging to the Scheduled Castes and the Scheduled Tribes (Reservation and Compulsory Display of Seats by Educational Institutions) Bill, 2015 by Shri Sadashiv Lokhande.
- (28) The Prohibition on Religious Conversion (By Inducement or Force) Bill,2015 by Shri Sadashiv Lokhande.
- (29) The Scheduled Castes and the Scheduled Tribes (Compulsory Notification and Filling up of Reserved Vacancies) Bill, 2015 by Shri Sadashiv Lokhande.
- (30) The Central Universities (Amendment) Bill, 2015 (Amendment of section 3, etc.) by Shri Alok Sanjar.
- (31) The Prevention of Influx of Foreign Nationals into the Country Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank'.
- (32) The Youth Welfare Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank'.
- (33) The Eradication of Unemployment Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank'.
- (34) The Promotion of Two Child Norm Bill, 2015 by Dr. Ramesh Pokhriyal 'Nishank'.
- (35) The Beedi Workers Welfare Bill, 2014 by Shri Sunil Kumar Singh.
- (36) The Private Schools (Regulation) Bill, 2014 by Shri Sunil Kumar Singh.

4.03 P.M.

12. Private Member's Bill – Under Consideration

The Senior Citizens (Provision of Geriatric and Dementia Care) Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Shri Bhartruhari Mahtab on the 12th December, 2014, continued.

He resumed his speech.

The following members took part in the debate :-

- 1. Shri Hukm Deo Narayan Yadav
- 2. Shri Prem Das Rai
- 3. Shri Bhairon Prasad Mishra
- 4. Shri B. Vinod Kumar
- 5. Shri P.P. Chaudhary
- 6. Dr. Kulamani Samal
- 7. Shri Jagdambika Pal
- 8. Prof. Saugata Roy
- 9. Smt. Jayshreeben Patel
- 10. Dr. A. Sampath
- 11. Shri C.R. Chaudhary (speech unfinished)

The discussion was not concluded.

*6.34 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Saturday, the 28th February, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Saturday, February 28, 2015/Phalguna 9, 1936 (Saka)

No. 61

11.00 A.M.

1. The Budget (General) – 2015-2016

Shri Arun Jaitley presented a statement of the estimated receipts and expenditure of the Government of India for the year 2015-2016.

12.35 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Arun Jaitley laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

3. Government Bill-Introduced

The Finance Bill, 2015.

12.36 P.M.

4. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble members, many Members have demanded that the sitting fixed for Thursday the 5th March, 2015 be cancelled on account of Holi."

I hope the House agrees."

The House agreed.

12.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd March, 2015.)

ANOOP MISHRA Secretary General



BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 02, 2015/Phalguna 11, 1936 (Saka)

No. 62

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81 - 88 were orally answered. Replies to Starred Question Nos. 89 - 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.921 - 1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

- (1) A copy of the Payment of Bonus (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.784(E) in Gazette of India dated 10th November, 2014, under sub-section (3) of Section 38 of the Payment of Bonus Act, 1965, containing corrigendum thereto published in Notification No. G.S.R. 896(E) (in Hindi version only) dated 16th December, 2014.
- (2) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and Oil & Natural Gas Corporation Limited and Phoenix Overseas Limited with respect to Contract Area Identified as Block RJ-ON/6.

4. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on 27th February, 2015".

The motion was adopted.

12.02 P.M.

5. Government Bill – Introduced *The Andhra Pradesh Reorganisation (Amendment) Bill, 2015*

Shri Haribhai Parthibhai Choudhary on behalf of Shri Rajnath Singh sought leave of the House to introduce the Andhra Pradesh Reorganisation (Amendment) Bill, 2015.

Shri B. Vinod Kumar and Prof. Saugata Roy opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Home Affairs replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

6* Government Bill – Introduced

The Motor Vehicles (Amendment) Bill, 2015

7* Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Motor Vehicles (Amendment) Ordinance, 2015 (No.2 of 2015) was laid on the Table of the House.

8[#] Government Bill – Introduced *The Coal Mines (Special Provision) Bill, 2015*

Shri Piyush Goyal sought leave of the House to introduce the Coal Mines (Special Provision) Bill, 2015.

Shri Bhartruhari Mehtab opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Power replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

9[#] Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Coal Mines (Special Provisions) Second Ordinance, 2014 (No.7 of 2014) was laid on the Table of the House.

[%]12.08 P.M.

10. Submissions by Members

(i) Regarding alleged statement made by Jammu and Kashmir Chief Minister thanking militant groups of Pakistan for allowing peaceful election in the State.

The following members made submission :-

- (1) Shri K.C. Venugopal
- (2) Shri Mallikarjun Kharge

Shri Rajnath Singh responded.

12.50 P.M.

(ii) Regarding need to provide relief to farmers who lost their crops due to natural calamities in the country.

The following members made submission :

- (1) Shri Om Birla
- (2) Shri Deepender Singh Hooda
- (3) Shri Jagdambika Pal
- (4) Shri C.R. Chaudhary
- (5) Shri Dushyant Chautala
- (6) Shri Bhairon Prasad Mishra

The following members also associated on the same issue :-

- (1) Shri Devji M. Patel
- (2) Dr. Virendra Kumar
- (3) Shri Gajendra Singh Shekawat
- (4) Shri Hariom Singh Rathore
- (5) Smt. Santosh Ahlawat

- (6) Shri Harish Chandra Meena
- (7) Shri Rahul Kaswan
- (8) Smt. Jyoti Dhurve
- (9) Shri Nanabhau Falgunrao Patole
- (10) Shri Sharad Tripathi
- (11) Shri Prahlad Singh Patel
- (12) Shri Bhanu Pratap Singh Verma
- (13) Shri Lakhan Lal Sahu
- (14) Shri Ramesh Bidhuri
- (15) Smt. Jayshreeben K. Patel
- (16) Smt. Darshana Vikram Jardosh
- (17) Smt. Mala Rajya Laxmi Shah
- (18) Shri Sumedhanand Saraswati
- (19) Shri Rajesh Kumar Diwakar
- (20) Shri Raj Kumar Saini
- (21) Shri Shrirang Appa Barne
- (22) Shri Daddan Mishra
- (23) Shri Naranbhai Bhikhabhai Kachhadiya
- (24) Smt. Kamla Devi Patle
- (25) Shri Sudheer Gupta

Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.30 P.M.)

2.30 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to declare a loanwaiver scheme for debt-stricken farmers of Bundelkhand region of Uttar Pradesh and also provide welfare measures for them.
- (2) Shri Harish Meena regarding need to provide adequate educational and medical facilities for women in Dausa Parliamentary Constituency, Rajasthan.
- (3) Dr. Ravindra Kumar Ray regarding need to re-open Mica Mine Labour Welfare Hospital in Kodarma Parliamentary Constituency, Jharkhand.
- (4) Dr. Bhola Singh regarding need to take steps for four-laning of National Highway No. 31 between Bakhtiyarpur and Khagaria in Bihar.
- (5) Shri Yogi Aditya Nath regarding need to take suitable measures to make river Rohini originating from Nepal and flowing into Uttar Pradesh pollution-free.
- (6) Shri Raj Kumar Saini regarding need to compensate the farmers whose crops have been damaged by wild animals.
- (7) Shri Hariom Singh Rathore regarding need to ensure adequate water level in Rajsamand lake in Rajsamand Parliamentary constituency, Rajasthan.
- (8) Shri Ram Prasad Sarmah regarding need to expedite construction of Missamari-Rangapara-Balipara road in Assam.
- (9) Shri Gajendra Singh Shekhawat regarding need to provide adequate funds to address drinking water problem in Rajasthan.
- (10) Shri Pralhad Joshi regarding need to open Procurement Centres for cotton in Dharwad Parliamentary Constituency, Karnataka.
- (11) Shri Kodikunnil Suresh regarding need to set up an Advanced Training Institute at Chengannur and a Regional Vocational Training Institute at Ettumanoor in Kerala.

- (12) Shri Anto Antony regarding need to reconsider the applications of students belonging to minority communities in Kerala whose Merit-cum-Means scholarship have been rejected due to minor technical error.
- (13) Shri S. Rajendran regarding need to upgrade railway stations at Viluppuram and Tindivanam and construct road over bridges at level crossings at Kandamangalam, Katpadi and Arakanallur in Tamil Nadu.
- (14) Shri Rabindra Kumar Jena regarding need to strengthen security measures in and around important defence establishments in Balasore Parliamentary constituency, Odisha.
- (15) Shri Rahul Shewale regarding need to expedite finalization of modification of policty guidelines for implementation of Slum Rehabilitation Scheme in Coastal Regulation Zone-II areas in Greater Mumbai, Maharashtra.
- (16) Shri B. Vinod Kumar regarding need to initiate the process of delimitation of constituencies in Telangana by Election Commission of India.
- (17) Dr. A. Sampath regarding need to extend National Waterway No. 3 from Kottappuram to Killam upto Kulachal in Kanyakumari district of Tamil Nadu.

2.31 P.M.

*12. Amendments made by the Rajya Sabha to the Government Bill – Agreed to

Time Taken: 03 mts.

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2014

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri M. Venkaiah Naidu :-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-fifth", the word "Sixty-sixth" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 4, <u>for</u> the figure "2014", the figure "2015" be <u>substituted</u>.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri M. Venkaiah Naidu.

The motion was adopted and the amendments were agreed to.

^{*} The Bill was passed by Lok Sabha on the 15th December, 2014 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 24th February, 2015 and returned it to Lok Sabha on the 25th February, 2015.

2.34 P.M.

13^{\$} Statutory Resolution – Negatived

Time Taken: 2 Hrs. 02 Mts.

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Citizenship (Amendment) Ordinance, 2015 (No. 1 of 2015) promulgated by the President on 6th January, 2015".

After discussion, as indicated in para 14 below the Resolution was negatived.

14^{\$} Government Bill – Passed

The Citizenship (Amendment) Bill, 2015

The motion for consideration of the Bill was moved by Shri Kiren Rijiju.

The following members took part in the combined debate on the Resolution (*vide* **para 13** above) and the motion for consideration of the Bill:-

- 1. Dr. Sanjay Jaiswal
- 2. Shri M.I. Shanavas
- 3. Shri P.R. Senthilnathan
- 4. Dr. (Smt.) Ratna De (Nag)
- 5. Shri Bhatruhari Mahtab
- 6. Shri Jayadev Galla
- 7. Shri A.P. Jithender Reddy
- 8. Dr. Anirudhan Sampath
- 9. Smt. Kothapalli Geetha
- 10. Shri Gajendra Singh Shekhawat
- 11. Shri Rajiv Shankarrao Satav

Shri Kiren Rijiju replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 and 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kiren Rijiju.

The motion was adopted and the Bill was passed.

4.36 P.M.

15* Statutory Resolution–Under Consideration

Time Allotted: 4 Hrs. Time Taken: 2 Hrs. 29 Mts. Balance: 1 Hr. 31 Mts.

Shri N.K. Premachandran moved following resolution:-

"That this House disapproves of the Mines and Minerals (Development and Regulation) Amendment Ordinance, 2015 (No. 3 of 2015) promulgated by the President on 12th January, 2015".

*16. Government Bill – Under Consideration

The Mines and Minerals (Development and Regulation) Amendment Bill, 2015.

Motion for consideration of the Bill was moved by Shri Narendra Singh Tomar.

The following members took part in the combined debate on the Resolution (*vide* **para 15** above) and the motion for consideration of the Bill:-

- 1. Shri Abhishek Singh
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri R.P. Marutharajaa
- 4. Prof. Saugata Roy

*Discussed together.

- 5. Shri Tathagata Satpathy
- 6. Shri Vinayak Bhaurao Raut
- 7. Shri Muthamsetti Srinivasa Rao (Avnthi)

The discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 03, 2015/Phalguna 12, 1936 (Saka)

No. 63

*11.00 A.M.

1. Submissions by Members

 Shri A.P. Jithender Reddy and Shri B. Vinod Kumar made submission regarding constitution of separate High Courts for Andhra Pradesh and Telangana.
 Shri M. Venkaiah Naidu responded.

(ii) The following members made submission regarding demanding a statement by Prime Minister on the alleged statement made by Jammu and Kashmir Chief Minister regarding conduct of assembly polls in that State.

- 1. Prof. Saugata Roy
- 2. Shri Deependra Hooda
- 3. Shri Mallikarjun Kharge

Shri Rajnath Singh responded.

11.14 A.M.

2. Starred Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions, Lok Sabha adjourned at 11.31 A.M. and re-assembled at 11.45 A.M.)

11.45 A.M.

Starred Question No. 102 was orally answered. Replies to Starred Question Nos. 103 – 120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1151–1380 were laid on the Table.

12.03 P.M.

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of Notification No. S.O. 3232(E) (Hindi and English versions) published in Gazette of India dated 18th December, 2014, regarding exemption of accessions of crops listed in Annex 1 of the International Treaty on Plant Genetic Resources for Food and Agriculture, as designed by Department of Agriculture & Cooperation issued under Section 40 of the Biological Diversity Act, 2002. (4) A copy of the Guidelines on Access to Biological Resources and Associated Knowledge and Benefits Sharing Regulations, 2014 (Hindi and English versions) published in Notification No. G.S.R.827 in Gazette of India dated 21st November, 2014 under sub-section (2) of Section 62 of the Biological Diversity Act, 2002.

(5) A copy of the Notification No. S.O.2721(E) (Hindi and English versions) published in Gazette of India dated 20th October, 2014, appointing the members, mentioned therein, to the National Tiger Conservation Authority for the period specified therein under sub-section (2) of section 38L of the Wildlife (Protection) Act, 1972.

(6) A copy of the Notification No. 12-7/2010/NTCA (Hindi and English versions) published in Gazette of India dated 15th July, 2014, issuing guidelines to be followed for the purpose of tiger conservation in the buffer and core area of tiger reserves and laying down normative standards for tourism activities in tiger reserves issued under Section 38-O of the Wildlife (Protection) Act, 1972.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertiliser (Control) Fifth Amendment Order, 2014 published in Notification No. S.O. 3254(E) in Gazette of India dated 23rd December, 2014.
- S.O. 298(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O. 3058(E) dated 8th October, 2013.
- (iii) S.O. 299(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O. 1909(E) dated 28th July, 2014.
- (iv) S.O. 301(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O. 1535(E) dated 9th July, 2012.

- (v) S.O. 306(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O. 2592(E) dated 18th November, 2011.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2013-2014.

(9) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2013-2014, together with Audit Report thereon.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the 45th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2013-2014.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2014 published in Notification No. G.S.R. 860(E) in Gazette of India dated 2nd December, 2014.
- (ii) The Indo-Tibetan Border Police Force, Motor Mechanic Cadre, Group 'B' and 'C' Posts Recruitment (Amendment) Rules, 2014 published in Notification No. G.S.R. 893(E) in Gazette of India dated 15th December, 2014.

- (iii) The Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Combatised Ministerial), Group 'C' Posts Recruitment (Amendment) Rules, 2015 published in Notification No. G.S.R. 50(E) in Gazette of India dated 23rd January, 2015.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Amar Jyoti Charitable Trust, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Amar Jyoti Charitable Trust, Delhi, for the year 2012-2013.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Spinal Injuries Centre, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Spinal Injuries Centre, New Delhi, for the year 2013-2014.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Rehabilitation & Research Centre, Rourkela, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Rehabilitation & Research Centre, Rourkela, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2013-2014.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2012-2013.
- (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Chittoor, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi, Chittoor, for the year 2012-2013.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Rehabilitation Services & Research, Bhadrak, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Rehabilitation Services & Research, Bhadrak, for the year 2013-2014.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Lakshadweep

Development Corporation Limited, Kavaratti, for the year 2013-2014.

- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2013-2014.

(34) A copy of the Consumer Protection (Procedure for regulation of allowing appearance of Agents or representatives or Non-Advocates or Voluntary Organisations before the Consumer Forum) Regulations, 2014 (Hindi and English versions) published in Notification No. G.S.R. 89(E) in Gazette of India dated 17th February, 2014 under Section 31 of the Consumer Protection Act, 1986.

(35) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights (PCR) Act, 1955, for the year 2013.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities Act, 1989, for the year 2013.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. **Report of Rules Committee**

Shri Nishikant Dubey laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

7. Statement by Minister

The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 178th Report of the Standing Committee on Home Affairs on the Disaster Management in the country, pertaining to the Ministry of Home Affairs.

8. Supplementary Demands for Grants (Railways)

Shri Suresh Prabhu presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2014-15.

*9. Government Bill – Introduced

The Insurance Laws (Amendment) Bill, 2015

Shri Jayant Sinha on behalf of Shri Arun Jaitley sought leave of the House to introduce the Insurance Laws (Amendment) Bill, 2015.

Shri P. Karunakaran, Dr. Anirudhan Sampath, Prof. Saugata Roy, Shri M.B. Rajesh, Smt. P.K. Sreemathi Teacher and Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Finance replied to the clarificatory questions asked by the Members.

On the motion, the House divided: Ayes 144; Noes 45. Accordingly, the motion was adopted and the Bill was introduced.

*10. Statement regarding Ordinance

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Insurance Laws (Amendment) Ordinance, 2014 (No.8 of 2014) was laid on the Table of the House.

12.06 P.M.

11. Government Bill – Introduced

The Warehousing Corporations (Amendment) Bill, 2015

12.07 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vishnu Dayal Ram regarding need to change the name of Daltonganj railway station in Jharkhand as Medininagar railway station and upgrade it as a model railway station.
- (2) Shri Anil Shirole regarding need to take steps to prevent illegal immigration of Bangladesh nationals to India.
- (3) Km. Shobha Karandlaje regarding need to ban the import of arecanut.
- (4) Shri Prabhubhai Nagarbhai Vasava regarding need to construct road over bridges on National Highway No. 8 at Pipodara, Hajira, Umbhel, Dhoran Pardi and Chalthan in Surat district, Gujaat.
- (5) Smt. Rama Devi regarding need to conduct an inquiry into the alleged misappropriation of funds during 2005 earmarked for Bagmati flood control programme in Bihar.
- (6) Dr. Mahendra Nath Pandey regarding need to set up rake points at Mughal Sarai, Uttar Pradesh for swift movement of fertilizers to Chandauli in the State.
- (7) Dr. Sunil Baliram Gaikwad regarding need to review the BPL list in Maharashtra.
- (8) Shri Ashwini Kumar Choubey regarding need to undertake archaeological excavation, proper conservation and maintenance of the ancient 'Karnagarh Fort' in Bhagalpur, Bihar.
- (9) Shri Faggan Singh Kulaste regarding need to provide financial assistance to farmers distressed due to damage to their crops caused by hailstorm in Mandla, Dindori, Seoni and Narsinghpur districts of Madhya Pradesh.

- (10) Shri D.K. Suresh regarding need to formulate special programmes and policies for the welfare engaged in dry land farming in the arid and semiarid regions of the country.
- (11) Shri P. Nagarajan regarding need to improve air connectivity to Coimbatore International Airport particularly with the Middle East and South East Asia.
- (12) Shri R.P. Marutharajaa regarding need to expedite setting up of a Special Economic Zone in the acquired land in Eraiyur, Ayyan Peraiyur, Thirumandurai and Penna Konam villages in Perambalur Parliamentary Constituency, Tamil Nadu.
- (13) Dr. Ratna De (Nag) regarding need to declare Guptipara in Hooghly district, West Bengal as a tourist destination.
- (14) Prof. (Dr.) Prasanna Kumar Patasani regarding need to expedite the proposed metro rail project between Cuttack and Bhubaneswar and extend the project to Puri and Konark via Jatna and Khurda in Odisha.
- (15) Shri Mohammed Faizal regarding need to provide adequate fishing infrastructure and technology to fishermen communities of Lakshadweep.
- (16) Shri Shailesh Kumar regarding need to take immediate corrective steps for prevention of land-erosion by River Kosi and the Ganga in Bhagalpur Parliamentary Constituency, Bihar.
- (17) Shri Dushyant Chautala regarding need to conduct a fresh survey on drug abuse and revisit the National Policy for Drug Demand Reduction, 2014 to prevent the increasing incidents of drug abuse among the youth.
- (18) Adv. Joice George regarding need to safeguard the development aspirations of the people of India in the United Nations Climate change Conference and agreements.

^{\$}12.07 P.M.

13. Statutory Resolution – Negatived

Time Taken: 5 Hrs. 20 Mts.

Further Consideration on the following resolution moved by Shri N.K. Premachandran on the 2nd March, 2015, continued:-

"That this House disapproves of the Mines and Minerals (Development and Regulation) Amendment Ordinance, 2015 (No. 3 of 2015) promulgated by the President on 12th January, 2015".

After discussion, as indicated in **para 14** below, the Resolution was negatived.

^{\$}14. Government Bill – Passed

The Mines and Minerals (Development and Regulation) Amendment Bill, 2015.

Further discussion on the motion for consideration of the Bill moved by Shri Narendra Singh Tomar on the 2nd March, 2015, continued.

The following members took part in the combined debate on the Resolution (*vide* **para 13** above) and the motion for consideration of the Bill:-

- 1. Shri Bheemrao B. Patil
- 2. Dr. A. Sampat
- 3. Shri Kariya Munda
- 4. Shri Mekapati Rajamohan Reddy
- 5. Shri S.P. Muddahanumegowda
- 6. Shri Vijay Kumar Hansdak
- 7. Shri Prahlad Singh Patel
- 8. Shri E.T. Mohammad Basheer
- 9. Shri Hukum Singh
- 10. Shri C.N. Jayadevan

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- 11. Shri Prahlad Joshi
- 12. Shri Bhagwant Mann
- 13. Smt. Mausam Noor
- 14. Shri Bidyut Baran Mahato
- 15. Smt. Butta Renuka

Shri Narendra Singh Tomar replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

On amendment No. 9 moved by Shri Bhartruhari Mahtab to Clause 4, the House divided and result of Division was: Ayes 51, Noes 216. The amendment was accordingly negatived.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

On amendment Nos. 12 to 19 moved by Shri Bhartruhari Mahtab to Clause 8, the House divided and result of Division was : Ayes 63, Noes 220. The amendments were accordingly negatived.

On amendment Nos. 41 and 42 moved by Dr. A. Sampath to Clause 8, the House divided and result of Division was : Ayes 64, Noes 219. The amendments were accordingly negatived.

On amendment Nos. 45 to 47 moved by Shri Tathagata Satpathy to Clause 8, the House divided and result of Division was : Ayes 64, Noes 233. The amendments were accordingly negatived.

Clause 8 was adopted.

On amendment Nos. 48 to 55 moved by Shri Tathagata Satpathy to Clause 9, the House divided and result of Division was : Ayes 55, Noes 232. The amendments were accordingly negatived.

Clause 9 was adopted.

On amendment Nos. 21 to 23 moved by Shri Bhartruhari Mahtab to Clause 10, the House divided and result of Division was : Ayes 64, Noes 220. The amendments were accordingly negatived.

Clause 10 was adopted.

Clause 11 was adopted.

Clause 12 was adopted.

Clause 13 was adopted.

Clauses 14 to 17 were adopted.

Clause 18 was adopted.

Clause 19 was adopted.

Clauses 20 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Narendra Singh Tomar.

The motion was adopted and the Bill was passed.

3.30 P.M.

[®]15 Statutory Resolution – Withdrawn

Time Taken: 2 Hrs. 03 Mts. The Deputy Speaker made the following announcement:-

"Hon'ble Members, we shall now take up Item Nos. 19 and 20. We have to allot time for discussion on the Motor Vehicles (Amendment) Bill, 2015 and also on the Statutory Resolution. I think, we shall allot one hour time for these two items."

16

Thereafter, Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Motor Vehicles (Amendment) Ordinance, 2015 (No. 2 of 2015) promulgated by the President on 7^{th} January, 2015".

After discussion, as indicated in **para 16** below, the Resolution was withdrawn by leave of the House.

[®]16 Government Bill – Passed

The Motor Vehicles (Amendment) Bill, 2015

The motion for consideration of the Bill was moved by Shri Nitin Jairam Gadkari.

The following members took part in the combined debate on the Resolution (*vide* **para 15** above) and the motion for consideration of the Bill:-

- 1. Smt. Meenakashi Lekhi
- 2. Km. Sushmita Dev
- 3. Shri K. Ashok Kumar
- 4. Dr. Ratna De (Nag)
- 5. Shri Prabhas Kumar Singh
- 6. Shri P.K. Biju

- 7. Shri Yogi Adityanath
- 8. Dr. Pandula Ravindra Babu
- 9. Dr. Arun Kumar
- 10. Shri Bhagwant Mann
- 11. Shri Ramesh Bidhuri
- 12. Shri Jose K. Mani
- 13. Shri P.P. Chaudhary
- 14. Shri Abhijit Mukherjee
- 15. Dr. Udit Raj
- 16. Shri Virendra Singh
- 17. Smt. Ranjeet Ranjan

Shri Nitin Jairam Gadkari replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitin Jairam Gadkari.

The motion was adopted and the Bill was passed.

5.34 P.M.

[®]17 Statutory Resolution – Under Consideration

Time Allotted: 2 Hrs. Time Taken: 1 Hr. 32 Mts. Balance: 28 Mts.

The Chair made the following announcement:-

"Hon'ble Members, before we take up combined discussion on Item Nos. 21 and 22, we have to allot time to the Statutory Resolution and the Coal Mines (Special Provisions) Bill, 2015. If the House agrees, we may allot 2 Hours."

The House agreed.

Thereafter, Shri Bhartruhari Mahtab moved the following resolution:-

"That this House disapproves of the Coal Mines (Special Provisions) Second Ordinance, 2014 (No.7 of 2014) promulgated by the President on 26th December, 2014".

[®]18 Government Bill – Under Consideration

The Coal Mines (Special Provisions) Bill, 2015

The motion for consideration of the Bill was moved by Shri Piyush Goyal.

The following members took part in the combined debate on the Resolution

(vide para 17 above) and the motion for consideration of the Bill:-

- 1. Shri Ravindra Kumar Ray
- 2. Shri Vincent H. Pala
- 3. Shri A. Arunmozhithevan
- 4. Shri Ravindra Kumar Jena
- 5. Shri Arvind Sawant
- 6. Shri M. Murali Mohan
- 7. Shri Ponguleti Srinivasa Reddy
- 8. Shri Tamradhwaj Sahu

[@]Discussed together.

- 9. Shri Md. Badaruddoza Khan
- 10. Shri Pashupati Nath Singh

The discussion was not concluded.

*8.27 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 4th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 04, 2015/Phalguna 13, 1936 (Saka)

No. 64

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121-126 were orally answered. Replies to Starred

Question Nos. 127 – 140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1381–1610 were laid on the Table.

3. Reference by Speaker

The Speaker greeted members on the occasion of Holi and made reference on the International Women's Day.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Media Lab Asia, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Media Lab Asia, New Delhi, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Indian Telegraph (1st Amendment of 2014) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 18 in Gazette of India dated 8th February, 2014 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

A copy each of the following Statements (Hindi and English versions) (4) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

TENTH LOK SABHA

1. Statement No. 37

Seventh Session, 1993

THIRTEENTH LOK SABHA

- Statement No. 49 2.
- 3. Statement No. 50
- Statement No. 35 4.
- 5. Statement No. 40
- Statement No. 28 6.

Sixth Session, 2001 Eighth Session, 2001 Ninth Session, 2002 Thirteenth Session, 2003

FOURTEENTH LOK SABHA

- 7. Statement No. 32
- Statement No. 31 8.
- 9. Statement No. 27
- 10. Statement No. 26
- 11. Statement No. 25
- 12. Statement No. 22

Statement No. 21

Statement No. 19

Statement No. 19

13.

14.

15.

Seventh Session, 2001

Fourth Session, 2005 Sixth Session, 2005 Ninth Session, 2006 Tenth Session, 2007 Thirteenth Session, 2008 Fourteenth Session, 2008

FIFTEENTH LOK SABHA

Second Session, 2009 Third Session, 2009 Fourth Session, 2010

16.	Statement No. 16	Fifth Session, 2010
17.	Statement No. 15	Sixth Session, 2010
18.	Statement No. 13	Seventh Session, 2011
19.	Statement No. 13	Eighth Session, 2011
20.	Statement No. 12	Ninth Session, 2011
21.	Statement No. 11	Tenth Session, 2012
22.	Statement No. 9	Eleventh Session, 2012
23.	Statement No. 8	Twelfth Session, 2012
24.	Statement No. 7	Thirteenth Session, 2013
25.	Statement No. 5	Fourteenth Session, 2013
26.	Statement No. 3	Fifteenth Session, 2013-2014

SIXTEENTH LOK SABHA

27. Statement No. 2	Second Session, 2014
28. Statement No. 1	Third Session, 2014

- (5) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2013-2014 under subsection (4) of Section 25 of the Right to Information Act, 2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 2014 published in Notification No. G.S.R. 379(E) in Gazette of India dated 4th June, 2014.
- (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 2014 published in Notification No. G.S.R.
 538(E) in Gazette of India dated 25th July, 2014.
- (iii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 2014 published in Notification No. G.S.R.
 539(E) in Gazette of India dated 25th July, 2014.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Siksha Abhijan Assam, Guwahati, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Siksha Abhijan Assam, Guwahati, for the year 2013-2014, for the year 2013-2014.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2013-2014.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Delhi, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

Delhi, New Delhi, for the year 2013-2014.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2013-2014.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2013-2014.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2013-2014, together with Audit Report thereon.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2013-2014.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2013-2014.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Notification No. S.O. 21(E) (Hindi and English versions) published in Gazette of India dated 1st January, 2015, making certain amendments in Notification No. S.O.683(E) dated 24th March, 2008, issued under Section 57 of the Delhi Development Act, 1957.

5. Report of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the Fourth Report (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers on the subject 'Jan Aushadhi Scheme' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

6. Statement by Minister

The Minister of State in the Ministry of Urban Development and Minister of State in the Ministry of Housing and Urban Poverty Alleviation made a Statement correcting the reply (Hindi and English versions) to Unstarred Question No. 291 given on 25 February, 2015 by Sarvashri Dalpat Singh Paraste, Prahlad Joshi, R. Dhruva Narayana and Sanjay Haribhau Jadhav, MPs regarding 'Shortage of Toilets'.

12.06 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Rajiv Pratap Rudy made a statement regarding Government Business for the week commencing the 9th March, 2015.

12.17 P.M.

8. Motion

Shri Shivkumar Udasi moved the following motion :-

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 2015."

The motion was adopted.

*12.18 P.M.

9. Submission by Members

Smt. Ranjeet Ranjan, Smt. P.K. Sreemathi Teacher, Smt. Kirron Kher, Smt. Meenakashi Lekhi and Shri Vinayak Bhaurao Raut made submission regarding reported derogatory comments on women by Nirbhaya rape accused in Tihar Jail during an interview for a British documentary.

Shri Gajendra Singh Shekhawat, Smt. Santosh Ahlawat, Smt. Riti Pathak, Shri Ramcharan Bohra, Shri Jagdmbika Pal, Km. Sushmita Dev, Smt. Bhavana Pundalikarao Gawali, Shri P.K. Biju, Shri M.B. Rajesh, Shri Sankar Prasad Dutta, Dr. A. Sampath, Shri P. Karunakaran and Shri P.P. Chaudhary associated.

Shri Rajnath Singh responded.

Shri M. Venkaiah Naidu also responded.

12.40 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nishikant Dubey regarding need to start early operation of FM Radio station and also set up a Doordarshan Kendra at Godda, Jharkhand.
- (2) Shri Karadi Sanganna regarding need to expedite construction of Kushtagi flyover in Koppal Parliamentary Constituency, Karnataka.
- (3) Shri P.P. Chaudhary regarding need to construct railway line between Bilara to Bar in Rajasthan.
- (4) Dr. Bhamre Ramrao Subhash regarding need to augment railway facilities in Dhule Parliamentary Constituency, Maharashtra.
- (5) Dr. Ramesh Pokhriyal "Nishank" regarding need to make usage of Hindi language in Government offices and departments compulsory.

^{*}From 12.18 P.M. to 12.40 P.M., members raised matters of urgent public importance.

- (6) Shri Rattan Lal Kataria regarding need to set up Ashoka Edicts Park in village Topra Kalan in Yamuna Nagar district, Haryana.
- (7) Shri Ram Tahal Chaudhary regarding need to operate Air India flight No. IC 809 and IC 810 between Delhi and Ranchi as per previous time table and also introduce additional daily flights between Ranchi and Delhi.
- (8) Shri Hari Narayan Rajbhar regarding need to set up industrial units in Ghoshi Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Devendra Singh Bhole regarding need to undertake repair of National Highway connecting Kanpur-Hamirpur-Sagar and suspend collection of toll tax on National Highway No. 2 between Kanpur and Agra till the completion of repair work.
- (10) Shri Tamradhwaj Sahu regarding need to ensure time-bound career progression for employees of Bhilai Steel Plant facing stagnation.
- (11) Shri P. R. Senthil Nathan regarding need to take welfare measures for coconut farmers in Tamil Nadu particularly in the Pudukottai district.
- (12) Prof. Saugata Roy regarding resignation of Prof. Amartya Sen from the Chancellorship of Nalanda University.
- (13) Shri Hemant Tukaram Godse regarding need to print currency notes and mint coins in the domestic Currency Note Press and Mints respectively.
- (14) Shri Jayadev Galla regarding need to introduce bus service between Vijayawada airport and Vijayawada bus terminus.
- (15) Shri Rama Kishore Singh regarding need to take steps for expeditious completion of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Vaishali Parliamentary Constituency, Bihar and also provide a special financial package under PMGSY for Vaishali.
- (16) Dr. Dharam Vira Gandhi regarding need to set up an inquiry into the alleged misappropriation of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in Patiala Parliamentary Constituency, Punjab.
- (17) Shri E.T. Mohammed Basheer regarding need to spell out clear-Cut policy regulations for Corporate Social Responsibility (CSR) Programme and also provide for an exclusive audit of CSR.

12.42 P.M.

[#]11. Statutory Resolution–Withdrawn

Time Taken: 4 Hrs. 06 Mts.

Further discussion on the following resolution moved by Shri Bhartruhari Mahtab on the 3rd March, 2015, continued :-

"That this House disapproves of the Coal Mines (Special Provisions) Second Ordinance, 2014 (No. 7 of 2014) promulgated by the President on 26th December, 2014".

After discussion, as indicated in **para 12** below, the Resolution was withdrawn.

[#]12. Government Bill – Passed

The Coal Mines (Special Provisions) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Piyush Goval on the 3rd March, 2015, continued.

The following members took part in the combined debate on the Resolution (*vide* **para 11** above) and the motion for consideration of the Bill:-

- 1. Shri Kalyan Banerjee
- 2. Shri Godam Nagesh
- 3. Shri Ganesh Singh
- 4. Shri Sher Singh Ghubaya
- 5. Shri Uday Pratap Singh
- 6. Shri Dushyant Chautala
- 7. Shri Deepender Singh Hooda
- 8. Dr. Arun Kumar
- 9. Shri Jagdambika Pal
- 10. Shri Kaushalendra Kumar

Shri Piyush Goyal replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

On amendment Nos. 1 to 4 moved by Shri Md. Badaruddoza Khan to Clause 4, the House divided and result of Division was: Ayes 26, Noes 207. The amendments were accordingly negatived.

Clause 4 was adopted.

Clauses 5 and 6 were adopted.

Clause 7 was adopted.

Clauses 8 to 13 were adopted.

Clauses 14 to 19 were adopted.

Clauses 20 to 33 were adopted.

Schedule I, Schedule II and Schedule III were adopted.

Schedule IV was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

3.17 P.M.

[®]13. Statutory Resolution – Negatived

Time Taken: 2 Hrs. 18 Mts.

The Deputy Speaker observed as under:-

"Hon'ble Members, before we take up combined discussion on Item Nos. 15 and 16, we have to allot time for the Statutory Resolution and the Insurance Laws (Amendment) Bill, 2015. If the House agrees, we may allot two hours for it."

The House agreed.

Thereafter, Shri C.N. Jayadevan moved the following resolution:-

"That this House disapproves of the Insurance Laws (Amendment) Ordinance, 2014 (No. 8 of 2014) promulgated by the President on 26^{th} December, 2014".

After discussion, as indicated in **para 14** below, the Resolution was negatived.

[®]14 Government Bill – Passed

The Insurance Laws (Amendment) Bill, 2015

The motion for consideration of the Bill was moved by Shri Jayant Sinha.

The following members took part in the combined debate on the Resolution

(vide para 13 above) and the motion for consideration of the Bill:-

- 1. Prof. Saugata Roy
- 2. Shri Ramesh Pokhriyal "Nishank"
- 3. Dr. Shashi Tharoor
- 4. Dr. P. Venugopal
- 5. Shri Jai Prakash Narayan Yadav
- 6. Shri Balabhadra Majhi
- 7. Shri Shrikant Eknath Shinde

8. Shri M.B. Rajesh

9. Shri Konda Vishweshwar Reddy

- 10. Shri Abhijit Mukherjee
- 11. Shri Mekapati Rajamohan Reddy
- 12. Shri Gourav Gogoi
- 13. Shri N.K. Premachandran
- 14. Shri Dushyant Chautala

Shri Jayant Sinha replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On amendment No. 1 moved by Shri P. Karunakaran to Clause 3, the House divided and result of Division was: Ayes 10, Noes 185. The amendment was accordingly negatived.

Clauses 3 to 102 were adopted.

On amendment No. 2 moved by Shri P. Karunakaran to Clause 103, the House divided and result of Division was: Ayes 22, Noes 185. The amendment was accordingly negatived.

Clauses 103 to 108 were adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jayant Sinha.

The motion was adopted and the Bill was passed.

*6.26 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 9th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 09, 2015/Phalguna 18, 1936 (Saka)

No. 65

*11.10 A.M.

1. Starred Questions

Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 11.30 A.M.).

11.30 A.M.

Starred Question Nos. 162–165 were orally answered. Replies to Starred Question Nos. 166–180 were laid on the Table.

Replies to Starred Question Nos. 141–160 listed for 5 March, 2015 were treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

Replies to Unstarred Question Nos.1611–1840 listed for 5 March, 2015 would also be printed in the Official Report for the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Apprenticeship (Fourth Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 910(E) in Gazette of India dated 23rd December, 2014 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2013-2014.
- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

4. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that I have received the following message dated the 2^{nd} March, 2015 from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 23 February, 2015.' "

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 4th March, 2015, Rajya Sabha agreed without any amendment to the Citizenship (Amendment) Bill, 2015, passed by the Lok Sabha on the 2nd March, 2015.

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Thirteenth Report of the Business Advisory Committee.

7. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid a statement regarding (Hindi and English versions) the status of implementation of the recommendations contained in the 106th, 115th, 158th, 166th, 174th, 185th and 209th Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants, pertaining to the Ministry of Civil Aviation.

3

8. Supplementary Demands for Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2014-15.

^{\$}12.04 P.M.

9. Submission by Members

The following members made submission regarding reported release of an alleged separatist Leader by Jammu & Kashmir Government:-

- 1* Shri Mallikarjun Kharge
- 2. Shri Kalyan Benerjee
- 3. Shri N.K. Premachandran
- 4. Shri K.C. Venugopal
- 5. Dr. P. Venugopal

Shri Rajnath Singh responded.

Shri Narendra Modi also responded.

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.20 P.M.)

2.20 P.M.

10. Matters under rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Col. Sona Ram Choudhary regarding need to amend the guidelines of Pradhan Mantri Gram Sadak Yojana to facilitate construction of roads all habitations in desert areas of Barmer Parliamentary Constituency, Rajasthan.
- (2) Shri Bahadur Singh Koli regarding need to provide grants to Co-operative Land Development Bank, Rajasthan to enable them to disburse long-term agriculture loans on Low interest rates.
- (3) Dr. Nepal Singh regarding need to address the problems of frequent power failure and damage of transformers in Rampur district, Uttar Pradesh.
- (4) Shri Nanabhau Patole regarding need to include people belonging to Gowari, Mana, Halba, Dhangar, Injvar community of Maharashtra in the list of Scheduled Tribes.
- (5) Shri Bharat Singh regarding need to take steps to facilitate smooth operation of post offices in Ballia Parliamentary Constituency, Uttar Pradesh.
- (6) Dr. Sanjay Jaiswal regarding need to take effective measures to significantly reduce child mortality rate in the country.
- (7) Dr. Manoj Rajoria regarding need to provide special financial provision for construction of buildings for Panchayati Raj Institutions in Karauli district, Rajasthan.
- (8) Dr. Kirit Somaiya regarding need to set up a petrol pump between Sion and Mulund on Eastern Highway in Mumbai, Maharashtra.

- (9) Shri Kodikunnil Suresh regarding need to provide adequate financial support and fill up vacant posts in the Sree Chitra Tirunal Institute for Medical Sciences & Technology, Thiruvananathapuram, Kerala.
- (10) Shri Anto Antony regarding need to extend the time-limit for linking Aadhar number with bank account for availing LPG subsidy.
- (11) Shri R. Gopalakrishnan regarding need to expedite operation of cargo services and upgrade the Madurai Airport, Tamil Nadu.
- (12) Smt. Pratima Mondal regarding need to desilt Matla river-bed in South 24 Paraganas district of West Bengal.
- (13) Shri Baijayant 'Jay' Panda regarding need to ensure plain packing of tobacco products.
- (14) Shri Rahul Shewale regarding need to provide compensation to the families of employees of Bhabha Atomic Research Centre, Mumbai who died due to cancer or are living with cancer caused by hazardous atomic radiation.
- (15) Shri Jayadev Galla regarding need to include Amaravathi city in Guntur district, Andhra Pradesh in Heritage City Development and Augmentation Yojana.
- (16) Prof. A.S.R. Naik regarding need to ensure proper utilization of funds meant for the welfare of Scheduled Castes and Scheduled Tribes.
- (17) Shri P.K. Biju regarding need to provide better health care facilities and implement the Scheduled Tribes and Other Traditional Forests Dwellers (Recongnition of Forest Rights) Act, 2006 in an effective manner to address the problem of tribals in Attappadi area in Kerala.
- (18) Smt. Kothapali Geetha regarding need to provide adequate infrastructure facilities in Gurukul schools in Araku Parliamentary Constituency, Andhra Pradesh.

2.21 P.M.

11[#] Statutory Resolution–Under Consideration

Time Allotted: 8 Hrs. Time Taken: 4 Hrs. 40 Mts. Balance: 3 Hrs. 20 Mts.

Shri C.N. Jayadevan moved following resolution:-

"That this House disapproves of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No. 9 of 2014) promulgated by the President on 31st December, 2014".

12[#]. Government Bill – Under Consideration

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015.

The motion for consideration of the Bill was moved by Shri Chaudhary Birender Singh.

The following members took part in the combined debate on the Resolution (*vide* **para 11** above) and the motion for consideration of the Bill:-

- 1. Shri Kirti Azad
- 2. Shri Jyotiraditya M. Scindia
- 3. Shri K.N. Ramachandran
- 4. Shri Kalyan Banerjee
- 5. Shri Thatagata Satpathy
- 6. Shri Arvind Sawant
- 7. Shri Jayadev Galla
- 8. Shri B. Vinod Kumar
- 9. Shri Jitendra Chaudhury
- 10. Shri Y.V. Subba Reddy

- 11. Smt. Supriya Sule
- 12. Shri M. Venkaiah Naidu
- 13. Shri Dharmendra Yadav
- 14. Smt. Ranjeet Ranjan
- 15. Shri Bhagwant Mann
- 16. Shri Rajesh Ranjan
- 17. Shri Hukum Singh
- 18. Dr. Arun Kumar
- 19. Shri Jose K. Mani

The discussion was not concluded.

7.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 10th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 10, 2015/Phalguna 19, 1936 (Saka)

No. 66

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181–186 were orally answered. Replies to Starred Question Nos. 187–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of Notification No. S.O. 287(E) (Hindi and English versions) published in Gazette of India dated 30th January, 2015 reappointing the United India Insurance Company Limited as the Fund Manager under the Environment Relief Fund Scheme, 2008 for a period upto 30th June, 2015 issued under sub-paragraph (2) of paragraph 4 of the said Scheme.

(8) A copy of the Food Security Allowance Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.48(E) in Gazette of India dated 21st January, 2015 under sub-section (3) of Section 39 of the National Food Security Act, 2013.

4. Report on the Participation of Indian Parliamentary Delegation at the 130th Assembly of the Inter-Parliamentary Union (IPU).

Secretary-General laid on the Table Hindi and English versions of the Report on the participation of Indian Parliamentary Delegation at the 130th Assembly of the Inter-Parliamentary Union held at Geneva (Switzerland) from 16 to 20 March, 2014.

5. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) First Report on the representation received from Shri Rinku Agarwal, General Secretary, All Indian Railway Vendors Association, regarding – Railways' order for arbitrary closure of stalls/trolleys of 09 Commission Vendors at New Delhi Railway Station.
- (2) Second Report on the Action Taken by the Government on the recommendations of the Committee on Petitions made in their Seventh Report (15th Lok Sabha) on the representation received from Smt. Rita Kunur regarding non- implementation of the decision of Appointments Committee of Cabinet (ACC).
- (3) Third Report on the representation received from Shri Amol M Totey regarding non-inclusion of names of defaulters of agriculture loan in Credit Information Bureau India Limited.

12.03 P.M.

6. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on 9th March, 2015."

The motion was adopted.

*12.47 P.M.

7. Submission by Member

Shri Kalyan Banerjee made a submission regarding increasing incidents of theft at MPs residences.

Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.17 P.M.)

2.17 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rattan Lal Kataria regarding need to provide adequate compensation to farmers who suffered damages to their crops due to recent unseasonal rains and hailstorms in the northern region of the country particularly in Ambala Parliamentary Constituency, Haryana.
- (2) Shri Prabhubhai Nagarbhai Vasava regarding need to set up a Krishi Vigyan Kendra along river Tapi in Bardoli Parliamentary Constituency, Gujarat.
- (3) Shri Ramdas C. Tadas regarding need to permit farmers of villages falling under the army camp area in Pulgaon in Wardha Parliamentary Constituency, Maharashtra to utilize their land for earning their livelihood.
- (4) Shri Rahul Kaswan regarding need to formulate policy and programmes to improve the agricultural productivity and income of farmers in the country.
- (5) Kunwar Pushpendra Singh Chandel regarding need to consider cultivation of betel leave as an agricultural activity and extend necessary benefits to betel leave growers in Hamirpur Parliamentary Constituency, Uttar Pradesh.
- (6) Shri P.P. Chaudhary regarding need to provide subsidy for natural fertilizers.
- (7) Smt. Darshana Vikram Jardosh regarding need to organize exhibitions for demonstration and promotion of the achievements of students in the field of science and technology.
- (8) Smt. Rama Devi regarding need to ensure active participation of Members of Parliament in planning, execution and monitoring of Centrally sponsored development schemes in the State.
- (9) Shri Sunil Kumar Singh regarding need to provide adequate funds for construction of Gaya-Bodhgaya-Chatra railway line.
- (10) Shri Rakesh Singh regarding need to include Jabalpur in the tourist circuit in Madhya Pradesh.

- (11) Shri Tamradhwaj Sahu regarding need to provide free electricity for operation of motor pumps for supply of drinking water in Chhattisgarh.
- (12) Shri R. Parthipan regarding need to allocate funds for gauge-Conversion of railway line between Madurai and Bodinayakkanur and construction of new railway line between Dindigul-Sabarimala.
- (13) Shri C. Mahendran regarding need to accord approval to the proposal of government of Tamil Nadu for construction of dams at Nallar and Anamalaiar in the State.
- (14) Shri Suvendu Adhikari regarding need to relax the conditions of eligibility for Indira Gandhi National Disability Pension Scheme.
- (15) Shri Bhartruhari Mahtab regarding need to release the funds allotted for various flagship schemes meant for Odisha.
- (16) Shri Rama Kishore Singh regarding need to confer rights to Members of Parliament regarding construction of roads under the Pradhan Mantri Gram Sadak Yojana.
- (17) Shri Kaushalendra Kumar regarding need to revive the closed sugar mills in Bihar and also provide a special package for development of silk industry in Bhagalpur in the State.
- (18) Shri Shailesh Kumar regarding need to set up a AIIMS like institute in Bhagalpur, Bihar.
- (19) Adv. Joice George regarding need to safeguard the life and livelihood of people living in and around the Bodi area of Western Ghats selected for the proposed India-based Neutrino Observatory.

2.18 P.M.

^{\$}9. Statutory Resolution–Negatived

Time Taken: 10 Hrs. 17 Mts.

Further consideration on the following resolution moved by Shri C.N. Jayadevan on the 9th March, 2015, continued:-

"That this House disapproves of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No. 9 of 2014) promulgated by the President on 31st December, 2014".

After discussion, as indicated in **para 10** below, when the Resolution was put to vote of the House, the House divided and result of Division was: Ayes[#] 99, Noes[#] 294. Accordingly, the resolution was negatived.

^{\$}10. Government Bill – Passed

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Chaudhary Birender Singh on the 9th March, 2015, continued.

The following members took part in the combined debate on the Resolution (*vide* **para 9** above) and the motion for consideration of the Bill:-

- 1. Shri Prahlad Singh Patel
- 2. Shri Gourav Gogoi
- 3. Shri Ranjit Singh Brahmpura
- 4. Shri H.D. Devegowda
- 5. Shri Dinesh Trivedi
- 6. Shri Chirag Kumar Paswan
- 7. Shri Kunwar Bharatendra

^{*}Subject to correction.

^{\$}Discussed together.

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- 8. Shri Dushyant Chautala
- 9. Smt. Anupriya Patel
- 10. Shri Vijay Kumar Hansdak
- 11. Shri Dileep Singh Bhuria
- 12. Shri Thota Narasimham
- 13. Shri Santosh Kumar
- 14. Shri Om Birla
- 15. Shri P.V. Midhun Reddy
- 16. Shri Asaduddin Owaisi
- 17. Shri P.P. Chaudhary
- 18. Shri N.K. Premachandran
- 19. Dr. Ramesh Pokhriyal "Nishank"
- 20. Shri Raju Shetti
- 21. Shri Rattal Lal Kataria
- 22. Adv. Joice George
- 23. Shri Deepender Singh Hooda
- 24. Shri Nandkumar Singh Chouhan (Nandu Bhaiya)

Shri Chaudhary Birender Singh replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On amendment No. 3 moved by Prof. Saugata Roy to Clause 3, the House divided and result of Division was: Ayes[#] 94, Noes[#] 296. The amendment was accordingly negatived.

On amendment No. 18 moved by Shri N.K. Premachandran to Clause 3, the House divided and result of Division was: Ayes[#] 88, Noes[#] 295. The amendment was accordingly negatived.

On amendment No. 45 moved by Shri Deepender Singh Hooda to Clause 3, the House divided and result of Division was: Ayes[#] 98, Noes[#] 299. The amendment was accordingly negatived.

Clause 3 was adopted, as amended.

On amendment No. 9 moved by Shri Jai Prakash Narayan Yadav to Clause 4, the House divided and result of Division was: Ayes[#] 96, Noes[#] 298. The amendment was accordingly negatived.

Clause 4 was adopted.

On amendment No. 4 moved by Prof. Saugata Roy to Clause 5, the House divided and result of Division was: Ayes[#] 101, Noes[#] 304. The amendment was accordingly negatived.

On amendment No. 10 moved by Shri Jai Prakash Narayan Yadav to Clause 5, the House divided and result of Division was: Ayes[#] 94, Noes[#] 309. The amendment was accordingly negatived.

On amendment No. 15 moved by Shri N.K. Premachandran to Clause 5, the House divided and result of Division was: Ayes[#] 90, Noes[#] 313. The amendment was accordingly negatived.

On amendment No. 43 moved by Shri K.C. Venugopal to Clause 5, the House divided and result of Division was: Ayes[#] 98, Noes[#] 315. The amendment was accordingly negatived.

On amendment No. 47 moved by Shri Y.V. Subbareddy to Clause 5, the House divided and result of Division was: Ayes[#] 101, Noes[#] 311. The amendment was accordingly negatived.

On amendment No. 48 moved by Shri Deepender Singh Hooda to Clause 5, the House divided and result of Division was: Ayes[#] 101, Noes[#] 311. The amendment was accordingly negatived.

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Clause 5 was adopted, as amended.

Clause 6 was adopted, as amended.

Shri Chaudhary Birender Singh moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 58 to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 6A was adopted.

New Clause 6A was also adopted.

Clause 7 was adopted.

Shri Chaudhary Birender Singh moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 59 to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 7A was adopted.

New Clause 7A was also adopted.

Clause 8 was adopted, as amended.

On amendment No. 28 moved by Prof. Saugata Roy to Clause 9, the House divided and result of Division was: Ayes[#] 89, Noes[#] 308. The amendment was accordingly negatived.

Clause 9 was adopted.

Clause 10 was adopted.

Clauses 11 and 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chaudhary Birender Singh.

The motion was adopted and the Bill, as amended, was passed.

7.55 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 11th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 11, 2015/Phalguna 20, 1936 (Saka)

No. 67

11.00 A.M.

1. Starred Questions

Starred Question Nos. 201–205 were orally answered. Replies to Starred Question Nos. 206–220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2012-2013, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the years 2010-2011 & 2011-2012.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the years 2010-2011 & 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Indian Post Office (Fourth Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 22(E) in Gazette of India dated 12th January, 2015 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(10) A copy of the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Second Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.918(E) in Gazette of India dated 26th December, 2014 under Section 61 of the Lokpal and Lokayuktas Act, 2013.

(11) A copy of the Notification No. S.O. 3272(E) (Hindi and English versions) published in Gazette of India dated 26th December, 2014 notifying second amendments to the Lokpal and Lokayuktas (Removal of Difficulties) Order, 2014under sub-section (2) of Section 62 of the Lokpal and Lokayuktas Act, 2013.
(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2014 published in Notification No. G.S.R.
 927(E) in Gazette of India dated 30th December, 2014.
- (ii) The Indian Police Service (Pay) Second Amendment Rules, 2014 published in Notification No. G.S.R. 928(E) in Gazette of India dated 30th December, 2014.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2014 published in Notification No.
 G.S.R. 938(E) in Gazette of India dated 31st December, 2014.
- (iv) The Indian Administrative Service (Pay) Seventh Amendment Rules,
 2014 published in Notification No. G.S.R. 939(E) in Gazette of India dated 31st December, 2014.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2015 published in Notification No. G.S.R. 101(E) in Gazette of India dated 16th February, 2015.
- (vi) The Indian Administrative Service (Pay) Amendment Rules, 2014 published in Notification No. G.S.R. 102(E) in Gazette of India dated 16th February, 2015.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2015 published in Notification No. G.S.R. 103(E) in Gazette of India dated 16th February, 2015.
- (viii) The Indian Forest Service (Pay) Amendment Rules, 2014 published in Notification No. G.S.R. 104(E) in Gazette of India dated 16th February, 2015.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2013-2014.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2013-2014.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Standing Committee on Transport, Tourism and Culture

Kumari Arpita Ghosh laid on the Table the Two Hundred Seventeenth Report (Hindi and English versions) on the Anti-Hijacking Bill, 2014 of the Standing Committee on Transport, Tourism and Culture.

6. Statements by Ministers

(1) The Minister of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 53rd Report of the Standing Committee on Information Technology on 'Norms for the setting up of telecom towers, its harmful effects and setting up of security standards in expansion of telecom facilities', pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.

- The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 200th Report of the Standing
- Committee on Transport, Tourism and Culture on the 'Development of Tourism, National Highways and Water Transport in Kerala and Cochin Shipyard Limited', pertaining to the Ministry of Tourism.
- (3)^{\$} The Minister of Science & Technology and Minister of Earth Sciences made a statement regarding landing of a Solar-powered aircraft in Ahmedabad on 10th March, 2015.

[#]12.05 P.M.

(2)*

7. Submission by Member

Shri Jyotiraditya M. Scindia made a submission regarding new evidence which has come to light in respect of release of Masrat Alam, separatist leader from Jammu & Kashmir.

Dr. P. Venugopal and Prof. Saugata Roy associated.

Shri M. Venkaiah Naidu responded.

1.02 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Chandra Prakash Joshi regarding need to relax the norms pertaining to opium production on account of recent unseasonal rains in Chittorgarh Parliamentary Constituency, Rajasthan and Mandsaur in Madhya Pradesh.
- (2) Shri Ajay Mishra Teni regarding need to bring National Family Benefit Scheme and Indira Gandhi National Widow Pension Scheme under Mahila Kalyan Vibhag in Uttar Pradesh.
- (3) Shri Hukum Singh regarding need to conduct a CBI enquiry into alleged illegal mining and stone crushing in Saharanpur in Uttar Pradesh.
- (4) Shri Hari Manjhi regarding need to ensure electrification of remaining villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Gaya Parliamentary Constituency, Bihar.
- (5) Dr. Mahendra Nath Pandey regarding need to take suitable steps to check the menace of wild boars damaging crops in Chandauli Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Ashwini Kumar Choubey regarding need to undertake repair of roads constructed under Pradhan Mantri Gram Sadak Yojana in Buxar, Bhagalpur and Banka districts of Bihar and also expedite construction of sanctioned road projects.
- (7) Shri Rajendra Agrawal regarding need to construct a railway line between Meerut and Hastinapur in Uttar Pradesh.
- (8) Dr. Virendra Kumar regarding need to formulate a comprehensive programme to protect children from socio-economic evils.
- (9) Shri Devendra Singh Bhole regarding need to provide sewerage and drainage system in Kanpur Nagar and Kanpur Dehat in Akbarpur

Parliamentary Constituency, Uttar Pradesh under Jawahar Lal Nehru National Urban Renewal Mission.

- (10) Dr. Bhola Singh regarding need to permit sale and purchase of land surrounding Kanwar Lake Bird Sancturary in Begusarai district of Bihar.
- (11) Shri Mullappally Ramachandran regarding need to ban import of natural rubber.
- (12) Shri Rajeev Satav regarding need to provide adequate compensation to farmers in Maharashtra arising out of damage to their crops due to unseasonal rains.
- (13) Shri K.R.P. Prabakaran regarding need to re-open Kavalkinaru railway station in Tamil Nadu.
- (14) Dr. Ratna De Nag regarding need to take effective measures to reduce Maternal Mortality Rate in the country.
- (15) Dr. Kulamani Samal regarding need to open bank branches in all the gram panchayats of Odisha.
- (16) Shri Arvind Sawant regarding need to undertake cadre review of Scientific Staff in the Indian Meteorological Department.
- (17) Shri Murali Mohan Maganti regarding need to set up a Railway University at Vijayawada, Andhra Pradesh.
- (18) Shri Prem Singh Chandumajra regarding need to develop Anandpur Sahib in Punjab as a pilgrim and tourist hub.

1.03 P.M.

[#]9. (i) The Budget (Railways) – 2015-16; (ii) Demands for Grants on Account (Railways) – 2015-16; and (iii) Supplementary Demands for Grants (Railways) – 2014-15

Time Allotted: 12 Hrs. Time Taken: 07 Hrs. Balance: 05 Hrs.

The following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) 2015-16
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2015-16
- (iii) Supplementary Demands for Grants Nos. 4, 5 to 8 and 11 to 16 in respect of Budget (Railways) 2014-15

[#]10. Resolutions – Moved

(i) Shri Suresh Prabhu moved the following Resolution:-

"That this House do resolve that a Parliamentary Committee consisting of twelve Members of this House, to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance *vis-à-vis* General Finance, and to make Recommendations thereon."

(ii) Shri Suresh Prabhu moved the following Resolution:-

"That this House do recommend to the Rajya Sabha to agree to associate six Members of the Rajya Sabha with the Parliamentary Committee, to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance *vis-à-vis* General Finance and to make Recommendations thereon and to communicate the names of the Members so appointed to this House."

The following members took part in the combined debate:-

- 1. Shri K.C. Venugopal
- 2. Shri Yogi Adityanath
- 3. Shri P. Kumar
- 4. Dr. Kakoli Ghosh Dastidar
- 5. Shri Kalikesh N. Singh Deo
- 6. Dr. Shrikant Eknath Shinde
- 7* Shri P.K. Biju
- 8* Shri Kapil Moreshwar Patil
- 9* Shri Jayadev Galla
- 10. Shri M. Murali Mohan
- 11* Shri Shrirang Appa Barne
- 12* Sadhvi Savitri Bai Phule
- 13* Smt. Rama Devi
- 14. Shri Bheemrao B. Patil
- 15* Shri Jasvantsinh Sumanbhai Bhabhor
- 16. Shri M.B. Rajesh
- 17* Shri K. Parasuraman
- 18* Shri Adhalrao Patil Shivaji Rao
- 19* Shri Sankar Prasad Datta
- 20. Shri Ponguleti Srinivasa Reddy
- 21. Shri Rakesh Singh
- 22* Shri Gourav Gogoi
- 23* Shri Karadi Sanganna Amarappa
- 24* Shri Chand Nath
- 25* Dr. Kulamani Samal
- 26* Shri Devendra Singh Bhole
- 27. Shri Ashok Shankarrao Chavan
- 28. Shri Vinayak Bhaurao Raut

- 29* Shri B.S. Yediyurappa
- 30. Shri R.K. Bharathi Mohan
- 31* Shri Rahul Kaswan
- 32. Shri Feroze Varun Gandhi
- 33. Shri Muttamsetti Srinivasa Rao
- 34* Shri Jitendra Chaudhury
- 35* Shri Gajendra Singh Shekhawat
- 36. Dr. Arun Kumar
- 37* Shri Om Birla
- 38. Shri Rajesh Ranjan
- 39. Dr. Ratna De (Nag)
- 40* Shri D.K. Suresh
- 41. Shri Pralhad Joshi
- 42* Smt. Supriya Sule
- 43. Shri Ranjit Singh Brahmpura
- 44. Smt. Jayshreeben Patel
- 45* Shri Rabindra Kumar Jena
- 46* Dr. Bhagirath Prasad
- 47. Shri Radheshyam Biswas
- 48. Shri Balabhadra Majhi
- 49. Shri Sanjay Dhotre
- 50. Shri Mullappally Ramachandran
- 51* Shri Sanjay Haribhau Jadhav
- 52. Shri C.R. Patil
- 53. Shri C. Mahendran
- 54. Shri Ravindra Kumar Pandey
- 55. Shri Dharam Vira Gandhi
- 56* Shri Arvind Sawant
- 57. Shri B. Vinod Kumar
- 58. Shri Lalubhai Babubhai Patel
- 59. Shri Ram Tahal Choudhary

- 60. Shri Gajanan Kirtikar
- 61. Shri C.R. Chaudhary
- 62. Shri E.T. Mohammed Basheer
- 63. Shri Ramen Deka
- 64. Dr. Pandula Ravindra Babu
- 65. Dr. K. Gopal
- 66. Dr. Virendra Kumar
- 67. Smt. Pratima Mondal

The discussion was not concluded.

8.03 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 12th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 12, 2015/Phalguna 21, 1936 (Saka)

No. 68

11.00 A.M.

1. Obituary Reference

The Speaker made references to the passing away of Shri Ram Sunder Das, member of the Tenth and Fifteenth Lok Sabhas; and Shri Sadashivrao Dadoba Mandlik, member of the Twelfth, Thirteenth, fourteenth and fifteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

2. Starred Questions

Starred Question Nos. 221–224 were orally answered. Replies to Starred Question Nos. 225–240 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads

Development Agency, New Delhi, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2013-2014.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Drinking Water and Sanitation for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Drinking Water and Sanitation for the year 2015-2016.

(6) A copy of the National Highways Fee (Determination of Rates and Collection) Third Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.2(E) in Gazette of India dated 1st January, 2015 under sub-section (3) of Section 9 of the National Highways Act, 1956.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 311(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 222 (Kalyan-Andhra Pradesh Border Section) in the State of Maharashtra.

- S.O. 461(E) published in Gazette of India dated 18th February, 2014, making certain amendments in the Notification No. S.O. 3315(E) dated 31st October, 2013.
- (iii) S.O. 2307(E) published in Gazette of India dated 29th July, 2013, authorising the Additional Joint Collector, Chittoor, Chittoor District as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Andhra Pradesh.
- (iv) S.O. 382(E) published in Gazette of India dated 12th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (v) S.O. 577(E) published in Gazette of India dated 26th February, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (vi) S.O. 1965(E) to S.O. 1967(E) published in Gazette of India dated 2nd July, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 11 in the State of Rajasthan.
- (vii) S.O. 3659(E) published in Gazette of India dated 13th December, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 71 in the State of Punjab.
- (viii) S.O. 3510(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.
- (ix) S.O. 3511(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.

- (x) S.O. 321(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Zeera Section) in the State of Punjab.
- (xi) S.O. 322(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Ferozepur Section) in the State of Punjab.
- (xii) S.O. 3317(E) published in Gazette of India dated 2nd November, 2013, making certain amendments in the Notification No. S.O. 357(E) dated 13th February, 2013.
- (xiii) S.O. 3318(E) published in Gazette of India dated 2nd November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 on the stretch of land connecting to National Highway No. 15 in the State of Rajasthan.
- (xiv) S.O. 3648(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xv) S.O. 3084(E) published in Gazette of India dated 9th October, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 29E (New NH No. 24) in the State of Uttar Pradesh.
- (xvi) S.O. 3512(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (xvii) S.O. 570(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State of Punjab.

- (xviii) S.O. 784(E) to S.O. 790(E) published in Gazette of India dated 14th March, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 78 (Katni-Shahdol-Anupur to M.P./CG border Section) in the State of Madhya Pradesh.
- (xix) S.O. 316(E) and S.O. 317(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 15 (Amritsar Section) in the State of Punjab.
- (xx) S.O. 576(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (xxi) S.O. 641(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi Bypass Section) in the State of Rajasthan.
- (xxii) S.O. 642(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh to Neemuch [MP Border] includes Shambbhupura & Nimbahera Bypass Section) in the State of Rajasthan.
- (xxiii) S.O. 643(E) and S.O. 644(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi Bypass Section) in the State of Rajasthan.
- (xxiv) S.O. 2039(E) published in Gazette of India dated 5th July, 2013, regarding acquisition of land for building, maintenance, management and operation

of National Highway No. 8 (Baghana-Gomti Choraha Section) in the State of Rajasthan.

- (xxv) S.O. 2484(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh to Neemuch [MP Border] Section) in the State of Rajasthan.
- (xxvi) S.O. 457(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Boarder to Varanasi Section) in the State of Uttar Pradesh.
- (xxvii) S.O. 2412(E) to S.O. 2415(E) published in Gazette of India dated 7th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 71 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.
- (xxviii) S.O. 318(E) and S.O. 319(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 15 (Tran-Taran Section) in the State of Punjab.
- (xxix) S.O. 2485(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh Section) in the State of Rajasthan.
- (xxx) S.O. 312(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi & Chhoti Sadri Bypass Section) in the State of Rajasthan.
- (xxxi) S.O. 278(E) published in Gazette of India dated 28th January, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 233 (Indo Nepal Boarder to Varanasi) in the State of Uttar Pradesh.

- (xxxii) S.O. 2333(E) and S.O. 2334(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 111 (New NH No. 130)(Bilaspur-Ambikapur Section) in the State of Chhattishgarh.
- (xxxiii) S.O. 2578(E) published in Gazette of India dated 1st October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (New NH No. 49)(Bilaspur-Urdawal Section) in the State of Chhattishgarh.
- (xxxiv) S.O. 2579(E) published in Gazette of India dated 1st October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 221 in the State of Andhra Pradesh.
- (xxxv) S.O. 2603(E) and S.O. 2604(E) published in Gazette of India dated 10th October, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (xxxvi) S.O. 2639(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 29E (New NH No. 24) in the State of Uttar Pradesh.
- (xxxvii)S.O. 2636(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Suratgarh-Sriganganagar) in the State of Punjab.
- (xxxviii) S.O. 2637(E) published in Gazette of India dated 15th October, 2014, authorising the Special Land Acquisition Officer, Cooch Behar O/o the District Magistrate, Distt.-Cooch Behar, West Bengal as the competent

authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

- (xxxix) S.O. 2638(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.
- (xl) S.O. 2640(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Nagaur Bypass)(Nagaur-Bikaner Section) in the State of Rajasthan.
- (xli) S.O. 2641(E) published in Gazette of India dated 15th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (New NH No. 927) in the State of Uttar Pradesh.
- (xlii) S.O. 2745(E) published in Gazette of India dated 22nd October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Andhra Pradesh.
- (xliii) S.O. 2747(E) published in Gazette of India dated 22nd October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (New NH No. 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
- (xliv) S.O. 2744(E) published in Gazette of India dated 22nd October, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 67 in the State of Andhra Pradesh.
- (xlv) S.O. 2746(E) published in Gazette of India dated 22nd October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 221 (Vijayawada to Bhadrachalam Section) in the State of Andhra Pradesh.

- (xlvi) S.O. 2743(E) published in Gazette of India dated 22nd October, 2014, regarding rates of fees to be recovered for the use of the Permanent Bridge, namely, Sanjay Setu Bridge from the users of National Highway No. 28C (Barabanki-Nanpara-Rupaidiah Section) in the State of Uttar Pradesh.
- (xlvii) S.O. 2790(E) published in Gazette of India dated 29th October, 2014, making certain amendments in the Notification No. S.O. 2825(E) dated 23rd November, 2010.
- (xlviii) S.O. 2882(E) published in Gazette of India dated 12th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 222 (New NH-61) (Maharashtra/Telangana border to Nirmal Section) in the State of Telangana.
- (xlix) S.O. 2883(E) published in Gazette of India dated 21st November, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 70 in the State of Punjab.
- (I) S.O. 369(E) published in Gazette of India dated 10th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (li) S.O. 2276(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (lii) S.O. 1656(E) published in Gazette of India dated 1st July, 2014, regarding acquisition of land for building, maintenance, management and operation of Chennai Bypass (Phase-I) in the State of Tamil Nadu.
- (liii) S.O. 2283(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 49 (Madurai-Ramanathapuram Section) in the State of Tamil Nadu.

- (liv) S.O. 2000(E) published in Gazette of India dated 6th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (Iv) S.O. 1338(E) published in Gazette of India dated 21st May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (Ivi) S.O. 797(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext (Project Chainage) (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (Ivii) S.O. 1171(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypass)(Trichy-Karur Section) in the State of Tamil Nadu.
- (Iviii) S.O. 1024(E) published in Gazette of India dated 3rd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (lix) S.O. 1169(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (Ix) S.O. 2279(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46C (Krishnagiri to Walajahpet Section) in the State of Tamil Nadu.

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- (Ixi) S.O. 2712(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (Ixii) S.O. 2683(E) published in Gazette of India dated 20th October, 2014, making certain amendments in the Notification No. S.O. 344(E) dated 14th February, 2011.
- (Ixiii) S.O. 2511(E) published in Gazette of India dated 25th September, 2014, making certain amendments in the Notification No. S.O. 345(E) dated 14th February, 2011.
- (Ixiv) S.O. 443(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7A (Palayamkottai-Thoothukudi Section) in the State of Tamil Nadu.
- (Ixv) S.O. 802(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Ext. (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (Ixvi) S.O. 2463(E) published in Gazette of India dated 23rd September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (Ixvii) S.O. 1423(E) published in Gazette of India dated 2nd June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (Ixviii) S.O. 2387(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.

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- (Ixix) S.O. 102(E) published in Gazette of India dated 8th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 219 in the State of Andhra Pradesh.
- (Ixx) S.O. 103(E) published in Gazette of India dated 8th January, 2014, authorising the Revenue Divisional Officer, Parvatipuram, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 43 (New NH No. 26) in the State of Andhra Pradesh.
- (Ixxi) S.O. 104(E) published in Gazette of India dated 8th January, 2014, authorising the Revenue Divisional Officer, Jammalamadugu, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 67 (Muddanuru-Jammalamadugu Section) in the State of Andhra Pradesh.
- (Ixxii) S.O. 105(E) published in Gazette of India dated 8th January, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 43 (New NH No. 26) in the State of Andhra Pradesh.
- (Ixxiii) S.O. 106(E) published in Gazette of India dated 8th January, 2014, authorising the Revenue Divisional Officer, Kadapa, therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 340 (Rayachoty-Kurbalakota Section) in the State of Andhra Pradesh.
- (Ixxiv) S.O. 3073(E) published in Gazette of India dated 5th December, 2014, regarding rates of fees to be recovered for the use of Railway Over Bridge at Padannakkad in the State of Kerala.
- (Ixxv) S.O. 2925(E) published in Gazette of India dated 17th November, 2014, regarding rates of fees to be recovered from the user of the Varapuzha Bridge in the State of Kerala.

- (Ixxvi) S.O. 535(E) published in Gazette of India dated 17th February, 2014, regarding rates of fees to be recovered for the use of the Arapuzha Bridge in Calicut Bypass of National Highway No. 17 in the State of Kerala.
- (Ixxvii) S.O. 3253(E) published in Gazette of India dated 22nd December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 11 (Agra-Bharatpur Section) in the State of Uttar Pradesh.
- (Ixxviii) S.O. 389(E) published in Gazette of India dated 6th February, 2015, making certain amendments in the Notification No. S.O. 900(E) dated 21st April, 2008.
- (Ixxix) S.O. 346(E) published in Gazette of India dated 4th February, 2015, regarding rates of fees to be recovered from the user of Nellore Bypass Section on National Highway No. 5 in the State of Andhra Pradesh.
- (Ixxx) S.O. 229(E) published in Gazette of India dated 23rd January, 2015, regarding rates of fees to be recovered from the users of section, mentioned therein.
- (Ixxxi) S.O. 50(E) published in Gazette of India dated 6th January, 2015, regarding rates of fees to be recovered from the users of section, mentioned therein.
- (Ixxxii) S.O. 254(E) published in Gazette of India dated 28th January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxiii) S.O.3164(E) published in Gazette of India dated 12th December, 2014, containing corrigendum to the Notification No. S.O. 869(E) dated 4th March, 2014.
- (Ixxxiv) S.O. 34(E) published in Gazette of India dated 2nd January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (Ixxxv) S.O. 250(E) published in Gazette of India dated 28th January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxvi) S.O. 33(E) published in Gazette of India dated 2nd January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxvii) S.O.131(E) published in Gazette of India dated 12th January, 2015, containing corrigendum to the Notification No. S.O. 689(E) dated 4th March, 2014.
- (Ixxxviii) S.O.132(E) published in Gazette of India dated 12th January, 2015, declaring highways, mentioned therein, as new National Highways.
- (Ixxxix) S.O. 251(E) published in Gazette of India dated 28th January, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xc) S.O. 252(E) published in Gazette of India dated 28th January, 2015, containing corrigendum to the Notification No. S.O. 775(E) dated 4th March, 2014.
- (xci) S.O. 3162(E) published in Gazette of India dated 12th December, 2014, directing Border Roads Organization to exercise the function relating to the development and maintenance of the stretches, mentioned therein.
- (xcii) S.O. 3163(E) published in Gazette of India dated 12th December, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xciii) S.O. 2738(E) published in Gazette of India dated 21st October, 2014, regarding rates of fees to be recovered from the users of National Highway No. 74 (Kashipur-Sitarganj Section) in the State of Uttarakhand.
- (xciv) S.O. 2776(E) published in Gazette of India dated 28th October, 2014, regarding rates of fees to be recovered from the users of National Highway No. 205 in the State of Tamil Nadu.

- (xcv) S.O. 2909(E) published in Gazette of India dated 13th November, 2014 regarding rates of fees to be recovered from the users of National Highway No. 24 in the State of Uttar Pradesh.
- (xcvi) S.O. 3075(E) published in Gazette of India dated 5th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 24 (Shahjahanpur Bridge) in the State of Uttar Pradesh.
- (xcvii) S.O. 3119(E) published in Gazette of India dated 10th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (xcviii) S.O. 3120(E) published in Gazette of India dated 10th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 71 (Punjab/Haryana Border-Jind Rohtak Section) in the State of Haryana.
- (xcix) S.O. 3121(E) published in Gazette of India dated 10th December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 67 in the State of Tamil Nadu.
- (c) S.O. 3123(E) published in Gazette of India dated 10th December, 2014 making certain amendments in the Notification No. S.O. 403(E) dated 5th February, 2009.
- S.O. 3124(E) published in Gazette of India dated 10th December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 8B (Porbandar to Rajkot to Bamanbore Section) in the State of Gujarat.
- (cii) S.O. 3167(E) published in Gazette of India dated 12th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 5 (Bhubaneshwar to Balasore Section) & (Jagatpur to Chandikol Section) in the State Odisha.
- (ciii) S.O. 3239(E) published in Gazette of India dated 18th December, 2014 making certain amendments in the Notification No. S.O. 896(E) dated 26th March, 2014.

- (civ) S.O. 3319(E) published in Gazette of India dated 30th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 3 in the States of UP, Rajasthan and Madhya Pradesh.
- (cv) S.O. 3320(E) published in Gazette of India dated 30th December, 2014 making certain amendments in the Notification No. S.O. 760(E) dated 18th March, 2009.
- (cvi) S.O. 3321(E) published in Gazette of India dated 30th December, 2014 regarding rates of fees to be recovered from the users of National Highway No. 205 in the State of Tamil Nadu.
- (cvii) S.O. 20(E) published in Gazette of India dated 1st January, 2015 regarding rates of fees to be recovered from the users of National Highway No. 31 (Guwahati to Nalbari-Bijni Section) in the State of Assam.
- (cviii) S.O. 48(E) published in Gazette of India dated 6th January, 2015 regarding rates of fees to be recovered from the users of National Highway No. 547 in the State of Madhya Pradesh.
- (cix) S.O. 49(E) published in Gazette of India dated 6th January, 2015 regarding rates of fees to be recovered from the users of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xxxi) of (7) above.

(9) A copy of the Notification No. S.O.3316(E) (Hindi and English versions) published in Gazette of India dated 30th December, 2014, regarding authorisation of surveyors in case of cargo ships issued under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 11th March, 2015, Rajya Sabha agreed without any amendment to the Motor Vehicles (Amendment) Bill, 2015, passed by the Lok Sabha on the 3rd March, 2015.

16

12.03 P.M.

6. Submissions by Members

(i) On a submission, made by Shri Jyotiraditya M. Scindia on 11.03.2015 regarding new evidence which has come to light in respect of release of Masrat Alam, separatis leader from Jammu & Kashmir, Shri Rajnath Singh responded.

12.14 P.M.

- (ii) The following members made submission regarding reported statement made by a Retd. Judge denigrating Mahatma Gandhi and Subhash Chandra Bose:-
 - 1. Shri Rajiv Ranjan
 - 2. Shri Mallikarjun Kharge
 - 3. Shri Kalyan Banerjee
 - 4. Dr. P. Venugopal

Shri Rajiv Pratap Rudy responded.

12.19 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Om Birla regarding need to optimize the utilization of funds collected under Building and Other Construction Workers' Welfare Cess Act, 1996 for the welfare of labourers.
- (2) Shri Arjun Lal Meena regarding need to introduce flight either on Udaipur-Jaipur-Kolkata or Udaipur-Jaipur-Mumbai route.
- (3) Shri Prahlad Singh Patel regarding need to put to use a new underground water reserves exploration technology named as 'God Energy Technology' invented by a Geologist from Bundelkhand region of Madhya Pradesh.

- (4) Shri Maheish Girri regarding need to frame a land-policy to enable private Institutions and Trusts to set up new schools in Delhi.
- (5) Shri Yogi Adityanath regarding need to set up a new unit of Hindustan Fertilizers Corporation Limited in Gorakhpur, Uttar Pradesh.
- (6) Shri Sharad Tripathi regarding need to improve the capacity of jails and living conditions of prisoners in the country.
- (7) Shri Naranbhai Kachhadiya regarding need to improve BSNL connectivity in Amreli district of Gujarat.
- (8) Shri Rajen Gohain regarding need to construct a rail-cum-road bridge on river Brahmaputra to provide rail connectivity in middle Assam.
- (9) Shri Ravindra Kumar Pandey regarding need to curb pilferage of coal from the coal mines of central Coalfields Limited, Bharat Coking Coal Limited and Eastern Coalfields Limited in Jharkhand.
- (10) Shri Kamakhya Prasad Tasa regarding need to shift the Railway Goods Yard from Jorhat town, Assam.
- (11) Shri Chand Nath regarding need to withdraw subsidy on export of meat.
- (12) Smt. Mausam Noor regarding need to revise the tender rates for the works under Pradhan Mantri Gram Sadak Yojana in Maldaha Uttar Parliamentary Constituency, West Bengal.
- (13) Shri M. Udhaya Kumar regarding need to provide adequate irrigation and cold storage facilities to flower and vegetable growers in Dindigul Parliamentary Constituency, Tamil Nadu.
- (14) Smt. K. Maragatham regarding need to accord approval to the proposal of the Government of Tamil Nadu to interlink Palar and Pennaiyar rivers and allocate sufficient funds for rejuvenation of the Palar river.
- (15) Prof. Saugata Roy regarding need to put a moratorium on payment of interest on debt by Government of West Bengal.
- (16) Shri Sultan Ahmed regarding need to put in place adequate security measures for safety of documents in Government Departments and Offices.

- (17) Shri Rajan Vichare regarding need to set up a hospital equipped with all modern medical facilities in Thane, Maharashtra.
- (18) Shri B. Vinod Kumar regarding need to provide reservation to women in State Bar Councils, Bar Council of India and Medical Council of India.
- (19) Shri Mohammed Faizal regarding need to dispense with the provision in service rules of 51 Battalion of India Reserve requiring mandatory service in Union Territories of Lakshdweep, Daman and Diu and Dadra & Nagar Haveli.
- (20) Shri Dushyant Chautala regarding need to initiate steps for setting up the Kishan Channel Telecast Centre in Hisar, Haryana.

12.20 P.M.

8. I Government Resolutions – Adopted

II (i) The Budget (Railways) – 2015-16; (ii) Demands for Grants on Account (Railways) – 2015-16; and (iii) Supplementary Demands for Grants (Railways) – 2014-15

Time Taken: 13 Hrs. 18 Mts.

Further combined discussion on the following items of business was taken up together:-

- (i) Government Resolutions moved on 11.03.2015;
- (ii) General Discussion on the Budget (Railways) 2015-16;
- (iii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) 2015-16;
- (iv) Supplementary Demands for Grants Nos. 4 to 8 and 11 to 16 in respect of Budget (Railways) 2014-15 and;

The following members took part in the combined debate :-

- 1. Dr. Kambhampati Haribabu
- 2* Dr. Sidhant Mohapatra
- 3* Shri Jugal Kishore
- 4* Shri Prahlad Singh Patel

- 5* Prof. Ravindra Vishwanath Gaikwad alias Ravi Sir
- 6* Shri Hemant Godse
- 7* Smt. Riti Pathak
- 8* Shri Anto Antony
- 9* Shri Chintaman Navasha Wanaga
- 10. Shri Ram Chandra Paswan
- 11* Shri Harish Meena
- 12* Shri Devji M. Patel
- 13. Shri Rajkumar Saini
- 14* Shri Nalin Kumar Kateel
- 15* Shri P.C. Gaddigoudar
- 16* Shri S.R. Vijaya Kumar
- 17. Shri Tariq Anwar
- 18* Shri Anandrao Adsul
- 19* Dr. A Sampath
- 20. Smt. Kamla Devi Paatle
- 21* Shri P. Karunakaran
- 22* Km. Shobha Karandlaje
- 23. Km. Sushmita Dev
- 24. Shri Bhairon Prasad Mishra
- 25. Smt. Butta Renuka
- 26* Shri R. Gopalakrishnan
- 27. Smt. Krishna Raj
- 28* Shri P.R. Sundaram
- 29* Shri A. Arunmozhithevan
- 30* Shri G. Hari
- 31. Adv. M. Udhaya Kumar
- 32. Shri Ajay Mishra Teni

- 33* Dr. Kirit P. Solanki
- 34. Smt. Arpita Ghosh
- 35. Shir Janardan Singh "Sigriwal"
- 36* Shri Bahadur Singh Koli
- 37* Shri Prem Singh Chandumajra
- 38. Shri Nandi Yellaiah
- 39* Dr. Vara Prasad Rao V.
- 40. Shri Bhanu Pratap Singh Verma
- 41. Smt. R. Vanaroja
- 42* Smt. P.K. Sreemathi Teacher
- 43. Shri Sunil Kumar Singh
- 44* Dr. Bhola Singh
- 45* Shri Shivkumar Udasi
- 46* Shri A.T. Nana Patil
- 47. Shri Rajan Vichare
- 48. Shri Ramesh Bidhuri
- 49* Smt. Santosh Ahlawat
- 50. Smt. Hemamalini
- 51. Shri Vijay Kumar Hansdak
- 52* Shri A. Anwhar Raajhaa
- 53* Shri Ramsinh Rathwa
- 54. Shri Narayanbhai Kachhadia
- 55* Smt. Pratyusha Rajeshwari Singh
- 56* Smt. Rita Tarai
- 57. Shri M.K. Raghavan
- 58. Dr. Mahendra Nath Pandey
- 59* Dr. Prasanna Kumar Patasani
- 60* Dr. Sunil Baliram Gaikwad

- 61. Shri Akshay Yadav
- 62* Smt. Jyoti Dhurve
- 63* Maulana Badruddin Ajmal
- 64* Shri S.P. Muddahanumegowda
- 65* Shri Arka Keshari Deo
- 66* Dr. Krishna Pratap Singh
- 67* Shri Hariom Singh Rathore
- 68. Shri P.C. Mohan
- 69. Dr. Tapas Mandal
- 70. Shri Sukhbir Singh Jaunapuria
- 71. Shri Kaushalendra Kumar
- 72* Shri Ashok Mahadeorao Nete
- 73* Shri Bhartruhari Mahtab
- 74* Shri Adhir Chowdhury
- 75. Shri Bharat Singh
- 76* Dr. Thokchom Meinya
- 77* Shri B.N. Chandrappa
- 78. Shri Dushyant Chautala
- 79* Dr. Yashwant Singh
- 80* Shri Vinod Khanna
- 81. Shri Ramesh Chander Kaushik
- 82* Shri Dr. Bharatiben D. Shyal
- 83. Shri Keshav Prasad Maurya
- 84. Shri C.N. Jayadevan
- 85* Shri Mekapati Rajamohan Reddy
- 86. Shri Rajveer Singh (Raju Bhaiya)
- 87* Dr. C. Gopalakrishnan
- 88* Shri Chhedi Paswan

- 89. Shri Ram Prasad Sarmah
- 90* Shri Devusinh Chauhan
- 91* Shri P.R. Senthil Nathan
- 92* Shri Kanwar Singh Tanwar
- 93. Shri R. Radhakrishnan
- 94. Shri Vinod Kumar Sonkar
- 95. Shri Tamaradhwaj Sahu
- 96. Shri Gopal Shetty
- 97* Smt. M. Vasanthi
- 98* Shri P.P. Chaudhary
- 99* Shri Arjun Lal Meena
- 100. Adv. Joice George
- 101. Shri Bidyut Baran Mahato
- 102* Smt. Mala Rajya Laxmi Shah
- 103. Shri S. Selvakumara Chinnayan
- 104* Shri Lallu Singh
- 105. Shri Sharad Tripathi
- 106* Shri Kamalbhan Singh Marabi
- 107* Dr. Banshilal Mahato
- 108* Shri Virender Kashyap
- 109. Dr. Mamtaz Sanghamita
- 110* Shri D.S. Rathod
- 111 Smt. Anju Bala
- 112* Smt. Darshana Jardosh
- 113* Shri Sumedhanand Saraswati
- 114. Shri Shailesh Kumar
- 115. Shri Bhagwant Khuba

- 116. Shri Prem Das Rai
- 117* Shri Jai Prakash Narayan yadav
- 118. Shri B. Sriramulu
- 119* Shri Pashupati Nath Singh
- 120* Shri Chandu Bhaiya
- 121. Shri Boora Narasaiah Goud
- 122* Shri Alok Sanjar
- 123. Shri Gutha Sukhender Reddy
- 124* Smt. Raksha Tai Khadase
- 125* Shri V. Elumalai
- 126. Shri Satypal Singh
- 127* Dr. Heena Vijaykumar Gavit
- 128. Smt. Bhavana Pundalikarao Gawali
- 129* Shri Rajeev S. Satav
- 130. Smt. Ranjanben Bhatt
- 131. Dr.(Smt.) Pritam Gopinath Munde
- 132* Dr. Ravindra Kumar Ray
- 133* Shri Hari Manjhi
- 134. Shri N.K. Premachandran
- 135* Dr. Prabhas Kumar Singh
- 136* Shri Nagendra Kumar Pradhan
- 137* Shri Dilipkumar Mansukhlal Gandhi
- 138* Shri Pushpendra Singh Chandel
- 139* Shri Virendra Kumar
- 140. Shri Ramcharan Bohra
- 141* Shri Prataprao Ganpatrao Jadhao
- 142* Shri Rahul Shewale
- 143. Shri Raju Shetti

- 144. Smt. Ranjeet Ranjan
- 145* Dr. Banshilal Mahato
- 146* Shri Chandrakant Khaire
- 147* Shri Rameshwar Teli
- 148* Shri Ravinder Kushawaha
- 149* Shri Rajendra Agrawal
- 150. Shri Ram Swaroop Sharma
- 151* Shri Anil Shirole
- 152* Shri Harinarayan Rajbhar
- 153* Dr. Ramesh Pokhriyal "Nishank"
- 154* Shri Vishnu Dayal Ram
- 155* Shri Ajay Tamta
- 156* Shri Daddan Mishra
- 157* Shri Nana Patole
- 158* Shri Sanganna Amarappa
- 159* Smt. Meenakashi Lekhi
- 160* Shri Mukesh Rajput
- 161* Shri Rajen Gohain
- 162* Dr. Bhamre Subhash Ramrao
- 163* Shri Bhola Singh
- 164* Shri Sadashiv Lokhande
- 165* Shri Krupal Balaji Tumane
- 166* Shri Dharmendra Kumar
- 167* Shri Jagdambika Pal
- 168* Shri Sanjay Jaiswal
- 169* Smt. Priyanka Singh Rawat
- 170* Smt. Neelam Sonkar
- 171* Smt. Kothapalli Geetha

Shri Suresh Prabhu replied to the combined debate.

The following Government Resolution moved by Shri Suresh Prabhu on 11.03.2015 was adopted :-

"That this House do resolve that a Parliamentary Committee consisting of twelve Members of this House, to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance *vis-à-vis* General Finance, and to make Recommendations thereon."

The following Government Resolution moved by Shri Suresh Prabhu on 11.03.2015 was also adopted :-

"That this House do recommend to the Rajya Sabha to agree to associate six Members of the Rajya Sabha with the Parliamentary Committee, to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance *vis-à-vis* General Finance and to make Recommendations thereon and to communicate the names of the Members so appointed to this House."

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for 2015-16 for the amounts shown under column 3 of the printed list of Demands for Grants on Accounts (Railways) for 2015-16, were voted in full.

All the Supplementary Demands for Grants Nos. 4 to 8 and 11 to 16 in respect of the Budget (Railways) –2014-15 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2014-15, were voted in full.

9. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2015.

10. Government Bill – Passed

The Appropriation (Railways) Vote on Account Bill, 2015.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

11. Government Bill – Introduced

The Appropriation (Railways) Bill, 2015.

12. Government Bill – Passed

The Appropriation (Railways) Bill, 2015.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration

of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

*13. Resolution

The Speaker made the following Resolution:-

"Father of the Nation Mahatma Gandhi and Netaji Shri Subhash Chandra Bose both are venerated by the entire country. The contribution of these two great personalities to the freedom struggle of the country and their dedication is unparalleled. The statement given by the former Judge of Supreme Court and former Chairman of Press Council of India Shri Markandey Katju is deplorable. This House unequivocally condemns the statement given by former Judge of Supreme Court Shri Markandey Katju unanimously.

I hope the House agrees."

The House agreed.

[#]14. Cancellation of the sitting

The Minister of Parliamentary Affairs requested the Hon'ble Speaker that he has received request from several members regarding cancellation of the sitting fixed for Saturday, the 14th March, 2015. Thereupon, the Speaker took the sense of the House to cancel the sitting.

The House agreed.

^{\$}7.12 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 13th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 13, 2015/Phalguna 22, 1936 (Saka)

No. 69

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–245 were orally answered. Replies to Starred Question Nos. 246–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the 58th Annual Report (Hindi and English versions) of the Working and Administration on the Companies Act, 1956, for the year ended 31st March, 2014.

(2) A copy of the Defence Services Estimates (Hindi and English versions) for the year 2015-2016.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2013-2014.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2013-2014.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2013-2014.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2013-2014.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2015-2016.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2013-2014.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2015-2016.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Coffee Board, Bangalore, for the year 2013-2014, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2013-2014.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2013-2014.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2013-2014.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Finance for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Finance for the year 2015-2016.
- (30) (i) A copy of the 28th Liquidator's Report (Hindi and English versions) on voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the quarter ended 31.12.2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the IIBI Limited, for the quarter ended 31.12.2014.

(31) A copy of the Annual Report (Hindi and English versions) of the Bharatiya Mahila Bank, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(32) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st March, 2014.

(33) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

 G.S.R.79(E) published in Gazette of India dated 10th February, 2015, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Sodium Nitrite, originating in, or exported from, the European Union, China PR, Ukraine and Korea RP, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties for a period of five years from the date of imposition of provisional anti-dumping duty i.e. 19th March, 2014.

- (ii) G.S.R.93(E) published in Gazette of India dated 13th February, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of graphite electrodes of all diameters, originating in, or exported from the People's Republic of China for a period of five years from the date of imposition *i.e.* 13th February, 2015, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.110(E) published in Gazette of India dated 18th February, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Acetone', originating in, or exported from the Korea RP for a period of five years, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(34) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- S.O.2919(E) published in Gazette of India dated 14th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ii) S.O.2943(E) published in Gazette of India dated 20th November, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iii) S.O.3023(E) published in Gazette of India dated 28th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) S.O.3066(E) published in Gazette of India dated 4th December, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O.3188(E) published in Gazette of India dated 15th December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) S.O.3240(E) published in Gazette of India dated 18th December, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) S.O.3241(E) published in Gazette of India dated 18th December, 2014 containing corrigendum to the Notification No. S.O.3241(E) dated 17th December, 2014.
- (viii) S.O.3325(E) published in Gazette of India dated 31st December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ix) S.O.17(E) published in Gazette of India dated 1st January, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (x) S.O.167(E) published in Gazette of India dated 15th January, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xi) S.O.168(E) published in Gazette of India dated 15th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xii) S.O.184(E) published in Gazette of India dated 19th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 09/2015-Cus.(N.T.) dated 15th January, 2015.
- (xiii) S.O.237(E) published in Gazette of India dated 27th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 09/2015-Cus.(N.T.) dated 15th January, 2015.
- (xiv) S.O.292(E) published in Gazette of India dated 30th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xv) S.O.293(E) published in Gazette of India dated 30th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 09/2015-Cus.(N.T.) dated 15th January, 2015.
- (xvi) G.S.R.116(E) published in Gazette of India dated 20th February, 2015, together with an explanatory memorandum including Calicut Airport and the Inland Container Depot at Melapakkam Village in the list of ports from where imports and exports are permitted.
- (xvii) G.S.R.99(E) published in Gazette of India dated 16th February, 2015, together with an explanatory memorandum seeking to exempt basic

customs duty and additional duty of customs leviable on Urea imported under the Urea Off-take Agreement dated 29th May, 2002, between the Government of India and Oman-India Fertilizer Company S.A.O.C. from so much of the customs duty, as is in excess of the amount calculated on the declared value of Urea as agreed under the said Urea Off-take Agreement, subject to certification by the Department of Fertilizers in this regard.

- (xviii) The Customs, Central Excise Duties and Service Tax Drawback)
 (Amendment) Rules, 2015 published in Notification No. G.S.R. 81(E)
 in Gazette of India dated 10th February, 2015.
- (xix) G.S.R.82(E) published in Gazette of India dated 10th February, 2015, together with an explanatory memorandum making together with an explanatory memorandum seeking to rescind Notification No. 110/2014-Cus.(N.T) dated 17th November, 2014.
- (xx) G.S.R.128(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Customs levied on motor spirit.
- (xxi) G.S.R.129(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Customs levied on High Speed Diesel Oil.
- (xxii) G.S.R.130(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to reduce the export duty levaible on ilmenite, upgraded from 5% to 2.5%.
- (xxiii) G.S.R.131(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum rescinding two notifications, mentioned therein.
- (xxiv) G.S.R.132(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (xxv) G.S.R.133(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.
- (xxvi) G.S.R.134(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to notify "resident firm" as class of persons for the purposes of Section 28E of the Customs Act, 1962 so as to extend the scheme of Advance Ruling to Resident Firm.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R.135(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 16/2010-CE, dated 27th February, 2010.
- G.S.R.136(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 42/2008-CE, dated 1st July, 2008.
- (iii) G.S.R.137(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 1/2011-CE, dated 1st March, 2011.
- (iv) G.S.R.138(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-CE, dated 1st March, 2011.
- (v) G.S.R.139(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-CE, dated 1st March, 2005.

- (vi) G.S.R.140(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Excise levied on imported motor spirit.
- (vii) G.S.R.141(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Excise levied on imported High Speed Diesel Oil.
- (viii) G.S.R.142(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE, dated 17th March, 2012.
- (ix) G.S.R.143(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 10/1996-CE, dated 23rd July, 1996.
- (x) G.S.R.144(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to exempt all goods falling within the First Schedule of the CETA, 1985 from the whole of Education Cess levaible under Section 93 of the Finance (No. 2) Act, 2004.
- (xi) G.S.R.145(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to exempt all goods falling within the First Schedule of the CETA, 1985 from the whole of Secondary and Higher Education Cess leviable under Section 138 of the Finance Act, 2007.
- (xii) G.S.R.146(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE, dated 31st March, 2003.
- (xiii) G.S.R.147(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum rescinding Notification No. 28/2010-CE and 29/2010-CE both dated 22nd June, 2010.

- (xiv) G.S.R.148(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No.49/2008-CE (NT) dated 24th December, 2008.
- (xv) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2015 published in Notification No. G.S.R.149(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.
- (xvi) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) (Amendment) Rules, 2015 published in Notification No. G.S.R.150(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.
- (xvii) The CENVAT Credit (Amendment) Rules, 2015 published in Notification No. G.S.R.151(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.
- (xviii) G.S.R.152(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-CE (NT), dated 26th June, 2001.
- (xix) The Central Excise (Amendment) Rules, 2015 published in Notification No. G.S.R.153(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.
- (xx) The Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2015 published in Notification No. G.S.R.154(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.
- (xxi) G.S.R.155(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 16/2014-CE (NT), dated 21st March, 2014.

(xxii) G.S.R.156(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to notify the "resident firm" as class of persons for the purposes of Section 23A of the Customs Excise Act, 1944 so as to extend the scheme of Advance Ruling to Resident Firm.

(36) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-

- G.S.R.157(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum seeking to rescind Notification No. 42/2012-Service Tax, dated 29th June, 2012.
- G.S.R.158(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 31/2012-Service Tax, dated 20th June, 2012.
- (iii) The Service Tax (Amendment) Rules, 2015 published in Notification No. G.S.R.159(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.
- (iv) G.S.R.160(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20th June, 2012.
- (v) G.S.R.161(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax, dated 20th June, 2012.
- (vi) G.S.R.162(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax, dated 20th June, 2012.

- (vii) G.S.R.163(E) published in Gazette of India dated 1st March, 2015, seeking to notify "resident firm" as class of persons for the purposes of Section 96A of the Finance Act, 1994.
- (viii) G.S.R.164(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum seeking to notify the effective rate of Clean Energy Cess on goods specified in the tenth schedule to the Finance Act, 2010.
- (ix) G.S.R.165(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 2/2003-M&TP, dated 1st March, 2003.

(37) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

- (i) The Coinage of One Hundred Rupees and Five Rupees Coins to commemorate the occasion of Birth Centenary of Rani Gaidinliu Rules, 2015 published in Notification No. G.S.R. 33(E) in Gazette of India dated 15th January, 2015.
- (ii) The Coinage of One Hundred Rupees and Five Rupees Coins to mark the occasion of Centenary commemoration of Komagata Maru Incident Rules, 2014 published in Notification No. G.S.R. 697(E) in Gazette of India dated 26th September, 2014.
- (iii) The Coinage of One Hundred Rupees and Five Rupees Coins to mark the occasion of Birth Centenary Commemoration of Begum Akhtar Rules, 2014 published in Notification No. G.S.R. 704(E) in Gazette of India dated 1st October, 2014.
- (iv) The Coinage of One Hundred Twenty Five Rupees and Five Rupees Coins to mark the occasion of 125th Birth Anniversary of Jawaharlal Nehru Rules, 2014 published in Notification No. G.S.R. 767(E) in Gazette of India dated 31st October, 2014.
- (v) The Coinage of Fifty Rupees and Five Rupees Coins to mark the occasion of BHEL – 50 years of Engineering Excellence Rules, 2014

published in Notification No. G.S.R. 888(E) in Gazette of India dated 12th December, 2014.

- (vi) The Printing of One Rupee Currency Notes Rules, 2015 published in Notification No. G.S.R. 897(E) in Gazette of India dated 16th December, 2014.
- (vii) The Coinage of One Hundred Rupees and Ten Rupees coins to commemorate the occasion of 'Centenary Commemoration of Mahatma Gandhi's Return from South Africa Rules, 2014 published in Notification No. G.S.R. 940(E) in Gazette of India dated 31st December, 2014.

(38) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of any foreign Security) (Third Amendment) Regulations, 2014 published in Notification No. G.S.R. 868(E) in Gazette of India dated 3rd December, 2014.
- (ii) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 879(E) in Gazette of India dated 9th December, 2014.
- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixteenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 906(E) in Gazette of India dated 22nd December, 2014.
- (iv) The Foreign Exchange Management (Export and Import of Currency) (Second Amendment) Regulations, 2014 published in Notification No. G.S.R. 907(E) in Gazette of India dated 22nd December, 2014.
- (v) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 913(E) in Gazette of India dated 24th December, 2014.

- (vi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Seventeenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 914(E) in Gazette of India dated 24th December, 2014.
- (vii) The Foreign Exchange Management (Export of Goods and Services)
 (Fourth Amendment) Regulations, 2014 published in Notification No.
 G.S.R. 930(E) in Gazette of India dated 31st December, 2014.
- (viii) The Foreign Exchange Management (Manner of Receipt and Payment) (Second Amendment) Regulations, 2014 published in Notification No. G.S.R. 931(E) in Gazette of India dated 31st December, 2014.
- (ix) The Foreign Exchange Management (Transfer or Issue of any foreign Security) (Fourth Amendment) Regulations, 2014 published in Notification No. G.S.R. 7(E) in Gazette of India dated 5th January, 2015.

(39) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

- S.O.376(E) published in Gazette of India dated 5th February, 2015, together with an explanatory memorandum notifying certain substances as 'psychotropic substances'.
- (ii) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2015 published in Notification No. G.S.R. 74(E) in Gazette of India dated 5th February, 2015, together with an explanatory memorandum.
- S.O.375(E) published in Gazette of India dated 5th February, 2015, together with an explanatory memorandum making certain amendments in the Notification No. S.O.1055(E), dated 19th October, 2001.

(40) A copy of the Insurance Regulatory and Development Authority (Registration of Insurance Marketing Firm) Regulations, 2015 (Hindi and

English versions) published in Notification No. F. No. IRDAI/Reg./1/91/2015 in Gazette of India dated 29th January, 2015 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(41) A copy of the Pension Fund Regulatory and Development Authority (Allowances Payable to Part-Time-Members) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated 20th August, 2014 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

(42) A copy of the National Bank for Agriculture and Rural Development Pension (Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. NB.HRMD.PPD/SA.08/2014-15 in weekly Gazette of India dated 2nd January, 2015 under sub-section (5) of Section 60 of the National Bank for Agriculture and Rural Development Act, 1981.

(43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2015-2016.

4. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2014-15):-

- (1) Seventh Report on Action taken by the Government on the observations/ recommendations contained in the Thirty-ninth Report of the Committee (Fifteenth Lok Sabha) on the subject 'Implementation of schemes for Welfare of Senior Citizens' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Eighth Report on Action taken by the Government on the observations/ recommendations contained in the Forty-fifth Report of the Committee (Fifteenth Lok Sabha) on the subject 'Review of the functioning of National Institutes working in the field of disability' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Ninth Report on Action taken by the Government on the observations/ recommendations contained in the Forty-fourth Report of the Committee (Fifteenth Lok Sabha) on the subject 'Working of Ashram Schools in Tribal Areas' of the Ministry of Tribal Affairs.
- (4) Tenth Report on Action taken by the Government on the observations/ recommendations contained in the Forty-sixth Report of the Committee (Fifteenth Lok Sabha) on the subject 'Implementation of Prime Minister's New 15 Point Programme' of the Ministry of Minority Affairs.

5. Statements by Ministers

The Minister of Health and Family Welfare made a statement (i) correcting the reply given on 1 August, 2014 to Unstarred Question No. 3271 by Shrimati Anupriya Patel, MP regarding 'Death of patients in Government hospitals' and (ii) reasons for delay in correcting the reply.

(2) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 113th Report of the Standing Committee on Commerce on Action Taken by the Government on recommendations/observations contained in the 108th Report of the Committee on Demands for Grants (2013-14), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

12.06 P.M.

6. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space on behalf of the Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th March, 2015.

12.18 P.M.

7. (i) The Budget(General) – 2015-16; (ii) Demands for Grants on Account (General) – 2015-16; and (iii) Supplementary Demands for Grants (General) – 2014-15

Time Allotted: 12 Hrs. Time Taken: 47 Mts. Balance: 11 Hrs. 13 Mts.

Combined discussion on the following items of Business was taken up:-

- (i) General Discussion on the Budget (General) for 2015-2016.
- Demands for Grants on Account (General) for 2015-16, in respect of Demand Nos. 1 to 35, 37, 38, 40 to 64, 66 to 73, 75 to 77, 79, 80, 82 to 109.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 9 to 15, 17, 19, 20, 22 to 27, 31 to 34, 37, 40, 42 to 44, 46 to 48, 51, 53 to 56, 58 to 63, 66 to 68, 73, 75 to 77, 80, 83, 86 to 99, 101 to 103 and 106 in respect of Budget (General) for 2014-15.

Shri Jayant Sinha spoke on the Budget (General) for 2015–2016.

(Due to interruptions, Lok Sabha adjourned at 12.29 P.M. and re-assembled at 12.45 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.32 P.M.)*

3.41 P.M.

8. Motion

Shri Shivkumar Udasi moved the following motion :-

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th March, 2015."

The motion was adopted.

3.42 P.M.

9. Private Members' Bills – Introduced

- The Constitution (Amendment) Bill, 2014 (Amendment of article 1, etc.) by Shri Yogi Adityanath.
- (2) The Representation of the People (Amendment) Bill, 2015 (Substitution of new section for section 70) by Shri Baijayant Panda.
- (3) The Old Age Pension Bill, 2015 by Shri Sankar Prasad Datta.
- (4) The Constitution (Amendment) Bill, 2015 (Insertion of new article 21B) by Shri Sankar Prasad Datta.
- (5) The Insurance Agents Welfare Fund Bill, 2015 by Shri Sankar Prasad Datta.
- (6) The Constitution (Amendment) Bill, 2015 (Insertion of new article 16A) by Shri Sankar Prasad Datta.
- (7) The Indian Penal Code (Amendment) Bill, 2015 (Substitution of new section for section 272) by Dr. Sanjay Jaiswal.
- (8) The Food Safety and Standards (Amendment) Bill, 2015 (Amendment of section 3,etc.) Dr. Sanjay Jaiswal.
- (9) The Constitution (Amendment) Bill, 2015 (Amendment of articles 123 and 213) by Shri Bhartruhari Mahtab.
- (10) The Unemployment Allowance for Graduates Living Below Poverty Line Bill, 2015 by Shri Maheish Girri.
- (11) The Play Schools (Regulation) Bill, 2015 by Shri Maheish Girri.
- (12) The Hindu Adoptions and Maintenance (Amendment) Bill, 2015 (Amendment of section 18) by Shri C.R. Patil.
- (13) The Health Insurance Scheme for Disabled Persons Bill, 2015 by Shri Pankaj Chaudhary.
- (14) The Prohibition on Forced Religious Conversion Bill, 2015 by Shri A.T. Nana Patil.
- (15) The Universal Payment of Dearness Allowance Bill, 2015 Shri A.T. Nana Patil.

- (16) The Naxal Affected States Development Council Bill, 2015 by Shri A.T. Nana Patil.
- (17) The Constitution (Amendment) Bill, 2015 (Amendment of article 24) by Shri A.T. Nana Patil.
- (18) The Tourism Promotion Corporation of India Bill, 2015 Shri Nishikant Dubey.
- (19) The Maintenance of Public Cleanliness and Waste Management Bill,2015 by Dr. Kirit Premjibhai Solanki.
- (20) The Domestic Workers (Decent Working Conditions) Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (21) The Constitution (Amendment) Bill, 2015 (Insertion of new article 371CA) by Dr. Thokchom Meinya.
- (22) The Special Financial Assistance to the State of Bihar Bill, 2015 by Shri Om Prakash Yadav.
- (23) The Palliative Care (Education and Training) Bill, 2015 by Shri Om Prakash Yadav.
- (24) The Slums and Jhuggi-Jhopri Areas Clearance Bill, 2015 by Shri Om Prakash Yadav.
- (25) The Constitution (Amendment) Bill, 2015 (Insertion of new article 279A)by Shri Om Prakash Yadav.
- (26) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015 (Amendment of the Schedule) by Shri P. Karunakaran.
- (27) The Tailoring Workers (Welfare) Bill, 2015 by Shri P. Karunakaran.
- (28) The Special Financial Assistance to the State of Jharkhand Bill, 2015 by Shri Sunil Kumar Singh.
- (29) The Orphan Child (Welfare) Bill, 2015 by Shri Prahlad Singh Patel.
- (30) The Private Vehicles (Exemption from Toll) Bill, 2015 by Shri Prahlad Singh Patel.
- (31) The Television Broadcasting Companies (Regulation) Bill, 2015 by Shri Prahlad Singh Patel.

- (32) The Indian Penal Code (Amendment) Bill, 2015 (Amendment of section 376) Shri Prahlad Singh Patel.
- (33) The National Commission for Students Bill, 2015 by Dr. A. Sampath.
- (34) The Indian Penal Code (Amendment) Bill, 2015 (Amendment of section 375) by Shri Jagdambika Pal.
- (35) The Information Technology (Amendment) Bill, 2015 (Amendment of section 66A) by Shri Jagdambika Pal.
- (36) The Gazetted Officers of the Central Government (Compulsory Military Training) Bill, 2015 by Maj. Gen. B.C. Khanduri AVSM (RETD).
- (37) The Provision of Social Security to Senior Citizens Bill, 2015 by Shri Janardan Singh 'Sigriwal'.
- (38) The Rural Labour Welfare Fund Bill, 2015 by Shri Janardan Singh 'Sigriwal'.
- (39) The Electricity (Amendment) Bill, 2015 (Amendment of section 135) by Shri Feroze Varun Gandhi.
- (40) The Constitution (Amendment) Bill, 2015 (Insertion of new article 220A) by Shri P.P. Chaudhary.
- (41) The Constitution (Amendment) Bill, 2015 (Amendment of article 124) by Shri P.P. Chaudhary.

4.02 P.M.

10. Private Member's Bill –Withdrawn

The Senior Citizens (Provision of Geriatric and Dementia Care) Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Shri Bhartruhari Mahtab on the 12th December, 2014, continued.

The following members took part in the debate :-

- 1. Shri C.R. Chaudhary (resumed his speech)
- 2. Shri P.K. Sreemathi Teacher
- 3. Shri Nishikant Dubey
- 4. Shri Adhir Chowdhury
- 5. Shri P. Karunakaran
- 6. Shri Sharad Tripathi
- 7. Shri Sankar Prasad Datta
- 8. Shri Vijay Sampla
- 9. Dr. Satyapal Singh
- 10. Shri Ashwini Kumar Choubey

Shri Jagat Prasad Nadda took part in the debate.

Shri Bhartruhari Mahtab replied to the debate.

The Bill was withdrawn by leave of the House.

6.00 P.M.

11. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2014

Discussion on the motion for consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' commenced.

His speech was unfinished.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 16th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 16, 2015/Phalguna 25, 1936 (Saka)

No. 70

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261–266 and 268 were orally answered.

Member in whose name the Starred Question No. 267 listed, was absent. Accordingly, the Minister laid the reply to Starred Question on the Table. Replies to Starred Question Nos. 269–280 were also laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.00 Noon

3. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, I have to inform you that the Group Photograph of Members of the 16th Lok Sabha will be taken between Gate No. 1 and Central Hall, Parliament House at 10.00 A.M on Wednesday, the 18th march, 2015.

Hon'ble Ministers and Members are, therefore, requested kindly to make it convenient to join for the Group Photograph and reach the venue by 09.45 A.M. on 18 March, 2015.

A chart showing the seating arrangements for the Group Photograph has been displayed on the Notice Boards in the Parliamentary Notice Office and the Outer Lobby for the information of the members."

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Tribal Affairs for the year 2015-2016.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- The Employees' Provident Funds (Fifth Amendment) Scheme, 2014 published in Notification No. G.S.R. 891(E) in Gazette of India dated 12th December, 2014.
- S.O. 323(E) published in Gazette of India dated 2nd February, 2015, making certain amendments in the Employees' Provident Funds Scheme, 1952.
- S.O. 324(E) published in Gazette of India dated 2nd February, 2015, making certain amendments in the Employees' Provident Funds Scheme, 1976.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Labour and Employment for the year 2015-2016.
- (4) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Ayush for the year 2015-2016.
 - (2) Outcome Budget of the Ministry of Ayush for the year 2015-2016.

(5) A copy of the Aviation Turbine Fuel (Regulation of Marketing) Amendment Order, 2014 (Hindi and English versions) published in Notification No. G.S.R. 917(E) in Gazette of India dated 26th December, 2014 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2013-2014.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan

Studies, Varanasi, for the year 2013-2014.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2013-2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2013-2014.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Aircraft (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 166(E) in Gazette of India dated 10th March, 2014 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2015-2016.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2013-2014.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 12th March, 2015, Rajya Sabha agreed without any amendment to the Insurance laws (Amendment) Bill, 2015, passed by the Lok Sabha at its sitting held on the 4th March, 2015.

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Fourteenth Report of Business Advisory Committee.

7. Statements by Ministers

- (1) The Minister of Road Transport and Highways; and Minister of Shipping made a statement regarding the initiatives taken by the Ministry of Road Transport and Highways through launching a Web Portal named 'INAM-PRO – Platform for Infrastructure and Material Providers'.
- (2) The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid the following statements regarding:-
 - the status of implementation of the recommendations contained in the 96th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants, pertaining to the Ministry of Civil Aviation.
 - (ii) the status of implementation of the recommendations contained in the 151st Report of the Standing Committee on Transport, Tourism and Culture on `Merger of Indian Airlines and Air India', pertaining to the Ministry of Civil Aviation.

- (iii) the status of implementation of the recommendations contained in the 168th Report of the Standing Committee on Transport, Tourism and Culture on `Directorate General of Civil Aviation (DGCA) – Issues and Challenges', pertaining to the Ministry of Civil Aviation;
- (iv) the status of implementation of the recommendations contained in the 169th Report of the Standing Committee on Transport, Tourism and Culture on `Helicopter Operations in India', pertaining to the Ministry of Civil Aviation.
- (v) the status of implementation of the recommendations contained in the 181st Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in the 168th Report of the Committee on `The Directorate General of Civil Aviation (DGCA) – Issues and Challenges', pertaining to the Ministry of Civil Aviation.

*12.08 P.M.

8. Submission by Member

Shri Mallikarjun Kharge made submission regarding alleged snooping and invasion of privacy of a Member of Parliament by the Delhi Police.

Shri M. Venkaiah Naidu responded.

Shri Arun Jaitley also responded.

12.29 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Manoj Rajoria regarding need to provide adequate financial assistance for providing drinking water and sewerage facilities in karauli-Dholpur Parliamentary Constituency, Rajasthan.
- (2) Shri C. R. Chaudhary regarding need to provide adequate grant to farmers on drip irrigation system and solar system to give impetus to farm production in the country.
- (3) Dr. Kirit Somaiya regarding need to ban installation of 4G mobile towers in open spaces.
- (4) Shri Rajendra Agrawal regarding need to extend financial assistance to the ESIC hospitals run by State Governments on the lines of ESIC hospitals run by Central Government.
- (5) Shri Bhairon Prasad Mishra regarding need to take urgent steps to curb criminal activities by gangs of dacoits active in banda Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Kamakhya Prasad Tasa regarding need to develop railway connectivity in Jorhat district of Assam.
- (7) Shri Sudheer Gupta regarding need to develop Sondani village, a historical place associated with King Yasodharman in Mandsaur district of Madhya Pradesh as a cultural and tourist destination.
- (8) Shri Ramcharan Bohra regarding need to increase the number of Kendriya Vidyalayas in Jaipur, Rajsthan.
- (9) Shri Jugal Kishore Sharma regarding need to provide adequate compensation to farmers whose lands have been acquired for fencing purpose in border areas of Jammu and Kashmir.

- (10) Shri Mullappally Ramachandran regarding need to develop various historical places in Malabar region of Kerala as tourist destinations.
- (11) Shri P. Kumar regarding need to construct a flyover across National Highway No. 45 in Srirangam city in Tiruchirapalli Parliamentary Constituency, Tamil Nadu.
- (12) Prof. Saugata Roy regarding need to revive the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, West Bengal.
- (13) Shri Rabindra Kumar Jena regarding need to permit stone quarrying activity in Nilgiri area in Balasore Parliamentary Constituency, Odisha.
- (14) Shri Arvind Sawant regarding need to undertake renovation of Chawls (Residential units) at Indian United Mills, Digvijay Mills in Mumbai including all other dilapidated chawls in Mumbai-South Parliamentary Constituency, Maharashtra.
- (15) Shri K. Rammohan Naidu regarding need to sanction Central Plains Water Scheme for water-scarcity hit areas of Srikakulam Parliamentary Constituency, Andhra Pradesh.
- (16) Shri Ponguleti Srinivasa Reddy regarding need to check the spread of sickle cell disease in Telangana and Andhra Pradesh.
- (17) Shri Sankar Prasad Datta regarding need to continue Athletics and swimming events in Sports Authority of India (SAG) Centre in Agartala, Tripura.

12.30 P.M.

10. (i) The Budget(General) – 2015-16; (ii) Demands for Grants on Account (General) – 2015-16; and (iii) Supplementary Demands for Grants (General) – 2014-15

Time Allotted: 12 Hrs. Time Taken: 10 Hrs. 56 Mts. Mts. Balance: 1 Hr. 04 Mts.

Further combined discussion on the following items of Business was taken up:-

- (i) General Discussion on the Budget (General) for 2015-2016.
- (ii) Demands for Grants on Account (General) for 2015-16, in respect of Demand Nos. 1 to 35, 37, 38, 40 to 64, 66 to 73, 75 to 77, 79, 80, 82 to 109.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 9 to 15, 17, 19, 20, 22 to 27, 31 to 34, 37, 40, 42 to 44, 46 to 48, 51, 53 to 56, 58 to 63, 66 to 68, 73, 75 to 77, 80, 83, 86 to 99, 101 to 103 and 106 in respect of Budget (General) for 2014-15.

The following members took part in the combined debate:-

- 1. Dr. M. Veerappa Moily
- 2. Shri Hukmdeo Narayan Yadav
- 3. Dr. M. Thambi Durai
- 4. Prof. Saugata Roy
- 5* Shri B.S. Yediyurappa
- 6* Smt. Supriya Sule
- 7. Shri Bhartruhari Mahtab
- 8* Smt. Aparupa Poddar
- 9* Shri Ajay Mishra 'Teni'
- 10. Shri Anandrao Adsul

*Written speeches were laid on the Table.

- 11* Adv. M. Udhaya Kumar
- 12* Dr. Bharatiben D. Shiyal
- 13* Smt. Ranjanben Bhatt
- 14* Shri Ponguleti Srinivasa Reddy
- 15* Shri Ganesh Singh
- 16* Shri Chand Nath
- 17. Shri Jayadev Galla
- 18* Dr. (Smt.) Ratna De (Nag)
- 19* Shri P.K. Biju
- 20. Smt. K. Kavitha
- 21. Shri P. Karunakaran
- 22* Shri Rabindra Kumar Jena
- 23* Dr. Bhagirath Prasad
- 24* Dr. Virendra Kumar
- 25. Shri Mekapati Rajamohan Reddy
- 26. Shri Tariq Anwar
- 27* Dr. Heena Vijaykumar Gavit
- 28. Shri Mehboob Ali Kaiser
- 29* Shri P. Kumar
- 30. Dr. Shashi Tharoor
- 31* Shri Dharmendra Yadav
- 32. Dr. Kirit Somaiya
- 33. Shri Tej Pratap Singh Yadav
- 34* Shri V. Elumalai
- 35* Shri Ravindra Kumar Pandey
- 36. Shri A. Anwhar Raajhaa
- 37* Shri Arka Keshari Deo
- 38. Shri Jai Prakash Narayan Yadav

- 39* Dr. K. Gopal
- 40* Smt. Kothapalli Geetha
- 41. Shri Sher Singh Ghubaya
- 42* Shri Mullapally Ramachandran
- 43* Ms. Shobha Karandlaje
- 44* Shri Naranbhai Kachhadiya
- 45* Shri Sankar Prasad Datta
- 46. Shri Abhishek Banerjee
- 47* Smt. Anju Bala
- 48* Shri Yogi Adityanath
- 49. Shri Adhalrao Patil Shivaji Rao
- 50* Shri Sharad Tripathi
- 51* Shri Arjun Lal Meena
- 52* Shri C.R. Chaudhary
- 53. Shri Kodikunnil Suresh
- 54* Shri Ram Tahal Choudhary
- 55. Shri Jagdambika Pal
- 56* Shri Rakesh Singh
- 57. Shri C.N. Jayadevan
- 58. Dr. K. Kamaraj
- 59* Smt. Rekha Verma
- 60* Shri Ramcharan Bohra
- 61. Shri Malyadri Sri Ram
- 62* Shri Devusinh Chauhan
- 63. Smt. Poonam Mahajan
- 64. Shri H.D. Devegowda
- 65* Sadhvi Savitri Bai Phule
- 66* Shri Satyapal Singh

- 67* Shri P.P. Chaudhary
- 68* Smt. Meenakashi Lekhi
- 69* Shri Birendra Kumar Choudhary
- 70. Shri Ram Kumar Sharma
- 71. Smt. Bijoya Chakravarty
- 72* Shri Nalin Kumar Kateel
- 73* Dr. Prasanna Kumar Patasani
- 74* Shri Bhairon Prasad Mishra
- 75. Shri E. Ahamed
- 76* Shri Shrirang Barne
- 77. Shri Suresh C. Angadi
- 78* Shri Chandrakant Khaire
- 79. Maulana Badruddin Ajmal
- 80. Shri Brijbhushan Sharan Singh
- 81* Smt. R. Vanaroja
- 82. Dr. Thokchom Meinya
- 83* Shri R.K. Bharathi Mohan
- 84. Shri Virendra Singh
- 85* Smt. Butta Renuka
- 86. Shri Y.V. Subba Reddy
- 87. Shri Rajendra Aggrawal
- 88* Dr. A. Sampath
- 89* Smt. V. Sathya Bama
- 90. Mohd. Asrarul Haque
- 91. Shri Kaushalendra Kumar
- 92. Col. Sonaram Chaudhary
- 93* Smt. Riti Pathak
- 94* Shri D.K. Suresh

- 95. Shri P.R. Sundaram
- 96. Shri Neiphio Rio
- 97. Dr. Kirit P. Solanki
- 98. Shri Asaduddin Owaisi
- 99. Shri Dilipkumar Masukhlal Gandhi
- 100. Shri Prem Das Rai
- 101. Shri Jose K. Mani
- 102. Shri Virender Kashyap
- 103. Shri G. Hari
- 104* Shri Dharamveer Singh
- 105. Smt. Rama Devi
- 106. Smt. Santosh Ahlawat
- 107* Shri Anil Shirole
- 108. Shri Abhijit Mukherjee
- 109. Smt. Priyanka Singh Rawat

The discussion was not concluded.

10.39 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 17th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 17, 2015/Phalguna 26, 1936 (Saka)

No. 71

11.00 A.M.

1. Starred Questions

Starred Question Nos. 281–285 were orally answered. Replies to Starred Question Nos. 286–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy (Hindi and English versions) of the corrigendum to Economic Survey*,

2014-2015 (Volume-I & II).

- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Outcome Budget of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food & Public Distribution, for the year 2015-2016.
 - Outcome Budget of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution, for the year 2015-2016.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of Notification No. S.O. 137(E) (Hindi and English versions) published in Gazette of India dated 13th January, 2015, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007 issued under Sections 12 &13 of the Environment (Protection) Act, 1986.

(6) A copy of the Environment (Protection) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 54(E) in Gazette of India dated 23rd January, 2015 under Section 26 of the Environment (Protection) Act, 1986.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2015-2016.

(8) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2015-2016.

(9) A copy of the Notification No. S.O.534(E) (Hindi and English versions) published in Gazette of India dated 17th February, 2015, regarding declaration of Islamic State of Iraq and Syria (ISIS)/Islamic State (IS)/Islamic State of Iraq and Levant (ISIL)/Danish, as terrorist organization at Serial No. 38 in the Schedule of Unlawful Activities (Prevention) Act, 1967 under sub-sections (4) & (5) of Section 35 of the said Act.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 2015-2016.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- S.O. 300(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O.280(E) dated 28th January, 2013.
- S.O. 302(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O.1908(E) dated 28th July, 2014.
- (iii) S.O. 303(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O.1732(E) dated 26th July, 2011.
- (iv) S.O. 304(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O.198(E) dated 31st January, 2012.
- (v) S.O. 305(E) published in Gazette of India dated 31st January, 2015, making certain amendments in the Notification No. S.O.1102(E) dated 15th May, 2012.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2015-2016.
 - (ii) Outcome Budget of the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2015-2016.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2013-2014.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants (Vol. I) of the Ministry of Home Affairs for the year 2015-2016.
 - (ii) Detailed Demands for Grants (Vol. II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2015-2016.
 - (iii) Outcome Budget of the Ministry of Home Affairs for the year 2015-2016.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2013-2014.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2013-2014.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the AliYavar Jung National Institute for the Hearing Handicapped, Mumbai,

for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2013-2014.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2013-2014.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the North East Voluntary Association of Rural Development, Guwahati, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Voluntary Association of Rural Development, Guwahati, for the year 2013-2014.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Mobility Aid Centre, Indore, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mobility Aid Centre, Indore,

for the year 2012-2013.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2013-2014.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Delhi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Association for the Blind, Delhi, New Delhi, for the year 2012-2013.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2013-2014.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2015-2016.

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(35) A copy of the following papers (Hindi and English versions) under Clause (6) of the Article 338A of the Constitution:-

- Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2010-2011 & 2011-2012.
- Explanatory Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2010-2011 & 2011-2012.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

4. Report of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture (2014-15):-

- (1) Sixth Report of the Standing Committee on Agriculture (2014-15) on Action Taken by the Government on the observations/recommendations contained in the Fifty-eighth Report (Fifteenth Lok Sabha) on 'National Agricultural Research System - An Evaluation' of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Seventh Report of the Standing Committee on Agriculture (2014-15) on Action Taken by the Government on the observations/recommendations contained in the Sixty-first Report (Fifteenth Lok Sabha) on Rashtriya Krishi Vikas Yojana - An Evaluation' of the Ministry of Agriculture (Department of Agriculture and Cooperation).

5. Statement by Minister

Dr. Mahesh Sharma laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 182nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in

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the 169th Report of the Committee on `Helicopter Operation in India', pertaining to the Ministry of Civil Aviation.

12.05 P.M.

6. Calling Attention

Shri P. Karunakaran called the attention of the Minister of Agriculture to the situation arising due to use of harmful pesticides, especially endosulfan in the country and their adverse impact on human life.

The Minister of State in the Ministry of Agriculture laid a statement in regard thereto.

The Minister of State in the Ministry of Agriculture also replied to the clarificatory questions asked by the member.

12.21 P.M.

7. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 16th March, 2015."

The motion was adopted.

*12.21 P.M.

8. Submissions by Members

- (i) The following members made submission regarding growing insecurity and fear due to rising incidents of religious intolerance across the country:-
 - 1. Shri Gourav Gogoi
 - 2. Dr. P. Venugopal
 - 3. Prof. Saugata Roy

Shri Mallikarjun Kharge, Shri Jyotiraditya M. Scindia, Shri K.C. Venugopal, Km. Sushmita Dev, Shri Kodikunnil Suresh, Prof. K.V. Thomas, Shri Vincent H. Pala, Dr. Thokchom Meinya, Shri Akshay Yadav, Shri Sankar Prasad Datta, Shri Badruddin Ajmal, Shri Radheshyam Biswas, Smt. Kavitha Kalvakuntla, Shri M.B. Rajesh, Shri M.K. Raghavan, Dr. Shashi Tharoor, Shri P.K. Biju, Dr. A. Sampath and Smt. P.K. Shreemathi Teacher associated.

Shri M. Venkaiah Naidu responded.

- (ii) The following members made submission regarding gang rape of a Christian missionary in West Bengal:-
 - 1. Shri Adhir Chowdhury
 - 2. Shri Mohd. Salim
 - 3. Shri S.S. Ahluwalia
 - 4. Prof. Saugata Roy

Km. Sushmita Deo, Shri Radheshaym Biswas, Shri P.K. Biju, Shri M.B. Rajesh associated.

Shri M. Venkaiah Naidu responded.

(iii) Shri Pralhad Joshi made submission regarding reported death of an IAS Officer at his residence in Bengaluru.

Shri S.P. Muddahanume Gowda, Km. Shobha Karandlaje, Shri P.C. Mohan, Shri Suresh C. Angadi, Shri Nishkant Dubey, Shri Devji M. Patel, Shri Shivkumar Udasi, Dr. Sanjay Jaiswal, Dr. Kirit P. Solanki, Shri Naranbhai Kachhadia and Shri Prathap Simha associated.

Shri M. Venkaiah Naidu responded.

12.56 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Bhagirath Prasad regarding need to accord environmental clearance to Kanera Irrigation Project in Bhind district of Madhya Pradesh.
- (2) Smt. Jyoti Dhurve regarding need to enhance the pension of retired coal mine workers particularly those retired from Pathakhera coal mines in Baitul district of Madhya Pradesh.
- (3) Shri Bharat Singh regarding need to provide clean drinking water to villages under Ballia Parliamentary Constituency, Uttar Pradesh.
- (4) Shri Daddan Mishra regarding need to provide adequate compensation to farmers who suffered from damage to their crops caused by recent unseasonal rains and hailstorms in Shrawasti and Balrampur districts of Uttar Pradesh.
- (5) Shri Arjun Ram Meghwal regarding need to make provision for measurement of weight of goods-laden trucks at Toll tax booths on National Highways.
- (6) Shri Rajen Gohain regarding need to formulate a strategy to check landerosion caused by Brahmaputra in Assam and also take measures to rehabilitate the homeless and landless people in the State.
- (7) Shri Vishnu Dayal Ram regarding need to construct a bridge over river Sone near Srinagar in Garhwa district of Jharkhand.
- (8) Shri Devusingh Chauhan regarding need to expedite construction of railway over-bridge between Nadiad and Uttarsanda railway stations in Kheda Parliamentary Constituency, Gujarat.
- (9) Dr. Ramesh Pokhriyal 'Nishank' regarding need to raise additional Battalions of Eco Task Force for maintenance and restoration of ecology in hill States.

- (10) Dr. Nepal Singh regarding need to take stringent measures to check adulteration of milk and also take measures to stop slaughter of milch animals in the country.
- (11) Smt. Riti Pathak regarding need to check the increasing pollution in Singrauli district, Madhya Pradesh.
- (12) Smt. R. Vanaroja regarding need to expedite widening of National HighwayNo. 66 between Tindivanam and Krishnagiri in Tamil Nadu.
- (13) Smt. Pratima Mondal regarding need to take measures for welfare of honey-collectors in Sundarbans region of West Bengal.
- (14) Smt. Sakuntala Laguri regarding need to convert National Highway No. 6 into four-lane between Kharagpur and Sambhalpur and construct a flyover/by-pass in Keonjhar city in Odisha.
- (15) Shri Vinayak Bhaurao Raut regarding need to address the problems of fishermen in the country.
- (16) Shri Dhananjay Mahadik regarding need to establish circuit bench of High Court of Bombay at Kolhapur.
- (17) Shri Kunwar Haribansh Singh regarding need to undertake electrification of all the villages under Rajiv Gandhi Grameen Vidyutikaran Yojana in Pratapgarh district, Uttar Pradesh.
- (18) Shri Dushyant Chautala regarding need to shift all district courts in Delhi under one single court complex at Pragati Maidan, Delhi.
- (19) Shri N.K. Premachandran regarding need to provide adequate funds for the timely completion of gauge conversion work of railway line between Punalur (Kerala) and Sengottai (Tamil Nadu).

12.57 P.M.

10. (i) The Budget(General) – 2015-16; (ii) Demands for Grants on Account (General) – 2015-16; and (iii) Supplementary Demands for Grants (General) – 2014-15

Time Taken: 13 Hrs. 03 Mts.

Further combined discussion on the following items of Business was taken up:-

- (i) General Discussion on the Budget (General) for 2015-2016.
- (ii) Demands for Grants on Account (General) for 2015-16, in respect of Demand Nos. 1 to 35, 37, 38, 40 to 64, 66 to 73, 75 to 77, 79, 80 and 82 to 109.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 9 to 15, 17, 19, 20, 22 to 27, 31 to 34, 37, 40, 42 to 44, 46 to 48, 51, 53 to 56, 58 to 63, 66 to 68, 73, 75 to 77, 80, 83, 86 to 99, 101 to 103 and 106 in respect of Budget (General) for 2014-15.

The following members took part in the combined debate:-

- 1. Prof. (Dr.) Saugata Bose
- 2. Shri Bhagat Singh Koshyari
- 3. Shri Dushyant Chautala
- 4* Shri Gajendra Singh Shekhawat
- 5* Shri B. Vinod Kumar
- 6* Shri Ramsinh Rathwa
- 7* Shri Akshay Yadav
- 8* Shri R. Dhruvanarayana
- 9* Shri Jasvantsinh Sumanbhai Bhabhor
- 10* Shri S.P. Muddahanumegowda
- 11* Shri Dhananjay Mahadik

- 12* Shri Pralhad Joshi
- 13* Kunwar Pushpendra Singh Chandel
- 14* Shri Dharmendra Kumar
- 15* Shri Rameshwar Teli
- 16* Smt. Kamla Devi Paatle
- 17* Dr. Yashwanth Singh
- 18* Shri Chandra Prakash Joshi
- 19* Shri A.T. Nana Patil
- 20* Shri B.N. Chandrappa
- 21* Shri Harishchandra alias Harish Dwivedi
- 22. Shri S.S. Ahluwalia
- 23* Shri Rajeshbhai Chudasama
- 24* Shri Raghav Lakhanpal
- 25* Shri Rayapati Sambasiva Rao
- 26* Shri P.C. Gaddigoudar
- 27* Shri Shivkumar Udasi
- 28* Shri K. Parasuraman
- 29* Shri A. Arunmozhithevan
- 30* Shri Ramesh Chander Kaushik
- 31* Shri Devji M. Patel
- 32* Shri Hariom Singh Rathore
- 33* Shri Bidyut Baran Mahato
- 34* Shri Lallu Singh
- 35* Shri Rahul Kaswan
- 36* Shri Harish Meena
- 37* Dr. Manoj Rajoria
- 38* Shri Kapil Moreshwar Patil
- 39* Smt. Darshana Jardosh

- 40* Shri Pashupati Nath Singh
- 41* Smt. Jayshreeben Patel
- 42* Shri Bahadur Singh Koli
- 43* Shri Om Birla
- 44. Smt. Kirron Kher
- 45* Shri Rajesh Gohain
- 46* Shri Daddan Mishra
- 47* Shri Chandu Lal Sahu
- 48* Shri Ravinder Kushawaha
- 49* Shri Arjun Ram Meghwal
- 50* Dr. Ramesh Pokhriyal "Nishank"
- 51* Smt. Poonam Maadam
- 52* Shri Md. Badaruddoza Khan
- 53* Shri M.K. Raghavan
- 54* Prof. Chintamani Malviya
- 55* Shri Aalok Sanjar
- 56* Shri Ajay Tamta
- 57. Shri Anto Antony
- 58. Shri Ravindra Kumar Ray
- 59. Shri Vijay Kumar Hansdak
- 60. Dr. Udit Raj
- 61* Shri Jugal Kishore
- 62* Shri Sanganna Amarappa
- 63* Dr. Kulamani Samal
- 64* Shri Nana Patole
- 65* Shri Mukesh Rajput
- 66* Shri Hari Manjhi
- 67* Smt. Jyoti Dhurve

- 68* Shri Ashwini Kumar Choubey
- 69* Shri B. Sriramulu
- 70. Shri Tathagata Satpathy

Shri Arun Jaitley replied to the combined debate.

All the Demands for Grants on Account Nos. 1 to 35, 37, 38, 40 to 64, 66 to 73, 75 to 77, 79, 80, 82 to 109 in respect of Budget (General) for 2015-16 for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 2015-16, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 4, 9 to 15, 17, 19, 20, 22 to 27, 31 to 34, 37, 40, 42 to 44, 46 to 48, 51, 53 to 56, 58 to 63, 66 to 68, 73, 75 to 77, 80, 83, 86 to 99, 101 to 103 and 106 in respect of Budget (General) for 2014-15 for the amount shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2014-15, were voted in full.

11. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2015.

12. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2015.

The motion for consideration of the Bill moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

13. Government Bill – Introduced

The Appropriation Bill, 2015.

14. Government Bill – Passed

The Appropriation Bill, 2015.

The motion for consideration of the Bill moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

3.05 P.M.

15. Government Bill – Passed

The Andhra Pradesh Reorganisation (Amendment) Bill, 2015.

Time Taken: 2 Hrs. 38 Mts.

The motion for consideration of the Bill was moved by Shri Kiren Rijiju.

The following members took part in the debate:-

- 1. Smt. Sonia Gandhi
- 2. Shri M. Venkaiah Naidu
- 3. Shri Rabindra Kumar Jena
- 4. Prof. Saugata Roy
- 5. Shri Thota Narasimham
- 6. Shri B. Vinod Kumar
- 7. Dr. A. Sampath
- 8. Shri Gutha Sukhender Reddy
- 9. Dr. Kambhampati Haribabu
- 10. Shri P.V. Midhun Reddy
- 11. Dr. K. Kamaraj
- 12. Shri Muttamsetti Srinivasa Rao
- 13. Dr. Boora Narsaiah Goud
- 14. Shri Nimmala Kristappa
- 15. Shri Ponguleti Srinivasa Reddy
- 16. Prof. A.S.R. Naik

Shri Kiren Rijiju replied to the debate.

The motion for consideration of the Bill moved by Shri Kiren Rijiju was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kiren Rijiju.

The motion was adopted and the Bill was passed.

5.43 P.M.

16. Government Bill – Passed

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2015, as passed by the Rajya Sabha

Time Taken: 1 Hr. 25 Mts.

The motion for consideration of the Bill was moved by Shri Thaawar Chand Gehlot.

The following members took part in the debate:-

- 1. Shri K.H. Muniyappa
- 2. Dr. Virendra Kumar
- 3. Smt. K. Maragatham
- 4. Shri Sunil Kumar Mondal
- 5. Dr. Kulamani Samal
- 6. Dr. Boora Narsaiah Goud
- 7. Shri P.K. Biju
- 8. Shri Dalpat Singh Paraste
- 9. Shri R. Dhruvanarayana
- 10. Smt. Pratima Mondal
- 11. Shri Rattan Lal Kataria
- 12. Smt. Kamla Devi Paatle
- 13. Shri Bhagwanth Khuba
- 14. Shri Jai Prakash Narayan Yadav

Shri Thaawar Chand Gehlot replied to the debate.

The motion for consideration of the Bill moved by Shri Thaawar Chand Gehlot was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Thaawar Chand Gehlot.

The motion was adopted and the Bill was passed.

#8.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 18th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 18, 2015/Phalguna 27, 1936 (Saka)

No. 72

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301–304 were orally answered. Replies to Starred Question Nos. 305–320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2015-2016.
 - (ii) Detailed Demands for Grants of the Ministry of External Affairs for the year 2015-2016.
 - (iii) Outcome Budget of the Ministry of External Affairs for the year 2015-2016.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee for the year 2012-2013, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee for the year 2012-2013.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (1) Detailed Demands for Grants of the Ministry of Urban Development for the year 2015-2016.
 - (2) Detailed Demands for Grants of the Ministry of Housing and Urban Poverty Alleviation for the year 2015-2016.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Posts for the year 2015-2016.
 - (ii) Outcome Budget of the Department of Posts, Ministry of Communications and Information Technology for the year 2015-2016.

- (iii) Detailed Demands for Grants of the Department of Electronics and Information Technology for the year 2015-2016.
- (iv) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2015-2016.
- (v) Outcome Budget of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2015-2016.

(10) A copy of the Indian Post Office (First Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 73(E) in Gazette of India dated 5th February, 2015 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

- (11) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Human Resource Development for the year 2015-2016.
 - (ii) Outcome Budget of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2015-2016.
 - (iii) Outcome Budget of the Department of Higher Education, Ministry of Human Resource Development, for the year 2015-2016.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2012-2013.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

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- (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshar, for the year 2013-2014.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshar, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2015-2016.
 - (ii) Outcome Budget of the Department of Scientific & Industrial Research, Ministry of Science and Technology, for the year 2015-2016.
 - (iii) Outcome Budget of the Department of Bio-technology, Ministry of Science and Technology, for the year 2015-2016.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2015-2016.

(18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2015-2016.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2013-2014.
- (20) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Department of Space for the year 2015-2016.

- (ii) Outcome Budget of the Department of Space for the year 2015-2016.
- (21) A copy each of the following papers (Hindi and English versions):-
 - Outcome Budget of the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2015-2016.
 - (2) Outcome Budget of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, for the year 2015-2016.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2013-2014.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Nagaland, Kohima, for the year 2013-2014.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha

Abhiyan Meghalaya, Shillong, for the year 2013-2014.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education (Rashtriya Madhyamik Shiksha Abhiyan), Jaipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary Education (Rashtriya Madhyamik Shiksha Abhiyan), Jaipur, for the year 2013-2014.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2013-2014.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Steel for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Steel for the year 2015-2016.

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- (33) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2013-2014, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2013-2014, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2013-2014.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2013-2014, together with Audit Report thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2013-2014, together with Audit Report thereon.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2013-2014, together with Audit Report thereon.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

- (43) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2013-2014, together with Audit Report thereon.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2013-2014, together with Audit Report thereon.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2013-2014, together with Audit Report thereon.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2013-2014, together with Audit Report thereon.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

Guwahati, Guwahati, for the year 2013-2014.

- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2013-2014.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2013-2014.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2013-2014, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2013-2014.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2013-2014.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2013-2014.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2013-2014.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2013-2014.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2013-2014.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2013-2014, together with Audit Report thereon.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil

Nadu, Chennai, for the year 2013-2014.

- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2013-2014.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2013-2014.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2013-2014.

- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2013-2014.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2013-2014.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2013-2014.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the ShriLal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for

the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2013-2014.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2013-2014.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2013-2014.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.

- (89) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2013-2014.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2013-2014.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Ravangla, for the year 2012-2013.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.

- (95) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2013-2014.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2013-2014.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2013-2014.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2013-2014.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2012-2013.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Ravangla, for the year 2011-2012.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.

(107) A copy of the Outcome Budget (Hindi and English versions) of the Department of Science and Technology, Ministry of Science and Technology, for the year 2015-2016.

- (108) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2013-2014.

(109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.

(110) A copy of the Annual Statement (Hindi and English versions) of the discretionary allotments made under 5% discretionary quota during the calendar year 2014.

- (111) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Food Processing Industries for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Food Processing Industries for the year 2015-2016.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation (Railways) Vote on Account Bill, 2015, passed by Lok Sabha on the 12th March, 2015.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation (Railways) Bill, 2015, passed by Lok Sabha on the 12th March, 2015.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations/ observations contained in Chapter I of the Thirty-third report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Twenty-first Report (15th Lok Sabha) pertaining to the Ministry of Civil Aviation on the subject 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in National Aviation Company of India Limited (NACIL) now Air India'.

7. Report of Committee on Welfare of Other Backward Classes

Shri Rajen Gohain presented the First Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2014-15) on Action Taken by the Government on the recommendations/observations contained in the Fourth Report (Fifteenth Lok Sabha) of the Committee on "Reservation in employment and welfare measures for OBCs in Reserve Bank of India" pertaining to the Ministry of Finance (Deptt. of Financial Services).

8. Reports of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the Third Action Taken Report and Fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Report of the Standing Committee on Labour

Dr. Virendra Kumar presented the Fourth Report (Hindi and English versions) of the Standing Committee on Labour on 'Regularization of casual workers/artists of Radio Kashmir, CBS Radio Kashmir and Doordarshan Kendra, Srinagar'.

12.07 P.M.

10. Statements by Ministers

- (1) The Minister of External Affairs made a statement regarding the "Hon'ble Prime Minister's visit to Seychelles, Mauritius and Sri Lanka".
- (2) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Overseas Indian Affairs made a Statement correcting the reply (Hindi and English versions) to Unstarred Question No. 2522 given on 11th March, 2015 by Shrimati Poonam Mahajan and Shri Sanjay Kaka Patil, MPs regarding 'Monitoring of Infrastructure Projects'.

*12.20 P.M.

11. Motion for election of two Members to the Sree Chitra Tirunal Institute for Medical Sciences and Technology

Shri Y.S. Choudhary on behalf of Shri Harsh Vardhan moved the following motion : -

"That in pursuance of sub-section (j) of section 5 read with subsections (1) and (2) of section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, subject to the other provisions of the said Act and the Rules and Regulations made thereunder."

The motion was adopted.

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.33 P.M.)

2.33 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Jayshreeben K. Patel regarding need to take effective measures to check pollution caused by tar balls in the coastal region of Gujarat.
- (2) Shri Lakhan Lal Sahu regarding need to construct a new railway line from Bilaspur in Chhattisgarh to Jabalpur in Madhya Pradesh via Mungeli, Kawardha and Mandla.
- (3) Shri Gajendra Singh Shekhawat regarding need to provide funds for expenditure incurred by co-operative credit societies in disbursement of wages under Mahatma Gandhi National Rural Employment Guarantee Scheme particularly in Rajasthan.
- (4) Shri Sanjay Kaka Patil regarding need to ban the production of tobacco products in the country.
- (5) Shri Nana Patole regarding need to undertake census of OBCs, Notified Tribes and Vimukta Jati and Nomadic Tribes.
- (6) Shri Dilipkumar Mansukhlal Gandhi regarding need to declare Ahmednagar district in Maharashtra as a tourist destination of national importance and also provide necessary tourist facilities in the district.
- (7) Shri Sharad Tripathi regarding need to improve medical facilities in hospitals in Sant Kabir Nagar district, Uttar Pradesh.
- (8) Shri P.C. Mohan regarding need to establish more medical colleges in the country.
- (9) Shri Chand Nath regarding need to provide funds for Special Tiger Protection Force for Sariska Tiger Reserve.
- (10) Shri Rakesh Singh regarding need to bring a health insurance policy for the benefit of common man in the country.

- (11) Shri Ravneet Singh regarding need to make provision for setting up of godowns for storage of foodgrains on platforms of railway stations across the country.
- (12) Dr. P. Venugopal regarding need to review the decision to close down medical colleges run by Employees' State Insurance Corporation in Tamil Nadu.
- (13) Dr. Jayakumar Jayavardhan regarding need to sponsor a resolution in United Nations condemning the genocide of Tamils committed in Sri Lanka.
- (14) Dr. Ratna De Nag regarding need to take stern action against persons involved in trafficking of children.
- (15) Shri Shailesh Kumar regarding need to introduce a new Rajdhani Express train between Bhagalpur (Bihar) and New Delhi or provide the stoppage of Howrah-New Delhi Rajdhani Express at Bhagalpur railway station.
- (16) Adv. Joice George regarding need to permit construction of roads under Pradhan Mantri Gram Sadak Yojana and other State roads stalled due to provisions of Forest Conservation, Act 1980 in Idukki Parliamentary Constituency, Kerala.

2.34 P.M.

13. Government Bill – Passed

The Warehousing Corporations (Amendment) Bill, 2015

Time Taken: 2 Hrs. 01 Mt.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

The following members took part in the debate:-

- 1. Prof. K.V. Thomas
- 2. Shri Ganesh Singh
- 3. Shri S.R. Vijaya Kumar
- 4. Dr. Tapas Mandal
- 5. Shri Balabhadra Majhi
- 6. Shri Thota Narasimham
- 7. Shri Konda Vishweshwar Reddy
- 8. Smt. P.K. Sreemathi Teacher
- 9. Dr. Vara Prasada Rao V.
- 10. Smt. Krishna raj
- 11. Shri K. Parasuraman
- 12. Dr. Ratna De (Nag)
- 13. Shri N.K. Premachandran
- 14. Shri Kaushalendra Kumar
- 15. Shri Gajendra Singh Shekhawat
- 16. Shri E.T. Mohammed Basheer

Shri Ram Vilas Paswan replied to the debate.

The motion for consideration of the Bill moved by Shri Ram Vilas Paswan was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

4.36 P.M.

14. Government Bill – Passed

The Repealing and Amending Bill, 2014

Time Taken: 01 Hr. 05 Mts.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The following members took part in the debate:-

- 1. Shri Ninong Ering
- 2. Shri P.P. Chaudhary
- 3. Shri B. Senguttuvan
- 4. Shri Pinaki Misra
- 5. Dr. Pandula Ravindra Babu
- 6. Adv. Joice George
- 7. Shri S.P. Muddahanumegowda

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill, as amended, was passed.

5.42 P.M.

15. Discussion under Rule 193

Time Permissible : 2 Hrs. Time Taken: 18 Mts. Balance: 1 Hr. 42 Mts.

Shri P. Karunakaran raised a discussion on the agrarian situation in the country.

His speech was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 19th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 19, 2015/Phalguna 28, 1936 (Saka)

No. 73

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321–325 were orally answered. Replies to Starred Question Nos. 326–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- Detailed Demands for Grants of the Ministry of Law and Justice for the year 2015-2016.
- (ii) Outcome Budget of the Ministry of Law and Justice for the year 2015-2016.
- A copy of the Notaries (Amendment) Rules, 2014 (Hindi and English versions)
 published in Notification No. G.S.R. 150(E) in Gazette of India dated 4th March,
 2014 under sub-section (3) of Section 15 of the Notaries Act, 1952.
- (3) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Water Resources, River
 Development and Ganga Rejuvenation for the year 2015-2016.

- (ii) Outcome Budget of the Ministry of Water Resources, River Development and Ganga Rejuvenation Raj for the year 2015-2016.
- (4) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Minority Affairs for the year 2015-2016.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2015-2016.

- (6) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Panchayati Raj for the year 2015-2016.
 - (iii) Outcome Budget of the Department of Land Resources, Ministry of Rural Development, for the year 2015-2016.
 - (iv) Detailed Demands for Grants of the Ministry of Rural Development for the year 2015-2016.
 - Outcome Budget of the Department of Rural Development, Ministry of Rural Development, for the year 2015-2016.
- (7) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Textiles for the year 2015-2016.
- (ii) Outcome Budget of the Ministry of Textiles for the year 2015-2016.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2013-2014.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2015-2016.
 - (ii) Detailed Demands for Grants of the Ministry of Coal for the year 2015-2016.
 - (iii) Detailed Demands for Grants of the Ministry of Power for the year 2015-2016.
 - (iv) Outcome Budget of the Ministry of Power for the year 2015-2016.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Second Ordinance, 2014:-

- S.O. 3245(E) published in Gazette of India dated 19th December, 2014, making modifications in Schedule III of the Ordinance.
- S.O. 428(E) published in Gazette of India dated 11th February, 2015, making modifications in Schedule III of the Ordinance.
- (11) A copy each of the following papers (Hindi and English versions):-
- Detailed Demands for Grants of the Ministry of Culture for the year 2015-2016.
- (2) Outcome Budget of the Ministry of Culture for the year 2015-2016.
- (3) Detailed Demands for Grants of the Ministry of Tourism for the year 2015-2016.

(12) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.124(E) in Gazette of India dated 26th February, 2015 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2937(E) published in Gazette of India dated 19th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 544 (Mannuthy-Aluva Section) in the State of Kerala.
- S.O. 3034(E) published in Gazette of India dated 1st December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Thiruvanathapuram-Kerala/Tamil Nadu Border Section) in the State of Kerala.
- (iii) S.O. 2864(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Ydgiri-Warangal Section) in the State of Andhra Pradesh.
- (iv) S.O. 3049(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (v) S.O. 2870(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (vi) S.O. 3098(E) published in Gazette of India dated 9th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (vii) S.O. 2966(E) published in Gazette of India dated 25th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.

- (viii) S.O. 536(E) published in Gazette of India dated 17th February, 2015, regarding rates of fees to be recovered from the user of Akkulam Bridge across Akkulam Kayal in Thiruvanathapuram bypass in the State of Kerala.
- (ix) S.O. 3082(E) published in Gazette of India dated 9th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (Raigarh-Sarangarh Section) in the State of Chhattisgarh.
- (x) S.O. 201(E) published in Gazette of India dated 22nd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
- (xi) S.O. 569(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State of Punjab.
- (xii) S.O. 315(E) published in Gazette of India dated 4th February, 2014, regarding levy and collection of fees from the Toll Plazas, mentioned therein.
- (xiii) S.O. 138(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.
- (xiv) S.O. 243(E) published in Gazette of India dated 24th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 in the State of Maharashtra.
- (xv) S.O. 200(E) published in Gazette of India dated 22nd January, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No.7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.

- (xvi) S.O. 3647(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.11 in the State of Rajasthan.
- (xvii) S.O. 35(E) published in Gazette of India dated 7th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.214 in the State of Andhra Pradesh.
- (xviii) S.O. 320(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.15 (Bathinda Section) in the State of Punjab.
- (xix) S.O. 42(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 214A (Digamarru-Ongole Section) in the State of Andhra Pradesh.
- (xx) S.O. 3320(E) published in Gazette of India dated 2nd November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No.216 (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- (xxi) S.O. 568(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State of Punjab.
- (xxii) S.O. 575(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.

- (xxiii) S.O. 139(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (xxiv) S.O. 40(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in the State of Maharashtra.
- (xxv) S.O. 595(E) published in Gazette of India dated 28th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (xxvi) S.O. 39(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in the State of Maharashtra.
- (xxvii) S.O. 313(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Nimbahera to Pratapgarh includes Badi & Chhoti Sadri Bypass Section) in the State of Rajasthan.
- (xxviii) S.O. 2977(E) published in Gazette of India dated 1st October, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 12A in the State of Chhattisgarh.
- (xxix) S.O. 3509(E) published in Gazette of India dated 27th November, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 (Gadhi to Manwat Road Section) in the State of Maharashtra.

- (xxx) S.O. 37(E) published in Gazette of India dated 7th January, 2014, regarding rates of fees to be recovered from the users of the National Highway No. 15 (Bikaner-Suratgarh Section) in the State of Rajasthan.
- (xxxi) S.O. 2486(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (Barabanki-Bahraich-Rupaidiha Section) in the State of Uttar Pradesh.
- (xxxii) S.O. 2045(E) published in Gazette of India dated 5th July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Tran-Taran Section) in the State of Punjab.
- (xxxiii) S.O. 323(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Jaito Section) in the State of Punjab.
- (xxxiv) S.O. 324(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Faridkot Section) in the State of Punjab.
- (xxxv) S.O. 325(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Kotakpura Section) in the State of Punjab.
- (xxxvi) S.O. 3081(E) published in Gazette of India dated 9th October, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 111 (Bilaspur-Ambikapur Section) in the State of Chhattisgarh.

- (xxxvii) S.O. 3650(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xxxviii) S.O. 43(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 78 (Ambikapur-Patthalgaon Section) in the State of Chhattisgarh.
- (xxxix) S.O. 140(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (xl) S.O. 460(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 (Mangawan-Chakghat Section) in the State of Madhya Pradesh.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ix) to (xl) of (13) above.
- (15) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Road Transport and Highways for the year 2015-2016.
 - (iii) Detailed Demands for Grants of the Ministry of Shipping for the year 2015-2016.

(iv) Outcome Budget of the Ministry of Shipping for the year 2015-2016.

(16) A copy of the Notification No. S.O.97(E) (Hindi and English versions) published in Gazette of India dated 16th February, 2015, regarding exemption to small Indian fishing boats from the application of the provisions of the Merchant

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Shipping (Indian Fishing Boat Inspection) Rules, 1988 issued under the Merchant Shipping Act, 1958.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2015-2016.

4. Report of Committee on Public Undertakings

Shri Shanta Kumar presented the Second Report (Hindi and English versions) of Committee on Public Undertakings on action taken by the Government on the Observations/ Recommendations contained in the Twenty-eighth Report of Committee on Public Undertakings (Fifteenth Lok Sabha) on purchase of condensate at crude oil price by ONGC Limited based on Audit Para No. 13.5.1 of C & AG Report No. 9 of 2009-10.

5. Report of Standing Committee on Home Affairs

Shri Ramen Deka laid on the Table the One Hundred and Eighty-fourth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Action Taken by Government on the recommendations/observations contained in its 179th Report (ATR on 137th Report) on the Rehabilitation of J&K Migrants.

6. Statement by Minister

The Minister of Rural Development; Minister of Panchayati Raj; and Minister of Drinking Water and Sanitation made a statement (i) correcting the reply given on 27 November, 2014 to Starred Question No. 72 asked by Sarvashri R. Gopalakrishnan and Santosh Kumar, MPs regarding 'Saansad Adarsh Gram Yojana' and (ii) giving reasons for delay in correcting the reply.

12.06 P.M.

7. Calling Attention

Shri Rattan Lal Kataria called the attention of the Minister of Culture to declare culturally and historically important ancient banyan tree located at Jyotisar in Kurukshetra, Haryana as a National Heritage.

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation made a statement in regard thereto.

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation also replied to the clarificatory questions asked by the member.

*12.23 P.M.

8. Submission by Member

Shri Pralhad Joshi made submission regarding reported death of an IAS Officer in Bengaluru.

Km. Shobha Karandlaje, Shri Shivkumar Udasi, Shri Bhagwanth Khuba, Shri Nalin Kumar Kateel, Shri Pratap Simha and Shri P.P. Chaudhary associated.

Shri Rajnath Singh responded.

(Due to interruptions, Lok Sabha adjourned at 12.27 P.M. and re-assembled at 12.45 P.M.)

*12.45 P.M.

(Lok Sabha adjourned at 1.39 P.M. and re-assembled at 2.43 P.M.)

2.43 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ajay Mishra Teni regarding need to improve BSNL mobile connectivity in Sura, Gauri fanta and Chandan Chowki region of Kheri Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Ajay Nishad regarding need to revive the unit of Indian Drugs and Pharmaceutical Limited at Bela, Muzaffarpur, Bihar.
- (3) Km. Shobha Karandlaje regarding need to set up ESI hospital in Udupi and Chikmagaluru districts of Karnataka.
- (4) Shri Sunil Kumar Singh regarding need to take measures to augment railway services in Jharkhand.
- (5) Shri Arjun Lal Meena regarding need to ensure regular and adequate water supply in Jaisamand lake in Udaipur Parliamentary Constituency, Rajasthan.
- (6) Shri Satish Chandra Dubey regarding need to ensure payment of arrears to sugarcane farmers by sugar mills in Valmiki Nagar Parliamentary Constituency, Bihar.
- (7) Shri Yogi Adityanath regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- (8) Shri Hari Manjhi regarding need to ensure participation of Members of Parliament in foundation stone and inauguration laying ceremony of roads constructed under Pradhan Mantri Gram Sadak Yojana particularly in Gaya Parliamentary Constituency, Bihar.
- (9) Shri Dharambir Bhaleram regarding need to permit removal of sand from farm fields deposited by Yamuna.
- (10) Shri Kodikunnil Suresh regarding need to introduce a new daily Rajdhani train service from New Delhi to Thiruvananthapuram.

- (11) Dr. C. Gopalakrishnan regarding need to introduce direct flight services from Delhi to Coimbatore and other cities in Tamil Nadu.
- (12) Shri K.N. Ramachandran regarding need to frame a new policy to deal with Non-Performing Assets of both Public and Private Sector Banks.
- (13) Shri Chandrakant B. Khaire regarding need to provide lubricant oils to petrol pump dealers and distributors at uniform rate.
- (14) Shri E.T. Mohammed Basheer regarding need to enact the Right of Persons with Disabilities Bill, 2014.

2.44 P.M.

10. Discussion Under Rule 193

Time Taken: 6 Hrs. 42 Mts.

Further discussion on the agrarian situation in the country raised by Shri P. Karunakaran on the 18th March, 2015, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Virendra Singh
- 2. Shri Deepender Singh Hooda
- 3. Shri P.R. Sundaram
- 4. Prof. (Dr.) Sugata Bose
- 5* Shri V. Elumalai
- 6. Shri Kalikesh N. Singh Deo
- 7* Shri A. Arunmozhithevan
- 8* Shri G. Hari
- 9* Shri K. Ashok Kumar
- 10. Shri Krupal Balaji Tumane
- 11* Shri Parasuraman
- 12* Km. Shobha Karandlaje

- 13* Smt. Jayshreeben Patel
- 14. Shri M. Murali Mohan
- 15. Shri B. Vinod Kumar
- 16. Smt. Butta Renuka
- 17. Smt. Veena Devi
- 18. Smt. Supriya Sule
- 19. Shri Dharmendra Yadav
- 20* Shri P. Kumar
- 21. Dr. Bhola Singh
- 22.* Shri R. Gopalakrishnan
- 23* Smt. V. Sathya Bama
- 24. Shri Prem Singh Chandumajra
- 25* Smt. R. Vanaroja
- 26. Shri Faggan Singh Kulaste
- 27* Dr. Prasanna Kumar Patasani
- 28* Dr. Kulamani Samal
- 29. Dr. Dharam Vira Gandhi
- 30* Shri B.N. Chandrappa
- 31. Shri Rajesh Ranjan
- 32* Shri R. Dhruvanarayana
- 33* Shri D.K. Suresh
- 34. Shri Ravneet Singh
- 35* Shri Sanjay Dhotre
- 36. Shri Hukum Singh
- 37* Shri Bhartruhari Mahtab
- 38* Shri Nalin Kumar Kateel
- 39. Shri Devji M. Patel

- 40* Shri Ram Tahal Choudhary
- 41* Shri Shivkumar Udasi
- 42* Sadhvi Savitri Bai Phule
- 43. Dr. Arun Kumar
- 44. Shri Ravindra Kumar Pandey
- 45. Smt. Arpita Ghosh
- 46. Shri Sushil Kumar Singh
- 47* Shri Sudhir Gupta
- 48* Smt. Rama Devi
- 49. Shri Om Birla
- 50* Smt. Raksha Tai Khadase
- 51. Shri R. Parthipan
- 52. Shri Nana Patole
- 53* Shri Sharad Tripathi
- 54* Shri S.P. Muddahanumegowda
- 55* Shri Arka Keshari Deo
- 56. Shri Laxmi Narayan Yadav
- 57. Shri Kaushalendra Kumar
- 58. Shri Ashwini Kumar Choubey
- 59* Dr. Tapas Mondal
- 60* Shri P.R. Senthil Nathan
- 61. Dr. Mahendra Nath Pandey
- 62. Shri Arvind Sawant
- 63. Shri Rajveer Singh (Raju Bhaiya)
- 64. Shri Rabindra Kumar Jena
- 65. Kunwar Pushpendra Singh Chandel
- 66. Shri Sangana Amarappa

- 67* Shri Kunwar Bhartendra
- 68* Shri S.R. Vijaya Kumar
- 69. Shri Rajeev Satav
- 70* Shri Balabhadra Majhi
- 71* Dr. Prabhas Kumar Singh
- 72* Smt. Pratima Mondal
- 73. Dr. Ramesh Pokhriyal "Nishank"
- 74. Shri Ramesh Bidhuri
- 75* Dr. Pritam Gopinath Munde
- 76. Shri Jayadev Galla
- 77. Shri Satpal Singh
- 78. Shri S. Selvakumar Chinnayan
- 79. Shri Bhanu Pratap Singh Verma
- 80. Shri E.T. Mohammad Basheer
- 81* Shri Prakash B. Hukkeri
- 82. Shri Dharambir Bhaleram
- 83. Shri N.K. Premachandran
- 84. Shri Devusinh Chauhan
- 85. Shri Santokh Singh Chaudhary

The discussion was not concluded.

9.08 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 20th March, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 20, 2015/Phalguna 29, 1936 (Saka)

No. 74

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341–345 were orally answered. Replies to Starred Question Nos. 346–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Corporate Affairs for the year 2015-2016.

(2) A copy of the Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.70(E) in Gazette of India dated 4th February, 2015 under sub-section (3) of Section 63 of the Competition Act, 2002.

(3) A copy of the Notification No. S.O. 354(E) (Hindi and English versions) published in Gazette of India dated 5th February, 2015, exempting the Vessel Sharing Agreements of Liner Shipping Industry from the provisions of Section

3 of the Competition Act, 2002 issued under clause (a) of Section 54 of the said Act.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 2015-2016.

(5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2015-2016.

- (6) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Micro, Small and Medium Enterprises for the year 2015-2016.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-

- (i) Annual Report of the National Commission for Women, New Delhi, for the year 2012-2013.
- (ii) Action Taken Report on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2012-2013.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2015-2016.
- (ii) Outcome Budget of the Ministry of Women and Child Development for the year 2015-2016.
- (12) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Social Justice and Empowerment for the year 2015-2016.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2015-2016.

- (16) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Planning for the year 2015-2016.
 - (ii) Outcome Budget of the Directorate General Married Accommodation Project for the year 2015-2016.
 - (iii) Outcome Budget of the Ex-servicemen Contributory Health Scheme for the year 2015-2016.

(iv) Outcome Budget of the National Cadet Corps for the year 2015-2016.

(17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2015-2016.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2011-2012.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2012-2013.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2013-2014.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment, Forest and Climate Change for the year 2015-2016.

- (25) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Development of North Eastern Region for the year 2015-2016.

- (iii) Detailed Demands for Grants of the Department of Atomic Energy for the year 2015-2016.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2013-2014.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2013-2014.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Chanderi Development Society for Weavers, Chanderi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chanderi Development Society for Weavers, Chanderi, for the year 2013-2014.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Baddi Infrastructure, Baddi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Baddi Infrastructure, Baddi, for the year 2013-2014.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster Development Association, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Foundry Cluster Development Association, Kolkata, for the year 2013-2014.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2015-2016.
 - (ii) Outcome Budget of the Department of Commerce, Ministry of Commerce and Industry, for the year 2015-2016.
 - (iii) Outcome Budget of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2015-2016.

(37) A copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. S.O.1038(E) in Gazette of India dated 4th April, 2014 under Section 34 of the Agricultural and Processed Food Products Export Development Authority Act, 1985.

(38) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (37) above.

(39) A copy of the Cardamom (Licensing and Marketing) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.816(E) in Gazette of India dated 18th November, 2014 under Section 40 of the Spices Board Act, 1986.

(40) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tourism for the year 2015-2016.

(41) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

- S.O. 3233(E) published in Gazette of India dated 18th December,
 2014, regarding appointment of 'Judge' to preside over the Special
 Court under Section 11(1) of the National Investigation Agency Act,
 2008.
- S.O. 281(E) published in Gazette of India dated 29th January, 2015, notifying the V Additional District and Sessions Court as Special Court under Section 11(1) of the National Investigation Agency Act, 2008.
- (iii) S.O. 282(E) and S.O. 283(E) published in Gazette of India dated 29th January, 2015, regarding appointment of 'Judge' to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (iv) S.O. 289(E) published in Gazette of India dated 30th January, 2015, regarding appointment of 'Judge' to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (v) S.O. 294(E) published in Gazette of India dated 31st January, 2015, regarding appointment of Special Public Prosecutors for conducting cases on behalf of the National Investigation Agency under Section 15(1) of the National Investigation Agency Act, 2008.

(42) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 295(E) published in Gazette of India dated 31st January, 2015, notifying two new grades of customised fertilisers, mentioned therein, for a period of four years from the date of publication of this notification under clause 20B of the Fertilizer (Control) Order, 1985.
- (ii) S.O. 296(E) published in Gazette of India dated 31st January, 2015, fixing the specifications in respect of provisional fertilisers, mentioned therein, to be manufactured in India for a period of three years from the date of publication of this notification under clause 20A of the Fertiliser (Control) Order, 1985.
- (iii) The Fertiliser (Control) Amendment Order, 2015 published in Notification No. S.O.297(E) in Gazette of India dated 31st January, 2015.
- (43) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Heavy Industries and Public Enterprises for the year 2015-2016.
 - (2) Outcome Budget of the Ministry of Heavy Industries and Public Enterprises for the year 2015-2016.
 - (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2013-2014.
 - (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
 - (46) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2013-2014, together with Audit Report thereon.
 - (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

- (48) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Earth Sciences for the year 2015-2016.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2013-2014.

(50) A copy of the Notification No. G.S.R.686(E) (Hindi and English versions) published in Gazette of India dated 25th September, 2014 regarding reorganisation of the jurisdiction of DRTs under DRATs at Chennai, Mumbai and Kolkata to rationalize the workload issued under sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-

- (i) The Sukanya Samriddhi Account Rules, 2014 published in Notification No. G.S.R.863(E) in Gazette of India dated 3rd December, 2014.
- (ii) The Senior Citizen Savings Scheme (Amendment) Rules, 2014 published in Notification No. G.S.R.392(E) in Gazette of India dated 10th June, 2014.

(53) A copy of the Public Provident Fund (Amendment) Scheme, 2014 (Hindi and English versions) published in Notification No. G.S.R.588(E) in Gazette of India dated 14th August, 2014 under Section 12 of the Public Provident Fund Act, 1968.

(54) A copy of the J & K Grameen Bank Service (Amendment) Regulations,
 2013 (Hindi and English versions) published in Notification No.
 PSF/Notification/JKGB/14/665 in Gazette of India dated 24th November, 2014
 under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976.

(55) A copy of the Indian Insurance Companies (Foreign Investment)
Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.
115(E) in Gazette of India dated 19th February, 2015 under sub-section (3) of
Section 114 of the Insurance Act, 1938.

(56) A copy of the One Rupee Currency Notes Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India dated 22nd October, 2014 under Section 25 of the Coinage Act, 2011.

(57) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 2015)-Department of Revenue-Direct Taxes, for the year ended March, 2014.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 5 of 2015)-Performance Audit on Assessment of Assessees in Pharmaceuticals Sector, Department of Revenue-Direct Taxes, for the year ended March, 2014.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2013-2014.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2015-2016.

(61) A copy of the Annual Report (Hindi and English versions) of the Rajghat

Samadhi Committee, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(62) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2013-2014.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (1) That Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation Vote on Account Bill, 2015, passed by Lok Sabha on the 17th March, 2015.
- (2) That Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation Bill, 2015, passed by Lok Sabha on the 17th March, 2015.
- (3)[%] That at its sitting held on the 20th March, 2015, Rajya Sabha passed the Mines and Minerals (Development and Regulation) Amendment Bill, 2015, passed by Lok Sabha on the 3rd March, 2015 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha
- (4)[&] That at its sitting held on the 20th March, 2015, Rajya Sabha agreed without any amendment to the Coal Mines (Special Provisions) Bill, 2015, passed by the Lok Sabha at its sitting held on the 4th March, 2015.

5[%] Bill as amended by Rajya Sabha – Laid on the Table

The Mines and Minerals (Development and Regulation) Amendment Bill, 2015.

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Fifteenth Report of Business Advisory Committee.

7. Statements by Ministers

- (1) The Minister of Stare in the Ministry of Finance on behalf of the Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 68th Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Department of Revenue, Ministry of Finance.
- (2)* The Minister of Road Transport and Highways; and Minister of Shipping made a statement regarding the Central Sector Scheme of Financial Assistance for On-Board Ship Training for Indian Merchant Navy Cadets/Trainees.
- (3) The Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 210th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in the 188th Report of the Committee on `Functioning of Commission of Railways Safety', pertaining to the Ministry of Civil Aviation.

[#]12.09 P.M.

8. Submission by Member

Shri Kharge made submission regarding terrorist attack at Kathua in Jammu & Kashmir.

Shri Rajnath Singh responded.

12.17 P.M.

9. Discussion Under Rule 193

Time Taken: 9 Hrs. 37 Mts.

Further discussion on the agrarian situation in the country raised by Shri P. Karunakaran on the 18th March, 2015, continued.

The following members took part in the debate:-

- 1. Shri P.P. Chaudhary
- 2* Shri Naranbhai Kachhadiya
- 3. Adv. Joice George
- 4* Shri Rakesh Singh
- 5* Shri Birendra Kumar Choudhary
- 6. Shri Kaushal Kishore
- 7* Shri P.K. Biju
- 8* Dr. Kirit P. Solanki
- 9. Smt. Ranjeet Ranjan
- 10* Shri R.K. Bharathi Mohan
- 11. Shri Prahlad Singh Patel
- 12. Shri Dushyant Chautala
- 13. Shri Nityanand Rai
- 14. Shri Kamakhya Prasad Tasa
- 15. Shri Md. Badaruddoza Khan
- 16. Shri Jugal Kishore
- 17. Shri Gourav Gogoi
- 18. Shri Daddan Mishra
- 19* Shri (Dr.) K. Gopal
- 20* Shri Y.V. Subba Reddy
- 21. Smt. Pratima Mondal
- 22. Shri Bhairon Prasad Mishra
- 23* Shri Rahul Kaswan
- 24* Dr. Virendra Kumar

- 25. Shri Mahendran C.
- 26. Prof. Chintamani Malviya
- 27. Dr. Mamtaz Sanghamita
- 28. Shri Tathagata Satpathy
- 29. Shri Sumedhanand Saraswati
- 30. Smt. Anupriya Patel
- 31* Shri Ajay Mishra Teni
- 32. Dr. Bhagirath Prasad
- 33. Shri C.R. Chaudhary
- 34* Shri Ramesh Chander Kaushik
- 35. Shri Gajendra Singh Shekhawat
- 36. Shri Lallu Singh
- 37* Shri Mukesh Rajput
- 38. Shri Rajendra Agrawal
- 39. Shri Jagdambika Pal
- 40. Shri Chandra Prakash Joshi
- 41. Smt. Santosh Ahlawat
- 42* Shri Ashok Mahadeorao Nete
- 43* Smt. Riti Pathak
- 44* Smt. Anju Bala
- 45. Shri Kodikunnil Suresh (speech unfinished)

The discussion was not concluded.

*Written speeches were laid on the Table.

[#]10. Government Bill–Introduced

The Undisclosed Foreign Income and Assets (Imposition of Tax) Bill, 2015

^{\$}11. Amendments made by the Rajya Sabha to the Government Bill Agreed to

Time Taken: 23 mts.

[®] The Mines and Minerals (Development and Regulation) Amendment Bill, 2015

The motion that the following amendments made by Rajva Sabha in the Bill be taken into consideration was moved by Shri Narendra Singh Tomar

:-

40 of 1996.

Clause 9

That at page 4, *for* lines 31 to 35, the following be *substituted*, namely:-1. "(4) The State Government while making rules under sub-sections (2) and (3) shall be guided by the provisions contained in article 244 read with Fifth and Sixth Schedule to the Constitution relating to administration of the Scheduled Areas and Tribal Areas and the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 and the Scheduled Tribes 2 of 2007. and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006

(5) The holder of a mining lease or a prospecting license-cum-mining lease granted on or after the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, shall, in addition to the royalty, pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount which is equivalent to such percentage of the royalty paid in terms of the Second Schedule, not exceeding one-third of such royalty, as may be prescribed by the Central Government.

(6) The holder of a mining lease granted before the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, shall, in addition to the royalty, pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount not exceeding the royalty paid in terms of the Second Schedule in such manner and subject to the categorisation of the mining leases and the amounts payable by the various categories of lease holders, as may be prescribed by the Central Government."

Clause 14

That at page 8, line 35, for the word, bracket and figure "sub-section (4)", 2. the words, brackets and figures "sub-sections (5) and (6)" be substituted.

[#]At 2.59 P.M.

^{\$}At 3.00 P.M.

^(a)The Bill was passed by Lok Sabha on the 3rd March, 2015 and transmitted to Rajva Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held today, the 20th March, 2015 and returned it to Lok Sabha.

Clause 15

3. That at page 9, line 18, *after* the words "shall work", the words "for the interest and benefit of persons and areas affected by mining" be *inserted*.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Shri K.N. Ramachandran
- 3. Shri Bhartruhari Mahtab
- 4. Shri Mohd. Salim
- 5. Shri Anandrao Adsul

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Narendra Singh Tomar.

The motion was adopted and the amendments were agreed to.

3.37 P.M.

12. Motion

Shri Shivkumar Udasi moved the following motion :-

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 2015."

The motion was adopted.

3.38 P.M.

13. Private Members' Resolution – Withdrawn

Further discussion on the following resolution moved by Shri C.R. Patil on the 19th December, 2014, continued :-

"Keeping in view the commitment of the Union Government to promote the development of our country, which can be effectively realised through 'skill development', this House urges upon the Government to frame a comprehensive scheme providing for development of such technical skills amongst youth as would enable them to contribute towards making India a modern country and in achieving the goal of 'Make in India'.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Adhir Chowdhury
- 2. Shri Rattan Lal Kataria
- 3. Dr. Mamtaz Sanghamita
- 4. Dr. Manoj Rajoria
- 5. Shri S.S. Ahluwalia
- 6. Shri Balabhadra Majhi
- 7. Shri Jagdambika Pal
- 8. Shri Prem Das Rai
- 9. Shri Prahlad Singh Patel
- 10. Shri Santokh Singh Chaudhary
- 11. Shri Majoj Tiwari

12. Shri Rajesh Ranjan

Shri Rajiv Pratap Rudy took part in the debate.

Shri C.R. Patil replied to the debate.

The Resolution was withdrawn by leave of the House.

5.58 P.M.

14. Private Members' Resolution – Under Consideration

Shri Nishikant Dubey moved the following Resolution :-

" This House urges upon the Government to take immediate steps for rehabilitation and welfare of displaced persons from Kashmir who are living in various parts of the country in pitiable condition."

His speech was unfinished.

The discussion was not concluded.

*6.53 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 20th April, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, April 20, 2015/Chaitra 30, 1937 (Saka)

No. 75

11.00 A.M.

1. Obituary References

The Speaker made reference to the sad demise of H.E. Mr. Lee Kuan Yew, former Prime Minister and the Founding Father of Singapore.

She also made reference to the passing away of Smt. Rano M. Shaiza, member of the Sixth Lok Sabha; and Shri Ghufran Azam, member of the Seventh Lok Sabha.

She further made the following references:-

- Reported death of 58 persons and injuries to 150 others due to derailment of Debradun Varanasi Janata Express near Bachhrawan in Uttar Pradesh on 20 March, 2015.
- (ii) Reported loss of lives of more than 16 persons and injuries to several in floods caused due to heavy rains in Jammu and Kashmir on 1 and 2 April, 2015 causing large-scale destruction and devastation of property, crops and cattle in the State.
- (iii) Loss of lives of 13 para military personnel in four separate extremist attacks in Sukma, Kanker and Dantewada on 11, 12 and 13 April, 2015.
- (iv) Loss of lives of 148 persons and injuries to 79 others in a barbaric terrorist attack in the precincts of the University campus at Garissa in north-eastern Kenya.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

*11.12 A.M.

2. Submission by Member

Shri Jyotiraditya M. Scindia made submission regarding situation arising due to inflammatory statements made by politicians including parliamentarians.

Shri M. Venkaiah Naidu responded.

11.19 A.M.

3. Starred Questions

Starred Question Nos. 361 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.25 A.M. and re-assembled at 11.47 A.M.)

Starred Question Nos. 362 and 363 were orally answered. Replies to Starred Question Nos. 364–380 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 (No. 4 of 2015) (Hindi and English versions) promulgated by the President on 3rd April, 2015 under article 123(2)(a) of the Constitution.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2013-2014, alongwith Audited Accounts.

^{*}From 11.07 A.M. to 11.12 A.M., Members raised matters of urgent public importance.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2013-2014.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2013-2014.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2013-2014.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2013-2014.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2013-2014.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2013-2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2013-2014.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2013-2014.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2013-2014.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2013-2014.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2013-2014.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2013-2014.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2013-2014.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2013-2014.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 796(E) in Gazette of India dated 13th November, 2014 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987 together with a corrigendum thereto published in Notification No. G.S.R.13(E) dated 7th January, 2015.

- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2013-2014.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17th March, 2015, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate six members from Rajya Sabha to the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-à-vis General Finance and made recommendations thereon and also communicated the names of the following Members of Rajya Sabha who have been nominated to the said Committee:-

- 1. Shri Derek O'Brien
- 2. Shri Avinash Rai Khanna
- 3. Shri K.C. Tyagi
- 4. Dr. Vijaylaxmi Sadho
- 5. Shri Arvind Kumar Singh
- 6. Shri T.K. Rangarajan.

7. Felicitation by the Speaker

The Speaker, on behalf of the House, felicitated badminton star Saina Nehwal for becoming the first woman badminton player from India to achieve number one rank in women's singles and to Sania Mirza for becoming the first woman tennis player from India to achieve the world number one rank in women's doubles.

8. Report of Standing Committee on Railways

Shri Dinesh Trivedi presented the Fourth Report (Hindi and English versions) of the Standing Committee on Railways (2014-15) on 'Demands for Grants (2015-16)' of the Ministry of Railways (Railway Board).

9. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Fifth Report on Demands for Grants 2015-16 of the Department of Fertilizers.
- (2) Sixth Report on Demands for Grants 2015-16 of the Department of Pharmaceuticals.
- (3) Seventh Report on Demands for Grants 2015-16 of the Department of Chemicals and Petrochemicals.

10. Report of Standing Committee on Rural Development

Dr. P. Venugopal presented the Fifth Report (Hindi and English versions) of the Standing Committee on Rural Development on Demands for Grants (2015-16) of the Ministry of Drinking Water and Sanitation.

12.06 P.M.

11. Statement by Minister

The Minister of External Affairs made a statement regarding the 'Recent Developments in the Republic of Yemen and efforts made for safe evacuation of Indian nationals from there'.

12.22 P.M.

12. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on 20th March, 2015."

The motion was adopted.

9

12.23 P.M.

13. Government Bill – Introduced

The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2015

(Due to interruptions, Lok Sabha adjourned at 12.23 P.M. and re-assembled at 2.02 P.M.)

*2.15 P.M.

14. Submission by Member

Shri Vinod Kumar Sonkar made submission regarding need to conduct an enquiry into the alleged irregularities in various competitive examinations conducted by U.P.P.S.C.

Shri Daddan Mishra associated.

Shri Rajiv Pratap Rudy responded.

2.25 P.M.

15. Matters Under Rule 377

- (1) Shri Bhanu Pratap Singh Verma raised a matter regarding need to include the region along river Yamuna in Kanpur Dehat district in Buldelkhand region.
- (2) Col. Sona Ram Chaudhary raised a matter regarding need to provide adequate compensation to people whose thatched huts were destroyed in fire in Barmer Parliamentary Constituency, Rajasthan.
- (3) Shri Gokaraju Gangaraju raised a matter regarding need to establish a Fisheries University in Andhra Pradesh.
- (4) Shri Devji M. Patel raised a matter regarding need to set up a hospital-cummedical college in Jalore, Rajasthan.
- (5) Shri Satish Chandra Dubey raised a matter regarding need to regulate the course of river Ganguli causing erosion of villages and farm lands in Gaunaha block of Valmiki Nagar Parliamentary Constituency, Bihar.

- (6) Shri Rajesh Verma raised a matter regarding need to put to use vacant land under Army control in Sitapur Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Ganesh Singh raised a matter regarding need to set up a SAI Training Centre in Satna Parliamentary Constituency, Madhya Pradesh.
- (8) Shri Chand Nath raised a matter regarding need to establish a Greenfield Airport in Alwar district of Rajasthan.
- (9) Dr. Sahshi Tharoor raised a matter regarding need to establish a Debts Recovery Tribunal in Thiruvananthapuram, Kerala.
- (10) Shri Anto Antony raised a matter regarding need to obviate the difficulties being faced by Co-operative societies from various sections of Income Tax Act, 1961.
- (11) Smt. V. Sathya Bama raised a matter regarding need to allocate funds for development of trade, commerce and infrastructural facilities in Tiruppur, Tamil Nadu.
- (12) Shri B. Vinod Kumar raised a matter regarding need to release funds under Compensatory Afforestation Fund Management and Planning Authority in Telangana.
- (13) Dr. A. Sampath raised a matter regarding need to accord constitutional status to National Commission for Other Backward Classes.
- (14) Smt. Kothapali Geetha raised a matter regarding need to provide financial assistance to Andhra Pradesh to undertake relief and rehabilitation measures for people distressed due to recent unseasonal rains and hailstorms in the State.
- (15) Dr. Udit Raj raised a matter regarding need to take suitable measures to bridge the economic disparity among SCs, STs and OBCs compared to upper castes.

2.54 P.M.

16. Discussion under Rule 193

Time Taken: 13 Hrs. 16 Mts.

Further discussion on the agrarian situation in the country raised by Shri P.

Karunakaran on the 18th March, 2015, continued.

The following members took part in the debate:-

- 1. Shri Kodikunnil Suresh (resumed his speech)
- 2. Shri Nandkumar Singh Chouhan (Nandu Bhaiya)
- 3. Shri Jai Prakash Narayan Yadav
- 4* Smt. Meenakashi Lekhi
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri Tariq Anwar
- 7. Smt. Krishna Raj
- 8. Shri Keshav Prasad Maurya
- 9* Shri Arjun Ram Meghwal
- 10. Shri P.V. Midhun Reddy
- 11. Shri Sunil Kumar Singh
- 12. Shri A.P. Jithender Reddy
- 13. Shri Devendra Singh Bhole
- 14. Shri Sankar Prasad Datta
- 15. Shri Uday Pratap Singh
- 16. Shri Rahul Gandhi
- 17. Shri M. Venkaiah Naidu
- 18* Shri Nishikant Dubey

Shri Radha Mohan Singh replied to the debate.

The discussion was concluded.

[#]7.18 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 21st April, 2015.)

ANOOP MISHRA Secretary General

*Written speeches were laid on the Table.

[#]From 6.34 P.M. to 7.18 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 21, 2015/Vaisakha 1, 1937 (Saka)

No. 76

11.00 A.M.

1. Starred Questions

Starred Question Nos. 381–385 were orally answered. Starred Question Nos. 386–400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4371–4600 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 80(E) in Gazette of India dated 10th February, 2015 under sub-section (3) of Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2013-2014.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-

- (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2015 published in Notification No.
 G.S.R.191(E) in Gazette of India dated 13th March, 2015.
- (ii) The Warehousing Development and and Regulatory Authority (Warehouse Accreditation) (Amendment) Regulations, 2015 published in Notification No. G.S.R.192(E) in Gazette of India dated 13th March, 2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2012-2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2013-2014.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 2015-2016.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2013-2014.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (1) The Border Security Force, Motor Transport Workshop (non-Gazetted) Group 'B' and Group 'C' Posts Recruitment Rules, 2015 published in Notification No. G.S.R. 169(E) in Gazette of India dated 3rd March, 2015.
- (2) The Border Security Force Para Veterinary Staff, Group 'B' and 'C' posts (Combatised) Recruitment Rules, 2015 published in Notification No. G.S.R. 47(E) in Gazette of India dated 21st January, 2015.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 24 of the Coastal Aquaculture Authority Act, 2005:-

 The Coastal Aquaculture Authority (Amendment) Rules, 2015 published in Notification No. G.S.R. 100(E) in Gazette of India dated 16th February, 2015.

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- G.S.R. 64(E) published in Gazette of India dated 29th January,
 2015 making rules further to amend the Coastal Aquaculture Authority Act, 2005.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2011-2012.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2012-2013.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

12.02 P.M.

4. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Sixteenth Report of the Business Advisory Committee.

*12.03 P.M.

5. Submission by Members

(i) Shri M.I. Shanavas and Shri Mallikarjun Kharge made submission regarding reported alleged communal statement made by a member of Rajya Sabha against the muslim community.

Adv. Joice George, Shri P.K. Biju and Shri M.B. Rajesh associated. Shri Rajnath Singh responded.

12.20 P.M.

(ii) Shri E. Ahamed made submission regarding need to investigate into the alleged custodial killing of five persons of muslim community in Telangana on 7 April, 2015.

Adv. Joice George, Dr. A. Sampath, Shri P.K. Biju, Shri M.B. Rajesh, Sankar Prasad Datta, Shri Asaduddin Owaisi associated.

Shri Rajnath Singh responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.14 P.M.)

2.14 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nana Patole regarding need to improve public health care services in the country.
- (2) Shri Prahlad Singh Patel regarding need to take steps for proper rehabilitation of Kashmiri Pandits in Jammu and Kashmir.
- (3) Shri C.R. Choudhary regarding need to undertake research to augment production of female bovine population through artificial insemination in the country.
- (4) Shri Satyapal Singh regarding need to provide financial assistance to farmers who suffered loss of crops due to unseasonal rains and hailstorms in Uttar Pradesh particularly in Sambhal Parliamentary Constituency.
- (5) Shri P.C. Mohan regarding need to frame strong guidelines to check bank frauds in the country.
- (6) Shri Tamradhwaj Sahu regarding need to provide financial subsidy to vegetable growers for irrigation in Chhattisgarh.
- (7) Shri V. Elumalai regarding need to take suitable measures for expeditious repair of National Highway No. 66 between Tindivanam and Krishnagiri in Tamil Nadu.
- (8) Shri A. Anwhar Raajhaa regarding need to probe the issue of killings of red-sanders cutters in Andhra Pradesh.
- (9) Shri Arka Keshari Deo regarding need to take suitable measures for rehabilitation and compensation to the families whose land has been acquired for Indra Medium Irrigation Project in Nuapada district of Odisha.

- (10) Shri M. Badruddin Ajmal regarding need to start construction of Dhubri-Phulbari Bridge over river Brahmaputra.
- (11) Shri Rajesh Ranjan regarding need to take steps for expediting setting up of proposed electric rail engine factory at Madhepura, Bihar.
- (12) Shri Dushyant Chautala regarding need to create a monitoring body for effective implementation of National Electric Mobility Mission Plan.
- (13) Adv. Joice George regarding need to review Dr. K. Kasturirangan Report on Western Ghats.

2.15 P.M.

7. Demands for Grants (Railways) – 2015-16

Time Taken: 4 Hrs. 15 Mts.

Discussion on the Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 2015-16 commenced.

The Deputy Speaker made the following announcement:-

"The House will now take up discussion and voting on the Demands for Grants in respect of the Budget (Railways) for the year 2015-2016.

Hon'ble Members present in the House whose cut motions to the Demands for Grants in respect of the Budget (Railways) for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

191 cut motions (Nos. 1 to 35, 68, 71, 72, 74, 75, 79, 80, 82, 85 to 87, 89 to 91, 94 to 97, 99, 101, 106, 107, 109, 110, 112, 113, 115, 118, 120 to 124 and 130, 189 to 236, 238 to 240, 243 and 245, 248 and 249, 237 and 250, 271 to 295, 308, 322 to 328 and 343 to 376) were moved.

The following members took part in the debate:-

- 1. Shri Rajeev Satav
- 2. Shri Suresh C. Angadi
- 3. Shri R. Gopalakrishnan
- 4. Dr. Anupam Hazra
- 5. Shri Balabhandra Majhi
- 6. Dr. Pandula Ravindra Babu

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- *7 Shri P.R. Sundaram
- *8 Shri V. Elumalai
- 9. Shri Vinayak Bhaurao Raut
- *10 Shri C.R. Chaudhary
- *11 Shri Kesineni Nani
- 12. Dr. Boora Narsaiah Goud
- *13 Shri K. Ashok Kumar
- *14 Shri Bhartruhari Mahtab
- *15 Shri Jose K. Mani
 - 16. Shri P. Karunakaran
- *17 Shri Rabindra Kumar Jena
- *18 Km. Shobha Karandlaje
- *19 Shri Devusinh Chauhan
- *20 Shri Nishikant Dubey
- *21 Shri K. Parasuraman
 - 22. Shri Y.V. Subba Reddy
 - 23. Smt. Bijoya Chakravarty
- *24 Shri Bhairon Prasad Mishra
- 25. Shri Jai Prakash Narayan Yadav
- 26. Shri Prem Singh Chandumajra
- 27. Shri Dushyant Chautala
- *28 Shri Naranbhai Kachhadiya
- *29 Shri Jayshreeben Patel
 - 30. Shri Ravindra Kumar Ray
- *31 Dr. Kirit P. Solanki
 - 32. Dr. Dharam Vira Gandhi
 - 33. Shri Janardan Mishra
 - 34. Shri N.K. Premachandran

- *35 Smt. Rama Devi
- *36 Dr. Kulamani Samal
- *37 Shri S.R. Vijaya Kumar
- *38 Shri A. Anwhar Raajhaa
 - 39. Shri Nityanand Rai
 - 40. Shri Vijay Kumar Hansdak
- *41. Shri D.K. Suresh
- *42 Shri Ajay Mishra Teni
- 43 Smt. Darshana Jardosh
- *44 Dr. Virendra Kumar
- 45. Shri Kodikunnil Suresh
- 46. Dr. C. Gopalakrishnan
- *47. Smt. Krishna Raj
- *48 Shri Arjun Ram Meghwal
- 49. Prof. (Dr.) Mamtaz Sanghamita
- *50 Shri S.P. Muddahanumegowda
- *51 Shri R.K. Bharathi Mohan
- 52. Shri Arvind Sawant
- 53. Shri B.N. Chandrappa
- *54 Shri Thangso Baite
- *55 Shri Sunil Kumar Singh
- *56 Smt. Anju Bala
- *57 Shri Bidyut Baran Mahato
- *58 Shri P.R. Senthil Nathan
- *59 Shri E.T. Mohammed Basheer
- *60 Smt. Jyoti Dhurve

Shri Suresh Prabhu replied to the debate.

The cut motions which were moved were put to vote and negatived.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 2015-16, were voted in full.

8. Government Bill – Introduced

The Appropriation (Railways) No.2 Bill, 2015.

9. Government Bill – Passed

The Appropriation (Railways) No.2 Bill, 2015.

The motion for consideration moved by Shri Suresh Prabhu was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

6.30 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 22nd April, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 22, 2015/Vaisakha 2, 1937 (Saka)

No. 77

11.00 A.M.

1. Starred Questions

Starred Question Nos. 401, *402, 403, 404 and *411 were orally answered. Starred Question Nos. 405–410 and 412–420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4601–4830 were laid on the Table.

12.00 Noon

3. References by the Speaker

The Speaker made a reference on the occasion of Earth Day.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

 (i) The Telecommunication Interconnection Usage Charges Twelfth Amendment) Regulations, 2015, published in Notification No. File No. 409-8/2014-NSL-I in Gazette of India dated 24th February, 2015. (ii) The Telecommunication Mobile Number Portability (Sixth Amendment) Regulations, 2015, published in Notification No. 116-19/2014-NSL-II in Gazette of India dated 25th February, 2015.

(2) A copy of the Indian Telegraph (2nd Amendment of 2014) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.912(E) in Gazette of India dated 24th December, 2014 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 2015 published in Notification No.
 G.S.R. 196(E) in Gazette of India dated 17th March, 2015.
- (ii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 2015 published in Notification No.
 G.S.R. 197(E) in Gazette of India dated 17th March, 2015.
- (iii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 2015 published in Notification No.
 G.S.R. 198(E) in Gazette of India dated 17th March, 2015.
- (iv) The Indian Administrative Service (Appointment by Selection)
 Amendment Regulations, 2015 published in Notification No.
 G.S.R. 199(E) in Gazette of India dated 17th March, 2015.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2015-2016.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Sikkim, Gangtok, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Sikkim, Gangtok, for the year 2012-2013.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Kurukshetra, Kurukshetra, for the year 2013-2014.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Tiruchirappalli, Tiruchirappalli, for the year 2013-2014.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Personal Explanation Under Rule 357

Shri Nitin Jairam Gadkari made a Personal Explanation regarding certain remarks made about him by Shri Rahul Gandhi on 20th April, 2015.

7. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on 21st April, 2015."

The motion was adopted.

*12.06 P.M.

8. Submission by Members

(i) Shri Rahul Gandhi made submission regarding inadequate response of the Government to the public protest against TRAI's consultation papers that violates the premise of Net Neutrality and favours Telecom Operators over the interest of consumers.

Kum. Sushmita Dev and Shri Gourav Gogoi associated.

Shri Ravi Shankar Prasad responded.

Shri M. Venkaiah Naidu also responded.

12.33 P.M.

(ii) Sarvashri K.C. Venugopal and [#]Mallikarjun Kharge made submission regarding communally motivated statement made by some right-wing organization regarding churches.

Shri P.K. Biju, Shri Sankar Prasad Datta, Adv. Joice George and Shri P. Karunakaran associated.

Shri Rajiv Pratap Rudy responded.

Shri Rajnath Singh also responded.

12.51 P.M.

(iii) Shri Arvind Ganpat Sawant made submission regarding need to send invitation in time to the Members of Parliament for inauguration of works/projects in their constituencies.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.18 P.M.)

^{*}From 12.06 P.M. to 1.17 P.M., members raised matters of urgent public importance. #At 12.42 P.M.

2.18 P.M.

9. Matters Under Rule 377

- (1) Shri Ramdas C. Tadas raised a matter regarding need to promote sports in the country.
- (2) Shri Sunil Kumar Singh raised a matter regarding need to provide loan to farmers for purchase of agricultural machinery.
- (3) Shri Nishikant Dubey raised a matter regarding need to set up an AIIMS-like Institute at Deoghar, Jharkhand.
- (4) Shri Rattan Lal Kataria raised a matter regarding need to formulate programmes for tackling child malnutrition based on latest malnutrition figures.
- (5) Smt. Jayshreeben K. Patel raised a matter regarding need to extend Ahmedabad-Vadodara highway upto Mumbai.
- (6) Dr. Kirit Somaiya raised a matter regarding need to address the problem of frequent mobile call drops.
- (7) Shri Janardan Singh Sigriwal raised a matter regarding need to set up Career Counselling Centres in Maharajganj Parliamentary Constituency, Bihar.
- (8) Shri Arjun Ram Meghwal raised a matter regarding need to relax the norms of assistance from National Disaster Response Fund and State Disaster Response Fund to enable farmers to avail financial relief in the event of crop loss due to natural calamities.
- (9) Shri Mullappaly Ramachandran raised a matter regarding need to implement the One Rank-One Pension scheme.
- (10) Dr. K. Kamaraj raised a matter regarding need to upgrade district hospital, Kallakurichi and Taluk hospital, Attur in Tamil Nadu.
- (11) Shri S. Selvakumara Chinnayan raised a matter regarding need to construct over bridges on N.H. – 47 at Kumarapalayam, Chithode and Nasiyanoor in Erode Parliamentary Constituency, Tamil Nadu.

- (12) Dr. Kulamani Samal raised a matter regarding need to provide civic amenities to various slum clusters in and around Paradip Port, Odisha.
- (13) Shri Kaushalendra Kumar raised a matter regarding need to provide a special financial package to farmers of Bihar distressed due to loss of crops due to unseasonal rains and hailstorms.
- (14) Shri N.K. Premachandran raised a matter regarding need to set up examination centres in Kerala for various entrance tests being conducted by English and Foreign Languages University and other Central Universities.
- (15) Shri Om Birla raised a matter regarding need to provide adequate financial assistance to farmers in Rajasthan distressed due to loss of crops caused by recent unseasonal rains and hailstorms.
- (16) Shri Gajanan Kirtikar raised a matter regarding need to review the decision to shift the office of the Controller General of Patents, Design & Trade Marks from Mumbai to Delhi

2.45 P.M.

10. The Budget (General) – 2015-2016 – Demands for Grants

Time Taken: 3 Hrs. 55 Mts.

Discussion on the Demands for Grants No. 30 under the control of the Ministry of Drinking Water and Sanitation commenced.

The Deputy Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand No. 30 relating to the Ministry of Drinking Water and Sanitation.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Drinking Water and Sanitation for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately."

A cut motion (No.4) was moved.

The following members took part in the debate:-

- 1. Shri Abhijit Mukherjee
- 2. Shri Prahlad Singh Patel
- 3. Shri V. Elumalai
- 4. Prof. Saugata Roy
- 5* Shri Nishikant Dubey
- 6* Shri Daddan Mishra

- 7* Shri Shivkumar Udasi
- 8* Shri Nalin Kumar Kateel
- 9* Shri Pralhad Joshi
- 10* Shri K. Parasuraman
- 11* Shri Sharad Tripathi
- 12* Shri P.R. Sundaram
- 13* Shri S.R. Vijaya Kumar
- 14* Sadhvi Savitri Bai Phule
- 15* Shri Ravindra Kumar Pandey
- 16. Shri Tathagata Satpathy
- 17. Shri Shrirang Appa Barne
- 18* Shri P.P. Chaudhary
- 19* Dr. Kulamani Samal
- 20. Shri Nimmala Kristappa
- 21* Km. Shobha Karandlaje
- 22* Dr. Satypal Singh
- 23* Shri D.K. Suresh
- 24. Shri B. Vinod Kumar
- 25. Shri Sankar Prasad Datta
- 26* Shri Ajay Mishra Teni
- 27. Shri Y.V. Subba Reddy
- 28. Smt. Surpriya Sule
- 29* Shri Rabindra Kumar Jena
- 30. Shri Vincent H. Pala
- 31. Dr. Mahendra Nath Pandey
- 32. Shri Sher Singh Ghubaya
- 33. Smt. Meenakashi Lekhi

- 34* Smt. Jayshreeben Patel
- 35. Shri Dushyant Chautala
- 36* Dr. Virendra Kumar
- 37* Shri Sumendhanand Saraswati
- 38. Shri Harish Meena
- 39* Shri Sunil Kumar Singh
- 40* Shri Bhairon Prasad Mishra
- 41* Shri Jitender Chaudhary
- 42. Shri Bhagwant Mann
- 43* Shri Bhartruhari Mahtab
- 44* Smt. Ranjanben Bhatt
- 45. Shri Ganesh Singh
- 46. Shri E.T. Mohammed Basheer
- 47* Smt. Santosh Ahlawat
- 48* Dr. Ramesh Pokhriyal "Nishank"
- 49. Shri Janardan Singh "Sigriwal"
- 50* Shri Rameswar Teli
- 51* Smt. Rama Devi
- 52* Shri C.R. Chaudhary
- 53* Smt. Krishna Raj
- 54. Shri N.K. Premachandran
- 55* Shri Prem Singh Chandumajra
- 56. Shri Ram Prasad Sarmah
- 57. Shri S.P. Muddahanumegowda
- 58* Shri Virender Kashyap
- 59* Smt. Priyanka Singh Rawat
- 60* Smt. Anju Bala
- 61* Shri Ajay Nishad

- 62* Shri Gajendra Singh Shekhawat
- 63* Shri B.N. Chandrappa
- 64* Shri Vinod Kumar Sonkar
- 65* Prof. (Dr.) Mamtaz Sanghamita
- 66* Shri T.G. Venkatesh Babu

Shri Chaudhary Birender Singh replied to the debate.

The cut motion which was moved was put to vote and negatived.

The Demands for Grants No. 30 (both Revenue Account and Capital Account) for which the Ministry of Drinking Water and Sanitation is responsible for the amount shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2015-2016 was voted in full.

6.46 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 23rd April, 2015.)

ANOOP MISHRA Secretary General

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, April 23, 2015/Vaisakha 3, 1937 (Saka)

No. 78

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Janaki Ballav Patnaik, member of the Fifth and Seventh Lok Sabhas.

She also made reference to the loss of lives of 44 persons and injuries to several others due to torrential rains and hailstorm in north and northeastern districts of Bihar on 22.04.2015 also causing damage to crops and loss of property worth several crores of rupees.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.02 A.M.

2. Starred Questions

Starred Question No. 421 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 422–440 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4831–5060 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

- (i) Report No. 249 "Obsolete Laws: Warranting Immediate Repeal" (Second Interim Report) – October, 2014.
- (ii) Report No. 250 "Obsolete Laws: Warranting Immediate Repeal" (Third Interim Report) – October, 2014.
- (iii) Report No. 251 "Obsolete Laws: Warranting Immediate Repeal" (Fourth Interim Report) – November, 2014.
- (iv) Report No. 252 Right of the Hindu Wife to Maintenance: A relook at Section 18 of the Hindu Adoptions and Maintenance Act, 1956 – January, 2015.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTC Limited and the Ministry of Textiles for the year 2015-2016.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 218(E) published in Gazette of India dated 22nd January, 2015, extending the validity of jute packaging material for supply or distribution in such minimum percentage as specified in the Notification No. S.O.94(E) dated 31st January, 2014 from 31st January, 2015 for a further period of two months from the date of its expiry or until further orders whichever is earlier.
- (ii) S.O. 527(E) published in Gazette of India dated 17th February, 2015, stipulating that a minimum of 90% of the production of foodgrains and

20% of sugar would be packed in jute packaging material during jute year 2014-2015.

(4) A copy of Notification No. S.O. 219(E) (Hindi and English versions) published in Gazette of India dated 22nd January, 2015, nominating two members of Lok Sabha, mentioned therein, in place of Smt. Bijoya Chakravarty and Shri Abdul Mannan Hossain to serve as member in the National Jute Board for a period of two years from the date of the notification, issued under subsection (3) of Section 3 of the National Jute Board Act, 2008.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) Third Amendment Regulations, 2014 published in Notification No. JERC-1/2009 in Gazette of India dated 17th June, 2014.
- (ii) The Joint Electricity Regulatory Commission for Goa & UTs (Appointment and Functioning of Ombudsman) Second Amendment Regulations, 2015 published in Notification No. JERC-3/2009 in Gazette of India dated 3rd January, 2015.
- (iii) The Joint Electricity Regulatory Commission for Goa & Union Territories (State Advisory Committee) (Third Amendment) Regulations, 2015 published in Notification No. JERC-7/2009 in Gazette of India dated 22nd January, 2015.
- (iv) The Joint Electricity Regulatory Commission for Goa & UTs (Appointment of Consultants) (First Amendment) Regulations, 2015 published in Notification No. JERC-8/2009 in Gazette of India dated 22nd January, 2015.
- (v) The Joint Electricity Regulatory Commission for the State of Goa & UTs (Demand Side Management) Regulations, 2014 published in Notification No. JERC-17/2014 in Gazette of India dated 30th July, 2014.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (v) of (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (First Amendment) Regulations, 2014 published in Notification No. L-1/132/2013/CERC in Gazette of India dated 31st December, 2014.
- (ii) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Third Amendment) Regulations, 2014 published in Notification No. L-1/12/2010-CERC in Gazette of India dated 31st December, 2014 together with a corrigendum thereto published in notification dated 28th January, 2015.
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Second Amendment) Regulations, 2014 published in Notification No. L-1/94/CERC/2011 in Gazette of India dated 5th January, 2015.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 150(E) published in Gazette of India dated 14th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Demow to Dibrugarh Section) in the State of Assam.
- (ii) S.O. 224(E) published in Gazette of India dated 23rd January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 52 and 52A in the State of Assam.

- (iii) S.O. 358(E) published in Gazette of India dated 5th February, 2015, making certain amendments in the Notification No. S.O. 892(E) dated 1st April, 2013.
- (iv) S.O. 2591(E) published in Gazette of India dated 8th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (v) S.O. 2852(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7A (Palayamkottai to Thoothukudi Section) in the State of Tamil Nadu.
- (vi) S.O. 2695(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45A (Viluppuram-Puducherry-Cuddalore-Nagapattinam Section) in the State of Tamil Nadu.
- (vii) S.O. 3009(E) published in Gazette of India dated 28th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (viii) S.O. 2696(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45A (Viluppuram-Puducherry-Cuddalore-Nagapattinam Section) in the State of Tamil Nadu.
- (ix) S.O. 3099(E) published in Gazette of India dated 9th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (x) S.O. 4(E) published in Gazette of India dated 1st January, 2015, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.

- (xi) S.O. 2388(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Paramakudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xii) S.O. 2690(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli to Krishnagiri Section) in the State of Tamil Nadu.
- (xiii) S.O. 2517(E) published in Gazette of India dated 25th September,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xiv) S.O. 6(E) published in Gazette of India dated 1st January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xv) S.O. 2706(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 Extn. (Dindigul-Theni & Kumuli Section) in the State of Tamil Nadu.
- (xvi) S.O. 3281(E) published in Gazette of India dated 26th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No.49 (Madurai-Paramakudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xvii) S.O. 2891(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.

- (xviii) S.O. 2598(E) published in Gazette of India dated 9th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (xix) S.O. 2938(E) published in Gazette of India dated 19th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xx) S.O. 3222(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xxi) S.O. 142(E) published in Gazette of India dated 13th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xxii) S.O. 249(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (old NH 95) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (xxiii) S.O. 2693(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Ambala-Zirakpur Section) in the State of Punjab.
- (xxiv) S.O.2403(E) published in Gazette of India dated 17th September, 2014, authorising the Officers, mentioned, therein, as the competent authority to acquire land for building, maintenance, management and

operation of Delhi-Jaipur (Greenfield) Expressway & Spur Alignment of Bhiwadi & Jhajjar in the State of Haryana.

- (xxv) S.O. 2380(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.
- (xxvi) S.O. 1718(E) published in Gazette of India dated 10th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 71 & 71A (Rohtak-Jind Section) in the State of Haryana.
 - (xxvii) S.O. 1587(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Kharar-Kurali Section) in the State of Punjab.
 - (xxviii) S.O. 1027(E) published in Gazette of India dated 3rd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
 - (xxix) S.O. 532(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
 - (xxx) S.O. 368(E) published in Gazette of India dated 10th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
 - (xxxi) S.O. 2709(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 10 (New NH 09) (Hisar-Dabwali Section) in the State of Haryana.

- (xxxii) S.O. 2687(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (xxxiii) S.O. 2708(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 09)(Hisar-Dabwali Section) in the State of Haryana.
- (xxxiv) S.O. 2933(E) published in Gazette of India dated 19th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Harvana.
- (xxxv) S.O. 3046(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (New NH 09)(Hisar-Dabwali Section) in the State of Haryana.
- (xxxvi) S.O. 3045(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xxxvii) S.O. 3044(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (xxxviii) S.O. 3219(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.

- (xxxix) S.O. 3290(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (xl) S.O. 195(E) published in Gazette of India dated 20th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (xli) S.O. 345(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (xlii) S.O. 799(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (xliii) S.O. 1431(E) published in Gazette of India dated 3rd June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Hisar Section) in the State of Haryana.
- (xliv) S.O. 1584(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xlv) S.O. 1655(E) published in Gazette of India dated 1st July, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.

- (xlvi) S.O. 1710(E) published in Gazette of India dated 9th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 in the State of Himachal Pradesh.
- (xlvii) S.O. 2284(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xlviii) S.O. 2429(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
 - (xlix) S.O. 344(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
 - (I) S.O. 438(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
 - (li) S.O. 1034(E) published in Gazette of India dated 4th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
 - (lii) S.O. 1607(E) published in Gazette of India dated 25th June, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 65 (Ambala Section) in the State of Haryana.

- (Iiii) S.O. 1981(E) published in Gazette of India dated 1st August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 21 & 95 (Kharar-Ludhiana Section) in the State of Punjab.
- (liv) S.O. 2277(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (Iv) S.O. 2282(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.
- (Ivi) S.O. 2267(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (Ludhiana-Talwandi Section) in the State of Punjab.
- (Ivii) S.O. 2258(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.
- (Iviii) S.O. 2266(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (Ludhiana-Talwandi Section) in the State of Punjab.
- (lix) S.O. 2275(E) published in Gazette of India dated 8th September,
 2014, authorising the officers, mentioned therein, as the competent

authority to acquire land for building, maintenance, management and operation of National Highway No. 65 in the State of Punjab.

- (Ix) S.O. 2377(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.
- (Ixi) S.O. 2433(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (Ludhiana-Talwandi Section) in the State of Punjab.
- (Ixii) S.O. 2865(E) published in Gazette of India dated 10th November, 2014, authorising the Land Acquisition Officer Pandoh, District Mandi, Himachal Pradesh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 21 in the State of Himachal Pradesh.
- (Ixiii) S.O. 538(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixiv) S.O. 537(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixv) S.O. 544(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixvi) S.O. 542(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (Ixvii) S.O. 543(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 2756(E) dated 22nd November, 2012.
- (Ixviii)S.O. 541(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixix) S.O. 539(E) published in Gazette of India dated 17th February, 2015, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.
- (Ixx) S.O. 540(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxi) S.O. 496(E) published in Gazette of India dated 12th February, 2015, directing that the Border Roads Organisations under Border Road Development Board shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.
- (Ixxii) S.O. 497(E) published in Gazette of India dated 12th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxiii) S.O. 546(E) published in Gazette of India dated 17th February, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 23 to National Highways Authority of India.
- (Ixxiv) S.O. 547(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (Ixxv) S.O. 549(E) published in Gazette of India dated 17th February, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxvi) S.O. 2013(E) published in Gazette of India dated 8th August, 2014, authorising the Deputy Collector and Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of Major Bridge across Kanhan on National Highway No. 7 in the State of Maharashtra.
- (Ixxvii) S.O. 2620(E) published in Gazette of India dated 14th October, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of Major Bridge and its approaches at Gomti River on National Highway No. 330A in the State of Uttar Pradesh.
- (Ixxviii) S.O. 2621(E) published in Gazette of India dated 14th October, 2014, authorising the Additional District Magistrate (Land Acquisition), South 24 Parganas, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 117 in the State of West Bengal.
- (Ixxix) S.O. 115(E) published in Gazette of India dated 16th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30A (Fathua-Harnaut-Barh Section) in the State of Bihar.
- (Ixxx) S.O. 3911(E) published in Gazette of India dated 30th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 234 (Madugiri-A.P. Border Section) in the State of Karnataka.
- (lxxxi) S.O. 3670(E) published in Gazette of India dated 16th December, 2013, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 104 (Sheohar-Sitamarhi-Jainagar Section) in the State of Bihar.

- (Ixxxii) S.O. 1300(E) published in Gazette of India dated 16th May, 2014, making certain amendments in the Notification No. S.O. 1403(E) dated 31st May, 2013.
- (Ixxxiii) S.O. 1301(E) published in Gazette of India dated 16th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.
- (Ixxxiv) S.O. 586(E) published in Gazette of India dated 28th February, 2014, making certain amendments in the Notification No. S.O. 2253(E) dated 29th September, 2011.
- (Ixxxv) S.O. 587(E) published in Gazette of India dated 28th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Sheohar-Sitamarhi Section) in the State of Bihar.
- (Ixxxvi) S.O. 588(E) to S.O. 594(E) published in Gazette of India dated 28th February, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 11B (Lalsot-Karauli Section) in the State of Rajasthan.
- (Ixxxvii) S.O. 3910(E) published in Gazette of India dated 30th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 234 (Madugiri-A.P. Border Section) in the State of Karnataka.
- (Ixxxviii) S.O. 3296(E) published in Gazette of India dated 31st October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Design Chainage) in the State of Odisha.

- (Ixxxix) S.O. 116(E) published in Gazette of India dated 16th January, 2014, making certain amendments in the Notification No. S.O. 122(E) dated 10th January, 2013.
- (xc) S.O. 117(E) published in Gazette of India dated 16th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 201 (Nabarangpur-Kokasara Section) in the State of Odisha.
- (9) Twenty-one statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (Ixxvi) to (xc) of (8) above.

(10) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (7th Amendment) Rules, 2014 published in Notification No. G.S.R. 810(E) in Gazette of India dated 17th November, 2014.
- (ii) The Central Motor Vehicles (Amendment) Rules, 2015 published in Notification No. G.S.R. 27(E) in Gazette of India dated 13th January, 2015.
- (iii) The Central Motor Vehicles (2nd Amendment) Rules, 2015 published in Notification No. G.S.R. 52(E) in Gazette of India dated 23rd January, 2015.
- (iv) The Central Motor Vehicles (Third Amendment) Rules, 2015 published in Notification No. G.S.R. 168(E) in Gazette of India dated 3rd March, 2015.
- (v) The Central Motor Vehicles (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R. 212(E) in Gazette of India dated 20th March, 2015.
- (vi) The Central Motor Vehicles (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R. 225(E) in Gazette of India dated 26th March, 2015.

5. Reports of Standing Committee on Labour

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Fifth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their First Report on Demands for Grants (2014-15) of the Ministry of Labour and Employment.
- (2) Sixth Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in their Second Report on Demands for Grants (2014-15) of the Ministry of Textiles.
- (3) Seventh Report on Demands for Grants (2015-16) of the Ministry of Labour and Employment.
- (4) Eighth Report on Demands for Grants (2015-16) of the Ministry of Textiles.

6. Reports of Standing Committee on Rural Development

Dr. P. Venugopal presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- Sixth Report on Demands for Grants (2015-16) of the Department of Rural Development (Ministry of Rural Development).
- (2) Seventh Report on Demands for Grants (2015-16) of the Department of Land Resources (Ministry of Rural Development).
- (3) Eighth Report on Demands for Grants (2015-16) of the Ministry of Panchayati Raj.

7. Reports of Standing Committee on Human Resource Development

Smt. Kothapalli Geetha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 265th Report on Demands for Grants 2015-16 (Demand No. 60) of the Department of Higher Education.
- (2) 266th Report on Demands for Grants 2015-16 (Demand No. 109) of the Department of Youth Affairs.
- (3) 267th Report on Demands for Grants 2015-16 (Demand No. 59) of the Department of School Education and Literacy.

12.02 P.M.

8. Statement by Minister

The Minister of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Water Resources on `Review of Ganga Flood Control Commission (GFCC)', pertaining to the Ministry of Water Resources.

12.03 P.M.

9. Submission by Members

(i) The following members made submission regarding situation arising out of alleged suicide by a farmer in Delhi and agrarian crisis prevailing in the country:-

- 1* Shri Mallikarjun Kharge
- 2. Shri Deepender Singh Hooda
- 3. Dr. Kirit Somaiya
- 4. Dr. P. Venugopal
- 5. Prof. Saugata Roy
- 6. Shri M.B. Rajesh
- 7. Shri Bhartruhari Mahtab
- 8. Shri Arvind Sawant
- 9. Shri Mulayam Singh Yadav
- 10. Shri M. Murali Mohan
- 11. Shri Mekapati Rajamohan Reddy
- 12. Dr. Arun Kumar
- 13. Shri Tariq Anwar
- 14. Shri Bhagwant Mann
- 15. Shri Prem Singh Chandumajra
- 16. Shri Rajeev Satav
- 17. Shri Jai Prakash Narayan Yadav
- 18. Shri Harish Meena
- 19. Shri Kaushalendra Kumar
- 20. Shri E. Ahamed

Shri Suvendu Adhikari, Shri Pralhad Joshi, Shri Shivkumar Udasi, Shri Rabindra Kumar Jena, Shri P.K. Biju, Smt. P.K. Sreemathi Teacher, Adv. Joice George, Shri Sankar Prasad Datta, Shri P.P. Chaudhary and Shri Bhairon Prasad Mishra associated.

**Shri M. Venkaiah Naidu responded.

Shri Rajnath Singh responded.

Shri Narendra Modi also responded.

2.01 P.M.

(ii) The Following members made submission regarding loss of lives due to storm and hail in several districts of Bihar:-

- 1. Smt. Ranjeet Ranjan
- 2. Shri Ashwini Kumar Choubey
- 3. Shri Kaushalendra Kumar
- 4. Shri Jai Prakash Narayan Yadav
- 5. Shri Tariq Anwar
- 6. Shri R.K. Singh
- 7. Shri Bhairon Prasad Mishra

Shri Rajnath Singh responded.

2.13 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kanwar Singh Tanwar regarding need to repeal sections 81 and 33 of Delhi Land Reforms Act, 1954.
- (2) Shri P.P. Chaudhary regarding need to provide financial assistance for setting up of camel milk based dairy farms in Rajasthan.
- (3) Shri Ram Tahal Choudhary regarding need to issue BPL cards to all the old-age people, physically challenged and widows to enable them get pensions under various welfare schemes.
- (4) Shri Devendra Singh Bhole regarding need to extend Bundelkhand region like benefits to Ghatampur, Musanagar and Pukhrayan areas along river Yamuna in Akbarpur parliamentary constituency, Uttar Pradesh.

- (5) Shri Rajendra Agrawal regarding need to implement pension scheme under Central Civil Services (Pension) Rules, 1972 in respect of employees of Jawahar Navodaya Vidyalayas.
- (6) Shri Yogi Adityanath regarding need to accord the status of Indian Institute of Technology to Madan Mohan Malaviya University of Technology, Gorakhpur (Uttar Pradesh).
- (7) Smt. Jyoti Dhurve regarding need to set up a Tribal University in Betul Parliamentary Constituency, Madhya Pradesh.
- (8) Shri Arjun Lal Meena regarding need to establish a bench of Rajasthan High Court at Udaipur.
- (9) Shri Ravindra Kumar Pandey regarding need to set up an AIIMS like institute in Jharkhand and also undertake upgradation of medical colleges and hospitals in the State.
- (10) Shri M.I. Shanavas regarding need to put in place stringent regulatory mechanism to check rampant use of pesticides in vegetables and fruits posing serious health hazards.
- (11) Shri P.R. Sundaram regarding need to establish a Central Research Institute of Naturopathy and Yoga at Kolli hills in Namakkal Parliamentary Constituency, Tamil nadu.
- (12) Shri B.B. Patil regarding need to provide financial assistance to farmers in Telangana distressed due to loss of crops caused by unseasonal rains and hailstorms.
- (13) Shri Mohammed Faizal regarding need to continue interest subsidy for farmers.

2.20 P.M.

11. The Budget (General) – 2015-2016 – Demands for Grants

Time Taken: 4 Hrs. 22 Mts.

Discussion on the Demands for Grants No. 7 to 9 under the control of the Ministry of Chemicals and Fertilisers commenced.

The Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 7 to 9 relating to the Ministry of Chemicals and Fertilizers.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Chemicals and Fertilizers for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved......"

9 cut motions (Nos. 16, 17, 18 to 20 and 21 to 24) were moved.

The following members took part in the debate:-

- 1. Prof. K.V. Thomas
- 2. Shri Jagdambika Pal
- 3. Shri S. Rajendran
- 4* Shri P.P. Chaudhary
- 5* Shri Nishikant Dubey
- 6* Shri Ajay Mishra Teni
- 7* Shri Ram Prasad Sarmah
- 8* Shri Shrirang Appa Barne
- 9* Dr. K. Gopal
- 10* Dr. Kulamani Samal

^{*}Written speeches were laid on the Table.

- 11* Shri Jayadev Galla
- 12* Shri Bidyut Baran Mahato
- 13* Dr. Ramesh Pokhriyal "Nishank"
- 14* Shri Nalin Kumar Kateel
- 15. Km. Arpita Ghosh
- 16. Shri Rabindra Kumar Jena
- 17* Shri K. Parasuraman
- 18* Shri Devji M. Patel
- 19. Shri Anandrao Adsul
- 20* Shri Rameswar Teli
- 21. Shri Thota Narasimham
- 22* Smt. Anju Bala
- 23* Dr. Sunil Baliram Gaikwad
- 24* Shri Bhodhsingh Bhagat
- 25. Shri Prabhakar Reddy Kotha
- 26* Shri S.R. Vijaya Kumar
- 27. Dr. A. Sampath
- 28* Shri P.R. Sundaram
- 29* Smt. Rekha Verma
- 30. Dr. Vara Prasada Rao V.
- 31* Shri T.G. Venkatesh Babu
- 32. Km. Shobha Karandlaje
- 33* Shri Shivkumar Udasi
- 34. Smt. Supriya Sule
- 35. Smt. Rama Devi
- 36* Dr. (Prof.) Prasanna Kumar Patasani
- 37* Dr. Kirit P. Solanki
- 38* Smt. Jayshreeben Patel

- 39. Shri Prem Singh Chandumajra
- 40. Shri Chandulal Sahu
- 41* Shri Ramesh Chander Kaushik
- 42. Shri Jai Prakash Narayan Yadav
- 43. Shri Bhairon Prasad Mishra
- 44. Shri Bhagwant Mann
- 45. Shri Dharambir
- 46* Shri Sankar Prasad Datta
- 47. Dr. Arun Kumar
- 48. Shri Daddan Mishra
- 49* Dr. Virendra Kumar
- 50* Shri G. Hari
- 51* Shri S.P. Muddahanumegowda
- 52* Shri D.K. Suresh
- 53. Shri E.T. Mohammed Basheer
- 54. Smt. Krishna Raj
- 55* Shri B.N. Chandrappa
- 56* Shri Sudheer Gupta
- 57* Shri V. Elumalai
- 58. Shri Charanjeet Singh Rori
- 59* Shri Gajendra Singh Shekhawat
- 60. Prof. Dr. Mamtaz Sanghamita
- 61*. Shri Sunil Kumar Singh
- 62. Dr. Banshilal Mahato
- 63* Smt. Priyanka Singh Rawat
- 64. Shri Ravneet Singh
- 65* Shri Bhartruhari Mahtab
- 66* Shri C.R. Chaudhary

Shri Ananth Kumar replied to the debate.

The cut motions which were moved were put to vote and negatived.

The Demands for Grants Nos. 7 to 9 (both Revenue Account and Capital Account) for which the Ministry of Chemicals and Fertilisers is responsible for the amount shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2015-2016 was voted in full.

6.42 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 24th April, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, April 24, 2015/Vaisakha 4, 1937 (Saka)

No. 79

11.00 A.M.

1. Starred Questions

Starred Question No. 441–443 were orally answered. Both the Members in respect of Starred Question No. 444 were absent. However, the Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 444 were asked. Replies to Starred Question Nos. 445–460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5061–5290 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Rejection of the Award of Board of Arbitration in CA Reference Case No. 2 of 2002 (Hindi and English versions) regarding grant of House Rent Allowance to Central Government employees for the period from 1.1.1996 to 31.7.1997 at pre-revised rates but with reference to the revised pay.

(2) A copy of the Statement (Hindi and English versions) regarding rejection of Award of Board of Arbitration in CA Reference Case No. 3 of 2004 relating to the revision of rates to Transport Allowances to Central Government Employees.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Pharmacy Council of India, New Delhi, for the year 2013-2014.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2012-2013 and 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2012-2013 and 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2012-2013 and 2013-2014.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- The Drugs and Cosmetics (5th Amendment) Rules, 2014 published in Notification No. G.S.R. 718(E) in Gazette of India dated 13th October, 2014.
- (ii) The Drugs and Cosmetics (7th Amendment) Rules, 2014 published in Notification No. G.S.R. 908(E) in Gazette of India dated 22nd December, 2014.
- (12) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. F. No. P. 15025/262/2013-PA/FSSAI in Gazette of India dated 5th December, 2014 under Section 93 of the Food Safety and Standards Act, 2006.

(13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.

(14) A copy of the Outcome Budget (Hindi and English versions) of the National Institution for Transforming India (NITI) for the year 2015-2016.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2012-2013.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2013-2014.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy of the Designs (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. No.925(E) in Gazette of India dated 30th December, 2014 under sub-section (3) of Section 96 of the Semiconductor Integrated Circuits Layout-Design Act, 2000, together with a corrigendum thereto published in Notification No. G.S.R.118(E) dated 24th February, 2015.

(26) A copy of Notification No. S.O. 747(E) (Hindi and English versions) published in Gazette of India dated 13th March, 2015, regarding collection of backlog price and production data for proposed new series of Wholesale Price Index and Index of Industrial Production under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.

(27) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- The Income-tax (13th Amendment) Rules, 2014 published in Notification No. S.O. 3168(E) in Gazette of India dated 12th December, 2014, together with an explanatory memorandum.
- (ii) The Income-tax (14th Amendment) Rules, 2014 published in Notification No. S.O. 3169(E) in Gazette of India dated 12th December, 2014, together with an explanatory memorandum.
- (iii) The Income-tax (1st Amendment) Rules, 2015 published in Notification No. S.O. 180(E) in Gazette of India dated 19th January, 2015, together with an explanatory memorandum.
- (iv) The Income-tax (2nd Amendment) Rules, 2015 published in Notification No. S.O. 350(E) in Gazette of India dated 4th February, 2015, together with an explanatory memorandum.
- (v) The Commodities Transaction Tax (First Amendment) Rules, 2014 published in Notification No. S.O. 424(E) in Gazette of India dated 10th February, 2015, together with an explanatory memorandum, and corrigendum thereto published in Notification No. S.O.565(E) dated 18th February, 2015.

(28) A copy of the Notification No. G.S.R.177(E) (Hindi and English versions) published in Gazette of India dated 10th March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008 under section 159 of the Customs Act, 1962.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.189(E) published in Gazette of India dated 13th March, 2015 together with an explanatory memorandum seeking to impose safeguard duty on imports of Saturates Fatty Alcohols of specified carbon chain length into India at the specified rate for period of two years and six months from the date of imposition of the provisional safeguard duty, that is, 28th August, 2014, pursuant to the final findings of investigations conducted by the Directorate General of Safeguards.
- (ii) G.S.R.170(E) published in Gazette of India dated 3rd March, 2015 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Tyre Curing Presse, except Six Day Light Curing Press for curing bi-cycle tyres, originating in, or exported from People's Republic of China for a further period of one year i.e. upto and inclusive of 7th January, 2016 pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.190(E) published in Gazette of India dated 13th March, 2015 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Sheet Glass, originating in, or exported from China PR for a period of five years.

(30) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2014 published in Notification

No. LAD-NRO/GN/2014-15/18/1952 in Gazette of India dated 24th December, 2014.

- (ii) The Securities and Exchange Board of India (Share Based Employee Benefits) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/16/1729 in Gazette of India dated 28th October, 2014.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

4. Assent to Bills

- (I) Secretary-General laid on the Table the following 7 Bills passed by the Houses of Parliament during the first part of Fourth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 24th February, 2015:-
 - 1. The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2015;
 - The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2015;
 - 3. The Appropriation (Railways) Vote on Account Bill, 2015;
 - 4. The Appropriation (Railways) Bill, 2015;
 - 5. The Appropriation (Railways) Bill, 2015;
 - 6. The Appropriation Bill, 2015; and
 - 7. The Mines and Minerals (Development and Regulation) (Amendment) Bill, 2015.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 5 Bills passed by the Houses of Parliament and assented to by the President:-

- 1. The Citizenship (Amendment) Bill, 2015;
- 2. The Motor Vehicles (Amendment) Bill, 2015;
- 3. The Insurance Laws (Amendment) Bill, 2015;
- 4. The Coal Mines (Special Provisions) Bill, 2015; and
- 5. The Andhra Pradesh Reorganisation (Amendment) Bill, 2015.

5. Reports of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- Eighth Report of the Standing Committee on Agriculture (2014-15) on the Demands for Grants (2015-16) of the Ministry of Food Processing Industries.
- (2) Ninth Report of the Standing Committee on Agriculture (2014-15) on the Demands for Grants (2015-16) of the Ministry of Agriculture (Department of Agriculture and Cooperation).

6. Reports of Standing Committee on Information Technology

Shri Keshav Prasad Maurya presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2014-15):-

- Fifth Report on Demands for Grants (2015-16) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (2) Sixth Report on Demands for Grants (2015-16) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (3) Seventh Report on Demands for Grants (2015-16) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (4) Eighth Report on Demands for Grants (2015-16) relating to the Ministry of Information and Broadcasting.

7. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2014 - 15):-

- Tenth Report on Demands for Grants (2015-16) of Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (2) Eleventh Report on Demands for Grants (2015-16) of Ministry of Finance (Department of Revenue).
- (3) Twelfth Report on Demands for Grants (2015-16) of Ministry of Planning.
- (4) Thirteenth Report on Demands for Grants (2015-16) of Ministry of Corporate Affairs.
- (5) Fourteenth Report on Demands for Grants (2015-16) of Ministry of Statistics and Programme Implementation.

8. Reports of Standing Committee on Coal and Steel

Shri Janardan Singh 'Sigriwal' presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Seventh Report on Demands for Grants (2015-16) relating to the Ministry of Coal.
- (2) Eighth Report on Demands for Grants (2015-16) relating to the Ministry of Mines.
- (3) Ninth Report on Demands for Grants (2015-16) relating to the Ministry of Steel.
- (4) Tenth Report on Action Taken by the Government on the observations / recommendations contained in the Forty-Ninth Report (15th Lok Sabha) of the Committee on "Coal Pricing and Issues relating to Coal Royalty" relating to the Ministry of Coal.

9. Reports of Standing Committee on Home Affairs

Smt. Kirron Kher laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Eighty Fifth Report on the Demands for Grants (2015-16) of the Ministry of Home Affairs.
- (2) One Hundred and Eighty Sixth Report on the Demands for Grants (2015-16) of the Ministry of Development of North-Eastern Region.

10. Reports of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) Eighty-second Report on Demands for Grants (2015-16) of the Department of Health and Family Welfare.
- (2) Eighty-third Report on Demands for Grants (2015-16) of the Department of Health Research.
- (3) Eighty-fourth Report on Demands for Grants (2015-16) of the Ministry of AYUSH.

11. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Finance on Demands for Grants (2014-15), pertaining to the Ministry of Planning.

12.04 P.M.

12. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27th April, 2015.

12.16 P.M.

13. Motion for Election to the Tobacco Board

Smt. Nirmala Sitaraman moved the following motion :-

"That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder."

The motion was adopted.

14. Government Bill – Introduced

The Appropriation Acts (Repeal) Bill, 2015

12.19 P.M.

15. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, Shri K.C. Venugopal vide letter dated 24 April, 2015 has stated that the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014 is very important and has far-reaching implications and the Bill should be referred to the Standing Committee for examination and report. He has, therefore, requested me to raise this issue in the House.

I may inform the House that Shri Arun Jaitley, the Minister-in-charge of the Bill vide letter dated 18 December, 2014 had requested me for not referring the Bill to the Standing Committee on the ground that a Bill, namely, the Constitution (One Hundred and Fifteenth Amendment) Bill, 2011 providing for introduction of GST was introduced in Lok Sabha on 22 March, 2011 and referred to the Standing Committee on Finance. Hon'ble Minister had further stated that there had been detailed deliberations with the Empowered Committee of the State Finance Ministers and the present Bill has since been revised based on the recommendations of the Standing Committee and the Empowered Committee. In view thereof, I did not refer the Bill to the Standing Committee.

As I have already taken a decision for not referring this Bill to the Standing Committee, I am not permitting Shri Venugopal to raise the issue of reference of this Bill to the Standing Committee."

12.21 P.M.

16. Submission by Members

The following members made submission regarding listing of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014 in today's List of Business for consideration and passing:-

- 1. Shri Deepender Singh Hooda
- 2. Prof. Saugata Roy
- 3. Shri Nishikant Dubey
- 4. Dr. M. Veerappa Moily
- 5. Shri Tathagata Satpathy
- 6. Dr. M. Thambi Durai
- 7. Shri Bhartruhari Mahtab
- 8. Shri Mallikarjun Kharge
- 9. Shri P. Karunakaran

Shri Arun Jaitley responded.

Shri Rajiv Pratap Rudy also responded.

1.11 P.M.

17. Government Bill – Under Consideration

The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014

Time Allotted: 4 Hrs. Time Taken :19 Mts. Balance: 3 Hrs. 41 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The discussion was not concluded.

1.31 P.M.

18. The Budget (General) – 2015-2016 – Demands for Grants

Time Allotted: 3 Hrs. Time Taken: 2 Hrs. 02 Mts. Balance: 58 Mts.

Discussion on the Demands for Grants Nos. 59 and 60 under the control of the Ministry of Human Resource Development commenced.

The Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 59 and 60 relating to the Ministry of Human Resource Development.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Human Resource Development for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved......"

17 cut motions (Nos. 1 to 9, 20 to 25, 32 and 33) were moved.

The following members took part in the debate:-

- 1. Shri R. Dhruvanarayana
- 2. Dr. Ramesh Pokhriyal "Nishank"

- 3* Adv. M. Udhayakumar
- 4* Shri P.P. Chaudhary
- 5* Shri Ajay Mishra Teni
- 6* Shri Rabindra Kumar Jena
- 7* Smt. Kirron Kher
- 8* Shri K. Parasuraman
- 9. Smt. Rita Tarai
- 10. Smt. V. Sathya Bama
- 11. Prof. (Dr.) Sugata Bose
- 12* Dr. J. Jayavardhan
- 13* Shri Sankar Prasad Datta
- 14. Shri Tathagata Satpathy
- 15* Shri Nishikant Dubey
- 16. Shri P.K. Biju
- 17* Dr. Pandula Ravindra Babu
- 18* Shri Rabindra Kumar Pandey
- 19* Shri Ram Tahal Choudhary
- 20. Shri Sumedhanand Saraswati
- 21. Dr. Vara Prasada Rao V.
- 22* Dr. Kirit P. Solanki
- 23* Shri Bhairon Prasad Mishra
- 24* Prof.(Dr.) Mamtaz Sanghamita
- 25. Smt. Supriya Sule
- 26* Shri Bidyut Baran Mahato
- 27. Km. Sushmita Dev
- 28* Shri Devji M. Patel
- 29* Shri T.G. Venkatesh Babu
- 30* Shri P.R. Sundaram
- 31* Shri P.D. Rai

The discussion was not concluded.

3.33 P.M.

19. Motion – Adopted

Shri Rattan Lal Kataria moved the following motion :-

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 2015."

The motion was adopted.

3.34 P.M.

20. Private Members' Bills – Introduced

- (1) The HIV/AIDS Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (2) The Farmers Welfare Bill, 2015 by Shri Rakesh Singh.
- (3) The Girls (Free and Compulsory) Education Bill, 2015 by Shri Rakesh Singh.
- (4) The Uniform Education Bill, 2015 by Shri Rakesh Singh.
- (5) The High Court of Punjab and Haryana (Establishment of a permanent Bench at Gurgaon) Bill, 2015 by Shri Dushyant Chautala.
- (6) The National Commission for Farmers Bill, 2015 by Shri Devji M. Patel.
- (7) The Fodder Warehouse Board Bill, 2015 by Shri Devji M. Patel.
- (8) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015(Amendment of the Schedule) by Shri Vishnu Dayal Ram.
- (9) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2015 by Shri Hari Narayan Rajbhar.
- (10) The Prohibition of Interference with the Freedom of the Matrimonial Alliances in the Name of Honour and Tradition Bill, 2015 by Shri Rabindra Kumar Jena.
- (11) The Special Marriage (Amendment) Bill, 2015 (Amendment of Section5) by Shri Rabindra Kumar Jena.

- (12) The Transgender Persons (Provision of Social Security) Bill, 2015 by Shri Maheish Girri.
- (13) The Prevention of Begging and Rehabilitation of Beggars Bill, 2015 by Dr. Kirit Premjibhai Solanki.
- (14) The National Commission for Farmers' Income Bill, 2015 by Shri R. Dhruvanarayana.
- (15) The Constitution (Amendment) Bill, 2015 (Amendment of the Eighth Schedule) by Shri Ashwini Kumar Choubey.
- (16) The Medical Device Regulatory Authority Bill, 2015 by Dr. Sanjay Jaiswal.
- (17) The Martyrs (Payment of Adequate Compensation) Bill, 2015 by Shri Deepender Singh Hooda.
- (18) The Bose Regiment Bill, 2015 by Shri Deepender Singh Hooda.
- (19) The Constitution (Amendment) Bill, 2015 (Amendment of the Eighth Schedule) by Shri Bhairon Prasad Mishra.
- (20) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015(Amendment of the Schedule) by Shri Alok Sanjar.
- (21) The Writers and Artists' Social Security Bill, 2015 by Shri Dilip Kumar Mansukhlal Gandhi.
- (22) The Cultural Heritage Conservation Bill, 2015 by Shri Dilip Kumar Mansukhlal Gandhi.
- (23) The Cow and other Milch Animals (Prohibition of Slaughter, Cruelty and other Provisions) Bill, 2015.
- (24) The Drought Affected and Drought Prone Areas (Special Provisions) Bill,2015 by Shri Nishikant Dubey.
- (25) The Underprivileged Orphan, Vagabond and other Street Children (Privation of Abuse, Rehabilitation and Welfare) Bill, 2015 by Shri Nishikant Dubey.

3.51 P.M.

21. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on the 13th March, 2015, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Dr. Satya Pal Singh
- 2. Shri Prahlad Singh Patel
- 3. Shri Jagadambika Pal
- 4. Shri Rattan Lal Kataria
- 5. Shri P.P. Chaudhary
- 6. Shri Bhartruhari Mahtab
- 7. Shri Hukamdeo Narayan Yadav
- 8. Shri Bharion Prasad Mishra
- 9. Smt. Jayshreeben Patel
- 10. Shri Bhagwant Mann
- 11. Shri Om Birla

The discussion was not concluded.

*6.45 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 27th April, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, April 27, 2015/Vaisakha 7, 1937 (Saka)

No. 80

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on one of the earthquakes which rocked Nepal and several parts in India, Bangladesh, Tibet and Myanmar on 25 April, 2015 resulting in deaths 3200 persons in Nepal.

She further made reference the loss of lives of 67 persons in India in the earthquake.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.07 A.M.

2. Starred Questions

Starred Question Nos. 461–464 were orally answered. Replies to Starred Question Nos. 465–480 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5291–5520 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2013-2014.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2013-2014.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2015-2016.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the V. V.
 Giri National Labour Institute, Noida, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2012-2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2015-2016.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2015-2016.
 - (ii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2015-2016.
 - (iii) Memorandum of Understanding between the Biecco Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2015-2016.
 - (iv) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2015-2016.
 - (v) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2015-2016.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Indian Strategic
 Petroleum Reserves Limited, Noida, for the year 2013-2014.
- (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Kerosene (Restriction on Use and Fixation of Ceiling Price) Amendment Order, 2015 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated 19th January, 2015 under sub-section (3) of Section 6 of the Essential Commodities Act, 1955 together with a corrigendum thereto published in Notification No. G.S.R.89(E) (Hindi version only) dated 13th February, 2015.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2015-2016.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2013-2014.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Mines for the year 2015-2016.
 - (ii) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2015-2016.
 - (iii) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2015-2016.
 - (iv) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2015-2016.

- (v) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2015-2016.
- (vi) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2015-2016.
- (vii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2015-2016.
- (viii) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2015-2016.
- (ix) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2015-2016.
- (x) Memorandum of Understanding between the MECON Limited and the Ministry of Mines for the year 2015-2016.

(23) A copy of the Notification No. S.O.423(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2015, declaring 31 minerals, mentioned therein, as minor minerals under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

5. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2014-15):-

- 14th Report on the subject 'Integrated Child Development Services (ICDS) Scheme' based on C&AG Report No. 22 of 2012-13.
- (2) 15th Report on the subject 'Railways Finances' based on C&AG Report No.
 12 of 2013.
- (3) 16th Report on Action Taken by the Government on the Observations/ Recommendations contained in the Ninety-fifth Report (Fifteenth Lok Sabha) on 'Implementation of Agricultural Debt Waiver and Debt Relief Scheme, 2008'.

6. Reports of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Tenth Report of the Standing Committee on Agriculture (2014-15) on the Demands for Grants (2015-16) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Eleventh Report of the Standing Committee on Agriculture (2014-15) on the Demands for Grants (2015-16) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

7. Reports of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the following Reports (Hindi and English versions) of the Standing Committee on Defence (2014-2015):-

- (1) Sixth Report on `Demands for Grants of the Ministry of Defence for the year 2015-16 on Civil Expenditure of the Ministry of Defence and Capital Outlay on Defence Services (Demand No. 21, 22 & 28)'.
- (2) Seventh Report on `Demands for Grants of the Ministry of Defence for the year 2015-16 on Army (Demand No. 23)'
- (3) Eighth Report on `Demands for Grants of the Ministry of Defence for the year 2015-16 on Navy and Air Force (Demand No. 24 & 25)'.
- (4) Ninth Report on `Demands for Grants of the Ministry of Defence for the year 2015-16 on Ordnance Factories and Defence Research and Development Organisation (Demand No. 26 & 27)'.

8. Reports of Standing Committee on Energy

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2014-15):-

- (1) Fifth Report on Demands for Grants relating to Ministry of Power for the year 2015-16.
- (2) Sixth Report on Demands for Grants relating to Ministry of New and Renewable Energy for the year of 2015-16.

9. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J. C. Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2014-15):-

- Third Report on Demands for Grants (2015-16) of the Department of Food and Public Distribution (Ministry of Consumer Affairs, Food and Public Distribution).
- (2) Fourth Report on Demands for Grants (2015-16) of the Department of Consumer Affairs (Ministry of Consumer Affairs, Food and Public Distribution).

10. Reports of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Third Report on Action Taken by the Government on the recommendations contained in the Nineteenth Report (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2014-15) on 'Allocation and Pricing of Gas'.
- (2) Fourth Report on 'Demands for Grants (2015-16)' of the Ministry of Petroleum and Natural Gas

11. Reports of Standing Committee on Urban Development

Shri Pinaki Misra presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2014-2015):-

- (1) Fourth Report on Action Taken by the Government on the observations/recommendations contained in the Second Report (16th Lok Sabha) on Demands for Grants (2014-2015) of the Ministry of Housing and Urban Poverty Alleviation.
- (2) Fifth Report on 'Demands for Grants (2015-2016)' of the Ministry of Urban Development.
- (3) Sixth Report on 'Demands for Grants (2015-2016)' of the Ministry of Housing and Urban Poverty Alleviation.

12. Report of Standing Committee on Water Resources

Shri Hukum Singh presented the Third Report (Hindi and English versions) of the Standing Committee on Water Resources (2014-15) on 'Demands for Grants (2015-16)' of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

13. Statement of Standing Committee on Water Resources

Shri Hukum Singh presented the Statement (Hindi and English versions) showing further action taken by the Government on the Observations/ Recommendations contained in the Second Report (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-first Report (Fifteenth Lok Sabha) on 'Review of Ganga Flood Control Commission'.

9

14. Reports of Standing Committee on Industry

Shri Ravindra Kumar Jena laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- Two Hundred and Sixty-fourth Report on Demands for Grants (2015-16) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) Two Hundred and Sixty-fifth Report on Demands for Grants (2015-16) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) Two Hundred and Sixty-sixth Report on Demands for Grants (2015-16) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

15. Report of Standing Committee on Science & Technology, Environment & Forests

Km. Sushmita Dev laid on the Table the Two Hundred Fifty-fourth Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on Demands for Grants (2015-2016) of the Ministry of Environment, Forests and Climate Change.

12.07 P.M.

16. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Civil Aviation laid the following statements (Hindi and English versions) regarding :

(1) the status of implementation of the recommendations contained in the 97th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in the 90th Report of the Committee on `Development of Airport Sector with Special Emphasis on new Modern Airports, pertaining to the Ministry of Civil Aviation.

- (2) the status of implementation of the recommendations contained in the 159th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in the 131st Report of the Committee on `Closure of Bangalore and Hyderabad Airports'; 141st Report of the Committee on `Modernisation of Airports'; and 142nd Report of the Committee on `Functioning of Private Airports', pertaining to the Ministry of Civil Aviation.
- (3) the status of implementation of the recommendations contained in the 212th Report of the Standing Committee on Transport, Tourism and Culture on `Development of Tourism in Darjeeling and Sikkim, pertaining to the Ministry of Tourism.

12.08 P.M.

17. Submission by Members

The following members made submission regarding loss of lives due to earthquake in Nepal, parts of India and steps taken to prevent damages caused by earthquakes:-

- 1. Prof. Saugata Roy
- 2. Shri Mallikarjun Kharge
- 3. Shri Mulayam Singh Yadav
- 4. Shri Jai Prakash Narayan Yadav
- 5. Dr. Bhola Singh
- 6. Dr. P. Venugopal
- 7. Shri Bhartruhari Mahtab
- 8. Shri Vinayak Bhaurao Raut
- 9. Dr. Pandula Ravindra Babu
- 10. Shri Mohd. Salim
- 11. Shri Chirag Kumar Paswan
- 12. Shri Prem Singh Chandumajra
- 13. Dr. Arun Kumar
- 14. Shri Kaushalendra Kumar
- 15. Shri Mekapati Rajamohan Reddy
- 16. Shri N.K. Premachandran
- 17. Shri Yogi Adityanath
- 18. Shri Daddan Mishra
- 19. Smt. Mala Rajya Laxmi Shah

Shri Gajendra Singh Shekhawat, Kunwar Pushpendra Singh Chandel, Shri Rahul Kaswan, Shri Ramcharan Bohra, Shri Bhanu Pratap Singh Verma, Km. Shobha Karandlaje, Shri Ganesh Singh, Dr. Virendra Kumar, Shri Santosh Ahlawat, Shri Gajendra Singh Shekhawat, Shri Rajendra Agrawal, Smt. Riti Pathak, Shri Arvind Sawant, Shri Sudheer Gupta, Shri Jugal Kishore, Shri Jagdambika Pal, Shri Virender Kashyap, Shri Ashwini Kumar Choubey, Shri Ajay Tamta, Shri Sharad Tripathi, Shri P.K. Biju, Dr. A. Sampath, Smt. P.K. Sreemathi Teacher, Shri Sankar Prasad Datta, Shri Nishikant Dubey, Shri Bhairon Prasad Mishra, Adv. Joice George, Shri M.B. Rajesh, Km. Sushmita Dev, Shri Ajay Mishra Teni, Dr. Kirit P. Solanki, Shri Prahlad Singh Patel, Shri Md. Badaruddoza Khan and Shri Rabindra Kumar Jena associated.

Shri Rajnath Singh responded.

1.25 P.M.

18. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nishikant Dubey regarding need to undertake development of Jasidih railway station, Jharkhand.
- (2) Shri Sudheer Gupta regarding need to augment railway services providing better railway connectivity to Mandsaur Parliamentary Constituency, Madhya Pradesh.
- (3) Shri Rajendra Agrawal regarding need to enact a law ensuring adequate medical facilities and efficient medical staff in Ambulances.
- (4) Shri C.R. Choudhary regarding need to build a memorial of Swami Dayanand Saraswati at Bhinoy Kothi, Ajmer, Rajasthan.
- (5) Dr. Kirit P. Solanki regarding need to exempt Gujarat Safai Karamchari Vikas Nigam from Income Tax Act, 1961.
- (6) Shri Bodh Singh Bhagat regarding need to provide compensation to farmers whose crops have been damaged due to excessive rains, hairstorms and pest attacks.

- (7) Dr. Virendra Kumar regarding need to take necessary steps for creation of employment opportunities in various sectors of economy for unemployed youth belonging to Scheduled Castes and Scheduled Tribes.
- (8) Shri P.R. Senthilnathan regarding need to accord approval of Cauvery, Vaigai and Gundar rivers interlinking project and canal modernization projects in Tamil Nadu.
- (9) Prof. Saugata Roy regarding need to provide compensation and announce loan waiver scheme for farmers whose crops have been damaged by unseasonal rains and hailstorms in the country.
- (10) Smt. Sakuntala Laguri regarding need to allocate funds from the Central Road Fund to construct roads linking Dhenkanal to Joda in Odisha.
- (11) Shri K. Ram Mohan Naidu regarding need to provide a comprehensive policy framework for investment and sustainable economic growth of Andhra Pradesh.
- (12) Smt. Kothapali Geetha regarding need to introduce an additional train from Vishakhapatnam to Araku in Andhra Pradesh.

1.26 P.M.

19. The Budget (General) – 2015-2016 – Demands for Grants

Time Taken: 4 Hrs. 30 Mts.

Further Discussion on the Demands for Grants Nos. 59 and 60 under the control of the Ministry of Human Resource Development commenced.

The following members took part in the debate:-

- 1. Shri Laxmi Narayan Yadav
- 2* Shri Mullappally Ramachandran
- 3* Shri Rattan Lal Kataria
- 4* Shri S.R. Vijaya Kumar
- 5* Shri Shrirang Appa Barne
- 6* Shri Bhartruhari Mahtab

- 7* Km. Shobha Karandlaje
- 8* Shri Gajendra Singh Shekhawat
- 9* Smt. Santosh Ahlawat
- 10. Shri C.R. Chaudhary
- 11* Shri Gourav Gogoi
- 12. Shri Jai Prakash Narayan Yadav
- 13. Shri Virender Kashyap
- 14* Shri Jayshreeben Patel
- 15* Smt. Anju Bala
- 16* Smt. Rekha Verma
- 17. Shri Adhalrao Patil Shivaji Rao
- 18. Shri Asaduddin Owaisi
- 19* Shri Tej Pratap Singh Yadav
- 20. Dr. Virendra Kumar
- 21. Shri Prem Singh Chandumajra
- 22* Smt. Darshana Jardosh
- 23. Adv. Joice George
- 24* Shri D.K. Suresh
- 25* Dr. Ratna De (Nag)
- 26. Dr. Arun Kumar
- 27* Shri Shivkumar Udasi
- 28. Shri N.K. Premachandran
- 29* Shri Md. Badaruddoza Khan
- 30* Prof. (Dr.) Prasanna Kumar Patasani
- 31. Shri Kaushalendra Kumar
- 32* Shri P. Karunakaran
- 33. Shri Jose K. Mani
- 34* Sadhvi Savitri Bai Phule
- 35. Shri E.T. Mohammed Basheer
- 36. Dr. Udit Rai
- 37. Dr. Shashi Tharoor
- 38* Shri Pralhad Joshi
- 39* Prof. Chintamani Malviya
- 40* Shri S.P. Muddahanumegowda
- 41* Smt. Rama Devi
- 42* Shri Sharad Tripathi
- 43* Shri Daddan Mishra
- 44* Shri Ashwini Kumar Choubey

Smt. Smriti Zubin Irani replied to the debate.

The cut motions which were moved were put to vote and negatived.

The Demands for Grants Nos. 59 and 60 (both Revenue Account and Capital Account) for which the Ministry of Human Resource Development is responsible for the amount shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2015-2016 were voted in full.

3.53 P.M.

11. The Budget (General) – 2015-2016 – Demands for Grants

Time Taken: 3 Hrs. 35 Mts.

Discussion on the Demands for Grants No. 53 to 57 and 99 to 103 under the control of the Ministry of Home Affairs commenced.

The Deputy Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 53 to 57 and 99 to 103 relating to the Ministry of Home Affairs.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Home Affairs for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved......"

28 cut motions (Nos. 1 to 19, 24 to 26 and 28 to 33) were moved.

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Hukum Singh
- 3* Shri Nishikant Dubey
- 4* Shri Rattan Lal Kataria
- 5* Dr. Kirit P. Solanki
- 6* Shri Shrirang Appa Barne
- 7* Shri Rabindra Kumar Jena
- 8* Prof. (Dr.) Prasanna Kumar Patasani

- 9* Smt. Supriya Sule
- 10. Dr. J. Jayavardhan
- 11* Shri Ajay Mishra Teni
- 12* Shri Tathagata Satpathy
- 13. Smt. Santosh Ahlawat
- 14. Prof. Saugata Roy
- 15. Shri Baijayant 'Jay' Panda
- 16* Shri Jugal Kishore
- 17* Km. Shobha Karandlaje
- 18* Smt. Jayshreeben Patel
- 19. Shri Vinayak Bhaurao Raut
- 20* Shri Bhairon Prasad Mishra
- 21* Shri Ganesh Singh
- 22* Shri T.G. Venkatesh Babu
- 23* Smt. Riti Pathak
- 24. Shri Thota Narasimham
- 25* Shri P.R. Sundaram
- 26* Smt. Ranjanben Bhatt
- 27* Smt. Pratyusha Rajeshwari Singh
- 28* Shri Ram Prasad Sarmah
- 29. Shri Mohd. Salim
- 30* Shri P.P. Chaudhary
- 31* Dr. Kulamani Samal
- 32* Shri K. Parasuraman
- 33* Shri Sharad Tripathi
- 34. Shri Y.S. Avinash
- 35* Shri P. Karunakaran
- 36. Shri Shailesh Kumar

- 37* Maulana Badruddin Ajmal
- 38* Shri Naranbhai Kachhadiya
- 39* Shri Jai Prakash Narayan Yadav
- 40. Shri Prem Singh Chandumajra
- 41. Shri R.K. Singh
- 42* Shri D.K. Suresh
- 43. Shri M.I. Shanavas
- 44. Shri Kaushalendra Kumar
- 45. Shri R. Radhakrishnan
- 46. Shri E. Ahamed
- 47* Shri Ninong Ering
- 48. Shri Asaduddin Owaisi
- 49 Adv. Joice George
- 50* Dr. Ramesh Pokhriyal "Nishank"
- 51. Dr. Satya Pal Singh
- 52* Shri Md. Badaruddoza Khan
- 53. Shri Mohammed Faizal P.P.
- 54. Shri Bishnu Pada Ray

The discussion was not concluded.

[#]8.27 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 28th April, 2015.)

ANOOP MISHRA Secretary General

*Written speeches were laid on the Table.

[#]From 7.28 P.M. to 8.27 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, April 28, 2015/Vaisakha 8, 1937 (Saka)

No. 81

11.00 A.M.

1. Starred Questions

Starred Question Nos. 481–486 were orally answered. Replies to Starred Question Nos. 487–500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5521–5750 were laid on the Table.

12.03 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Central Warehousing Corporation and the Ministry of Consumer Affairs, Food and Public Distribution for the year 2015-2016.
 - Memorandum of Understanding between the Central Railside Warehouse Company Limited and the Central Warehousing Corporation for the year 2015-2016.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- The Targeted Public Distribution System (Control) Order, 2015 published in Notification No. G.S.R. 213(E) in Gazette of India dated 20th March, 2015.
- (ii) The Sugar Development Fund (Amendment) Rules, 2015 published in Notification No. G.S.R. 127(E) in Gazette of India dated 27th February, 2015.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Youth Affairs and Sports for the year 2015-2016.
 - (ii) Outcome Budget of the Ministry of Youth Affairs and Sports for the year 2015-2016.

(4) A copy of the Notification No. S.O.606(E) (Hindi and English versions) published in Gazette of India dated 24th February, 2015, making certain amendments in the Notification No. S.O.93(E) dated 29th January, 1998 under Sections 6 & 25 of the Environment Act, 1986.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2013-2014, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(9) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2013-2014.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the years 2007-2008 to 2012-2013, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2013-2014, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2013-2014, together with Audit Report thereon.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Brahmaputra Cracker and Polymer Limited and the Ministry of Chemicals and Fertilizers for the year 2015-2016.

(18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2015-2016.
 - (ii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2015-2016.

(21) A copy of the Enemy Property Rules, 2015 (Hindi and English versions)
 published in Notification No. G.S.R. 205(E) in Gazette of India dated 19th March,
 2015 under sub-section (3) of Section 23 of the Enemy Property Act, 1968.

(22) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2012-2013.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2013-2014.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-

- Report of the National Commission for Backward Classes, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward

Classes, New Delhi, for the year 2013-2014.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2011-2012.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Vidyaranaa, Bangalore, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Vidyaranaa, Bangalore, for the year 2012-2013, together with Audit Report thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the National Safai
 Karamcharis Finance and Development Corporation Limited and the
 Ministry of Social Justice and Empowerment for the year 2015-2016.

- Memorandum of Understanding between the National Scheduled Castes Finance and Development Corporation Limited and the Ministry of Social Justice and Empowerment for the year 2015-2016.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Arun Institute of Rural Affairs, Dhenkanal, for the year 2012-2013.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Arun Institute of Rural Affairs, Dhenkanal, for the year 2012-2013, together with Audit Report thereon.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Report (Hindi and English versions) of the Kalaiselvi Karunalaya Social Welfare Society, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Annual Report (Hindi and English versions) of the Kalaiselvi Karunalaya Social Welfare Society, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

4. Message from Rajya Sabha

The Secretary General reported a message from Rajya Sabha informing Lok Sabha that Rajya Sabha at its sitting held on the 27th April, 2015, had adopted the following Motion in regard to the Coal Mines (Special Provisions) Bill, 2014:-

"That this House recommends to the Lok Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promotion optimum utilization of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto which was passed by the Lok Sabha on the 12th December, 2014 and laid on the Table of the Rajya Sabha on the 15th December, 2014."

5. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of Committee on Estimates (2014-15):-

- (1) Second Report on 'Evaluation of Rural Drinking Water Programmes' pertaining to the Ministry of Drinking Water and Sanitation.
- (2) Third Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-sixth Report of the Committee on Estimates (2013-14) of Fifteenth Lok Sabha on the subject 'National Afforestation Programme' pertaining to the Ministry of Environment, Forests and Climate Change.
- (3) Fourth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fourth Report of the Committee on Estimates (2013-14) of Fifteenth Lok Sabha on the subject 'National Social Assistance Programme' pertaining to the Ministry of Rural Development (Department of Rural Development).

6. Reports of Committee on Public Undertakings

Shri Shanta Kumar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

(1) Third Report on action taken by the Government on the Observations/ Recommendations contained in the Twenty-sixth Report (Fifteenth Lok Sabha) on Bharat Electronics Limited.

- (2) Fourth Report on Coal India Limited.
- (3) Fifth Report on action taken by the Government on the Observations / Recommendations contained in the Thirtieth Report of the Committee on Public Undertakings (Fifteenth Lok Sabha) on Airports Authority of India Limited - Unauthorized withdrawal from the Escrow Account held in a fiduciary capacity on behalf of the Government of India by Mumbai International Airport (P) Limited based on Para 2.5 of C&AG Report No.3 of 2011-12.
- (4) Sixth Report on Bharatiya Nabhikiya Vidyut Nigam Limited.

7. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports (English and Hindi versions) of the Standing Committee on External Affairs:-

- (1) Fifth Report (16th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2015-16.
- (2) Sixth Report (16th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2015-16.

8. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J. C. Divakar Reddy laid on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (2014-15):-

(1) Twenty-fourth and Thirty-second Action Taken Reports on Demands for Grants (2012-13) and (2013-14) (15th Lok Sabha) of the Department of Food and Public Distribution (Ministry of Consumer Affairs, Food and Public Distribution). (2) Twenty-second, Twenty-fifth and Thirty-first Action Taken Reports on Demands for Grants (2011-12), (2012-13) and (2013-14) (15th Lok Sabha) of the Department of Consumer Affairs (Ministry of Consumer Affairs, Food and Public Distribution).

9. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2014-15):-

- Eleventh Report on Demands for Grants (2015-16) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Twelfth Report on Demands for Grants (2015-16) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Thirteenth Report on Demands for Grants (2015-16) of the Ministry of Tribal Affairs.
- (4) Fourteenth Report on Demands for Grants (2015-16) of the Ministry of Minority Affairs.

10. Reports of Standing Committee on Commerce

Shri Sultan Ahmed laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- 117th Report on Demands for Grants (2015-16) of Department of Commerce, Ministry of Commerce and Industry.
- (2) 118th Report on Demands for Grants (2015-16) of Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

11. Reports of Standing Committee on Human Resource Development

Smt. Santosh Ahlawat laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- 268th Report on Demands for Grants 2015-16 (Demand No. 108) of the Ministry of Women and Child Development.
- (2) 269th Report on Demands for Grants 2015-16 (Demand No. 109) of the Department of Sports.

12. Reports of Standing Committee on Transport, Tourism and Culture

Km. Arpita Ghosh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- The Two Hundred Eighteenth Report on Demands for Grants (2015-16) of Ministry of Civil Aviation.
- (2) The Two Hundred Nineteenth Report on Demands for Grants (2015-16) of Ministry of Culture.
- (3) The Two Hundred Twentieth Report on Demands for Grants (2015-16) of Ministry of Road Transport and Highways.
- (4) The Two Hundred Twenty-first Report on Demands for Grants (2015-16) of Ministry of Shipping.
- (5) The Two Hundred Twenty-second Report on Demands for Grants (2015-16) of Ministry of Tourism.

13. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri P.P. Chaudhary laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

 75th Report on Demands for Grants (2015-16) of the Ministry of Law and Justice.

76th Report on Demands for Grants (2015-16) of the Ministry of Personnel,
 Public Grievances and Pensions.

*12.08 P.M.

14. Statements by Ministers

- (1) The Minister of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2014-15), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (2) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35th and 40th Reports of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2013-14), pertaining to the Department of Disability Affairs (now Department of Empowerment of Persons with Disabilities), Ministry of Social Justice and Empowerment.
- (3) The Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Chemicals and Fertilizers on `Pricing of Fertilizers', pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

*From 12.10 P.M. to 12.56 P.M., members raised matters of urgent public importance.

12.57 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rahul Kaswan regarding need to take suitable steps for release of allocated share of waters of Ravi and Beas rivers to Rajasthan.
- (2) Shri Sushil Kumar Singh regarding need to convert National Highway No. 98 into four-lane.
- (3) Shri Satyapal Singh regarding need to enact the Seeds Bill, 2004 and take suitable measures for conservation of indigenous seeds.
- (4) Smt. Santosh Ahlawat regarding need to expedite the gauge conversion work of Loharu-Jhunjhnu-Sikar-Jaipur railway line in Rajasthan.
- (5) Shri Vishnu Dayal Ram regarding need to run the Rajdhani Express Train Service between Ranchi and New Delhi on daily basis and also increase the frequency of flight between Ranchi and Delhi/Mumbai.
- (6) Shri Dipsinh Shankarsinh Rathod regarding need to extend train service between Ahmedabad and Khedbrahma upto Abu via Ambaji and also convert it into broad-gauge line in Rajasthan.
- (7) Shri Ramesh Bidhuri regarding need to provide dialysis facility in all the private hospitals for patients belonging to lower income group and below poverty line.
- (8) Shri Nana Patole regarding need to provide subsidized foodgrains and kerosene to saffron card holders under public distribution system in Maharashtra.
- (9) Shri S.R. Vijayakumar regarding need to permit use of Tamil as an official language in the High Court of Madras.
- (10) Shri A. Arunmozhithevan regarding need to establish a temporary Rescue Centre for stray crocodiles attacking human and livestock in Cuddalore Parliamentary Constituency, Tamil Nadu.

- (11) Shri Bhartruhari Mahtab regarding need to allot adequate number of IPS officers in Odisha.
- (12) Shri Shailesh Kumar alias Bulo Mandal regarding need to develop Bhagalpur Airport, Bihar for operation of domestic flight.
- (13) Shri Kaushalendra Kumar regarding need to provide proper uniform to NCC cadets in Bihar particularly in Nalanda parliamentary constituency.
- (14) Shri Radheshyam Biswas regarding need to send a central team to assess the crop-damage caused due to recent unseasonal rains in Karimganj parliamentary Constituency, Assam.
- (15) Shri Jose K. Mani regarding need to formulate a policy for rehabilitation of Indian paramedics evacuated from strife-torn countries.

12.58 P.M.

16. The Budget (General) – 2015-2016 – Demands for Grants

Time Taken: 5 Hrs. 16 Mts.

Further discussion on the Demands for Grants No. 53 to 57 and 99 to 103 under the control of the Ministry of Home Affairs continued.

The following members laid their written speeches on the Table:-

- 1. Smt. Darshana Jardosh
- 2. Shri S.R. Viajaya Kumar
- 3. Shri Arjun Ram Meghwal
- 4. Shri Bidyut Baran Mahato
- 5. Shri Devji M. Patel
- 6. Shri S.P. Muddahanumegowda
- 7. Dr. Virendra Kumar
- 8. Shri R. Dhruvanarayana
- 9. Shri Gajendra Singh Shekhawat
- 10. Shri Arka Keshari Deo
- 11. Shri Rameswar Teli
- 12. Shri Vishnu Dev Sai
- 13. Shri Rahul Shewale
- 14. Shri Sunil Kumar Singh
- 15. Shri B.N. Chandrappa
- 16. Shri Pralhad Joshi
- 17. Shri Gajanan Kirtikar

Shri Rajnath Singh replied to the debate.

All the cut motions which were moved were put to vote and negatived.

The Demands for Grants Nos. 53 to 57 and 99 to 103 (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amount shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2015-2016 were voted in full.

2.38 P.M.

17. The Budget (General) – 2015-2016 – Demands for Grants

Time Taken: 4 Hrs. 02 Mts.

Discussion on the Demands for Grants No. 32 under the control of the Ministry of Environment, Forests and Climate Change commenced.

The Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand No. 32 relating to the Ministry of Environment, Forests and Climate Change.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Environment, Forests and Climate Change for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved......"

15 cut motions (Nos. 1 to 3 and 8 to 19) were moved.

The following members took part in the debate:-

- 1. Shri Ninong Ering
- 2. Shri Bhagat Singh Koshyari
- 3* Shri Shikumar Udasi
- 4* Shri Sudheer Gupta
- 5* Shri Nishikant Dubey
- 6* Shri Rabindra Kumar Jena
- 7* Shri G. Hari
- 8* Dr. Kirit P. Solanki
- 9* Shri Nalin Kumar Kateel
- 10. Shri T. Radhakrishnan
- 11* Smt. Rama Devi
- 12. Dr. Mamtaz Sanghamita
- 13* Shri Gourav Gogoi
- 14* Shri P. Kumar

- 15* Dr. Virendra Kumar
- 16* Shri Shrirang Appa Chandu Barne
- 17* Shri Ram Prasad Sarmah
- 18* Shri Tathagata Satpathy
- 19* Km. Shobha Karandlaje
- 20. Shri Nagendra Kumar Pradhan
- 21* Shri K. Parasuraman
- 22* Shri Adhalrao Patil Shivaji Rao
- 23* Shri Rattan Lal Kataria
- 24. Shri Rahul Shewale
- 25. Shri Thota Narasimham
- 26. Shri Konda Vishweshwar Reddy
- 27* Shri Ladu Kishore Swain
- 28* Shri S.R. Vijaya Kumar
- 29* Shri V. Elumalai
- 30. Shri M.B. Rajesh
- 31* Shri P.P. Chaudhary
- 32* Shri R. Dhruvanarayana
- 33* Shri C.R. Chaudhary
- 34. Shri P.V. Midhun Reddy
- 35* Shri Naranbhai Kachhadiya
- 36* Shri S.P. Muddahanumegowda
- 37* Shri B.N. Chandrappa
- 38. Km. Sushmita Dev
- 39* Prof. (Dr.) Prasanna Kumar Patasani
- 40. Shri Dushyant Singh
- 41* Smt. Supriya Sule
- 42. Shri Jai Prakash Narayan Yadav
- 43. Dr. Dharam Vira Gandhi
- 44. Shri Prem Singh Chandumajra
- 45* Shri T.G. Venkatesh Babu
- 46. Shri Yogi Adityanath
- 47* Shri P.R. Sundaram
- 48* Shri Bhairon Prasad Mishra
- 49* Shri Virender Kashyap
- 50* Shri Devji M. Patel
- 51* Smt. Jayshreeben Patel
- 52. Shri Dushyant Chautala
- 53. Shri Kaushalendra Kumar
- 54. Shri Asaduddin Owaisi
- 55. Shri N.K. Premachandran
- 56. Shri Arka Keshari Deo

- 57. Shri C.N. Jayadevan
- 58* Shri Ajay Tamta
- 59* Smt. Santosh Ahlawat
- 60. Shri Ajay Mishra
- 61* Shri Sumedhanand Saraswati
- 62* Shri Gajendra Singh Shekhawat
- 63* Smt. Darshana Jardosh
- 64. Shri D.K. Suresh
- 65* Adv. Joice George
- 66* Dr. Ramesh Pokhriyal "Nishank"
- 67* Shri Bidyut Baran Mahato
- 68* Shri Ramesh Chander Kaushik
- 69* Maulana Badruddin Ajmal
- 70* Shri Daddan Mishra
- 71* Shri Devendra Singh Bhole
- 72* Shri Sunil Kumar Singh
- 73* Shri Om Birla
- 74* Shri Sharad Tripathi
- 75* Shri Arjun Ram Meghwal
- 76* Smt. Kamla Devi Patle
- 77* Dr. Kulamani Samal

Shri Prakash Javadekar replied to the debate.

The cut motions which were moved were put to vote and negatived.

The Demands for Grants No. 32 (both Revenue Account and Capital Account) for which the Ministry of Environment, Forests and Climate Change is responsible for the amount shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2015-2016 was voted in full.

[#]18. Postponement of Guillotine

The Minister of Parliamentary Affairs made a submission that he has received several requests from members for taking up discussion on the Demands for Grants under the control of Ministry of Health and Family Welfare. In order to facilitate discussion on the Demands for Grants under the control of Ministry of Health and Family Welfare, I, request that the guillotine for outstanding Demands for Grants relating to various Ministers/Departments may be postponed till 5.30 P.M. on 29 April, 2015.

Thereafter, Hon'ble Speaker took the sense of the House. House agreed.

6.46 P.M.

19. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, as has been agreed, Demands for Grants of the Ministry of Health and Family Welfare will be taken up tomorrow and the Guillotine will be held at 5.30 P.M.

The Finance Bill, 2015 will now be discussed on 30th April, 2015 instead of 29th April, 2015."

6.47 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 29th April, 2015.)

ANOOP MISHRA Secretary General

[#] From 5.40 P.M. to 5.47 P.M.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, April 29, 2015/Vaisakha 9, 1937 (Saka)

No. 82

11.00 A.M.

1. Starred Questions

Starred Question Nos. 501–504 were orally answered. Replies to Starred Question Nos. 505–520 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5751–5980 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2015-2016.

- (2) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2015-2016.
 - (ii) Memorandum of Understanding between the MTNL and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2015-2016.

- (iii) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2015-2016.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA

- 1. Statement No. 34
- 2. Statement No. 29

Twelfth Session, 2003 Thirteenth Session, 2003

FOURTEENTH LOK SABHA

Sixth Session, 2005 Seventh Session, 2006 Ninth Session, 2006 Fourteenth Session, 2008 Fifteenth Session, 2009

FIFTEENTH LOK SABHA

Second Session, 2009 Third Session, 2009 Fifth Session, 2010 Sixth Session, 2010

- 1. Statement No. 32
- 2. Statement No. 31
- 3. Statement No. 28
- 4. Statement No. 23
- 5. Statement No. 21
- 1. Statement No. 22
- 2. Statement No. 20
- 3. Statement No. 17
- 4. Statement No. 16

5. Statement No. 14 Seventh Session, 2011 6. Statement No. 14 Eighth Session, 2011 7. Statement No. 13 Ninth Session, 2011 8. Statement No. 12 Tenth Session, 2012 9. Statement No. 10 Eleventh Session, 2012 10. Statement No. 9 Twelfth Session, 2012 11. Statement No. 8 Thirteenth Session, 2013 12. Statement No. 6 Fourteenth Session, 2013 13. Statement No. 4 Fifteenth Session, 2013-2014

SIXTEENTH LOK SABHA

- 1. Statement No. 3
- 2. Statement No. 2
- 3. Statement No. 1

Second Session, 2014 Third Session, 2014 Fourth Session, 2015

(6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2015-2016.

- (7) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (8) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2013-2014.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2013-2014.

- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Indian Railways (Open Lines) General (Amendment)
Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.
194(E) in Gazette of India dated 16th March, 2015 under Section 199 of the
Railways Act, 1989.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Mizoram, Aizawl, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Mizoram, Aizawl, for the year 2013-2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2013-2014, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2013-2014.
- (15) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (14) above.

(16) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Mines for the year 2015-2016.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology,

Delhi, for the years 2012-2013.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2013-2014.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2013-2014.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology, Delhi, for the year 2013-2014.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2013-2014, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2013-2014.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Simla, for the year 2013-2014, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2013-2014.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technical Teachers Training and Research, Bhopal, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2013-2014.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2013-2014.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2013-2014.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2013-2014, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Commission for Minority Educational Institutions, New Delhi, for the year 2013-2014.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2013-2014.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2013-2014.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2013-2014.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Malviya National Institute of Technology, Jaipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malviya National Institute of Technology, Jaipur, for the year 2013-2014.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(51) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2015-2016.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- That at its sitting held on the 24th April, 2015, Rajya Sabha passed the Rights of Transgender Persons Bill, 2014 by Shri Tiruchi Siva, M.P.
- (2) That Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation (Railways) No. 2 Bill, 2015, passed by Lok Sabha on the 21st April, 2015.
- (3) That at its sitting held on the 27th April, 2015, Rajya Sabha passed the Payment and Settlement Systems (Amendment) Bill, 2015 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

- (4) That Rajya Sabha agreed without any amendment to the Warehousing Corporations (Amendment) Bill, 2015, passed by the Lok Sabha at its sitting held on the 18th March, 2015.
- 5. Bill as passed by Rajya Sabha Laid on the Table

The Rights of Transgender Persons Bill, 2014 by Shri Tiruchi Siva, M.P.

6. Bill as amended by Rajya Sabha – Laid on the Table

The Payment and Settlement Systems (Amendment) Bill, 2014

7. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Tenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English Versions) of Committee on Estimates (2014-15):-

- (1) Fifth Report on 'Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFC) - An Overview' pertaining to the Ministry of Finance (Department of Financial Services).
- (2) Sixth Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Thirtieth Report of the Committee on Estimates (2013-14) of Fifteenth Lok Sabha on the subject 'National Film Archive of India (NFAI)' pertaining to the Ministry of Information and Broadcasting.
- (3) Seventh Report on the Action Taken by the Government on the Observations/Recommendations contained in the Twenty-seventh Report of the Committee on Estimates (2013-14) of Fifteenth Lok Sabha

on the subject 'Performance of Project Arrow' pertaining to the Ministry of Communications and Information Technology (Department of Posts).

(4) Eighth Report on 'Review of Sanitation Programme in Rural Areas' pertaining to the Ministry of Drinking Water and Sanitation.

9. Reports of Public Accounts Committee

Prof. K. V. Thomas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2014-15):-

- 17th Report on the subject 'Ultra Mega Power Projects Under Special Purpose Vehicles' based on C&AG Report No. 6 of 2012-13.
- (2) 18th Report on the subject 'Jawaharlal Nehru National Urban Renewal Mission' based on C&AG Report No. 15 of 2012-13.
- (3) 19th Report on the subject 'Excesses Over Voted Grants and Charged Appropriations (2012-13)'.
- (4) 20th Report on the subject 'Non-Compliance by Ministries/Departments in Timely Submission of Action Taken Notes on the Non-Selected Audit Paragraphs (Civil and Other Ministries)'.

10. Report of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran presented the Second Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

11. Statements of Committee on Welfare of Other Backward Classes

Shri Rajen Gohain laid on the Table the following Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

(1) Statement showing further action taken by the Government on the recommendations/observations contained in the Second Report (Fifteenth

Lok Sabha) on the Action Taken by the Government on the recommendations/observations contained in their First Report (Fifteenth Lok Sabha) on 'Measures for strengthening and giving Constitutional Status to the National Commission for Backward Classes (NCBC)'.

(2) Statement showing further action taken by the Government on the recommendations/observations contained in the Fifth Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the recommendations/observations contained in their Third Report (Fifteenth Lok Sabha) on 'Review of Welfare Measures for the Other Backward Classes and Grant of Constitutional Status to National Commission of Backward Classes (NCBC)'.

12. Report of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the Third Report (Hindi and English versions) of the Committee on Empowerment of Women (2014-15) on the Subject 'Working Conditions of Women in Railways and Amenities for Women Passengers'.

13. Report of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the 12th Report (Hindi and English versions) of the Standing Committee on Agriculture (2014-15) on Action Taken by the Government on the observations/ recommendations contained in the Sixtieth Report (Fifteenth Lok Sabha) on 'Pricing of Agricultural Produce' of the Ministry of Agriculture (Department of Agriculture and Cooperation).

14. Statements of Standing Committee on Information Technology

Shri Virender Kashyap laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Fifty-first Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Forty-third Report (15th Lok Sabha) on 'Demands for Grants (2013-14)' in respect of the Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Forty-eighth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Forty-fourth Report (15th Lok Sabha) on `Demands for Grants (2013-14)' in respect of the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (3) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Fiftieth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Forty-fifth Report (15th Lok Sabha) on `Demands for Grants (2013-14)' in respect of the Ministry of Communications and Information Technology (Department of Posts).
- (4) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Forty-ninth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Forty-sixth Report (15th Lok Sabha) on `Demands for Grants (2013-14)' in respect of the Ministry of Information and Broadcasting.

15. Report of Standing Committee on Health and Family Welfare

Dr. Manoj Rajoriya laid on the Table the 85th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2014.

16. Statement by Minister

The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Information Technology on Demands for Grants (2014-15), pertaining to the Ministry of Information and Broadcasting.

*12.09 P.M.

17. Submission by Members

Shri Rahul Gandhi made submission regarding reported tardy procurement of grains from *Mandis* in various parts of the country.

Smt. Harsimrat Kaur Badal responded.

Shri Ramvilas Paswan also responded.

(Due to interruptions, Lok Sabha adjourned at 12.26 P.M. and re-assembled at 12.35 P.M.)

*12.35 P.M.

(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.32 P.M.)

2.32 P.M.

18. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kanwar Singh Tanwar regarding need to provide loan facility to small and marginal farmers in the country.
- (2) Shri Maheish Girri regarding need to relax the norms of land required for establishment of CBSE affiliated private schools in rural areas of the country.
- (3) Shri Naranbhai Kachhadiya regarding need to expedite gauge conversion of railway lines in Gujarat.
- (4) Shri Virendra Singh regarding need to take measures to check the increasing incidents of leakage of question papers of competitive examinations.
- (5) Shri Rajesh Kumar Diwaker regarding need to provide financial assistance to farmers distressed due to damage to their crops on account of unseasonal rains and hailstorms in Hathras Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Chhedi Paswan regarding need to construct ropeways at Rohtasgarh Fort in Rohtas district, Bihar and Mundeshwari Dham in Kaimur district of the State.
- (7) Shri Paresh Rawal regarding need to provide stoppage of all the trains running between Ahmedabad and Mumbai at Maninagar railway station in Ahmedabad, Gujarat.
- (8) Shri Kunwar Bhartendra Singh regarding need to check illegal mining activities on Sukhro, Malan and Kotwali rivers in Bijnor Parliamentary Constituency, Uttar Pradesh.

- (9) Dr. Nepal Singh regarding need to take suitable measures to prevent flooding of agricultural lands by rivers under Rampur Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Kodikunnil Suresh regarding need to denotify Piravanthur village in Pathanapuram, Kollam district, Kerala from the list of eco-sensitive areas as declared by Dr. K. Kasturirangan report to facilitate setting up of Rubber Park there.
- (11) Shri G. Hari regarding need to release the balance amount allocated under Post-matric scholarship scheme to Tamil Nadu.
- (12) Shri Rahul Shewale regarding need to provide environmental clearance to proposal of Government of Maharashtra for construction of bridges on Mithi river in Mumbai South-Central Parliamentary Constituency.
- (13) Smt. Supriya Sule regarding need to set up Rural Mahila Bank in all the districts of the country.
- (14) Shri Rama Kishore Singh regarding need to set up power sub-stations and development of power networks under Integrated Power Development Scheme in Vaishali Parliamentary Constituency, Bihar.
- (15) Shri Raju Shetty regarding need to provide details of state-wise land acquired by Government of India for setting up Special Economic Zones and other development projects.

2.33 P.M.

19. The Budget (General) – 2015-2016 – Demands for Grants

Time Taken: 3 Hrs. 01 Mt.

Discussion on the Demands for Grants No. 48 to 50 under the control of the Ministry of Health and Family Welfare commenced.

The Deputy Speaker made the following announcement:-

"The House will now take up discussion and voting on Demand Nos. 48 to 50 relating to the Ministry of Health and Family Welfare.

Hon'ble members present in the House whose cut motions to the Demands for Grants in respect of the Ministry of Health and Family Welfare for the year 2015-2016 have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved......"

19 cut motions (Nos. 9 to 25, 28 and 29) were moved.

The following members took part in the debate:-

- 1. Shri Gourav Gogoi
- 2. Shri Pralhad Joshi
- 3* Shri P.P. Chaudhary
- 4* Dr. Virendra Kumar
- 5* Shri Jose K. Mani
- 6* Shri Ajay Mishra Teni
- 7* Shri Sudheer Gupta
- 8* Shri Balabhadra Majhi
- 9* Shri Om Birla
- 10* Smt. Darshana Jardosh
- 11* Shri Shrirang Appa Barne
- 12* Shri P. Kumar
- 13* Shri Mullappally Ramachandran
- 14* Shri V. Elumalai
- 15* Shri Sharad Tripathi
- 16* Smt. Rita Tarai
- 17* Shri K. Parasuraman
- 18* Shri T.G. Venkatesh Babu
- 19. Shri G. Hari
- 20* Smt. Jayshreeben Patel
- 21* Shri D.K. Suresh
- 22* Shri Rattan Lal Kataria
- 23. Dr. Ratna De (Nag)
- 24. Dr. Kulamani Samal
- 25* Shri P.R. Sundaram
- 26* Shri Adhalrao Patil Shivaji Rao

- 27. Dr. Shrikant Eknath Shinde
- 28* Shri C.R. Chaudhary
- 29* Shri A. Arunmozhithevan
- 30* Shri R.K. Bharathi Mohan
- 31. Shri Muttamsetti Srinivasa Rao
- 32* Shri Ladu Kishore Swain
- 33* Shri Shivkumar Udasi
- 34* Shri S.P. Muddahanumegowda
- 35. Dr. Boora Narasaiah Goud
- 36* Shri Nishikant Dubey
- 37* Shri Ganesh Singh
- 38* Shri Rabindra Kumar Jena
- 39. Smt. P.K. Sreemathi Teacher
- 40* Shri Nalin Kumar Kateel
- 41* Smt. Anju Bala
- 42* Dr. Satyapal Singh
- 43* Smt. V. Sathya Bama
- 44* Shri B. Vinod Kumar
- 45. Smt. Supriya Sule
- 46* Shri Janardan Singh "Sigriwal"
- 47* Kunwar Pushpendra Singh Chandel
- 48* Smt. Ranjanben Bhatt
- 49. Shri Ponguleti Srinivasa Reddy
- 50* Prof.(Dr.) Prasanna Kumar Patasani
- 51. Dr. Kirit P. Solanki
- 52* Shri P.K. Biju
- 53. Shri Ram Kumar Sharma
- 54* Shri S.R. Vijaya Kumar
- 55* Shri K. Ashok Kumar
- 56. Shri K.R.P. Prabhakaran
- 57* Shri Bhairon Prasad Mishra
- 58* Shri Arka Keshari Deo
- 59* Smt. Rekha Verma
- 60* Shri Satypal Singh
- 61* Shri Devji M. Patel
- 62* Shri Gajendra Singh Shekhawat
- 63. Shri Sirajuddin Ajmal
- 64* Km. Shobha Karandlaje
- 65* Shri Ravindra Kumar Pandey
- 66. Shri E.T. Mohammed Basheer
- 67* Shri Sushil Kumar singh

- 68* Shri Maheish Girri
- 69* Shri Chandra Prakash Joshi
- 70. Dr. Dharam Vira Gandhi
- 71. Shri Kaushalendra Kumar
- 72. Shri Dushyant Chautala
- 73* Shri Birendra Kumar Choudhary
- 74* Smt. R. Vanaroja
- 75. Dr. Thokchom Meinya
- 76* Shri Naranbhai Kachhadiya
- 77. Dr. Manoj Rajoria
- 78* Shri R. Dhruvanarayana
- 79. Shri K.C. Venugopal
- 80* Shri Daddan Mishra
- 81* Shri Jugal Kishore
- 82* Shri Bhartruhari Mahtab
- 83* Smt. Priyanka Singh Rawat
- 84* Dr. Yashwant Singh
- 85* Shri Ramesh Chander Kaushik
- 86* Shri Ramesh Pokhriyal "Nishank"
- 87* Shri Sunil Kumar Singh
- 88* Shri Md. Badaruddoza Khan
- 89* Dr. Bhamre Subhash Ramrao
- 90* Dr. Bharti D. Shyal
- 91* Shri Sumedhanand Saraswati
- 92* Prof. (Dr.) Mamtaz Sanghamita
- 93* Shri B.N. Chandrappa

Shri Jagat Prakash Nadda replied to the debate.

The cut motions which were moved were put to vote and negatived.

The Demands for Grants No. 48 to 50 (both Revenue Account and Capital Account) for which the Ministry of Health and Family Welfare is responsible for the amount shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2015-2016 was voted in full.

5.34 P.M.

20. The Budget (General) – 2015-2016 – Demands for Grants

The Speaker announced that all the cut motions on Demands for Grants (General) for the year 2015–16 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants–Budget (General) for 2015-2016 were submitted to the vote of the House and voted in full:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture.
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy.
- (3) Demand No. 6 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH).
- (4) Demand No. 10 relating to Ministry of Civil Aviation.
- (5) Demand No. 11 relating to Ministry of Coal.
- (6) Demand Nos. 12 and 13 relating to Ministry of Commerce and Industry.
- (7) Demand Nos. 14 to 16 relating to Ministry of Communications and Information Technology.
- (8) Demand Nos. 17 and 18 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 19 relating to Ministry of Corporate Affairs.
- (10) Demand No. 20 relating to Ministry of Culture.
- (11) Demand Nos. 21 to 28 relating to Ministry of Defence.
- (12) Demand No. 29 relating to Ministry of Development of North Eastern Region.
- (13) Demand No. 31 relating to Ministry of Earth Sciences.

- (14) Demand No. 33 relating to Ministry of External Affairs.
- (15) Demand Nos. 34, 35, 37, 38 and 40 to 46 relating to Ministry of Finance.
- (16) Demand No. 47 relating to Ministry of Food Processing Industries.
- (17) Demand Nos. 51 and 52 relating to Ministry of Heavy Industries and Public Enterprises.
- (18) Demand No. 58 relating to Ministry of Housing and Urban Poverty Alleviation.
- (19) Demand No. 61 relating to Ministry of Information and Broadcasting.
- (20) Demand No. 62 relating to Ministry of Labour and Employment.
- (21) Demand Nos. 63 and 64 relating to Ministry of Law and Justice.
- (22) Demand No.66 relating to Ministry of Micro, Small and Medium Enterprises.
- (23) Demand No. 67 relating to Ministry of Mines.
- (24) Demand No. 68 relating to Ministry of Minority Affairs.
- (25) Demand No. 69 relating to Ministry of New and Renewable Energy.
- (26) Demand No. 70 relating to Ministry of Overseas Indian Affairs.
- (27) Demand No. 71 relating to Ministry of Panchayati Raj.
- (28) Demand No. 72 relating to Ministry of Parliamentary Affairs.
- (29) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions.
- (30) Demand No. 75 relating to Ministry of Petroleum and Natural Gas.
- (31) Demand No. 76 relating to Ministry of Planning.
- (32) Demand No. 77 relating to Ministry of Power.
- (33) Demand No. 79 relating to Lok Sabha.
- (34) Demand No. 80 relating to Rajya Sabha.
- (35) Demand No. 82 relating to Secretariat of the Vice-President.
- (36) Demand No. 83 relating to Ministry of Road Transport and Highways.
- (37) Demand Nos. 84 and 85 relating to Ministry of Rural Development.

- (38) Demand Nos. 86 to 88 relating to Ministry of Science and Technology.
- (39) Demand No. 89 relating to Ministry of Shipping.
- (40) Demand No. 90 relating to Ministry of Skill Development and Entrepreneurship.
- (41) Demand Nos. 91 and 92 relating to Ministry of Social Justice and Empowerment.
- (42) Demand No. 93 relating to Department of Space.
- (43) Demand No. 94 relating to Ministry of Statistics and Programme Implementation.
- (44) Demand No. 95 relating to Ministry of Steel.
- (45) Demand No. 96 relating to Ministry of Textiles.
- (46) Demand No. 97 relating to Ministry of Tourism.
- (47) Demand No. 98 relating to Ministry of Tribal Affairs.
- (48) Demand Nos. 104 to 106 relating to Ministry of Urban Development.
- (49) Demand No. 107 relating to Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (50) Demand No. 108 relating to Ministry of Women and Child Development and,
- (51) Demand No. 109 relating to Ministry of Youth Affairs and Sports.

5.41 P.M.

21. Government Bill – Introduced

The Appropriation (No. 2) Bill, 2015.

22. Government Bills – Passed

The Appropriation (No. 2) Bill, 2015

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2 to 4 were adopted. The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Arun Jaitley. The motion was adopted and the Bill was passed.

5.45 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 30th April, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 30, 2015/Vaisakha 10, 1937 (Saka)

No. 83

11.00 A.M.

1. Starred Questions

Starred Question Nos. 521–524 were orally answered. Replies to Starred Question Nos. 525–540 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5981–6198 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2015-2016.

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 12 of 2015)(Performance Audit)- Financing of Renewable Energy Projects by Indian Renewable Energy Development Agency Limited, Ministry of New and Renewable Energy for the year ended March, 2013 under Article 151(1) of the Constitution.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Solar Energy Corporation of India and the Ministry of New and Renewable Energy for the year 2015-2016.

(6) A copy of the Notification No. S.O. 921A(E) (Hindi and English versions) published in Gazette of India dated 2nd April, 2015, making certain amendments in Notification No. S.O. 2155(E) dated 21st September, 2011 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(7) A copy of Notification No. L-1/94/CERC/2011 (Hindi and English versions) published in Gazette of India dated 23rd February, 2015, containing corrigendum to the Notification No. 06 dated 5th January, 2015, issued under Section 179 of the Electricity Act, 2003.

(8) A copy of the Coal Mines (Special Provisions) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. S.O. 782(E) in Gazette of India dated 18th March, 2015 under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 2015.

(9) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2015-2016.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2015-2016.

(11) A copy of the Merchant Shipping (Limitation of Liability for Maritime Claims) Rules, 2015 (Hindi and English versions) published in Notification No.
G.S.R. 98(E) in Gazette of India dated 16th February, 2015 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(12) A copy of the Notification No. S.O. 521(E) (Hindi and English versions) published in Gazette of India dated 16th February, 2015, appointing the 1st day of April, 2015 as the date on which the Merchant Shipping Act, 1958 shall come into force issued under sub-section (2) of Section 1 of the Merchant Shipping (Amendment) Act, 2014.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 3296(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- S.O. 222(E) published in Gazette of India dated 23rd January, 2015, regarding levy/collection of user fee in respect of National Highway No. 12 in the State of Madhya Pradesh.
- S.O. 291(E) published in Gazette of India dated 30th January, 2015, making certain amendments in the Notification No. S.O. 2492(E) dated 19th August, 2013.
- (iv) S.O. 333(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.
- (v) S.O. 550(E) published in Gazette of India dated 17th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- (vi) S.O. 230(E) published in Gazette of India dated 23rd January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Suratgarh-Sriganganagar Section) in the State of Rajasthan.
- (vii) S.O. 640(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 221 (New NH-30) (Vijayawada-Bhandrachalam Section) in the State of Andhra Pradesh.

- (viii) S.O. 2627(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (ix) S.O. 1675(E) published in Gazette of India dated 2nd July, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (x) S.O. 1676(E) published in Gazette of India dated 2nd July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (xi) S.O. 2509(E) published in Gazette of India dated 25th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xii) S.O. 2856(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xiii) S.O. 2434(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh including Panagarh Bypass) in the State of West Bengal.
- (xiv) S.O. 1709(E) published in Gazette of India dated 9th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Bypass) in the State of West Bengal.

- (xv) S.O. 1651(E) published in Gazette of India dated 1st July, 2014, making certain amendments in the Notification Nos. S.O. 3424(E) dated 11th November, 2013 and S.O. 3427(E) dated 11th November, 2013.
- (xvi) S.O. 2259(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Kharagpur to Chichira Bypass) in the State of West Bengal.
- (xvii) S.O. 2197(E) published in Gazette of India dated 1st September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Kharagpur to Chichira Bypass) in the State of West Bengal.
- (xviii) S.O. 2867(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Barwa Adda to Barakar Section) in the State of West Bengal.
- (xix) S.O. 2857(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Rajabhita-Rajganj to Lohpitti Bypass) in the State of West Bengal.
- (xx) S.O. 2624(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Ramgarh Section) in the State of Jharkhand.
- (xxi) S.O. 2114(E) published in Gazette of India dated 22nd August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (xxii) S.O. 2076(E) published in Gazette of India dated 19th August, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.

- (xxiii) S.O. 2077(E) published in Gazette of India dated 19th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (xxiv) S.O. 2630(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.
- (xxv) S.O. 227(E) published in Gazette of India dated 23rd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Mahulia to Baharagora Section) and National Highway No. 6 (Baharagora to Chichira Section) in the State of Jharkhand.
- (xxvi) S.O. 455(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (xxvii) S.O. 59(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxviii) S.O. 123(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Bihar.
- (xxix) S.O. 1898(E) published in Gazette of India dated 25th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Ara, Mohania Section) in the State of Bihar.

- (xxx) S.O. 2534(E) published in Gazette of India dated 29th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 81 (West Bengal-Bihar Section) in the State of West Bengal.
- (xxxi) S.O. 2420(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Rajauli-Nawada-Biharsharif-Bakhtiyarpur Section) in the State of Bihar.
- (xxxii) S.O. 2557(E) published in Gazette of India dated 30th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 717, 31, 31C and 317A in the State of West Bengal.
- (xxxiii) S.O. 1541(E) published in Gazette of India dated 17th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Rajauli-Nawada-Biharsharif-Bakhtiyarpur Section) in the State of Bihar.
- (xxxiv) S.O. 2224(E) published in Gazette of India dated 4th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Chakiya Banjhula to Banjariya Section) in the State of Bihar.
- (xxxv) S.O. 2533(E) published in Gazette of India dated 29th September, 2014, authorising the Additional District Magistrate (L.A.), Malda, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 131A in the State of West Bengal.
- (xxxvi) S.O. 2225(E) published in Gazette of India dated 4th September,
 2014, making certain amendments in the Notification No. S.O. 1653(E) dated 18th July, 2012.
- (xxxvii) S.O. 260(E) published in Gazette of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 8E (Ext.) (Junagarh Section) in the State of Gujarat.

- (xxxviii) S.O. 131(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 in the State of Gujarat.
- (xxxix) S.O. 259(E) published in Gazette of India dated 27th January, 2014, making certain amendments in the Notification No. S.O. 1951(E) dated 11th August, 2010.
- (xl) S.O. 137(E) published in Gazette of India dated 17th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Gujarat.
- (xli) S.O. 66(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xlii) S.O. 63(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65E (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.
- (xliii) S.O. 262(E) published in Gazetted of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xliv) S.O. 67(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (xlv) S.O. 3685(E) published in Gazette of India dated 17th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Udaipur-Ahmedabad Section) in the State of Rajasthan.

- (xlvi) S.O. 69(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xlvii) S.O. 61(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway in the State of Gujarat.
- (xlviii) S.O. 65(E) published in Gazette of India dated 9th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 113 (Padi to Dahod Section) in the State of Gujarat.
- (xlix) S.O. 391(E) published in Gazette of India dated 13th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Ext.) in the State of Gujarat.
- (I) S.O. 250(E) published in Gazette of India dated 27th January, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 58 in the State of Gujarat.
- (Ii) S.O. 1695(E) published in Gazette of India dated 4th July, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 90 in the State of Rajasthan.
- (Iii) S.O. 3101(E) and S.O. 3102(E) published in Gazette of India dated 9th December, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 37 in the State of Assam.
- (liii) S.O. 2954(E) published in Gazette of India dated 21st November,
 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 37 (Jhanji River to Ajanta By-pass Section) in the State of Assam.

- (liv) S.O. 2665(E) published in Gazette of India dated 17th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Dibrugarh Bypass Section) in the State of Assam.
- (Iv) S.O. 2810(E) published in Gazette of India dated 3rd November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (Ivi) S.O. 28(E) and S.O. 29(E) published in Gazette of India dated 2nd January, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 44 (Agartala-Udaipur Section) in the State of Tripura.
- (Ivii) S.O. 30(E) and S.O. 31(E) published in Gazette of India dated 2nd January, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 44 (Agartala-Sabroom Section) in the State of Tripura.
- (Iviii) S.O. 148(E) published in Gazette of India dated 14th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A in the State of Assam.
- (lix) S.O. 149(E) published in Gazette of India dated 14th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 37A and 37 (Kaliabor Tiniali-Kaliabhomora bridge Section) in the State of Assam.
- (Ix) S.O. 694(E) published in Gazette of India dated 10th March, 2015, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.

- (Ixi) S.O. 695(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixii) S.O. 698(E) published in Gazette of India dated 10th March, 2015, declaring highways, mentioned therein, as the new National Highways.
- (Ixiii) S.O. 700(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixiv) S.O. 654(E) published in Gazette of India dated the 3rd March, 2015 making certain amendments in the Notification No. S.O. 1101(E) dated 6th November, 2001.
- (Ixv) S.O. 655(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixvi) S.O. 693(E) published in Gazette of India dated the 10th March, 2015 making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (Ixvii) S.O. 699(E) published in Gazette of India dated 10th March, 2015, declaring highways, mentioned therein, as the new National Highways.
- (Ixviii) S.O. 548(E) published in Gazette of India dated the 17th February,
 2015 making certain amendments in the Notification No. S.O.
 1096(E) dated 4th August, 2005.
- (Ixix) S.O. 340(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (Ixx) S.O. 2386(E) published in Gazette of India dated 16th September,
 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 10 (Rohtak-Hisar Section) in the State of Haryana.

- (Ixxi) S.O. 2376(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Bilaspur to Ner Chowk Section) in the State of Himachal Pradesh.
- (Ixxii) S.O. 2871(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kharar-Kurali Section) in the State of Punjab.
- (Ixxiii) S.O. 656(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (Ixxiv) S.O. 1023(E) published in Gazette of India dated 3rd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Ludhiana-Chandigarh Section) in the State of Punjab.
- (Ixxv) S.O. 1630(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (Ixxvi) S.O. 394(E) published in Gazette of India dated the 6th February,
 2015 making certain amendments in the Notification No. S.O.
 2242(E) dated 28th September, 2011.
- (Ixxvii) S.O. 3221(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Solan-Shimla Section) in the State of Himachal Pradesh.
- (Ixxviii) S.O. 2378(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 15 (Pathankot to Amritsar Section) in the State of Punjab.

- (Ixxix) S.O. 2847(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.
- (Ixxx) S.O. 2863(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Kharar-Kurali Section) in the State of Punjab.
- (Ixxxi) S.O. 245(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (New NH No. 5) in the State of Punjab.
- (Ixxxii) S.O. 320(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (New NH No. 5) (Ludhiana-Chandigarh Section) in the State of Punjab.
- (Ixxxiii) S.O. 425(E) published in Gazette of India dated 10th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 and Highway No. 65 (Ambala-Kaithal Section) in the State of Punjab.
- (Ixxxiv) S.O. 808(E) published in Gazette of India dated 20th March, 2015, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the functions relating to the development and maintenance of various sections of National Highways, mentioned therein.
- (Ixxxv) S.O. 809(E) published in Gazette of India dated 20th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (Ixxxvi) S.O. 225(E) published in Gazette of India dated 23rd January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A (Kliabor Tiniali-Kaliabhomora Bridge) in the State of Assam.
- (Ixxxvii) S.O. 1582(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (Ixxxviii) S.O. 1702(E) published in Gazette of India dated 7th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Narwana to Haryana/Rajasthan Border Section) in the State of Haryana.
- (Ixxxix) S.O. 696(E) published in Gazette of India dated 10th March, 2015, omitting National Highway No. 147 and the entries relating thereto specified against serial number 154 in the Schedule.
- (xc) S.O. 697(E) published in Gazette of India dated 10th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xci) S.O. 723(E) published in Gazette of India dated 11th March, 2015, making certain amendments in the Notification No. S.O. 861(E) dated 1st April, 2013.
- (xcii) S.O. 724(E) published in Gazette of India dated 11th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xciii) S.O. 691(E) published in Gazette of India dated 10th March, 2015, entrusting the stretches, mentioned therein, of new National Highway No. 344A in the State of Punjab to the National Highways Authority of India.
- (xciv) S.O. 692(E) published in Gazette of India dated 10th March, 2015, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xcv) S.O. 2688(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xcvi) S.O. 2896(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (xcvii) S.O. 2611(E) published in Gazette of India dated 13th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 114 (Jodhpur-Pokaran Section) in the State of Rajasthan.
- (xcviii) S.O. 2406(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 852(E) dated 20th March, 2014.
- (xcix) S.O. 2694(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of Ahmedabad Vadodara Expressway NE-1 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- S.O. 2862(E) published in Gazette of India dated 10th November,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8E (Ext.)
 (Junagarh Section) in the State of Gujarat.
- (ci) S.O. 2707(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Jaisalmer-Barmer Section) in the State of Rajasthan.
- (cii) S.O. 2868(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

- (civ) S.O. 2612(E) published in Gazette of India dated 13th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Bar-Bilara-Jodhpur Section) in the State of Rajasthan.
- (cv) S.O. 2869(E) published in Gazette of India dated 10th November,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8E (Ext.)
 (Junagarh Section) in the State of Gujarat.
- (cvi) S.O. 2286(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (cvii) S.O. 1579(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cviii) S.O. 1623(E) published in Gazette of India dated 27th June, 2014, containing corrigendum to the Notification No. S.O. 61(E) dated 9th January, 2013.
- (cix) S.O. 1625(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (cx) S.O. 1560(E) published in Gazette of India dated 18th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.

- (cxi) S.O. 1628(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur-Pali Section) in the State of Rajasthan.
- (cxii) S.O. 1605(E) published in Gazette of India dated 25th June, 2014, containing corrigendum to the Notification No. S.O. 2452(E) dated 13th August, 2013.
- (cxiii) S.O. 1281(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxiv) S.O. 343(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 458 in the State of Rajasthan.
- (cxv) S.O. 1284(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (cxvi) S.O. 535(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (cxvii) S.O. 828(E) published in Gazette of India dated 19th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (cxviii) S.O. 2411(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Junagarh Section) in the State of Gujarat.
- (cxix) S.O. 2432(E) published in Gazette of India dated 18th September,
 2014, making certain amendments in the Notification No. S.O. 474(E) dated 19th February, 2014.

- (cxx) S.O. 2340(E) published in Gazette of India dated 15th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagarh Section) in the State of Gujarat.
- (cxxi) S.O. 2516(E) published in Gazette of India dated 25th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxxii) S.O. 2269(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxxiii) S.O. 2264(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.
- (cxxiv) S.O. 2409(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 2377(E) dated 6th August, 2013.
- (cxxv) S.O. 2430(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Rajkot Section) in the State of Gujarat.
- (cxxvi) S.O. 2625(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Bar-Bilara-Jodhpur Section) in the State of Rajasthan.
- (cxxvii) S.O. 2711(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79A (Kishangarh-Chittorgarh Section) in the State of Rajasthan.

- (cxxviii) S.O. 2408(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (cxxix) S.O. 2435(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Gir Somnath Section) in the State of Gujarat.
- (cxxx) S.O. 2382(E) published in Gazette of India dated 16th September,
 2014, making certain amendments in the Notification No. S.O.
 2127(E) dated 10th July, 2013.
- (cxxxi) S.O. 2261(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagarh Section) in the State of Gujarat.
- (cxxxii) S.O. 806(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxxxiii) S.O. 856(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Gadu-Parbandar-Dwarka Section) in the State of Gujarat.
- (cxxxiv) S.O. 853(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Gadu to Dwarka Section) in the State of Gujarat.
- (cxxxv) S.O. 851(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir-Somnath Section) in the State of Gujarat.

- (cxxxvi) S.O. 474(E) published in Gazette of India dated 19th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 in the State of Gujarat.
- (cxxxvii) S.O. 907(E) published in Gazette of India dated 27th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxxxviii) S.O. 660(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) in the State of Gujarat.
- (cxxxix) S.O. 1168(E) published in Gazette of India dated 30th April, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the UT of Dadra and Nagar Haveli.
- (cxl) S.O. 793(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Gujarat.
- (cxli) S.O. 850(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir-Somnath Section) in the State of Gujarat.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xxxvii) to (li) and (cvii) to (cxvii) of (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- G.S.R. 848(E) published in Gazette of India dated 28th November,
 2014 approving the Cochin Port Employees (Conduct) Amendment Regulations, 2014.
- (ii) G.S.R. 849(E) published in Gazette of India dated 28th November,
 2014 approving the Cochin Port Trust Employees (Recruitment,
 Seniority and Promotion) Amendment Regulations, 2014.
- (iii) G.S.R. 731(E) published in Gazette of India dated 17th October, 2014 approving the Mormugao Port Employees' (Classification, Control and Appeal) Amendment Regulations, 2014.
- (iv) G.S.R. 850(E) published in Gazette of India dated 28th November,
 2014 approving the Kolkata Port Trust Employees' (Conduct)
 Amendment Regulations, 2014.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the MOIL Limited and the Ministry of Steel for the year 2015-2016.

(17) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 10 of 2015) (Performance Audit)- Capacity Expansion of Rashtriya Ispat Nigam Limited, Ministry of Steel for the year ended March, 2014 under Article 151(1) of the Constitution.

4. Messages from Rajya Sabha

Secretary General reported the following messaged from Rajya Sabha:-

(i) That at its sitting held on the 28th April, 2015, Rajya Sabha passed the Regional Rural Banks (Amendment) Bill, 2015 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

- (ii)* That at its sitting held on the 11th March, 2015, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2015 and ending on the 30th April, 2016 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Narendra Budania
 - 2. Shri S. Muthukaruppan
 - 3. Shri Praful Patel
 - 4. Shri Rangasayee Ramakrishna
 - 5. Shri C.M. Ramesh
 - 6. Shri Tapan Kumar Sen
 - 7. Shri Ramchandra Prasad Singh
- (iii)* That at its sitting held on the 11th March, 2015, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of the Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2015 and ending on the 30th April, 2016 and elected the following Ten Members of Rajya Sabha to serve on the said Committee:-
 - 1. Shri Ramdas Athawale
 - 2. Smt. Sarojini Hembram
 - 3. Shri D. Raja
 - 4. Dr. Vijaylaxmi Sadho
 - 5. Shri Nand Kumar Sai
 - 6. Shri Jesudasu Seelam
 - 7. Shri Veer Singh
 - 8. Smt. Wansuk Syiem
 - 9. Shri S. Thangavelu
 - 10. Mahant Shambhuprasadji Tundiya

- (iv)* That at its sitting held on the 11th March, 2015, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2015 and ending on the 30th April, 2016 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-
 - 1. Shri Naresh Agrawal
 - 2. Shri Satyavrat Chaturvedi
 - 3. Shri Anil Madhav Dave
 - 4. Shri Vijay Goel
 - 5. Shri Bhubaneswar Kalia
 - 6. Shri Shantaram Naik
 - 7. Shri Sukhendu Sekhar Roy.

5. Bill as amended by Rajya Sabha – Laid on the Table

The Regional Rural Banks(Amendment) Bill, 2015.

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1) (2)	Dr. Banshilal Mahto Shri Lakhan Lal Sahu	08.12.2014 to 23.12.2014 08.12.2014 to 23.12.2014
(2) (3)	Ms. Mehbooba Mufti	24.11.2014 to 19.12.2014
(4)	Shri Udayanraje Pratapsingh Bhonsle	24.11.2014 to 23.12.2014
(5)	Dr. Heena Vijaykumar Gavit	23.02.2015 to 20.03.2015
(6)	Shri Shibu Soren	24.11.2014 to 23.12.2014
(7)	Shri Rama Chandra Hansdah	24.11.2014 to 23.12.2014
		and
		23.02.2015 to 19.03.2015
(8)	Shri Ashok Kumar Dohrey	08.12.2014 to 23.12.2014
		and
		23.02.2015 to 20.03.2015

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7. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Seventeenth Report of Business Advisory Committee.

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the Twenty-sixth Report (15th Lok Sabha) on the subject 'Review of representation of Scheduled Castes and Scheduled Tribes in senior positions of Government of India' pertaining to the Ministry of Personnel, Public Grievances & Pensions.
- (2) Fourth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the Thirtieth Report (15th Lok Sabha) on the subject 'Prevention of untouchability in Mid Day Meal schemes in Government run schools' pertaining to the Ministry of Human Resource Development (Department of School Education & Literacy).

9. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste laid on the table the Statement (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2014-15) showing Final Action Taken by the Government on the Recommendations/Observations contained in the 23rd Report (15th Lok Sabha) on Action Taken by the Government on the Recommendations/ Observations contained in the 13th Report (15th Lok Sabha) on the subject

'Termination of 10 SC Ex-Teachers appointed by NSES of NDMC on contract basis during SRDs 2005 and 2007'.

10. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Ninth Report regarding requests for dropping of assurances (Acceded to).
- (2) Tenth Report regarding requests for dropping of assurances (Not acceded to).
- (3) Eleventh Report regarding requests for dropping of assurances (Acceded to).
- (4) Twelfth Report regarding requests for dropping of assurances (Not acceded to).
- (5) Thirteenth Report regarding review of pending assurances pertaining to the Ministry of Tourism.

11. Statement by Minister

The Minister of State in the Ministry of Mines; and Minister of State in the Ministry of Steel laid a statement regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Steel.

12.05 P.M.

12. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 5^{th} May, 2015.

(Due to interruptions Lok Sabha adjourned at 12.40 P.M. and re-assembled at 12.45 P.M.)

12.45 P.M.

13. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, before we take up discussion on the Finance Bill, 2015, I have to inform the House that I have received a communication from the Hon'ble Minister of Finance that the Government propose to get Clauses 118 to 142 relating to Public Debt Management Agency, Clauses 154 to 157 relating to amendments to the Reserve Bank of India Act, 1934 and Clauses 184, 185 and 186 relating to amendments to the Finance Act, 2005 and the Government Securities Act, 2006 negatived at the time of clause-by-clause consideration of the Bill."

12.47 P.M.

14. Government Bill – Passed

The Finance Bill, 2015

Time Taken: 5 Hrs. 23 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Prof. K.V. Thomas
- 2. Shri Nishikant Dubey
- 3. Shri P. Venuqopal
- 4. Shri Bhartruhari Mahtab
- 5. Prof. Saugata Roy
- 6. Shri Anandrao Adsul
- 7. Shri K. Rammohan Naidu
- 8. Shri A.P. Jithendra Reddy
- 9. Shri P. Karunakaran
- 10. Shri Mekapati Rajamohan Reddy
- 11. Shri C.N. Jayadevan
- 12. Shri K.H. Muniappa
- 13. Shri N.K. Premachandran
- 14. Shri K.C. Venugopal

Thereafter, the Speaker made the following observation:-

"Hon'ble Members would recall that when we took up the discussion on the Finance Bill, Shri N.K. Premachandran and Prof. Saugata Roy raised point of order under rule 219 of the Rules of Procedure and article 110 of the Constitution. It was contended that as per rule 219, the Finance Bill, 2015 should not contain non-taxation provisions like those relating to Public Debt Management Agency and Senior Citizens' Welfare Fund. It was also contended that as per article 110, the Finance Bill being a Money Bill cannot contain non-taxation proposals and that inclusion of non-taxation proposals in the Bill is beyond the mandate mentioned in the long title of the Bill. Hon'ble Members also argued that the inclusion of non-taxation proposals in the Finance Bill, which is a Money Bill, would curtail the power of Rajya Sabha to amend those provisions.

Hon'ble Minister of Finance while responding to the point of order raised, clarified that the provisions relating to Public Debt Management relate to management of borrowings by the government and are covered under clause (b) of article 110(1). Regarding the Senior Citizens' Welfare Fund, Hon'ble Minister clarified that the creation of fund is in the nature of financial obligation undertaken by the Government and hence covered by clause (b) of article 110(1) of the Constitution.

Hon'ble Members, I agree that as per rule 219, the primary object of a Finance Bill is to give effect to the financial proposals of the Government. At the same time, this Rule does not rule out the possibility of inclusion of nontaxation proposals. Therefore, a Finance Bill may contain non-taxation proposals also. I may add that the long title of a Bill is indicative of the key purport of a Bill. It is not always possible, particularly in voluminous Bills, that the long title reflects every provision of the Bill. In the past also, though rare, the Finance Bills have had non-taxation proposals like those relating to amendments of the Fiscal Responsibility and Budget Management Act, 2003.

Nevertheless, the fact is that a well-established practice of this House has been not to include non-taxation proposals in not only a Finance Bill but also other Bills containing taxation proposals unless it is imperative to include such proposals on constitutional or legal ground. Therefore, every effort should be made to separate taxation measures from other matters unless it is impossible on constitutional or legal grounds or on some such unavoidable reasons to do so in a particular case.

Therefore, in view of the clarification put forth by the Hon'ble Finance Minister and keeping in view the fact that neither rule 219 nor any provision of the Constitution specifically bars inclusion of non-taxation proposals in a Finance Bill, I rule out the Point of Order.

As regards amendments to Finance Bill are concerned, keeping in fiscal confidentiality *vis a vis* taxation proposals and resultant repercussions on the economy of the country that may arise, it has been the practice of the Government, where required, for tabling amendments only at a short notice. However, in the event of the Government amendments which do not as such impact taxation proposals it would be advisable for tabling such amendments

in advance to facilitate Members to give amendments to Government amendments."

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Shri Arun Jaitley moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Finance Bill, 2015 and that this amendment may be allowed to be moved".

The motion was adopted. An amendment for insertion of new clause 12A was adopted. New Clause 12A was also adopted. Clause 13 was adopted. Clause 14 was adopted, as amended. Clauses 15 and 16 were adopted. Clause 17 was adopted, as amended. Clause 18 was adopted, as amended. Clauses 19 to 28 were adopted. Clause 29 was adopted, as amended. Clauses 30 to 33 were adopted. Clause 34 was adopted, as amended. Clauses 35 to 55 were adopted. Clause 56 was adopted, as amended. Clauses 57 to 61 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 23 to the Finance Bill, 2015 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 61A was adopted. New Clause 61A was also adopted.

Clauses 62 to 104 were adopted. Clause 105 was adopted. Clauses 105 to 108 were adopted. Clauses 109 and 110 were adopted. Clause 111 was adopted, as amended. Clause 112 was adopted, as amended. Clause 113 was adopted, as amended. Clauses 114 to 117 were adopted. Clauses 118 to 142 were negatived and dropped. Clauses 143 to 153 were adopted. Clauses 154 to 157 were negatived and dropped. Clause 158 was adopted, as amended. Clause 159 was adopted. Clause 160 was adopted. as amended. Clause 161 was adopted, as amended.

Clauses 162 to 166 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 40 to the Finance Bill, 2015 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 166A was adopted.

New Clause 166A was also adopted.

Clause 167 was adopted.

Clause 168 was adopted, as amended.

Clauses 169 to 184 were adopted.

Clauses 185 and 186 were negatived and dropped.

Clauses 187 and 188 were adopted.

The First to Fifth Schedules were also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

*7.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 5th May, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, May 5, 2015/Vaisakha 15, 1937 (Saka)

No. 84

11.00 A.M.

1. Reference by the Speaker

The Speaker made a reference to the reported death of 21 persons and burn injuries to 12 others when a bus fell into a drain and caught fire in Panna district of Madhya Pradesh on 4 May, 2015.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.04 A.M.

2. Questions

Starred Question No. 541 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 11.20 A.M.)

Starred Question Nos. 542 and 543 were orally answered.

Due to interruptions in the House, remaining Starred Questions could not be called for oral answers. Starred Question Nos. 544–560 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 6199–6428 would be printed in the Official Report for the day.

> (Due to interruptions, Lok Sabha adjourned at 11.35 A.M. and re-assembled at 12.01 P.M.)

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2015-2016.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2013-2014.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2015)(Compliance Audit)-General purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2014 under Article 151(1) of the Constitution.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2013-2014.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Notification No. S.O. 984(E) (Hindi and English versions) published in Gazette of India dated 10th April, 2015, adding the name of Ansar-Ul-Ummah at Serial No. 7 of the First Schedule of Unlawful Activities (Prevention) Act, 1967 issued under sub-section (4) of Section 35 of the said Act.

(8) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the years 2007-2008 to 2010-2011, together with Audit Report thereon.

(9) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Outcome Budget (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilisers for the year 2015-2016.

(13) A copy of Notification No. S.O. 686(E) (Hindi and English versions) published in Gazette of India dated 9th March, 2015, making certain amendments in Notification No. S.O. 1221(E) dated 15th May, 2013 under subsection (6) of Section 3 of the Essential Commodities Act, 1955.

- (14) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2015-2016.

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- (ii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2015-2016.
- (iii) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2015-2016.
- (iv) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2015-2016.
- (v) Memorandum of Understanding between the Sambhar Salts Limited and the Hindustan Salts Limited for the year 2015-2016.
- (vi) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2015-2016.
- (vii) Memorandum of Understanding between the Bridge and Roof Company
 (I) Limited and the Department of Heavy Industry, Ministry of Heavy
 Industry and Public Enterprises, for the year 2015-2016.
- (viii) Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2015-2016.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2015-2016

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2012-2013.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the National Trust for Welfare of Persons with Autism,
Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment)
Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.
71(E) in Gazette of India dated 4th February, 2015 under Section 36 of the
National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental
Retardation and Multiple Disabilities Act, 1999.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agricultural Research and Education (Indian Council of Agricultural Research), Ministry of Agriculture, for the year 2015-2016.

(24) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 9 of 2015) Department of Revenue-Indirect Taxescustoms-Performance of 100% Export Oriented Unit (EOU) Scheme for the year ended March, 2014.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(No. 11 of 2015)-Performance Audit of Rashtriya Krishi Vikas Yojana (RKVY), Ministry of Agriculture, for the year ended March, 2013.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 13 of 2015)(Indirect Taxes-Customs)-Performance of Import and Export Trade Facilitation through Customs Ports, Department of Revenue, for the year ended March, 2014.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2015)(Indirect Taxes-Service Tax)- Department of Revenue for the year ended March, 2014.
- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 6 of 2015)(Performance Audit)-Supply and Infrastructure Development for Natural Gas, Ministry of Petroleum and Natural Gas, for the year ended March, 2014.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (No. 7 of 2015)(Indirect Taxes-Central Excise) Department of Revenue for the year ended March, 2014.

- (vii) Report of the Comptroller and Auditor General of India-Union Government (No. 8 of 2015)(Compliance Audit)-(Department of Revenue-Customs) for the year ended March, 2014.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the People's Action for Social Service, Tirupati, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the People's Action for Social Service, Tirupati, for the year 2013-2014, together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

4. Message from Rajya Sabha

The Secretary General reported a message from Rajya Sabha informing Lok Sabha that Rajya Sabha at its sitting held on the 30th April, 2015, had adopted the following Motion regarding the Motor Vehicles Act, 1988:-

"That this House recommends to the Lok Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Motor Vehicles Act, 1988 which was passed by the Lok Sabha on the 18th December, 2014 and laid on the Table of the Rajya Sabha on the 19th December, 2014."

5. Reports of Standing Committee on Railways

Shri Ganesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Fifth Report on 'The Railways (Amendment) Bill, 2014'.
- (2) Sixth Report on Action Taken by the Government on the recommendations of the Committee contained in their 23rd Report on

'Suburban Train Services of Indian Railways, with particular emphasis on Security of Women Passengers'.

6. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Nagendra Singh laid on the table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Fifty-fifth Report on Demands for Grants (2015-16) of the Department of Space.
- (2) Two Hundred Fifty-sixth Report on Demands for Grants (2015-16) of the Department of Atomic Energy.
- (3) Two Hundred Fifty-seventh Report on Demands for Grants (2015-16) of the Department of Scientific and Industrial Research.

7. Statements by Ministers

- (1) Ministry of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2014-15), pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (2) The Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Agriculture on Demands for Grants (2014-15), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture.

(3) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Social Justice and Empowerment on `Review of the functioning of National Institutes working in the field of disability', pertaining to the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment.

8. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on 30th April, 2015."

The motion was adopted.

[#]9. Government Bill – Introduced

The National Waterways Bill, 2015

*12.07 P.M

10. Submission by Members

The following members made submission regarding failure to establish a separate High Court in Telangana:-

- 1. Shri A.P. Jithender Reddy
- 2. Shri B. Vinod Kumar
- 3. Shri Mallikarjun Kharge

Shri M.B. Rajesh, Shri P.K. Biju, Smt. P.K. Sreemathi Teacher, Dr. A. Sampath and Shri P. Karunakaran associated.

Shri D.V. Sadananda Gowda responded.

(Due to interruptions, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 2.01 P.M.)

#At 12.19 P.M.

*From 12.07 P.M. to 12.31 P.M., members raised matters of urgent public importance.

2.01 P.M.

11. Matters under Rule 377

- (1) Shri Bhairon Prasad Mishra raised a matter regarding need to address acute shortage of drinking water in Banda and Chitrakoot districts of Uttar Pradesh.
- (2) Dr. Virendra Kumar raised a matter regarding need to send a central team to assess the crop damage in all the districts which experienced unseasonal rains and hailstorms and announce a loan waiver scheme for the affected farmers.
- (3) Shri Pralhad Joshi raised a matter regarding need to look into the incidents of illegal and excess collection of toll tax at Toll Plazas across the country particularly in Karnataka.
- (4) Shri Lallu Singh raised a matter regarding need to include restoration, rejuvenation and maintenance of water bodies in the list of works under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (5) Shri Chand Nath raised a matter regarding need to release the share of Central Government funds for setting up medical colleges in Rajasthan.
- (6) Shri Ravneet Singh raised a matter regarding need to take steps to boost the flagging garment export industry in the country particularly in Ludhiana.
- (7) Shri B. Senguttuvan raised a matter regarding need to restore the concessions earlier available to leather industry.
- (8) Shri Arka Keshari Deo raised a matter regarding need to take necessary steps for construction of school buildings for Kendriya Vidyalaya at Khariar and Bagad in Kalahandi Parliamentary Constituency, Odisha.
- (9) Shri Shrirang Appa Barne raised a matter regarding need to introduce battery-operated rickshaws and develop ropeway system in Matheran, a hill station in Maval Parliamentary Constituency, Maharashtra.

- (10) Shri K. Ram Mohan Naidu raised a matter regarding need to ensure execution of works under the Mahatama Gandhi National Rural Employment Guarantee Scheme as per specified norms and standards.
- (11) Shri P. Karunakaran raised a matter regarding need to provide immediate relief to people distressed due to drought situation in districts of Rayalseema, Andhra Pradesh.
- (12) Smt. Koothapali Geetha raised a matter regarding need to issue necessary instructions and guidelines for execution of works under the Mahatama Gandhi National Rural Employment Guarantee Scheme.
- (13) Shri Rakesh Singh raised a matter regarding need to recognize postgraduate medical courses of Netaji Subhash Chandra Bose Medical College, Jabalpur, Madhya Pradesh.
- (14) Shri Ramcharan Bohra raised a matter regarding need to address the acute shortage of water in Jaipur, Rajasthan.
- (15) Shri Sharad Tripathi raised a matter regarding need to put skill development training programmes in the country on the fast track particularly in Sant Kabir Nagar district, Uttar Pradesh.

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Gaurav Gogoi regarding need to continue special category status to North-Eastern Region States.
- (2) Shri Rahul Kaswan regarding need to take measures for drainage of stagnant water in Sujangarh railway station complex in Churu district, Rajasthan.

2.26 P.M.

*12. Amendments made by the Rajya Sabha to the Government Bill – Agreed to

Time Taken: 02 mts.

The Payment and Settlement Systems (Amendment) Bill, 2014

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley :-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fifth", the word "Sixty-sixth" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, <u>for</u> the figure "2014", the figure "2015" be <u>substituted</u>.

CLAUSE 5

3. That at page 4, line 16, *for* the figure "2014", the figure "2015" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Jayant Sinha.

The motion was adopted and the amendments were agreed to.

* The Bill was passed by Lok Sabha on the 9th December, 2014 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 27th April, 2015 and returned it to Lok Sabha on the 28th April, 2015.

2.28 P.M.

*13. Amendments made by the Rajya Sabha to the Government Bill – Agreed to

Time Taken: 02 mts.

The Regional Rural Banks (Amendment) Bill, 2014

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley :-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-fifth", the word "Sixty-sixth" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 2, *for* the figure "2014", the figure "2015" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Jayant Sinha.

The motion was adopted and the amendments were agreed to.

^{*} The Bill was passed by Lok Sabha on the 22nd December, 2014 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 28th April, 2015 and returned it to Lok Sabha on the 29th April, 2015.

2.29 P.M.

14. Government Bill – Under Consideration

The Constitution (One Hundred and Twenty-second Amendment) Bill, 2014

Time Taken :4 Hrs. 14 Mts.

Further consideration on the motion moved by Shri Arun Jaitley on the 24th April, 2015, continued.

The Deputy Speaker made the following observation:-

"Hon'ble Members, a point of order has been raised by Shri N.K. Premachandran that certain provisions of the Constitution (One Hundred Twenty Second Amendment) Bill, 2014 and *ultra vires* of the Constitution.

In this regard, I have to inform the House that as per established practice the Speaker does not decide whether a Bill or a clause thereof is *ultra vires* of the Constitution or not. The House also does not take a decision on specific question of *vires* of a Bill. It is for the Courts to decide."

The Deputy Speaker further made the following observation:-

"Hon'ble Members, Shri Bhartruhari Mahtab *vide* letter dated 5 May, 2015 has stated that when on the other day, he had objected to listing of the Bill stating that it is a new Bill and need to be sent to the Standing Committee, from the government side it was stated that as in the previous Lok Sabha, a similar Bill was deliberated in the Standing Committee, there is no need to send this Bill again to the Standing Committee. But this Bill is a new Bill and contains many new provisions.

I may inform the House that Shri Arun Jaitley, the Minister-in-charge of the Bill *vide* letter dated 18 December, 2014 had requested Hon'ble Speaker for not referring the Bill to the Standing Committee on the ground that a Bill, namely, the Constitution (One Hundred and Fifteenth Amendment) Bill, 2011 providing for introduction of GST was introduced in Lok Sabha on 22 March, 2011 and referred to the Standing committee on Finance. Hon'ble Minister had further stated that there had been detailed deliberations with the Empowered Committee of the State Finance Ministers and the present Bill has since been revised based on the recommendations of the Standing Committee and the Empowered Committee. In view thereof, Hon'ble Speaker did not refer the Bill to the Standing Committee."

Thereafter, the following members took part in the debate :-

- 1. Shri M. Veerappa Moily
- 2. Shri Nandkumar Singh
- 3. Shri T.G. Venkatesh Babu
- 4. Shri Kalyan Banerjee
- 5. Shri Bhartruhari Mahtab
- 6. Shri Rahul Shewale
- 7. Dr. Pandula Ravindra Babu
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri Jitendra Chaudhary
- 10. Dr. V. Vara Prasada Rao
- 11. Smt. Surpiya Sule
- 12. Shri Rajendra Agrawal
- 13. Shri Prem Singh Chandumajra
- 14. Shri Jose K. Mani
- 15. Shri N.K. Premachandran
- 16. Dr. Ramesh Pokhriyal "Nishank"
- 17. Shri C.N. Jayadevan
- 18. Shri Adhir Chowdhury
- 19. Shri Rattan Lal Kataria

The discussion was not concluded.

*6.23 P.M.

15. Submissions by Members

(i) Prof. K.V. Thomas and Shri K.C. Venugopal made submission regarding reported decision of the Central Government for total and uniform ban on fishing for 61 days in the eastern zone of India.

Shri Md. Badaruddoza Khan, Shri Abhijit Mukherjee, Shri P. Karunakaran, Shri M.K. Raghavan and Dr. A. Sampath associated.

Shri Manohar Parrikar responded.

6.33 P.M.

(ii) Shri Mekapati Rajamohan Reddy made a submission regarding need to confer National Award on Late Malli Masthan Babu, Mountaineer.

Shri Nishikant Dubey and Shri Bhairon Prasad Mishra associated.

Shri M. Venkaiah Naidu responded.

8.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 6thMay, 2015.)

ANOOP MISHRA Secretary General



BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, May 6, 2015/Vaisakha 16, 1937 (Saka)

No. 85

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri P.R. Kyndiah, member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 561–565 orally answered. Replies to Starred

Question Nos. 566 – 580 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.6429–6658 were laid on the Table.

12.03 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Amendment Order, 2015 (Hindi and English versions) published in Notification No. S.O.206(E) in Gazette of India dated 21st January,

2015 issued under sub-section (2) of Section 53 of the Unlawful Activities (Prevention) Act, 1967.

(2) A copy of the Indian Post Office (Second Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated 19th March, 2015 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2015-2016.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2013-2014.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hemisphere Properties India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Hemisphere Properties India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the All India Services (Conduct) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 280(E) in Gazette of India dated 10th April, 2015 under sub-section (2) of Section 3 of the All India Services Act, 1951.

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- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2013-2014.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2013-2014, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan) Chhattisgarh, Raipur, for the year 2013-2014.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Punjab, S.A.S.
 Nagar, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Punjab, S.A.S. Nagar, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madyamik Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madyamik Shiksha Abhiyan-UT Mission Authority Andaman & Nicobar Islands, Port Blair, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2013-2014.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT Administration of Daman and Diu, Daman, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT Administration of Daman and Diu, Daman, for the year 2013-2014.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority Dadra and Nagar Haveli

(Sarva Shiksha Abhiyan), Silvassa, for the year 2013-2014, alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2013-2014.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan UT of Puducherry, Puducherry, for the year 2013-2014.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2013-2014.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of

Elementary Education, Jaipur, for the year 2013-2014.

- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for all (Sarva Shiksha Abhiyan), Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for all (Sarva Shiksha Abhiyan), Chennai, for the year 2013-2014.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2012-2013.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open

Schooling, Noida, for the year 2013-2014.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society Gujarat, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society Gujarat, Ahmedabad, for the year 2012-2013.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2013-2014, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2013-2014.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2013-2014.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of theOdisha Madhyamik Shiksha Mission, Bhubaneswar, for the year

2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2013-2014.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Mohali, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Mohali, for the year 2012-2013.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2013-2014, together with Audit Report thereon.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2013-2014.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad,

Allahabad, for the year 2013-2014.

- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2013-2014.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2013-2014.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2013-2014.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2013-2014.

- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2013-2014.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2013-2014.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

(64) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2013-2014.
- (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.

(66) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- Notification No. 181 published in Gazette of India dated 1st July, 2013, amending the Statute No. 2(4) of the Central University of Jharkhand relating to appointment of Vice Chancellor.
- (ii) Notification No. 263 published in Gazette of India dated 10th October, 2013, amending the Statute Nos. 11 & 13 of the Central University of Jharkhand relating to constitution of Executive Council and Constitution of Academic Council respectively.

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- (67) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2013-2014.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2013-2014.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.

(72) A copy of Notification No. S.O. 2973(E) (Hindi and English versions) published in Gazette of India dated 26th November, 2014, making certain amendments in Notification No. S.O. 381(E) dated 12th February, 2014 issued under Section 58 of the Delhi Development Act, 1957.

(73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.

(74) A copy of Notification No. S.O. 198(E) (Hindi and English versions) published in Gazette of India dated 20th January, 2015, regarding inclusion of metro extensions to Shiv Vihar, extension to Bahadurgarh and Metro connection to Najafgarh of the Metro Projects Metro Railways (Construction of Works) Act, 1978 under Section 32 of the said Act.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on 5th May, 2015, Rajya Sabha agreed without any amendment to the Repealing and Amending Bill, 2015, passed by the Lok Sabha at its sitting held on the 18th March, 2015.
- (2) That at its sitting held on the 5th May, 2015, Rajya Sabha passed the Repealing and Amending (Second) Bill, 2015 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- *(3) That at its sitting held on the 6th May, 2015 Rajya Sabha passed the Constitution (One Hundredth Amendment) Bill, 2015 in accordance with the provisions of article 368 of the Constitution of India

6. Bill as amended by Rajya Sabha – Laid on the Table

The Repealing and Amending (Second) Bill, 2015.

7* Bill as passed by Rajya Sabha – Laid on the Table

The Constitution (One Hundredth Amendment) Bill, 2015

8. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Eleventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Report of Joint Committee on Offices of Profit

Shri P.P. Chaudhary presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Statements of Standing Committee on Agriculture

Shri Mukesh Rajput laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports of the Standing Committee on Agriculture:-

- (1) 50th Report on Action Taken by the Government on the recommendations contained in the 26th Report on 'Development of Aboitic Stress Resistant Crop Varieties and Dissemination of Production Enhancing Technologies- Review of R&D and Extension Efforts in the Country' of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) 51st Report on the Action Taken by the Government on the recommendations contained in the 47th Report on Demands for Grants (2013-14) of the Ministry of Agriculture (Department of Agricultural Research and Education.
- (3) 55th Report on Action Taken by the Government on the recommendations contained in the 49th Report on Demands for Grants (2013-14) of the Ministry of Food Processing Industries.

11. Statements of Standing Committee on Energy

Dr. Kirit Somaiya laid the following statements (Hindi and English versions) of the Standing Committee on Energy:-

(1) Action taken by Government on the recommendations contained in Chapter – I of the Forty-Second Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Thirty-sixth Report (Fifteenth Lok Sabha) of the Committee on 'International Cooperation in New and Renewable Energy Sector' pertaining to the Ministry of New and Renewable Energy. (2) Action taken by Government on the recommendations contained in Chapter – I of the Third Report (Sixteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Forty-first Report (Fifteenth Lok Sabha) of the Committee on 'Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana' pertaining to the Ministry of Power.

12. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Eleventh Report on Action Taken by the Government on the observations /recommendations contained in the First Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2014-15)' relating to the Ministry of Coal.
- (2) Twelfth Report on Action Taken by the Government on the observations /recommendations contained in the Second Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2014-15)' relating to the Ministry of Mines.
- (3) Thirteenth Report on Action Taken by the Government on the observations / recommendations contained in the Third Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2014-15)' relating to the Ministry of Steel.

13. Statements by Ministers

- (1) Minister of Communications and Information Technology made a statement correcting the reply (English and Hindi version) to Starred Question No. 518 given on 29th April, 2015 by Dr. Shashi Tharoor and Smt. Meenakashi Lekhi, MPs regarding 'Net Neutrality'.
- (2) The Minister of State in the Ministry of Food Processing Industries laid a statement regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee

on Agriculture on Demands for Grants (2014-15), pertaining to the Ministry of Food Processing Industries.

14. Government Bill – Motion regarding withdrawal adopted

Shri Piyush Goyal moved the following motion :-

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilisation of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto, which was passed by Lok Sabha on the 12th December, 2014 and laid on the Table of Rajya Sabha on the 15th December, 2014."

[%]The motion was adopted.

15. Government Bill – Introduced

The Negotiable Instruments (Amendment) Bill, 2015

*12.09 P.M.

16. Submission by Member

Smt. Sonia Gandhi made submission regarding delay in appointment to top posts of various Commissions particularly the post of Chief Information Commissioner, Chief Vigilance Commissioner and Election Commissioners.

Km. Sushmita Dev, Shri Rajeev Satav, Shri Gourav Gogoi, Shri M.B. Rajesh, Shri P.K. Biju, Smt. P.K. Sreemathi Teacher, Dr. A. Sampath and Shri Rabindra Jena associated.

Shri Jitendra Singh responded.

Shri M. Venkaiah Naidu also responded.

*From 12.09 P.M. to 12.31 P.M., members raised matters of urgent public importance.

12.32 P.M.

17. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ramdas C. Tadas regarding need to free the corpus of land received under Bhoodan Movement from encroachment and distribute the land to the landless people.
- (2) Shri Gajendra Singh Shekhawat regarding need to set up District Disaster Mitigation Fund and District Disaster Response Fund in the States and provide 75% of the total fund as share from Central Government on the lines of State Disaster Response Fund.
- (3) Shri Rajesh Verma regarding need to construct embankment in Sitapur Parliamentary Constituency, Uttar Pradesh over river Sharda to control flood in the region.
- (4) Shri Chandra Prakash Joshi regarding need to issue a commemorative stamp in honour of Jhala Manna, a valiant warrior and associate of Maharana Pratap.
- (5) Shri Ajay Mishra Teni regarding need to provide clean drinking water in villages and hamlets in Kheri Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Devendra Singh Bhole regarding need to check increasing air and water pollution caused by industrial units in Akbarpur Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Rajeshbhai Chudasama regarding need to construct over bridges or under passes on level crossings in Junagarh Parliamentary Constituency, Gujarat.
- (8) Smt. Darshana Vikram Jardosh regarding need to revamp the postal services in the country particularly in Surat Parliamentary Constituency, Gujarat.

- (9) Shri Dipsinh Shankarsinh Rathod regarding need to extend train service between Ahmedabad and Khedbrahma upto Abu via Ambaji and also convert it into broad-gauge line in Rajasthan.
- (10) Dr. Manoj Rajoria regarding need to provide sufficient funds for industrial development in Karauli-Dholpur Parliamentary Constituency, Rajasthan.
- (11) Dr. Ravindra Kumar Ray regarding need to host sports events in Jharkhand on regular basis and set up a Sports University in the State.
- (12) Shri Gutha Sukhender Reddy regarding need to set up a Committee to examine the wage structure and service conditions of Grameen Dak sevaks in the country.
- (13) Shri M. Chandrakasi regarding need to provide a special package for the cashew farmers in Tamil Nadu and also set up a cashew Fruit Processing Unit in Chidambaram in the State.
- (14) Shri R.K. Bharathi Mohan regarding need to conceive a master plan for the socio-economic development of fishermen and under-privileged people living in the coastal area of Tamil Nadu.
- (15) Dr. Kulamani Samal regarding need to provide adequate medical facilities in AIIMS-like Institute, Bhubaneswar, Odisha.
- (16) Shri Rama Kishore Singh regarding need to ensure expeditious implementation of developmental programmes in villages selected as Adarsh Gram under Saansad Adarsh Gram Yojana in Vaishali Parliamentary Constituency, Bihar.
- (17) Shri Dushyant Chautala regarding need to set up scientifically constructed warehouses for safe storage of wheat and other food grains in Haryana and other States
- (18) Smt. Supriya Sule regarding need to strengthen security in the Government as well as private hospitals.
- (19) Shri Jose K. Mani regarding need to take action to bridge the gap between availability and future requirement of skilled personnel in different sectors of the economy.

12.33 P.M.

18. Government Bill – Passed

The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014

Time Taken: 6 Hrs. 54 Mts.

Further consideration on the motion moved by Shri Arun Jaitley on the 24th April, 2015, continued.

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted.

On the motion for consideration of the Bill, the House divided: Ayes 363, Noes 22. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Thereafter the Speaker made the following observation:-

"Before we take up clause-by-clause consideration of the Bill, I have to inform the House that some of the amendments tabled are identical. In such cases, I shall first call the Member to move his amendment whose notice was received first in point of time. If the Member does not move his amendment then I will call the Member whose notice was received next in the point of time."

Clause-by-clause consideration of the Bill was taken up.

On the amendment No. 13 moved by Shri Bhartruhari Mahtab to Clause 2, the House divided: Ayes 46, Noes 306. The amendment No. 13 was accordingly negatived.

On the motion for adoption of Clause 2, the House divided: Ayes 372; Noes 2.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. On the motion for adoption of Clauses 3 to 8, the House divided: Ayes 352; Noes 36.

Clauses 3 to 8 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 9, the House divided: Ayes 355; Noes 14.

Clause 9 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment Nos. 3 and 4 to Clause 10 were put to vote and adopted.

On the motion for adoption of Clause 10, as amended, the House divided: Ayes 355; Noes 1.

Clause 10, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 11, the House divided: Ayes 352; Noes 8.

Clause 11 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the amendment Nos. 31 and 32 moved by Shri Balasubramanian Senguttuvan to Clause 12, the House divided: Ayes 53, Noes 324. The amendments Nos. 31 and 32 were accordingly negatived.

On the motion for adoption of Clause 12, the House divided: Ayes 353; Noes 9. Clause 12 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 13, the House divided: Ayes 354; Noes 1.

Clause 13 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the amendment No. 26 moved by Shri T.G. Venkatesh Babu to Clause 14, the House divided: Ayes 58, Noes 341. The amendment No. 26 was accordingly negatived.

Amendment No. 5 to Clause 14 was put to vote and adopted.

On the motion for adoption of Clause 14, as amended, the House divided: Ayes 340; Noes 23.

Clause 14, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clauses 15 and 16, the House divided: Ayes 358; Noes 35.

Clauses 15 and 16 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the amendment No. 16 moved by Shri Bhartruhari Mahtab to Clause 17, the House divided: Ayes 69, Noes 314. The amendment No. 16 was accordingly negatived.

On the motion for adoption of Clause 17, the House divided: Ayes 349; Noes Nil.

Clause 17 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment Nos. 6, 7 and 8 to Clause 18 were put to vote and adopted.

On the motion for adoption of Clause 18, as amended, the House divided: Ayes 354; Noes Nil.

Clause 18, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the amendment No. 34 moved by Dr. P. Venugopal to Clause 19, the House divided: Ayes 72, Noes 321. The amendment No. 34 was accordingly negatived.

On the amendment No. 35 moved by Dr. P. Venugopal to Clause 19, the House divided: Ayes 73, Noes 310. The amendment No. 35 was accordingly negatived.

On the motion for adoption of Clause 19, the House divided: Ayes 334; Noes 9.

Clause 19 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 20, the House divided: Ayes 346; Noes Nil.

Clause 20 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the amendment No. 27 moved by Shri T.G. Venkatesh Babu to Clause 21, the House divided: Ayes 55, Noes 329. The amendment No. 27 was accordingly negatived.

On the motion for adoption of Clause 21, the House divided: Ayes 356; Noes 33.

Clause 21 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 2 to Clause 1 was put to vote and adopted.

On the motion for adoption of Clause 1, as amended, the House divided: Ayes 353; Noes 28.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 1 to the Enacting Formula was put to vote and adopted.

The Enacting Formula, as amended, was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

On the motion the House divided: Ayes 358; Noes 37.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(Lok Sabha adjourned at 3.13 P.M. and re-assembled at 4.19 P.M.)

4.21 P.M.

19. Government Bill – Under Consideration

The Juvenile Justice (Care and Protection of Children) Bill, 2014.

Time Allotted: 2 Hrs. Time Taken: 1 Hr. 53 Mts. Balance: 07 Mts.

The motion for consideration of the Bill was moved by Smt. Maneka Sanjay Gandhi.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Prahlad Singh Patel
- 3. Shri V. Panner Selvam
- 4. Dr. Kakoli Ghosh Dastidar
- 5. Shri Tathagata Satpathy
- 6. Shri Muttamsetti Srinivasa Rao
- 7. Shri Gajanan Kirtikar
- 8. Shri B. Vinod Kumar
- 9. Shri Md. Badaruddoza Khan
- 10. Shri Ponguleti Srinivasa Reddy
- 11. Smt. Supriya Sule
- 12. Dr. Dharam Vira Gandhi

The discussion was not concluded.

[#]20. Report of Business Advisory Committee

Dr. Mahendra Nath Pandey presented the Eighteenth Report of the Business Advisory Committee.

*7.58 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 7th May, 2015.)

ANOOP MISHRA Secretary General

*From 6.14 P.M. to 7.58 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, May 7, 2015/Vaisakha 17, 1937 (Saka)

No. 86

11.00 A.M.

1. Starred Questions

Starred Question Nos. 581–583 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.41 A.M. and re-assembled at 11.50 A.M.)

Starred Question No. 584 was orally answered. Replies to Starred Question Nos. 585–600.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6659–6888 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the National Judicial Appointments Commission (Fees and Allowances Payable to Eminent Persons) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 297(E) in Gazette of India dated 17th April, 2015 under Section 13 of the National Judicial Appointments Commission Act, 2014.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2013-2014.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2013-2014.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Jute Corporation of India Limited and the Ministry of Textiles for the year 2015-2016.

 (9) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2013-2014.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2015-2016.

- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2015-2016.
 - (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2015-2016.
 - (iii) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2015-2016.
 - (iv) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the NLC Tamilnadu Power Limited for the year 2015-2016.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Coal Mines (Special Provisions) Act, 1957:-

- S.O. 871(E) published in Gazette of India dated 27th March, 2015, appointing Chairman, Coal India Limited as a designated custodian to manage and operate the Schedule-I coal mines, mentioned therein.
- S.O. 877(E) published in Gazette of India dated 30th March, 2015, regarding appointment of designated custodian, mentioned therein, to manage and operate coal mines.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2013-

2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2013-2014.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2013-2014, together with Audit Report thereon.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- (i) The Aircraft (Amendment) Rules, 2015 published in Notification No.
 G.S.R. 32(E) in Gazette of India dated 14th January, 2015.
- (ii) The Aircraft (Third Amendment) Rules, 2015 published in Notification
 No. G.S.R. 78(E) in Gazette of India dated 10th February, 2015.
- (iii) The Aircraft (Amendment) Rules, 2013 published in Notification No.
 G.S.R. 804(E) in Gazette of India dated 30th December, 2013.
- (iv) The Aircraft (Amendment) Rules, 2015 published in Notification No.
 G.S.R. 31(E) in Gazette of India dated 14th January, 2015.

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the WAPCOS Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2014-2015.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2013-2014.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the National Highways Authority of India (the term of office and other conditions of service of Members) Rules, 2015(Hindi and English versions) published in Notification No. G.S.R.174(E) in Gazette of India dated 9th March, 2015 under Section 37 of the National Highways Authority of India Act, 1988.

(22) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.220(E) in Gazette of India dated 23rd March, 2015 under Section 9 of the National Highways Authority of India Act, 1956.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 800(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (ii) S.O. 1357(E) published in Gazette of India dated 22nd May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Pupanki to Mirdha Section) in the State of Jharkhand.
- (iii) S.O. 752(E) published in Gazette of India dated 13th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Charge Section) in the State of Jharkhand.
- (iv) S.O. 811(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.

- (v) S.O. 848(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (vi) S.O. 538(E) published in Gazette of India dated 25th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (vii) S.O. 539(E) published in Gazette of India dated 25th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Ranchi-Birmitrapur Section) in the State of Jharkhand.
- (viii) S.O. 810(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (ix) S.O. 1279(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- S.O. 32(E) published in Gazette of India dated 7th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 102 (Chhaptra-Rewaghat-Muzaffarpur Section) in the State of Bihar.
- (xi) S.O. 33(E) published in Gazette of India dated 7th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 19 (Chhaptra-Hajipur Section) in the State of Bihar.

- (xii) S.O. 3632(E) published in Gazette of India dated 11th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Mokama Section) in the State of Bihar.
- (xiii) S.O. 2783(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Charge Section) in the State of Jharkhand.
- (xiv) S.O. 3214(E) published in Gazette of India dated 22nd October, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 104 (Banjariya to Sheohar Section) in the State of Bihar.
- (xv) S.O. 2656(E) published in Gazette of India dated 2nd September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (xvi) S.O. 3637(E) published in Gazette of India dated 11th December, 2013, making certain amendments in the Notification No. S.O. 2964(E) dated 19th December, 2012.
- (xvii) S.O. 3702(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barakar to Panagarh, including Panagarh bye-pass Section) in the State of West Bengal.
- (xviii) S.O. 2955(E) published in Gazette of India dated 21st November, 2014, regarding rates of fees to be recovered from the users of National Highway No. 2 (Panagarh to Kolkata Section) in the State of West Bengal.

- (xix) S.O. 338(E) published in Gazette of India dated 3rd February, 2015, regarding rates of fees to be recovered from the users of National Highway No. 77 (Hazipur-Muzaffarpur Section) in the State of Bihar.
- (xx) S.O. 339(E) published in Gazette of India dated 3rd February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.
- (xxi) S.O. 340(E) published in Gazette of India dated 3rd February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.
- (xxii) S.O. 341(E) published in Gazette of India dated 3rd February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.
- (xxiii) S.O. 342(E) published in Gazette of India dated 3rd February, 2015, regarding rates of fees to be recovered from the users of different National Highways, mentioned therein, in the State of Madhya Pradesh.
- (xxiv) S.O. 432(E) published in Gazette of India dated 11th February, 2015, making certain amendments in the Notification No. S.O. 926(E) dated 6th April, 2009.
- (xxv) S.O. 347(E) published in Gazette of India dated 4th February, 2015, authorising Chief Engineer (Nation Highways), Karnataka, Public Works Department to collect fees on mechanical vehicles for the use of the Bridge across Sharavathi River on National Highway No. 17 in the State of Karnataka.
- (xxvi) S.O. 505(E) published in Gazette of India dated 13th February, 2015, regarding rates of fees to be recovered from the users of National

Highway No. 57 (Purnea-Forbesganj-Jhanjharpur-Darbhanga-Muzaffarpur Section) in the State of Bihar.

- (xxvii) S.O. 768(E) published in Gazette of India dated 16th March, 2015, making certain amendments in the Notification No. S.O. 412(E) dated 6th February, 2009.
- (xxviii) S.O. 2583(E) published in Gazette of India dated 1st October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (old) (Kanaktora Jharsuguda Section) in the State of Odisha.
- (xxix) S.O. 2791(E) published in Gazette of India dated 29th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (New NH 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
- (xxx) S.O. 2981(E) published in Gazette of India dated 26th November,
 2014, making certain amendments in the Notification No. S.O. 335(E) dated 10th February, 2011.
- (xxxi) S.O. 2982(E) published in Gazette of India dated 26th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 111 (New NH 130) (Bilaspur-Ambikapur Section) in the State of Chhattisgarh.
- (xxxii) S.O. 3022(E) published in Gazette of India dated 28th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 (Nashik Sinnar Section) in the State of Maharashtra.
- (xxxiii) S.O. 3021(E) published in Gazette of India dated 28th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

- (xxxiv) S.O. 3020(E) published in Gazette of India dated 28th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.
- (xxxv) S.O. 3115(E) published in Gazette of India dated 10th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (New NH 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
- (xxxvi) S.O. 3246(E) published in Gazette of India dated 22nd December,
 2014, making certain amendments in the Notification No. S.O. 1610(E) dated 25th June, 2014.
- (xxxvii) S.O. 3268(E) published in Gazette of India dated 24th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Andhra Pradesh.
- (xxxviii) S.O. 3317(E) published in Gazette of India dated 30th December, 2014, regarding rates of fees to be recovered from the users of National Highway No. 7 (Rewa to MP/UP Border Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 3327(E) published in Gazette of India dated 31st December, 2014, making certain amendments in the Notification No. S.O. 315(E) dated 4th February, 2014.
- (xl) S.O. 27(E) published in Gazette of India dated 2nd January, 2015, making certain amendments in the Notification No. S.O. 3316(E) dated 31st October, 2013.
- (xli) S.O. 28(E) published in Gazette of India dated 2nd January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana Section) in the State of Rajasthan.

- (xlii) S.O. 107(E) published in Gazette of India dated 8th January, 2015, making certain amendments in the Notification No. S.O. 935(E) dated 29th April, 2011.
- (xliii) S.O. 498(E) published in Gazette of India dated 12th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 214 (New NH 216) in the State of Andhra Pradesh.
- (24) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xvii) of (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2012-2013.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2013-2014.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 6th May, 2015, Rajya Sabha passed the Delhi High Court (Amendment) Bill, 2015.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Delhi High Court (Amendment) Bill, 2015

6. Report of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Reports of Committee on Members of Parliament Local Area Development Scheme, Lok Sabha

Dr. M. Thambi Durai presented the following Reports (Hindi and English versions) of the Committee on MPLADS:-

- (1) 1st Report (16th Lok Sabha) on the proposals from the Ministry of Statistics and Programme Implementation for Modifications in the MPLADS Guidelines for purchase of Animal Ambulances and for the construction of more than one Community Centre in the same village/ local area.
- (2) 2nd Report (16th Lok Sabha) on the proposals from the Ministry of Statistics and Programme Implementation for Modifications in the MPLADS Guidelines for naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and for using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009.

8. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the 4th Report (Hindi and English versions) of the Standing Committee on Energy (2014-15) on 'Electricity (Amendment) Bill, 2014'.

9. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the Fifth Report (Hindi and English versions) on the subject 'National Auto Fuel Policy' of the Standing Committee on Petroleum and Natural Gas

10. Report of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the Fifteenth Report (Hindi and English versions) on 'The Rights of Persons with Disabilities Bill, 2014' of the Standing Committee on Social Justice and Empowerment (2014-15).

11. Statements of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing final action taken by the Government on the observations/recommendations contained in the Thirty-eighth Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the observations/recommendations contained in the Twenty-seventh Report (Fifteenth Lok Sabha) on the subject 'Scheme of Multi-sectoral Development Programme' of the Ministry of Minority Affairs.
- (2) Statement showing final action taken by the Government on the observations/recommendations contained in the Fortieth Report

(Fifteenth Lok Sabha) on the Action Taken by the Government on the observations/ recommendations contained in the Thirty-fifth Report (Fifteenth Lok Sabha) on Demands for Grants, 2013-14 of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

- (3) Statement showing final action taken by the Government on the observations/recommendations contained in the Forty-first Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the observations/ recommendations contained in the Thirty-sixth Report (Fifteenth Lok Sabha) on Demands for Grants, 2013-14 of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (4) Statement showing final action taken by the Government on the observations/recommendations contained in the Forty-third Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the observations/recommendations contained in the Thirty-fourth Report (Fifteenth Lok Sabha) on Demands for Grants, 2013-14 of the Ministry of Tribal Affairs.

12. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Daddan Mishra laid on the table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- Two Hundred Fifty-eighth Report on Demands for Grants (2015-2016) of the Department of Science & Technology.
- (2) Two Hundred Fifty-ninth Report on Demands for Grants (2015-2016) of the Department of Biotechnology.

(3) Two Hundred Sixtieth Report on Demands for Grants (2015-2016) of the Ministry of Earth Sciences.

13. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Labour on Demands for Grants (2014-15), pertaining to the Ministry of Textiles.
- (2) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Energy on `implementation of Rajiv Gandhi Grameen Vidyutikaran Yojna', pertaining to the Ministry of Power.

12.14 P.M.

14. Motion

Shri Rajiv Pratap Rudy moved the following motion:-

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on 6th May, 2015."

The motion was adopted.

12.15 P.M.

15. Submissions by Members

- Shri Sudip Bandyopadhyay made submission regarding incidents of thefts at his residence in Delhi.
 Shri Rajnath Singh responded.
- (ii) Shri Rahul Gandhi made submission regarding cancellation of Mega Food Parks in Amethi, Uttar Pradesh.
 Shri Rajnath Singh responded.

1.04 P.M.

16. MATTERS UNDER RULE 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ravindra Kumar Pandey regarding need to provide financial assistance to the victims of natural calamities in Jharkhand.
- (2) Shri Dilipkumar Mansukhlal Gandhi regarding need to shift jails on the outskirts of the cities.
- (3) Dr. Satya Pal Singh regarding need to establish a Vishwa Vedic Sahitya Sangrahalaya.
- (4) Shri Suresh Angadi regarding need to release funds for construction of Road Over Bridges on level crossing Nos. 385 and 388 in Belagavi in Karnataka.
- (5) Shri Kanwar Singh Tanwar regarding need to provide stoppage of Ala Hazrat Express, Rajya Rani Express, Guwahati Express and Sadbahavna Express at Gajraula Railway Station, Uttar Pradesh.
- (6) Shri Rajendra Agrawal regarding need to include 'Kumahar' caste of Uttar Pradesh in the list of Scheduled Castes.
- (7) Smt. Jyoti Dhurve regarding need to provide adequate compensation to the farmers whose crops suffered damage.

- (8) Smt. Mala Rajya Laxmi Shah regarding need to accelerate the pace of reconstruction work in regions of Uttarakhand devastated due to natural calamity in 2013.
- (9) Shri Bidyut Baran Mahato regarding need to include Kurmali and Mundari languages in the Eighth Schedule to the Constitution.
- (10) Shri Bhanu Pratap Singh Verma regarding need to put immediate ban on collection of toll tax on Toll Tax Plaza on N.H.-25 at Bara Jod in Kanpur Dehat district, Uttar Pradesh till the completion of six lane highway.
- (11) Shri M.I. Shanavas regarding need to increase the annual allocation of funds under Member of Parliament Local Area Development Scheme.
- (12) Shri Adhir Ranjan Chowdhury regarding need to ensure adequate maintenance of Farakka Barrage Project in West Bengal.
- (13) Shri T.G. Venkatesh Babu regarding need to allocate coal blocks for power plants in Tamil Nadu and accord environmental clearance for commissioning of Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)-NLC joint venture at Tuticorin in Tamil Nadu.
- (14) Shri Rabindra Kumar Jena regarding need to check the incidence of children missing and put in place a robust mechanism to trace them.
- (15) Shri Krupal Tumane regarding need to install BSNL towers in Ramtek Parliamentary Constituency, Maharashtra.
- (16) Shri Radheshyam Biswas regarding need to provide necessary funds for development of National Waterway No. 6.
- (17) Shri Bhagwant Mann regarding need to release the prisoners from jails who have completed their jail term particularly in Punjab.
- (18) Shri Shailesh Kumar alias Bulo Mandal regarding need to construct level crossings on eastern and western side of Bihpur railway station in Bhagalpur Parliamentary Constituency, Bihar.
- (19) Shri N. K. Premachandran regarding need to include cashew industry in the labour-intensive sector and in the list of industries eligible for interest subvention.

1.05 P.M.

*17. Amendments made by the Rajya Sabha to the Government Bill – Agreed to

Time Taken: 02 mts.

The Repealing and Amending Bill, 2014

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri D.V. Sadananda Gowda :-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-fifth", the word "Sixty-sixth" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 2, <u>for</u> the words and figure "the Repealing and Amending Act, 2014", the words, figure and bracket "the Repealing and Amending (Second) Act, 2015" be <u>substituted</u>.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the amendments were agreed to.

^{*} The Bill was passed by Lok Sabha on the 8th December, 2014 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 5th May, 2015 and returned it to Lok Sabha on the same day.

1.07 P.M.

18. Government Bill – Passed

Time Taken: 3 Hrs. 43 Mts.

The Juvenile Justice (Care and Protection of Children) Bill, 2014

Further discussion on the motion moved by Smt. Maneka Sanjay Gandhi on the 6th May, 2015, continued.

The Speaker made the following observation:-

"Hon'ble Members, before we take up further consideration of the Juvenile Justice (Care and Protection of Children) Bill, 2014, I have to inform the House that I have received a communication from the Hon'ble Minister intimating that the Government intends to get clause 7 of the Bill negatived.

The following members took part in the debate:-

- 1. Shri Gajendra Singh Shekhawat
- 2. Smt. Ranjeet Ranjan
- 3. Shri Asaduddin Owaisi
- 4. Shri Jai Prakash Narayan Yadav
- 5. Shri E.T. Mohammed Basheer
- 6. Shri Kaushalendra Kumar
- 7. Shri N.K. Premachandran
- 8. Smt. Sushmita Dev
- 9. Shri Hukum Singh

Smt. Maneka Sanjay Gandhi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Amendment Nos. 3 to 5 to Clause 2 were put to vote and adopted.

Clause 2 was adopted, as amended.

Amendment No. 6 to Clause 3 was put to vote and adopted.

Clause 3 was adopted, as amended.

On amendment No. 58 moved by Dr. Shashi Tharoor to Clause 4, the House divided and result of Division was: Ayes 32, Noes 186. The amendment was accordingly negatived.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Amendment No. 8 to Clause 6 was put to vote and adopted.

Clause 6 was adopted, as amended.

Clause 7 was negatived.

Clauses 8 and 9 were adopted.

Amendment No. 9 to Clause 10 was put to vote and adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted.

Clauses 12 to 14 were adopted.

Amendment Nos. 10 to 13 to Clause 15 were put to vote and adopted.

Clause 15 was adopted, as amended.

Amendment Nos. 14 to 18 to Clause 16 was put to vote and adopted.

Clause 16 was adopted, as amended.

Clauses 17 and 18 were adopted.

Amendment Nos. 19 to 21 to Clause 19 were put to vote and adopted.

Clause 19 was adopted, as amended.

Amendment Nos. 22 to 24 to Clause 20 were put to vote and adopted.

Clause 20 was adopted, as amended.

Clause 21 was adopted.

Clause 22 was adopted.

Clauses 23 and 24 were adopted.

Amendment Nos. 25 to 27 to Clause 25 was put to vote and adopted.

Clause 25 was adopted, as amended.

Clauses 26 to 35 were adopted.

Amendment No. 28 to Clause 36 was put to vote and adopted.

Clause 36 was adopted, as amended.

Clause 37 was adopted.

Amendment Nos. 29 to 30 to Clause 38 were put to vote and adopted.

Clause 38 was adopted, as amended.

Clause 39 was adopted.

Amendment No. 31 to Clause 40 was put to vote and adopted.

Clause 40 was adopted, as amended.

Clauses 41 to 46 were adopted.

Amendment No. 32 to Clause 47 was put to vote and adopted.

Clause 47 was adopted, as amended.

Clauses 48 to 59 were adopted.

Amendment Nos. 33 and 34 to Clause 60 were put to vote and adopted.

Clause 60 was adopted, as amended.

Clauses 61 to 75 were adopted.

Amendment Nos. 35 to 37 to Clause 76 were put to vote and adopted.

Clause 76 was adopted, as amended.

Clause 77 was adopted.

Clause 78 was adopted.

Clause 79 was adopted.

Clause 80 was adopted.

Clause 81 was adopted.

Clause 82 was adopted.

Clauses 83 to 101 were adopted.

Amendment Nos. 38 and 39 to Clause 102 were put to vote and adopted.

Clause 102 was adopted, as amended.

Clauses 103 to 108 were adopted.

Smt. Maneka Sanjay Gandhi the following motion under Rule 388 :-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 40 to the Juvenile Justice (Care and Protection of Children) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 108A was adopted.

New Clause 108A was also adopted.

Smt. Maneka Sanjay Gandhi the following motion under Rule 388 :-

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 41 to the Juvenile Justice (Care and Protection of Children) Bill, 2014 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 108B was adopted.

New Clause 108B was also adopted.

Amendment No. 42 to Clause 109 was put to vote and adopted.

Clause 109 was adopted, as amended.

Clauses 110 and 11 were adopted.

Amendment No. 2 to Clause 1 was put to vote and adopted.

Clause 1 was adopted, as amended.

Amendment No. 1 to the Enacting Formula was put to vote and adopted.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Maneka Sanjay Gandhi.

The motion was adopted and the Bill, as amended, was passed.

2.57 P.M .

19. Government Bill – Passed

The Constitution (One Hundred and Nineteenth Amendment) Bill, 2013, as passed by Rajya Sabha

Time Taken: 3 Hrs. 17 Mts.

The motion for consideration of the Bill was moved by Smt. Sushma Swaraj.

The following members took part in the debate:-

- 1. Shri Adhir Chowdhury
- 2. Shri S.S. Ahluwalia
- 3. Shri K.N. Ramachandran
- 4. Shri Mulayam Singh Yadav
- 5. Prof.(Dr.) Sugata Bose
- 6. Shri Rabindra Kumar Jena
- 7. Shri Vinayak Bhaurao Raut
- 8. Dr. Ravindra Babu Pandula
- 9. Smt. Kalvakuntla Kavitha
- 10. Shri Mohd. Salim
- 11. Dr. V. Vara Prasada Rao
- 12. Shri Sirajuddin Ajmal
- 13. Shri Ram Prasad Sarmah
- 14. Shri Kaushalendra Kumar
- 15. Shri Gourav Gogoi
- 16. Shri Rajen Gohain

Smt. Sushma Swaraj replied to the debate.

The motion for consideration of the Bill was adopted.

On the motion for consideration of the Bill, the House divided: Ayes 348, Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, the House divided: Ayes 349; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment Nos. 1 to 7 to Clause 3 were put to vote and adopted.

On the motion for adoption of Clause 3, as amended, the House divided: Ayes 350; Noes Nil.

On the motion for adoption of the First, Second and Third Schedule, the House divided: Ayes 361; Noes Nil.

The First, Second and Third Schedules were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha and as amended, be passed was moved by Smt. Sushma Swaraj.

On the motion the House divided: Ayes 362; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

6.14 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 8th May, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, May 8, 2015/Vaisakha 18, 1937 (Saka)

No. 87

11.00 A.M.

1. Questions

Starred Question No. 601 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 11.30 A.M.)

Starred Question Nos. 602 and 603 were orally answered.

Due to interruptions in the House, remaining Starred Questions could not be called for oral answers. Starred Question Nos. 604–620 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 6889–7118 would be printed in the Official Report for the day.

> (Due to interruptions, Lok Sabha adjourned at 11.43 A.M. and re-assembled at 12.01 P.M.)

12.01 P.M.

2. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble members, at the sitting of Business Advisory Committee held today, it has been decided that Lok Sabha Session would be extended upto 13th May, 2015 in order to transact essential items of Government Business. Accordingly, Lok Sabha session is extended upto 13th May, 2015.

During the extended period, Question Hour and Matters under Rule 377 will not be taken up."

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Indian Facilitation Centre, Gurgaon, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (cost records and audit) Rules, 2014 published in Notification No. G.S.R. 425(E) in Gazette of India dated 1st July, 2014.
- (ii) The Companies (Cost Records and Audit) Amendment Rules, 2014 published in Notification No. G.S.R. 01(E) in Gazette of India dated 1st January, 2015.
- (iii) The Companies (Accounts) Amendment Rules, 2015 published in Notification No. G.S.R. 37(E) in Gazette of India dated 16th January, 2015.
- (iv) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2015 published in Notification No. G.S.R. 42(E) in Gazette of India dated 19th January, 2015.

- (v) The Companies (Corporate Social Responsibility Policy) Amendment Rules, 2015 published in Notification No. G.S.R. 43(E) in Gazette of India dated 19th January, 2015.
- (vi) The Companies (Declaration and Payment of Dividend) (Amendment) Rules, 2015 published in Notification No. G.S.R. 121(E) in Gazette of India dated 24th February, 2015.
- (vii) The Companies (Registration Offices and Fees) Amendment Rules, 2015 published in Notification No. G.S.R. 122(E) in Gazette of India dated 24th February, 2015.
- (viii) The Companies (Meetings of Board and its Powers) Amendment Rules, 2015 published in Notification No. G.S.R. 206(E) in Gazette of India dated 19th March, 2015.
- (ix) The Companies (Share Capital and Debentures) Amendment Rules, 2015 published in Notification No. G.S.R. 210(E) in Gazette of India dated 20th March, 2015.
- (x) The Companies (Management and Administration) Amendment Rules, 2015 published in Notification No. G.S.R. 207(E) in Gazette of India dated 20th March, 2015.
- (xi) The Companies (Acceptance of Deposits) Amendment Rules, 2015 published in Notification No. G.S.R. 241(E) in Gazette of India dated 31st March, 2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.

(7) A copy of the Companies (Removal of Difficulties) Order, 2015 (Hindi and English versions) published in Notification No. G.S.R. 504(E) in Gazette of India dated 13th February, 2015 under sub-section (2) of Section 470 of the Companies Act, 2013.

(8) A copy of the Notification No. S.O.891(E) (Hindi and English versions) published in Gazette of India dated 31st March, 2015, regarding delegation of powers to the Regional Directors under Section 94(5) read with Section 458 of Companies Act, 2013 under sub-section (2) of Section 458 of the said Act.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- The Chartered Accountants (First Amendment) Regulations, 2015 published in Notification No. 1-CA(7)/167/2014 in Gazette of India dated 23rd January, 2015.
- (ii) G.S.R. 837(E) published in Gazette of India dated 24th November,
 2014, making certain amendments in the Notification No. G.S.R.
 38(E) dated 19th January, 2011.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

- The Cost and Works Accountants (Amendment) Regulations,
 2014 published in Notification No. CWR(I)/2014 in Gazette of India dated 12th November, 2014.
- Notification No. EL-2015/1 to Notification No. EL-2015/9 published in Gazette of India dated 16th February, 2015, regarding election to the Councils and the Regional Councils 2015.

(11) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2015-2016.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2013-2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product

Development Centre), Meerut, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2012-2013.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 18 of the Pharmacy Act, 1948:-

- (i) The Bachelor of Pharmacy (B.Pharm) Course Regulations, 2014 published in Notification No. 14-154/2010-PCI in Gazette of India dated 11th December, 2014.
- (ii) The "Minimum Qualification for Teachers in Pharmacy Institutions Regulations, 2014" published in Notification No. 14-163/2010-PCI in Gazette of India dated 12th November, 2014.
 - (iii) The Pharm. D (Amendment) Regulations, 2014 published in Notification No. 10-1/2012-PCI (Pt.-I) in Gazette of India dated 28th August, 2014.
 - (iv) The Master of Pharmacy (M. Pharm) Course Regulations, 2014 published in Notification No. 14-136/2014-PCI in Gazette of India dated 11th December, 2014.
 - (v) The Bachelor of Pharmacy (Practice) Regulations, 2014 published in Notification No. 14-117/2014-PCI in Gazette of India dated 19th December, 2014.
 - (vi) The Pharmacy Practice Regulations, 2015 published in Notification
 No. 14-148/2012-PCI in Gazette of India dated 15th January, 2015.
 - (vii) The Education (Amendment) Regulations, 2014 published in Notification No. 10-1/2012-PCI (Pt-I) in Gazette of India dated 28th August, 2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at () above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2013-2014, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year, mentioned therein:-

S.No.	Name of the Institutions	Accounting Year(s)
1.	Medical Council of India, New Delhi	2013-14
2.	All India Institute of Medical Sciences, New Delhi	2013-14
3.	All India Institute of Medical Sciences, Bhubaneswar	2013-14
4.	All India Institute of Medical Sciences, Rishikesh	2013-14
5.	All India Institute of Medical Sciences, Raipur	2013-14
6.	All India Institute of Medical Sciences, Patna	2013-14
7.	All India Institute of Medical Sciences, Jodhpur	2013-14
8.	All India Institute of Medical Sciences, Bhopal	2013-14

(24) A copy of the Food Safety and Standards Authority of India (Procedure for Transaction of Business of the Central Advisory Committee) Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. 1-62/FSSA/2014-DFQCin Gazette of India dated 12th March, 2015 under Section 93 of the Food Safety and Standards Act, 2006.

(25) A copy of the Drugs and Cosmetics (First Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 107(E) in Gazette of India dated 17th February, 2015 under Section 38 of the Drugs and Cosmetics Act, 1940.

(26) A copy each of the following papers (Hindi and English versions):-

- Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2015-2016.
- Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.
- (iii) Memorandum of Understanding between the Bharat Electronic Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.
- (iv) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.
- (v) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.
- (vi) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2015-2016.

(27) A copy of the Notification No. S.R.O.7 (Hindi and English versions) published in weekly Gazette of India dated 24th January, 2015 declaring that for a period of five years from the date of publication of this notification, service or duty in the Union Territory of Andaman and Nicobar Islands shall be 'active service' within the meaning and for the purpose of the Navy Act, 1957 issued under sub-section (1) of Section 3 of the said Act.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

 The Employees' Pension (Amendment) Scheme, 2015 published in Notification No. G.S.R. 226(E) in Gazette of India dated 26th March, 2015. (2) The Employees' Pension (Second Amendment) Scheme, 2015 published in Notification No. G.S.R. 227(E) in Gazette of India dated 26th March, 2015.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970:-

- The Indian Medicine Central Council (Post-Graduate Diploma Course in Siddha) Regulations, 2015 published in Notification No. 18-12/2012.Siddha (Syllabus-PGDip) in Gazette of India dated 25th February, 2015.
- (2) The Indian Medicine Central Council (Post-Graduate Diploma Course in Unani Medicine) Regulations, 2015 published in Notification No. 11-77/2012 U (P.G.D. Regl.) in Gazette of India dated 25th February, 2015.

(30) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2015-2016.

(31) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Access Code for city or Local Natural Gas Distribution Networks) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (ii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for city or Local Natural Gas Distribution Networks) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (iii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas

Distribution Networks) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.

- (iv) The Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (v) The Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and compression Charge for CNG) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (vi) The Petroleum and Natural Gas Regulatory Board (Determining Capacity of Petroleum, Petroleum Products and Natural Gas Pipeline) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (vii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (viii) The Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaring or Authorizing Gas Pipeline as Common Carrier or Contract Carrier) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (ix) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.

- (x) The Petroleum and Natural Gas Regulatory Board (Affiliate Code of Conduct for entities Engaged in Marketing of Natural Gas and Laying, Building, Operating or Expanding Natural Gas Pipeline) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xi) The Petroleum and Natural Gas Regulatory Board (Access Code for Common Carrier or Contract Carrier Natural Gas Pipelines) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xiii) The Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaration or authorizing Petroleum and Petroleum Products Pipelines as Common Carrier or Contract Carrier) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xiv) The Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xv) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xvi) The Petroleum and Natural Gas Regulatory Board (Petroleum and Natural Gas Register) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.

- (xvii) The Petroleum and Natural Gas Regulatory Board [Code of Practices for Emergency Response and Disaster Management Plan (ERDMP)] Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xviii) The Petroleum and Natural Gas Regulatory Board (Procedure for Development of Technical Standards and Specifications including Safety Standards) Amendment Regulations, 2014 published in Notification No. F. No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xix) The Petroleum and Natural Gas Regulatory Board (Meeting of the Board) Amendment Regulations, 2014 published in Notification No. F.
 No. L-MISC/VI/I/2007 in Gazette of India dated 2nd January, 2014.
- (xx) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2015 published in Notification No. F. No. PNGRB/CGD/REGULATIONS AMEND-2015 in Gazette of India dated 13th February, 2015.
- (xxi) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2014 published in Notification No. F. No. M(1)/T4S/CGD/1/2010 in Gazette of India dated 16th December, 2014.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2013-2014.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy of the Central Pollution Control Board (Qualifications and other Terms and Conditions of Service of Chairman) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 221(E) in Gazette of India dated 23rd March, 2015 under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

(35) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Central Electricity Authority (Measures relating to Safety and Electric Supply) Amendment Regulations, 2015 published in Notification No. CEI/1/2/2015 in Gazette of India dated 13th April, 2015.
- (2) The Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Amendment Regulations, 2015 published in Notification No. 502/11/DP&D/2015 in Gazette of India dated 7th April, 2015.

(36) A copy of the Notification No. G.S.R. 926(E) (Hindi and English versions) published in Gazette of India dated 30th December, 2014, establishing the Himachal Pradesh Administrative Tribunal with effect from the date of publication of this notification in Gazette of India, which shall be the "appointed day" within the meaning of clause (c) of Section 3 of the Administrative Tribunal Act, 1985 issued under sub-section (1) of Section 37 of the said Act.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2013-2014.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2013-2014.
- (38) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (37) above.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2013-2014.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2015-2016.
 - Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2015-2016.
 - (iii) Memorandum of Understanding between the STC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2015-2016.

(42) A copy each of the following Notifications (Hindi and English versions)issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

- (i) The Newsprint Control (Amendment) Order, 2015 published in Notification No. S.O. 939(E) in Gazette of India dated 7th April, 2015.
- (ii) The Newsprint Control (Amendment) Order, 2015 published in Notification No. S.O. 914(E) in Gazette of India dated 1st April, 2015.

- (iii) S.O. 998(E) published in Gazette of India dated 10th April, 2015, making certain amendments in the Notification S.O. 477(E) dated 25th July, 1991.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Project Implementation Trust Fund, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Delhi Mumbai Industrial Corridor Project Implementation Trust Fund, New Delhi, for the year 2013-2014.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (iii) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2015-2016.
 - (iv) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2015-2016.

- (46) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the years 2008-2009 to 2011-2012, together with Audit Report thereon.
- (47) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2011-2012.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy each of the following papers (Hindi and English versions):-
 - (1) Memorandum of Understanding (Hindi and English versions) between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.
 - (2) Memorandum of Understanding (Hindi and English versions) between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2015-2016.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority

of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2013-2014.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(53) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 641(E) published in Gazette of India dated 3rd March, 2015, regarding rates of fees to be recovered from the users of National Highway No. 6 (New NH 53) in the State of Chhattisgarh.
- S.O. 2967(E) published in Gazette of India dated 25th November,
 2014, regarding rates of fees to be recovered from the users of
 National Highway No. 6 (New NH 49) in the State of Odisha.
- (iii) S.O. 430(E) published in Gazette of India dated 11th February, 2015, regarding rates of fees to be recovered from the users of National Highway No. 30 in the State of Chhattisgarh.
- (iv) S.O. 325(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (New NH 146) (Sanchi-Sagar Section) in the State of Madhya Pradesh.
- (v) S.O. 286(E) published in Gazette of India dated 30th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (New NH 146) (Sanchi-Sagar Section) in the State of Madhya Pradesh.
- (vi) S.O. 431(E) published in Gazette of India dated 11th February, 2015, regarding rates of fees to be recovered from the users of National Highway No. 12 in the State of Madhya Pradesh.
- (vii) S.O. 429(E) published in Gazette of India dated 11th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (New NH 146) (Sanchi-Sagar Section) in the State of Madhya Pradesh.

- (viii) S.O. 326(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (New NH 146) (Sanchi-Sagar Section) in the State of Madhya Pradesh.
- S.O. 729(E) published in Gazette of India dated 10th March, 2014, (ix) of for acquisition land building, maintenance, regarding of management and operation National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- S.O. 700(E) published in Gazette of India dated 7th March, 2014, (x) maintenance. acquisition of land for building, regarding management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (xi) S.O. 698(E) published in Gazette of India dated 7th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (xii) S.O. 751(E) published in Gazette of India dated 13th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (xiii) S.O. 1580(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora to Sambalpur Section) in the State of Odisha.
- (xiv) S.O. 796(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora to Sambalpur Section) in the State of Odisha.
- (xv) S.O. 255(E) published in Gazette of India dated 27th January, 2014 containing corrigendum (Hindi version only) to the Notification No. G.S.R. 3076(E) dated 9th October, 2013.

- (xvi) S.O. 1060(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora to Sambalpur Section) in the State of Odisha.
- (xvii) S.O. 1720(E) published in Gazette of India dated 10th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora to Sambalpur Section) in the State of Odisha.
- (xviii) S.O. 2285(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora to Sambalpur Section) in the State of Odisha.
 - (xix) S.O. 2431(E) published in Gazette of India dated 18th September,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 6
 (Baharagora to Sambalpur Section) in the State of Odisha.
 - (xx) S.O. 2507(E) published in Gazette of India dated 25th September,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 6
 (Baharagora to Sambalpur Section) in the State of Odisha.
 - (xxi) S.O. 2280(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
 - (xxii) S.O. 2459(E) published in Gazette of India dated 23rd September,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 86 Ext.
 (Bhopal to Sanchi Section) in the State of Madhya Pradesh.
 - (xxiii) S.O. 1311(E) published in Gazette of India dated 19th May, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 23 (Biramitrapur-Barkote Section) in the State of Odisha.

- (xxiv) S.O. 256(E) published in Gazette of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior to Shivpuri Section) in the State of Madhya Pradesh.
- (xxv) S.O. 857(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal to Sanchi Section) in the State of Madhya Pradesh.
- (xxvi) S.O. 2700(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior to Shivpuri Section) in the State of Madhya Pradesh.
- (xxvii)S.O. 2701(E) published in Gazette of India dated 20th October,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 86 Ext.
 (Bhopal to Sanchi Section) in the State of Madhya Pradesh.
- (xxviii) S.O. 2457(E) published in Gazette of India dated 23rd September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxix) S.O. 1294(E) published in Gazette of India dated 16th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxx) S.O. 849(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Aurang-Saraipali Section) in the State of Chhattisgarh.

- (xxxi) S.O. 1242(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxxii)S.O. 1137(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxxiii) S.O. 1240(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxxiv) S.O. 2715(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxxv) S.O. 628(E) published in Gazette of India dated 3rd March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (New No. 146) (Sanchi-Sagar Section) in the State of Madhya Pradesh.
- (xxxvi) S.O. 3432(E) published in Gazette of India dated 12th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxxvii) S.O. 3461(E) published in Gazette of India dated 25th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (New NH 53) (Aurang-Saraipali Section) in the State of Chhattisgarh.

- (xxxviii) S.O. 3546(E) published in Gazette of India dated 2nd December, 2013, making certain amendments in the Notification No. S.O. 713(E) dated 15th March, 2013.
- (xxxix) S.O. 3549(E) published in Gazette of India dated 25th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora-Sambalpur Section) in the State of Odisha.
- (xl) S.O. 2953(E) published in Gazette of India dated 21st November,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 37 in the
 State of Assam.
- (xli) S.O. 536(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
 - (xlii) S.O. 507(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 458 in the State of Rajasthan.
 - (xliii) S.O. 540(E) published in Gazette of India dated 25th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur Section) in the State of Rajasthan.
 - (xliv) S.O. 331(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Asind Section) in the State of Rajasthan.
 - (xlv) S.O. 1433(E) published in Gazette of India dated 3rd June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 458 in the State of Rajasthan.

- (xlvi) S.O. 279(E) published in Gazette of India dated 28th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Pali Section) in the State of Rajasthan.
- (xlvii) S.O. 503(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (xlviii)S.O. 2407(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Bikaner-Phalodi Section) in the State of Rajasthan.
- (xlix) S.O. 1265(E) published in Gazette of India dated 13th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 in the State of Rajasthan.
- S.O. 1654(E) published in Gazette of India dated 1st July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.
- (Ii) S.O. 442(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Rajasthan/Gujarat Section) in the State of Rajasthan.
- (Iii) S.O. 500(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajasthan-Bhilwara Section) in the State of Rajasthan.
- (liii) S.O. 2409(E) published in Gazette of India dated 17th September, 2014, making certain amendments in the Notification No. S.O. 2377(E) dated 6th August, 2013.

- (liv) S.O. 3011(E) published in Gazette of India dated 28th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Barmer-Sanchor Section) in the State of Rajasthan.
- (Iv) S.O. 2936(E) published in Gazette of India dated 19th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (Ivi) S.O. 2904(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Barmer-Sanchor Section) in the State of Rajasthan.
- (Ivii) S.O. 2264(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.
- (Iviii) S.O. 2610(E) published in Gazette of India dated 13th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Bar-Bilara-Jodhpur Section) in the State of Rajasthan.
- (lix) S.O. 2903(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Barmer-Sanchor Section) in the State of Rajasthan.
- (Ix) S.O. 3051(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Jaisalmer-Barmer Section) in the State of Rajasthan.
- (Ixi) S.O. 2902(E) published in Gazette of India dated 13th November,
 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 15 (Barmer-Sanchor Section) in the State of Rajasthan.

- (Ixii) S.O. 2887(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.
- (Ixiii) S.O. 3050(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Jaisalmer-Barmer Section) in the State of Rajasthan.
- (Ixiv) S.O. 2710(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (Ixv) S.O. 2613(E) published in Gazette of India dated 13th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 114 (Jodhpur-Pokaran Section) in the State of Rajasthan.
- (Ixvi) S.O. 3082(E) published in Gazette of India dated 6th December, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 86 Ext. in the State of Madhya Pradesh.
- (Ixvii) S.O. 699(E) published in Gazette of India dated 7th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Ext.) (Mundra Village, Chhasra-Siracha Section) in the State of Gujarat.
- (Ixviii)S.O. 1900(E) published in Gazette of India dated 25th July, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway in the State of Gujarat.

- (Ixix) S.O. 804(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (Ixx) S.O. 697(E) published in Gazette of India dated 7th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Gir-Somnath Section) in the State of Gujarat.
- (Ixxi) S.O. 1901(E) published in Gazette of India dated 25th July, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway in the State of Gujarat.
- (Ixxii) S.O. 859(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (Ixxiii) S.O. 1899(E) published in Gazette of India dated 25th July, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (Ixxiv)S.O. 261(E) published in Gazette of India dated 27th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Amreli Section) in the State of Gujarat.
- (Ixxv) S.O. 1712(E) published in Gazette of India dated 9th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ratanpur Border to Ahmedabad Section) in the State of Gujarat.
- (lxxvi) S.O. 908(E) published in Gazette of India dated 27th March, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

- (Ixxvii) S.O. 2428(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Rajkot Section) in the State of Gujarat.
- (Ixxviii) S.O. 373(E) published in Gazette of India dated 10th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Mumbai Section) in the State of Gujarat.
 - (Ixxix) S.O. 659(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Ext.) (Kandla-Chandroda Section) in the State of Gujarat.
 - (lxxx) S.O. 412(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (Ixxxi) S.O. 409(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (Ixxxii) S.O. 366(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (Ixxxiii) S.O. 365(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.

- (Ixxxiv) S.O. 361(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Gir Somnath Section) in the State of Gujarat.
- (Ixxxv) S.O. 255(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Part of Gir Somnath Section) in the State of Gujarat.
- (Ixxxvi) S.O. 393(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (Ixxxvii) S.O. 3223(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (Ixxxviii) S.O. 143(E) published in Gazette of India dated 13th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavanagar Section) in the State of Gujarat.
- (Ixxxix) S.O. 2853(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.) (Gadu-Dwarka Section) in the State of Gujarat.
- (xc) S.O. 3096(E) published in Gazette of India dated 9th December,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8D (Gir Somnath Section) in the State of Gujarat.
- (xci) S.O. 3228(E) published in Gazette of India dated 18th December,
 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 8E (Amreli Section) in the State of Gujarat.

- (xcii) S.O. 2765(E) published in Gazette of India dated 27th October,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8E
 (Junagadh Section) in the State of Gujarat.
 - (xciii) S.O. 2873(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
 - (xciv) S.O. 2846(E) published in Gazette of India dated 10th November,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8E (Ext.)
 (Porbandar Section) in the State of Gujarat.
 - (xcv) S.O. 3182(E) published in Gazette of India dated 15th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Biharsharif-Barbigha-Mokama Section) in the State of Bihar.
 - (xcvi) S.O. 2682(E) published in Gazette of India dated 20th October,
 2014, regarding rates of fees to be recovered from the users of
 National Highway No. 30 in the State of Bihar.
 - (xcvii) S.O. 109(E) published in Gazette of India dated 8th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 81 (upto West Bengal-Bihar Border) in the State of West Bengal.
 - (xcviii) S.O. 110(E) published in Gazette of India dated 8th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 131A in the State of West Bengal.
 - (xcix) S.O. 2858(E) published in Gazette of India dated 10th November,
 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 2 (Aurangabad-Barwa-Adda Section) in the State of Jharkhand.

- S.O. 2889(E) published in Gazette of India dated 13th November,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 2
 (Aurangabad-Barwa-Adda Section) in the State of Jharkhand.
- S.O. 2894(E) published in Gazette of India dated 13th November,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 82
 (Biharsharif-Barbigha-Mokama Section) in the State of Bihar.
- (cii) S.O. 3047(E) published in Gazette of India dated 3rd December, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 527C in the State of Bihar.
 - (ciii) S.O. 3224(E) published in Gazette of India dated 18th December,
 2014, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 107
 (Mahesh Khunt-Sonbarsa Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
 - (civ) S.O. 367(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad-Barwa-Adda Section) in the State of Jharkhand.
 - (cv) S.O. 2666(E) published in Gazette of India dated 14th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad-Barwa-Adda Section) in the State of Jharkhand.
 - (cvi) S.O. 3029(E) published in Gazette of India dated 1st December,
 2014, regarding acquisition of land for building, maintenance,

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management and operation of National Highway No. 19 (Chhapra-Hajipur Section) in the State of Bihar.

- (cvii) S.O. 2510(E) published in Gazette of India dated 25th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (cviii) S.O. 5(E) published in Gazette of India dated 1st January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad-Barwa-Adda Section) in the State of Bihar.
- (cix) S.O. 3226(E) published in Gazette of India dated 18th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Mokama Section) in the State of Bihar.
- (cx) S.O. 3041(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Mahulia to Baharagora Section) and National Highway No. 6 (Baharagora to Chichira Section) in the State of Jharkhand.
- (cxi) S.O. 2890(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 in the State of Jharkhand.
- (cxii) S.O. 2379(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28 (Muzaffarpur-Barauni Section) in the State of Bihar.
- (cxiii) S.O. 144(E) published in Gazette of India dated 13th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

- (cxiv) S.O. 2965(E) published in Gazette of India dated 25th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28A (Piprakothi-Raxaul Section) in the State of Bihar.
- (cxv) S.O. 2851(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad-Barwa Adda Section) in the State of Jharkhand.
- (cxvi) S.O. 3273(E) published in Gazette of India dated 26th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 102 (Chhapra-Rewaghat-Muzaffarpur Section) in the State of Bihar.
- (cxvii)S.O. 368(E) published in Gazette of India dated 5th February, 2015, authorising the District Land Acquisition Officer, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 107 in the State of Bihar.
- (cxviii) S.O. 2934(E) published in Gazette of India dated 19th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. No. 33 (Mahulia to Baharagora Section) and National Highway No. 6 (Baharagora to Chichira Section) in the State of Jharkhand.
- (cxix) S.O. 3032(E) published in Gazette of India dated 1st December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (cxx) S.O. 11(E) published in Gazette of India dated 1st January, 2015, making certain amendments in the Notification No. S.O. 2788(E) dated 14th September, 2013.
- (cxxi) S.O. 2861(E) published in Gazette of India dated 10th November,
 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 8E (Amreli Section) in the State of Gujarat.

- (cxxii) S.O. 3291(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (cxxiii) S.O. 2893(E) published in Gazette of India dated 13th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.)(Gadu Porbandar Dwarka Section) in the State of Gujarat.
- (cxxiv) S.O. 2935(E) published in Gazette of India dated 19th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Mumbai Section) in the State of Gujarat.
- (cxxv) S.O. 3048(E) published in Gazette of India dated 3rd December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Voadodara Section) in the State of Gujarat.
- (cxxvi) S.O. 8(E) published in Gazette of India dated 1st January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Voadodara Section) in the State of Gujarat.
- (cxxvii) S.O. 2861(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Amreli Section) in the State of Gujarat.
- (cxxviii) S.O. 257(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.

- (cxxix) S.O. 3294(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand to Bhilwara Section) in the State of Rajasthan.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lxvi) to (lxxx) of (53) above.

(55) A copy each of the Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated 24th April, 2015 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

(56) A copy of the Mineral (Evidence of Mineral Contents) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 304(E) in Gazette of India dated 17th April, 2015 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2013-2014.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2013-2014.
- (60) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (59) above.

- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2013-2014.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2013-2014.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2013-2014.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(67) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

 Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2013-2014. (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(68) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- The Securities and Exchange Board of India (Venture Capital Investors)(Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/20/1972 in Gazette of India dated 30th December, 2014.
- (ii) The Securities and Exchange Board of India (Mutual Funds)(Second Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/19/1973 in Gazette of India dated 30th December, 2014.
- (iii) The Securities and Exchange Board of India (Real Estate Investment Trusts) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/11/1576 in Gazette of India dated 26th September, 2014.
- (iv) The Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014 published in Notification No. LAD-NRO/GN/ 2014-15/10/1577 in Gazette of India dated 26th September, 2014.
- (v) The Securities and Exchange Board of India (Issue and Listing of Debt Securities)(Amendment) Regulations, 2015 published in Notification No. LAD-NRO/GN/2014-15/539 in Gazette of India dated 24th March, 2015.
- (vi) The Securities and Exchange Board of India (Acquisition of Shares and Takeovers)(Amendment) Regulations, 2015 published in Notification No. LAD-NRO/GN/2014-15/28/542 in Gazette of India dated 24th March, 2015.

- (vii) The Securities and Exchange Board of India (Buy-back of Securities)(Amendment) Regulations, 2015 published in Notification No. LAD-NRO/GN/2014-15/29/543 in Gazette of India dated 24th March, 2015.
- (viii) The SEBI (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2015 published in Notification No. LAD-NRO/GN/2014-15/29/538 in Gazette of India dated 24th March, 2015.

(69) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2015 published in Notification No. G.S.R. 30(E) in Gazette of India dated 14th January, 2015.
- (ii) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Amendment) Regulations, 2015 published in Notification No. G.S.R. 120(E) in Gazette of India dated 24th February, 2015.
- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2015 published in Notification No. G.S.R. 183(E) in Gazette of India dated 12th March, 2015.
- (iv) The Foreign Exchange Management (International Financial Services Centre) Regulations, 2015 published in Notification No.
 G.S.R. 218(E) in Gazette of India dated 23rd March, 2015.

(70) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R.274(E) published in Gazette of India dated 8th April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted by the Directorate General of Foreign Trade in terms of the Service Exports from India Scheme under Chapter 3 of the Foreign Trade Policy 2015-2020. (ii) G.S.R.273(E) published in Gazette of India dated 8th April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted by the Directorate General of Foreign Trade in terms of the Merchandise Exports from India Scheme under Chapter 3 of the Foreign Trade Policy 2015-2020.

(71) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.266(E) published in Gazette of India dated 7th April, 2015, together with an explanatory memorandum seeking to extend antidumping duty levied therein on imports of "Courmarin", originating in, or exported from People's Republic of China for a further period of one year i.e. upto and inclusive of 22nd March, 2016, pending outcome of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ii) G.S.R.267(E) published in Gazette of India dated 7th April, 2015, together with an explanatory memorandum seeking to levy antidumping duty on imports of "Flexible Slabstock Polyol of Molecular weight 3000-4000", originating in, or exported from Australia, European Union and Singapore for a period of five years pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iii) G.S.R.268(E) published in Gazette of India dated 7th April, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Poly Vinyl Chloride Paste Resin", also known as "Emulsion Poly Vinyl Chloride Resin", originating in, or exported from Norway and Mexico for a period of five years pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iv) G.S.R.308(E) published in Gazette of India dated 22nd April, 2015, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Barium Carbonate,

originating in, or exported from People's Republic of China for a period of one year i.e. upto and inclusive of 22nd March, 2016, pending outcome of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (v) G.S.R.309(E) published in Gazette of India dated 22nd April, 2015, together with an explanatory memorandum seeking to extend the anti-dumping duty levied therein on imports of 'Aceton', originating in, or exported from Japan and Thailand for a further period of one year i.e. upto and inclusive of 8th April, 2016, pending outcome of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.281(E) published in Gazette of India dated 11th April, 2015, together with an explanatory memorandum seeking to extend the levy of anti-dumping imposed on imports of 'electrical insulators of glass or ceramics/porcelain, whether assembled or unassembled', originating in, or exported from People's Republic of China for a period of five years from the date of imposition of the provisional anti-dumping duty i.e. 16th September, 2014, pursuant to the final findings of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vii) G.S.R.282(E) published in Gazette of India dated 11th April, 2015, together with an explanatory memorandum seeking to extend the levy of anti-dumping imposed on imports of 'Recordable Digital Versatile Disc', originating in, or exported from Thailand and Vietnam for a period of one year i.e. upto and inclusive of 11th April, 2016, pending outcome of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

(72) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

 G.S.R.250(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted by the Post Export EPCG duty credit scrip scheme of the Foreign Trade Policy 2015-2020.

- (ii) G.S.R.251(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 33/2012-Central Excise, dated 9th July, 2012.
- (iii) G.S.R.303(E) published in Gazette of India dated 17th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Central Excise, dated 17th March, 2012.
- (iv) G.S.R.272(E) published in Gazette of India dated 8th April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted by the Directorate General of Foreign Trade in terms of the Service Exports from India Scheme under Chapter 3 of the Foreign Trade Policy 2015-2020.
- (v) G.S.R.271(E) published in Gazette of India dated 8th April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted by the Directorate General of Foreign Trade in terms of the Service of the Merchandise Exports from India Scheme under Chapter 3 of the Foreign Trade Policy 2015-2020.
- (vi) G.S.R.254(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum giving effect to the Advance Authorization Scheme of the Foreign Trade Policy 2015-2020.

(73) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2014-2015.

(74) A copy of the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 224(E) in Gazette of India dated 25th March, 2015

under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(75) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the third quarter of financial year 2014-2015, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

(76) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.269(E) published in Gazette of India dated 8th April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted by the Directorate General of Foreign Trade in terms of the Service Merchandise Exports from India Scheme under Chapter 3 of the Foreign Trade Policy 2015-2020.
- (ii) G.S.R.252(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum giving effect to the Export Promotion Capital Goods Scheme of the Foreign Trade Policy 2015-2020.
- (iii) G.S.R.258(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum giving effect to the provision in the Foreign Trade Policy 2015-2020 relating to export of an item, otherwise prohibited for export, under the Advance Authorization Scheme.
- (iv) G.S.R.259(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 104/2009-Cus., dated 14th September, 2009.
- (v) G.S.R.256(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum giving effect to the Advance Authorization Scheme for Annual Requirement of the Foreign Trade Policy, 2015-2020.

- (vi) G.S.R.270(E) published in Gazette of India dated 8th April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted by the Directorate General of Foreign Trade in terms of the Service Exports from India Scheme under Chapter 3 of the Foreign Trade Policy 2015-2020.
- (vii) G.S.R.253(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum seeking to provide for usage of the duty credit scrips granted in terms of the Post Export EPCG duty credit scrips scheme of the Foreign Trade Policy 2015-2020.
- (viii) G.S.R.257(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum giving effect to the Advance Authorization Scheme for Deemed Exports of the Foreign Trade Policy 2015-2020.
- (ix) G.S.R.255(E) published in Gazette of India dated 1st April, 2015, together with an explanatory memorandum giving effect to the Duty Free Import Authorisation Scheme of the Foreign Trade Policy 2015-2020.
- (x) G.S.R.242(E) published in Gazette of India dated 31st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 26/2011-Cus., dated 1st March, 2011.
- (xi) G.S.R.243(E) published in Gazette of India dated 31st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xii) G.S.R.276(E) published in Gazette of India dated 9th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (xiii) G.S.R.302(E) published in Gazette of India dated 17th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xiv) S.O. 3241(E) published in Gazette of India dated 18th December, 2014, together with an explanatory memorandum containing corrigendum to the Notification No. 115/2014-Cus.(N.T.), dated 17th December, 2014.

- (xv) S.O. 343(E) published in Gazette of India dated 3rd February, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 09/2015-Cus.(N.T.), dated 15th January, 2015.
- (xvi) S.O. 381(E) published in Gazette of India dated 5th February, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvii) S.O. 506(E) published in Gazette of India dated 19th February, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xviii) S.O. 566(E) published in Gazette of India dated 13th February, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xix) S.O. 623(E) published in Gazette of India dated 27th February, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xx) S.O. 679(E) published in Gazette of India dated 5th March, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

(77) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and section 94 of the Finance Act, 1994:-

- G.S.R.294(E) published in Gazette of India dated 16th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 44/91-Cus.,(N.T.) dated 30th May, 1991.
- (ii) G.S.R.295(E) published in Gazette of India dated 16th April, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 110/2014-Cus.,(N.T.) dated 17th November, 2014.

(78) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 14 of 2015)-Performance Audit of Dual Freight Policy for Transportation of Iron Ore Traffic in Indian Railways for the year ended March, 2014.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 15 of 2015)-Railways Finances for the year ended March, 2014.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 16 of 2015)-Performance Audit of Nutrient Based Subsidy Policy for Decontrolled Phosphatic and Potassic Fertilizers, Department of Fertilizers, Ministry of Chemicals & Fertilizers, for the year ended March, 2014.
- (iv) Report of the Comptroller and Auditor General of India-Union Government [Defence Services (Air Force)](No. 17 of 2015)-Performance Audit of Design, Development, Manufacture and Induction of Light Combat Aircraft for the year ended March, 2014.
- (v) Report of the Comptroller and Auditor General of India-Union Government [Defence Services (Army and Ordnance Factories)](No.
 PA 19 of 2015)-Performance Audit of Ammunition Management in Army for the year ended March, 2013.

- (vi) Report of the Comptroller and Auditor General of India-Union Government (No. 20 of 2015)-Communications and IT Sector for the year ended March, 2013.
- (79) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts (Part I- Review) of the Indian Railways for the year 2013-2014.
 - (ii) Appropriation Accounts (Part II- Detailed Appropriation Accounts) of the Indian Railways for the year 2013-2014.
 - (iii) Appropriation Accounts (Part II- Detailed Appropriation Accounts {Annexure-G}) of the Indian Railways for the year 2013-2014.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2012-2013.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.

(82) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Film Development Corporation Limited and the Ministry of Information and Broadcasting for the year 2015-2016.

[#]4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation (No. 2) Bill, 2015, passed by Lok Sabha on the 29th April, 2015.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in the Finance Bill, 2015, passed by Lok Sabha on the 30th April, 2015.

5. Minutes of Sittings of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai laid on the Table the Minutes (Hindi and English versions) of the Fifth to Eleventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Minutes of the Committee on Absence of Members from the Sittings of the House

Shri P. Karunakarn laid on the Table the minutes (Hindi and English versions) of the Second sitting of the Committee on Absence of Members from the Sittings of the House held on 28 April, 2015.

7. Report of Standing Committee on Rural Development

Dr. P. Venugopal presented the Ninth Report (Hindi and English versions) of the Standing Committee on Rural Development on 'the Registration (Amendment) Bill, 2013'.

8. Statements by Ministers

(1) The Minister of Defence laid the following statements (Hindi and English versions) regarding:-

- the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Defence on Demands for Grants (2013-14), pertaining to the Ministry of Defence.
- (ii) the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Defence on `Threat Perception and preparedness of the Forces including incursion on borders, coordination mechanism with the Central Armed Police Forces and Border connectivity through Road, Air and Rail', pertaining to the Ministry of Defence.

(2)* The Minister of Rural Development; Minister of Panchayati Raj; and Minister of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Rural Development on Demands for Grants (2014-15), pertaining to the Ministry of Drinking Water and Sanitation.

12.09 P.M.

9. Government Bill – Introduced

The Compensatory Afforestations Fund Bill, 2015

12.11 P.M.

10. Submissions by Members

- (i) The following members made submission regarding extension of the sittings of the House:-
 - 1. Shri Mallikarjun Kharge
 - 2. Shri Sudip Bandyopadhyay
 - 3. Dr. P. Venugopal
 - 4. Shri Tathagata Satpathy
 - 5. Shri A.P. Jithender Reddy
 - 6. Shri Thota Narasimham
 - 7. Shri P. Karunakaran
 - 8. Shri Prem Singh Chandumajra
 - 9. Shri Mekapati Rajamohan Reddy

Shri M. Venkaiah Naidu responded.

(ii) Shri Jyotiraditya M. Scindia made submission regarding statement of the Home Ministry about locating a wanted terrorist.

Shri Rajnath Singh responded.

(Due to interruptions, Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.22 P.M.)

2.23 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Pashupati Nath Singh regarding need to rehabilitate all the residents living in and around BCCL Colliery area in Dhanbad district, Jharkhand as per the approved plan for the purpose.
- (2) Shri Nanabhau Falgunrao Patole regarding need to handover the ownership and management of Mahabodhi Mahavihar in Bodhgaya, Bihar to Buddhists.
- (3) Smt. Santosh Ahlawat regarding need to set up a Sub-Regional Office of Employees' Provident Fund Organisation in Jhunjhunu, Rajasthan.
- (4) Shri Ramesh Bidhuri regarding need to set up a Super Speciality Hospital in South Delhi Parliamentary Constituency.

- (5) Shri Rattan Lal Kataria regarding need to establish a Defence University in Ambala Parliamentary Constituency, Haryana.
- (6) Shri Nishikant Dubey regarding need to expedite completion of irrigation projects in Santhal Pargana region of Jharkhand.
- (7) Smt. Krishna Raj regarding need to take necessary measures to provide water, toilet and electric facilities in all the girls schools particularly in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
- (8) Dr. Ramesh Pokhriyal Nishank regarding need to provide adequate medical facilities to the teachers/staff members of Navyug Schools.
- (9) Shri J. Jayasingh Thiyagaraj Natterjee regarding need to allocate funds to Tamil Nadu for providing assistance to fishermen during the period of ban on fishing activities.
- (10) Shri Rahul Shewale regarding need to provide environmental clearance for establishment of car depots at Charkop and Mankhurd under Mumbai Metro Line 2 on Charkop-Bandra-Mankhurd route.
- (11) Shri Kotha Prabhakar Reddy regarding need to expedite the execution of Information Technology Investment Region Project in Telangana.
- (12) Shri Prem Singh Chandumajra regarding need to take necessary measures to give impetus to flagging industrial sector in Kandi and border areas of Punjab.

2.29 P.M.

12. Government Bill – Under Consideration

The Appropriation Acts (Repeal) Bill, 2015

Time Allotted: 1 Hr. Time Taken: 02 Mts. Balance: 58 Mts.

The motion for consideration of the bill was moved by Shri D.V. Sadananda Gowda.

His speech was not finished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 2.42 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

13. Motion

Shri Ratan Lal Kataria moved the following motion :-

"That this House do agree with the Tenth and Eleventh Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 29 April and 6 May, 2015, respectively."

The motion was adopted.

3.02 P.M.

14. Private Members' Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Nishikant Dubey on the 20th March, 2015, continued:-

" This House urges upon the Government to take immediate steps for rehabilitation and welfare of displaced persons from Kashmir who are living in various parts of the country in pitiable condition."

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Pralhad Singh Patel
- 2. Shri Adhir Chowdhury

The discussion was not concluded.

2.31 P.M.

15. Private Members' Bills – Introduced

- The Special Financial Assistance to the State of Kerala Bill, 2015 by Shri M.K. Raghavan.
- (2) The Waterways Development Council Bill, 2015 by Shri M.K. Raghavan.
- (3) The Eastern Region Tourism Promotion Board Bill, 2015 by Shri Rajesh Ranjan.
- (4) The Flood and Drought Control Bill, 2015 by Shri Rajesh Ranjan.

- (5) The National Food Security Authority Bill, 2015 by Shri Rajesh Ranjan.
- (6) The Clinical Establishment (Registration and Regulation) Amendment Bill, 2015 (Substitution of new section for section 7, etc.) by Shri Ravneet Singh.
- (7) The Compulsory Sports Education and Infrastructure Development in Schools Bill, 2015 by Shri Rajeev Satav.
- (8) The Preservation and Protection of Historical Heritage Bill, 2015 by Shri Rajeev Satav.
- (9) The Constitution (Amendment) Bill, 2015 (Amendment of article 348) by Smt. Darshana Vikram Jardosh.
- (10) The Identification of Callers Using Public Telephone Bill, 2015 by Smt. Darshana Vikram Jardosh.
- (11) The Constitution (Amendment) Bill, 2015 (Amendment of article 72) by Smt. Darshana Vikram Jardosh.
- (12) The Protection of Children from Sexual Offences (Amendment) Bill,2015 (Amendment of section 4) Smt. Poonam Mahajan.
- (13) The Girl Child (Provision of Extra Amenities) Bill, 2015 by Shri Pralhad Joshi.
- (14) The Private Drivers (Welfare) Bill, 2015 by Shri Maheish Girri.
- (15) The Commission for the Formation of the State of Bundelkhand Bill,2015 by Shri Bhairon Prasad Mishra.
- (16) The Indian Penal Code (Amendment) Bill, 2015 (Substitution of new section for section 326A) by Smt. Meenakashi Lekhi.
- (17) The Code of Criminal Procedure (Amendment) Bill, 2015 (Amendment of section 357A) by Smt. Meenakashi Lekhi.
- (18) The Contempt of Courts (Amendment) Bill, 2015 (Amendment of section 1, etc.) by Dr. Sanjay Jaiswal.
- (19) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2015 (Amendment of section 2) by Shri Nanabhau Falgunrao Patole.

- (20) The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Bill, 2015 (Amendment of section 2, etc.) by Shri Baijayant Panda.
- (21) The Constitution (Amendment) Bill, 2015 (Insertion of new articles 112A and 202A) by Shri J.C. Divakar Reddy.
- (22) The Constitution (Amendment) Bill, 2015 (Amendment of article 330) by Shri Anandrao Adsul.
- (23) The Constitution (Amendment) Bill, 2015 (Amendment of article 25) by Shri Chandrakant Khaire.
- (24) The Technology Bank of India Bill, 2015 by Shri Chandrakant Khaire.
- (25) The Indian Penal Code (Amendment) Bill, 2015 (Amendment of section 304 B) by Shri Rabindra Kumar Jena.
- (26) The Constitution (Amendment) Bill, 2015 (Amendment of article 16) by Shri Anandrao Adsul.
- (27) The Indian Penal Code (Amendment) Bill, 2015 (Amendment of section 370A) by Shri Rabindra Kumar Jena.

4.46 P.M.

16. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2014

Further discussion on the consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on the 13th March, 2015, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri Vinod Kumar Sonkar
- 2. Smt. Kavitha Kalvakuntla
- 3. Shri Dushyant Chautala
- 4. Shri C.R. Chaudhary
- 5. Shri Jai Prakash Narayan Yadav
- 6. Shri Ramesh Bidhuri
- 7. Shri Chandrakant Khaire

- 8. Shri T.G. Venkatesh Babu
- 9. Shri Nanabhau Falgunrao Patole
- 10. Shri Sankar Prasad Datta
- 11. Shri Sharad Tripathi
- 12. Dr. Manoj Rajoria (speech unfinished)

The discussion was not concluded.

*6.51 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 11th May, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, May 11, 2015/Vaisakha 21, 1937 (Saka)

No. 88

11.00 A.M.

1. Government Bills – Introduced

- (i) The Whistle Blowers Protection (Amendment) Bill, 2015.
- (ii) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015

Shri Chaudhary Birender Singh sought leave of the House to introduce the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (*Amendment*) *Second Bill, 2015*.

Shri Raju Shetti, Prof. Saugata Roy, Shri M.B. Rajesh, Shri N.K. Premachandran, Shri Bhartruhari Mahtab, Shri Mallikarjun Kharge and Shri Sudip Bandyopadhyay opposed the introduction of the Bill and sought clarification.

The Minister of Rural Development replied to the clarificatory questions asked by the members.

Thereafter, the motion was adopted and the Bill was introduced.

11.34 A.M.

2. Statement Regarding Ordinance

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 (No.4 of 2015) was laid on the Table of the House.

11.37 A.M.

3. Statement by Minister

The Minister of Home Affairs made a statement clarifying the answer given by the Ministry of Home Affairs to the Unstarred Question No. 6331 answered on 5th May, 2015 in Lok Sabha regarding 'extradition of terrorists'.

*11.41 A.M.

4. Submission by Member

Shri Arjun Ram Meghwal made a submission regarding reported comments made by a former Minister and sitting member of Rajya Sabha on 9th May, 2015 on Hon'ble Speaker, Lok Sabha.

Shri Bhairon Prasad Mishra, Dr. Virendra Kumar, Shri Prahlad Singh Patel, Shri P.P. Chaudhary, Shri Nishikant Dubey and Dr. Kirit P. Solanki associated.

Shri Rajiv Pratap Rudy responded.

Shri M. Venkaiah Naidu also responded.

(Due to interruptions, Lok Sabha adjourned at 12.21 P.M. and re-assembled at 12.30 P.M.)

^{*}From 11.41 A.M. to 12.21 P.M., members raised matters of urgent public importance.

12.31 P.M.

5. Government Bill – Passed

The Appropriation Acts (Repeal) Bill, 2015

Time Taken: 1 Hr. 19 Mts.

Further discussion on the motion for consideration of the bill moved by Shri D.V. Sadananda Gowda on the 8th May, 2015, continued.

He resumed his speech.

The following members took part in the debate:-

- 1. Shri P.P. Chaudhary
- 2. Prof. Saugata Roy
- 3. Shri Bhartruhari Mahtab

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.13 P.M.)

2.13 P.M.

- 4. Shri Abhijit Mukherjee
- 5. Shri S.R. Vijaya Kumar
- 6. Shri Thota Narasimham
- 7. Shri P. Karunakaran
- 8. Shri S.S. Ahluwalia
- 9. Shri N.K. Premachandran

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration moved by Shri D.V. Sadananda Gowda was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill was passed.

2.53 P.M.

6. Government Bill – Passed

The Undisclosed Foreign Income and Assets (Imposition of Tax) Bill, 2015

Time Taken: 4 Hrs. 19 Mts.

The motion for consideration of the bill was moved by Shri Arun Jaitley. The Speaker made the following observation:-

".....the Undisclosed Foreign Income and Assets (Imposition of Tax) Bill, 2015 is not a Money Bill. In this context, I may inform that the Bill seeks to make provisions for undisclosed foreign income and assets, the procedure for dealing with such income and assets and to provide for imposition of tax on any undisclosed foreign income and asset held outside India.

Clause 3 of the Bill provides for charge of tax on an assessee in respect of his total undisclosed foreign income and asset. Clause 60 provides that the undisclosed asset located outside India and declared under clause 59 within time specified therein shall be chargeable to tax at the rate of thirty per cent of value of such undisclosed asset on the date of commencement of the Bill. Chapters III, IV, V and VI of the Bill relate to tax management, penalties, offences and prosecutions and tax compliance, respectively. Chapter VII contains general provisions relating to the implementation of the Bill......

.....

The provisions contained in Chapters III to VII are consequential upon levy of tax under clauses 3 and 60. Hence the provisions deal with imposition, regulation, etc. of tax on income and asset. The provisions of these Chapters as such attract the provisions of article 110(1)(a) of the Constitution.

I have, therefore, categorized this Bill as a **Money Bill** within the meaning of article 110 of the Constitution of India."

The Speaker also made the following observation:-

"Hon'ble Members, I may inform the House that Shri Arun Jaitley, the Minister-in-charge of the Bill *vide* letter dated 25 April, 2015 had requested me for not referring the Undisclosed Foreign Income and Assets (Imposition of Tax) Bill, 2015 to the Standing Committee on Finance. While so requesting the Hon'ble Minister had stated that the Bill has been introduced in Lok Sabha as a part of Government's effort to address the menace of black money. This new law needs to be enacted urgently so that deterrent action can be taken against offenders secreting their income and assets abroad. The Bill also provides for one time compliance opportunity for a limited period to persons who have any foreign assets which have hitherto not been disclosed for the purposes of Income-tax Act. A notification needs to be issued at the earliest to bring into effect the compliance provisions. This can be done only after the Bill has been enacted.

In view of the reasons stated by the Hon'ble Minister, I did not refer the Bill to the Standing Committee."

Thereafter, the following members took part in the debate:-

- 1. Shri Deepender Singh Hooda
- 2. Dr. Kirit Somaiya
- 3. Shri P. Kumar
- 4. Shri Kalyan Banerjee
- 5. Shri Bhartruhari Mahtab
- 6. Shri Arvind Sawant
- 7. Shri Jayadev Galla
- 8. Shri A.P. Jithender Reddy
- 9. Dr. A. Sampath
- 10. Dr. V. Vara Prasada Rao
- 11. Shri Tariq Anwar
- 12. Shri Yogi Adityanath
- 13. Shri Jai Prakash Narayan Yadav
- 14. Shri Sher Singh Ghubaya
- 15. Dr. Dharam Vira Gandhi
- 16. Shri Kaushalendra Kumar
- 17. Shri N.K. Premachandran

- 18. Shri Dushyant Chautala
- 19. Shri Ganesh Singh
- 20. Dr. Shashi Tharoor

Shri Arun Jaitley replied to the debate.

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clauses 5 and 6 were adopted.

Clauses 7 to 10 were adopted.

Clause 11 was adopted.

Clauses 12 to 14 were adopted.

Clauses 15 and 16 were adopted.

Clause 17 was adopted.

Clause 18 was adopted.

Clauses19 and 20 were adopted.

Clauses 21 to 23 were adopted.

Clauses 24 to 32 were adopted.

Clause 33 was adopted.

Clauses 34 to 48 were adopted.

Clause 49 was adopted.

Clause 50 was adopted.

Clause 51 was adopted.

Clause 52 was adopted.

Clauses 53 and 54 were adopted.

Amendment No. 3 to Clause 55 was put to vote and adopted.

Clause 55 was adopted, as amended.

Clauses 56 and 57 were adopted.

Clauses 58 to 72 were adopted.

Amendment No. 4 to Clause 73 was put to vote and adopted.

Clause 73 was adopted, as amended.

Clauses 74 to 83 were adopted.

Amendment No. 5 to Clause 84 was put to vote and adopted.

Clause 84 was adopted, as amended.

Clauses 85 and 86 were adopted.

Amendment No. 6 to Clause 87 was put to vote and adopted.

Clause 87 was adopted, as amended.

Amendment No. 7 to Clause 88 was put to vote and adopted.

Clause 88 was adopted, as amended.

Amendment No. 2 to Clause 1 was put to vote and adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted.

Amendment No. 1 to the Long Title was put to vote and adopted.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

*7.33 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 12th May, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, May 12, 2015/Vaisakha 22, 1937 (Saka)

No. 89

11.00 A.M.

1. Reference by the Speaker

The Speaker made a reference to the reported death of about 24 persons and injuries to 30 others when a bus fell into a deep gorge at Marothi village in Udhampur district about 140 kms. from Jammu on 11 May, 2015.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.04 A.M.

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2015-2016.

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Accounts of the Union Government (No. 1 of 2015)-Financial Audit for the year ended March, 2014 under Article 151(1) of the Constitution.

(5) A copy each of the following papers (Hindi and English versions):-

- (i) Finance Accounts of Union Government for the year 2013-2014.
- (ii) Appropriation Accounts of Union Government (Civil) for the year 2013-2014.
- (iii) Appropriation Accounts of Union Government-Defence Services for the year 2013-2014.
- (iv) Appropriation Accounts of Union Government-Postal Services for the year 2013-2014.

(6) A copy of the Central Bank of India (Officers') Service (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. CO:HRD:IRP:2014-15:702 in Gazette of India dated 11th December, 2014 under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- (i) The Pension Fund Regulatory and Development Authority (Subscriber Education and Protection Fund) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/1 in Gazette of India dated 27th January, 2015.
- (ii) The Pension Fund Regulatory and Development Authority (Procedure for inquiry by adjudicating Officer) Regulations, 2015 published in

Notification No. PFRDA/12/RGL/139/1 in Gazette of India dated 7th January, 2015.

- (iii) The Pension Fund Regulatory and Development Authority (Pension Advisory Committee Meetings) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/1 in Gazette of India dated 27th January, 2015.
- (iv) The Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/1 in Gazette of India dated 29th January, 2015.
- (v) The Pension Fund Regulatory and Development Authority (Procedure for Authority Meetings) Regulations, 2015 published in Notification No. PFRDA/12/RGL/139/1 in Gazette of India dated 27th January, 2015.

(8) A copy of the Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 288(E) published in Gazette of India dated 15th April, 2015 under section 74 of the Money Laundering Act, 2002 together with an explanatory memorandum.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 11th May, 2015, Rajya Sabha had adopted the following Motion regarding the Coal Mines (Special Provisions) Bill, 2014:-

"That leave be granted to withdraw the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilization of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto which was passed by the Lok Sabha

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on the 12th December, 2014 and laid on the Table of the Rajya Sabha on the 15th December, 2014."

Thereafter, the Bill was withdrawn.

(ii) That at its sitting held on the 11th May, 2015, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any further amendment, the Constitution (One Hundred and Nineteenth Amendment) Bill, 2013, amended and passed by Lok Sabha on the 7th May, 2015.

11.06 A.M.

4. Statement by Minister

The Minister of Food Processing Industries made a statement on the issue of cancellation of Shaktiman Mega Food Park, Amethi by the Ministry of Food Processing Industries.

5. Government Bill – Motion regarding withdrawal adopted

Shri Pon Radhakrishnan on behalf of Shri Nitin Gadkari moved the following motion :-

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Motor Vehicles Act, 1988 which was passed by the Lok Sabha on the 18th December, 2014 and laid on the Table of Rajya Sabha on the 19th December, 2014."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 11.30 A.M.)

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(Due to continued interruptions, Lok Sabha adjourned at 11.50 A.M. and re-assembled at 12.02 P.M.)

*12.08 P.M.

6. Submission by Member

Shri Deepender Singh Hooda made a submission regarding clarification from the Govt. on financial irregularities mentioned in a CAG Report on loan secured by a sugar factory.

Mohd. Badarudozza Khan associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.18 P.M.)

2.18 P.M.

7. Motion under Rule 388 – Adopted

Shri Birender Singh moved the following motion :-

"That this House do suspend Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the moving of motions for consideration and passing of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015, during the current session of Lok Sabha."

The motion was adopted.

2.18 P.M.

[#]8. Statutory Resolution – Negatived

Time Taken: 3 Hrs. 49 Mts. Shri C.N. Jayadevan moved the following resolution :-

"That this House disapproves of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 (No. 4 of 2015) promulgated by the President on 3rd April, 2015".

After discussion, as indicated in **para 9** below, the Resolution was negatived.

(Due to interruptions, Lok Sabha adjourned at 2.35 P.M. and re-assembled at 2.45 P.M.

2.45 P.M.

[#]9. Government Bill – Motion for Reference to the Joint Committee – Adopted

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Second Bill, 2015

The motion for consideration of the Bill was moved by Shri Birender

Singh.

The following members took part in the combined debate on the Resolution

(vide para 8 above) and the motion for consideration of the Bill:-

- 1. Shri Rahul Gandhi
- 2. Shri Dileep Singh Bhuria
- 3. Dr. P. Venugopal
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Balabhadra Majhi
- 6. Shri Arvind Sawant
- 7. Shri Jayadev Galla
- 8. Shri N.K. Premachandran
- 9. Shri B. Vinod Kumar
- 10. Shri Mohd. Salim
- 11. Shri Mekapati Rajamohan Reddy
- 12. Shri Tariq Anwar

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- 13. Shri Jai Prakash Narayan Yadav
- 14. Shri Dharmendra Yadav
- 15. Shri Mulayam Singh Yadav
- 16. Shri Ranjit Singh Brahmpura
- 17. Shri E.T. Mohammed Basheer
- 18. Shri Kaushalendra Kumar
- 19. Shri Raju Shetti
- 20. Adv. Joice George
- 21. Shri Jyotiradiya M. Scindia
- 22. Shri Asaduddin Owaisi
- 23. Shri M. Venkaiah Naidu

Shri Birender Singh replied to the combined debate.

(Due to interruptions, Lok Sabha adjourned at 6.19 P.M. and re-assembled at 6.30 P.M.)

Shri Birender Singh resumed his speech.

The Deputy Speaker made the following observation:-

"Hon'ble Members, Shri Venkaiah Naidu, Hon'ble Minister of Parliamentary Affairs *vide* letter dated 12 May, 2015 addressed to Hon'ble Speaker has informed that the Government wants to refer the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement (Amendment) Second Bill, 2015 to a Joint Committee of both the Houses. A notice of a motion for reference of the Bill to the Joint Committee has also been received. Copies of notice have just been circulated to the members.

In view of the request of the Minister, after disposal of the statutory resolution, I shall call Shri Birender Singh, the Minister-in-charge of the Bill to move the motion for reference of the Bill to the Joint Committee." *The following motion for reference of the Bill to the Joint Committee was moved by Shri Birender Singh:-

"That the Bill further to amend the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:-

- 1. Shri Anandrao Adsul
- 2. Shri S.S. Ahluwalia
- 3. Shri Kalyan Banerjee
- 4. Shri R.K. Bharathi Mohan
- 5. Shri P.P. Chaudhary
- 6. Km. Shobha Karandlaje
- 7. Shri B. Vinod Kumar
- 8. Shri Maganti Murali Mohan
- 9. Shri Bhartruhari Mahtab
- 10. Shri Chirag Paswan
- 11. Shri Nityanand Rai
- 12. Shri Ravindra Rai
- 13. Smt. Krishna Raj
- 14. Dr. Udit Raj
- 15. Shri Mohammad Salim
- 16. Shri Rajeev Shankarrao Satav
- 17. Shri Ganesh Singh
- 18. Shri Anurag Thakur
- 19. Prof. K.V. Thomas
- 20. Dr. V.P. VelagaPalli

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall

be one-third of the total number of members of the Joint committee;

that the Committee shall make a report to this House by the first day of the

first week of the next Session;

that in other respects the Rules of Procedure of this House relating to

Parliamentary Committee shall apply with such variations and modifications as the

Speaker may make; and

that this House recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the name of ten members to be appointed by Rajya Sabha to the Joint Committee."

The motion for reference of the Bill to the Joint Committee was put to vote and was adopted.

[%]10. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Nineteenth Report of the Business Advisory Committee.

6.38 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 13th May, 2015.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, May 13, 2015/Vaisakha 23, 1937 (Saka)

No. 90

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the earthquake which rocked Nepal and northern part of India on 12 May, 2015 resulting in death of 57 persons and injuries to several others, besides large-scale destruction of property in Nepal.

She further made reference the loss of lives of 17 persons in India in the earthquake.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the HLL Lifecare Limited and the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2015-2016.
 - (ii) Memorandum of Understanding between HLL Biotech Limited and the HLL Lifecare Limited for the year 2015-2016.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:-

- The National Council for Teacher Education (Amendment) Rules, 2015 published in Notification No. G.S.R. 126(E) in Gazette of India dated 27th February, 2015.
- (ii) The National Council for Teacher Education (Recognition Norms and procedure) Regulations, 2014 published in Notification No. F 51-1/2014-NCTE(N&S) in Gazette of India dated 1st December, 2014.
- (iii) The National Council for Teacher Education (Determination of Minimum Qualifications for Persons to be recruited as Education Teachers and Physical Education Teachers in Pre-primary, Primary, Upper Primary, Secondary, Senior Secondary or Intermediate Schools or Colleges Regulations, 2014 published in Notification No. F. No. 62-1/2012/NCTE (N&S) in Gazette of India dated 16th December, 2014.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2015-2016.

(4) A copy of the Minimum Wages (Central) (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 182(E) in Gazette of India dated 12th March, 2015 under Section 30A of the Minimum Wages Act, 1948.

- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Foreign Trade Policy, 2015-2020.
 - (ii) Handbook of Procedures of Foreign Trade Policy, 2015-2020.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 3275(E) published in Gazette of India dated 26th December, 2014, making certain amendments in the Notification No. S.O. 3426(E) dated 11th November, 2013.
- (ii) S.O. 3289(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.

- (iii) S.O. 3035(E) published in Gazette of India dated 1st December, 2014, regarding acquisition of land for building, maintenance, management and operation of Proposed Ahmedabad-Vadodara Expressway NE-I (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (iv) S.O. 3293(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of Proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (v) S.O. 3295(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.
- (vi) S.O. 259(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (vii) S.O. 121(E) published in Gazette of India dated 9th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Amerli Section) in the State of Gujarat.
- (viii) S.O. 3218(E) published in Gazette of India dated 18th December, 2014, authorising the Special Land Acquisition Officer, Rajkot, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 27 in the State of Gujarat.
- (ix) S.O. 2432(E) published in Gazette of India dated 18th December, 2014, making certain amendments in the Notification No. S.O. 474(E) dated 19th February, 2014.

- (x) S.O. 3(E) published in Gazette of India dated 1st January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Ext.)(Part of Devbhumi Dwarka Section) in the State of Gujarat.
- (xi) S.O. 3292(E) published in Gazette of India dated 29th December, 2014, regarding acquisition of land for building, maintenance, management and operation of Proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xii) S.O. 2849(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Bhavnagar Section) in the State of Gujarat.
- (xiii) S.O. 2872(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of Proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2013-2014.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Central Reserve Police Force Group 'B' and 'C' (Radio Operator, Crypto, Technical, Radio Fitter, Draughtsman)(Non-Gazetted) Male or Female Ranks (Signals) Recruitment (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 188(E) in Gazette of India

dated 13th March, 2015 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2015-2016.

3. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- ^(a)(i) That at its sitting held on the 13th May, 2015, Rajya Sabha passed the Companies (Amendment) Bill, 2014 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- ^{\$}(ii) That Rajya Sabha had no recommendation to make to Lok Sabha in the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015, passed by Lok Sabha on the 11th May, 2015.

[@]4. Bill as amended by Rajya Sabha – Laid on the Table

The Companies (Amendment) Bill, 2014

5. Report of Standing Committee on Water Resources

Shri Hukum Singh presented the Fourth Report (Hindi and English versions) of the Standing Committee on Water Resources (2014-15) on 'Issues concerning flood management, compensation and status of ownership of submerged and eroded land in the country including compensation to farmers for loss of their crops destroyed by floods and right to disposal of the sand left in the fields of the farmers'.

[@]At 3.37 P.M.

^{\$} At 6.06 P.M.

11.10 A.M.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance on behalf of the Minister of Finance; Minister of Corporate Affairs; and Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 81st Report of the Standing Committee on Finance on Action Taken by the Government on the observations/recommendations contained in the 6th Report of the Committee on `Inflation and Price Rise', pertaining to the Ministry of Finance.
- (2) The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports made a statement regarding attempt to commit suicide by four girl trainees of Sports Authority of India's Special Area Games Water Sports Centre at Alappuzha.

11.16 A.M.

7. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on 12th May, 2015."

The motion was adopted.

*11.41 A.M.

8. Submissions by Members

(i) Dr. Sanjay Jaiswal made a submission regarding harassment meted out to students by private schools affiliated to CBSE.

Shri Nishikant Dubey, Shri P.P. Chaudhary, Shri Prahlad Singh Patel, Dr. Virendra Kumar, Km. Shobha Karandlaje, Shri Ganesh Singh and Shri Virender Kashyap associated.

Smt. Smriti Zubin Irani responded.

(ii) In response to the submission made by Shri Mallikarjun Kharge on 13th May, 2015, Smt. Harsimrat Kaur Badal laid a statement on the Table.

> (Due to interruptions, Lok Sabha adjourned at 12.28 P.M. and re-assembled at 12.47 P.M.)

12.48 P.M.

9. Government Bill – Passed

The Negotiable Instruments (Amendment) Bill, 2015

Time Taken: 1 Hr. 40 Mts.

The motion for consideration of the Bill was moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

1. *Shri M.I. Shanavas

(Due to interruptions, Lok Sabha adjourned at 12.53 P.M. and re-assembled at 2.03 P.M.)

- 2. Shri Hukum Singh
- 3. Shri S. Selvakumara Chinnayan
- 4. Prof.(Dr.) Sugata Bose
- 5. Shri Jhina Hikaka
- 6. Shri Rahul Shewale
- 7. Dr. Pandula Ravindra Babu
- 8. Shri B. Vinod Kumar
- 9. Dr. A. Sampath
- 10. Dr. V. Vara Prasada Rao
- 11. Shri Dushyant Chautala
- 12. Adv. Joice George
- 13. Dr. Udit Raj

Shri Jayant Sinha replied to the debate.

The motion for consideration moved by Shri Jayant Sinha was adopted and

clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jayant Sinha.

The motion was adopted and the Bill was passed.

3.38 P.M.

10. Government Bill – Passed

The Whistle Protection (Amendment) Bill, 2015

Time Taken: 2 Hrs. 12 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

- 1. Shri Adhir Chowdhury
- 2. Dr. Sanjay Jaiswal
- 3. Prof. Saugata Roy
- 4. Shri Bhartruhari Mahtab
- 5. Dr. Pandula Ravindra Babu
- 6. Dr. K. Kamaraj
- 7. Shri Rahul Shewale
- 8. Dr. A. Sampath
- 9. Smt. Kavitha Kalvakuntla
- 10. Km. Sushmita Dev
- 11. Shri Om Birla

Dr. Jitendra Singh replied to the debate.

The motion for consideration moved by Dr. Jitendra Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

5.50 P.M.

11. Government Bills – Introduced

(i) The Repealing and Amending (Third) Bill, 2015

The Speaker made the following announcement :-

"Hon'ble Members, before I call Shri D.V. Sadananda Gowda, Minister of Law and Justice to seek leave of the House to introduce the Repealing and Amending (Third) Bill, 2015, I have to inform that Hon'ble Minister *vide* communication dated 13th May, 2015 has intimated that the President, having been informed of the subject matter of the proposed Bill to repeal certain enactments and to amend certain other enactments, recommends under clause (1) of article 117 of the Constitution, the introduced of the Bill in Lok Sabha."

Thereafter, the motion was adopted and the Bill was introduced.

(ii) The Benami Transactions (Prohibition) Amendment Bill, 2015

5.53 P.M.

12. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 5 Mts. Balance: 1 Hr. 55 Mts.

Dr. Ramesh Pokhriyal 'Nishank' raised a discussion on the Millennium Development Goals.

His speech was unfinished.

The discussion was not concluded.

6.03 P.M.

13. Government Bills – Referred

On demand being made by members that the Government Bills be referred to the concerned Departmentally Related Standing Committees, the [@]Minister of State in the Ministry of Parliamentary Affairs and the [#]Minister of State (Independent Charge) of the Ministry of Environment, Forest and Climate Change informed that Government had no objection to refer the following Bills to the concerned Departmentally Related Standing Committee:-

- (i)@ The Benami Transactions (Prohibition) Amendment Bill, 2015
- (ii)# The Compensatory Afforestation Fund Bill, 2015.
- (iii) The National Waterways Bill, 2015
- (iv) The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2015.

6.07 P.M

[#]14. Amendments made by the Rajya Sabha to the Government Bill – Agreed to

Time Taken: 5 mts.

The Companies (Amendment) Bill, 2014

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Arun Jaitley :-

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-fifth", the word "Sixty-sixth" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 2, *for* the figure "2014", the figure "2015" be *substituted*.

CLAUSE 4

3. That at page 1, <u>for</u> lines 15 to 17, the following be <u>substituted</u>, namely:-

"4. Section 11 of the principal Act shall be omitted.". Omission of

section 11.

NEW CLAUSE 18A

4.	That at page 4, <u>after</u> line 17, the following be <u>inserted</u> , namely:-	Insertion of new clause 18A.
	"18A. In section 248 of the principal Act, in sub-section (1),-	Amendment of section 248.
	(i) in clause (a), after the word 'incorporation', the word 'or' shall be inserted;	

(iii) clause (b) shall be omitted.".

[#]The Bill was passed by Lok Sabha on the 17th December, 2014 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments today (13.5.2015) and returned it to Lok Sabha.

NEW CLAUSE 22

5. That at page 4, <u>after</u> line 31, the following be Ininserted, namely:-

Insertion of new clause 22.

Amendment of section

462.

"22. In section 462 of the principal Act, for sub-section (2), the following sub-sections shall be substituted, namely:-

"(2) A copy of every notification proposed to be issued under sub-section (1), shall be laid in draft before each House of Parliament, while it is in Session, for a total period of thirty days, and if, both Houses agree in disapproving the issue of notification or both Houses agree in making any modification in the notification, the notification shall not be issued, or as the case may be, shall be issued only in such modified form as may be agreed upon by both the Houses.

(3) In reckoning any such period of thirty days as is referred to in sub-section (2), no account shall be taken of any period during which the House referred to in sub-section (2) is prorogued or adjourned for more than four consecutive days.

(4) The copies of every notification issued under this section shall, as soon as may be after it has been issued, be laid before each House of Parliament.".".

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Arun Jaitley.

The motion was adopted and the amendments were agreed to.

6.12 P.M.

15. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Fourth Session of the Sixteenth Lok Sabha.

6.23 P.M.

16. National Song

The National Song was played.

6.24 P.M.

(Lok Sabha adjourned sine-die at 6.24 P.M.)

ANOOP MISHRA Secretary General